

1679

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL  
BENCH, NEW DELHI

O A. NO.127 of 2024

IN THE MATTER OF

Nathu Ram Chauchan

...APPLICANT

V/S

Ministry of Rodways & Ors.

...RESPONDENTS

INDEX 3

S.No.	Particulars	Page No.
1.	Annexure R-10 Copy of Gazette Notification dt:14.09.2006 & 22.08.2013 of M.O.E.F&cc	986-1018
2.	Annexure-R11 Copy of Gazette Notification dt: 14.09.2006 & 22.08.2013 of M.O.E.F& CC	1019-1094
3.	Annexure-R12 Copy of Hon'ble Supreme Court Judgment dt:.19.01.2021	1195-1118
4.	Annexure-R13 Copy of Notification dt: 18.08.23 of State of Himachal Pradesh	1119-1270
5.	Annexure-R14 Copy of the permissions for cutting of trees from Forest land and Non-Forest	<del>1371-1341</del>

Through

Date: 06.05.2024

Place: MCW Delhi



Gigi.C.George, Advocate  
Standing Counsel(UOI)

Ch No. 457, Lawyers Block-1  
Delhi High Court, New Delhi

Email-gigigeroge.adv42@yahoo.in

Mob-9810625315



No./PCA Nh/707/Vol./ 1550  
H.P. Forest Department

CH - 21+240 - 23+050

Dated Sri Renuka Ji the 22-07-2021

To: The Project Manager,  
ABCI Infrastructures Pvt. Ltd.  
Nh 707 Paonta Sahib, District Sirmaur HP.

Subject: Voluntary site -stabilization work at cutting or slide prone sites in Sataun village Forest Division Regarding,

Sir, Please refer to your office letter No. PSH/ABCI/NH707/QL/2021-2022/110 dated 28.06.2021 on the subject cited above.

In this regard, intimated that as reported through joint inspection of Range Forest officer, Shillai as well as an representative of your company following sites has been selected, which has given as under:-

Sr. No	Name of block/Beat	Name of Forest	(GPS) Coordinates	Proposed treatment of the site
1	Sataun/ Sataun	RF Sataun C-3	N-30°33'54" E-77°38'55"	1. Protection work for slope stabilisation towards uphill side as well as down side 2. Cabin Walls of length approx. 60 mtr. 3. Felling of area with soil.
2	Sataun/ Sataun	RF Sataun C-4	N-30°34'23" E-77°39'11"	1. Protection work for slope stabilisation towards uphill side as well as down side 2. Cabin Walls of length approx. 40 mtr. 3. Felling of area with soil.

It is also informed that the following conditions must be kept in view while taking up above work.

- Above will be done voluntarily by you for the purpose of forest conservation.
- No. Ownership of possession of your company and other agency will be considered during and after completion of work.
- The site and work will be subject to jurisdiction of this Forest Division as well as Indian Forest Act as well as Forest Conservation Act.
- ABCI Infrastructures Pvt. Ltd. will not deviate from the drawing and dimensions given in the proposal. Violation of conditions will be viewed seriously and action will be taken as per norms/rules.

Divisional Forest Officer,  
Renuka Ji Forest Division.



Bridge/Structure Engineer



M/s L.N. Malviya Infra Projects Pvt. Ltd.  
Paonta Sahib, NH-707

Sr. Geologist  
L.N.M. Infra Projects Pvt. Ltd.  
NH-707, Paonta Sahib

Sr. Geo-Technical Expert  
L.N.M. Infra Projects Pvt. Ltd.  
NH-707, Paonta Sahib

Environmental cum Water Conservation Expert  
L.N.M. Infra Projects Pvt. Ltd.  
NH-707, Paonta Sahib-HP

988

2	Page No. 11; b)	22.400	The mining department was developing for mining check post. This location is not a dumping zone.
 <p>Latitude: 30.52339 Longitude: 77.847413 Elevation: 874.99(100) m Accuracy: 5.8 m Time: 05-03-2024 09:27 MSR: 22.400</p>			
 <p>Latitude: 30.523423 Longitude: 77.847477 Elevation: 875.09(100) m Accuracy: 6.0 m Time: 05-03-2024 09:27 MSR: 22.400</p>			



*[Signature]*  
 Bridge/Structure Engineer  
 M/s L.N. Mahiya Infra Projects Pvt. Ltd.  
 Paonta Sahib, NH-707

*[Signature]*  
 Sr. Geologist  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib

*[Signature]*  
 Sr. Civil/Technical Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib

*[Signature]*  
 Environmental cum Water Conservation Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib-IIP

1732

3	Page No. 12; c), d) and h)	23.000 to 23.350	The muck disposed at this location is being done with the permission of the concerned department (Refer: C-4 in the below attachment). To suppress the dust which was occurred by rock falls, water is sprinkled regularly. The gabion wall protection work is being provided. Benching, plantation, and gabion structure work is in progress.
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*[Signature]*  
Sr. Geologist  
L.N.M. Infra Projects Pvt. Ltd.  
NH-707, Paonta Sahib

*[Signature]*  
Sr. Geo-Technical Expert  
L.N.M. Infra Projects Pvt. Ltd.  
NH-707, Paonta Sahib

*[Signature]*  
Bridge Structure Engineer  
M/s L.N. Malviya Infra Projects Pvt. Lt  
Paonta Sahib, NH-707

*[Signature]*  
Environmental cum Water Conservation Expert  
L.N.M. Infra Projects Pvt. Ltd.  
NH-707, Paonta Sahib-HP

L.M. Infra. & Geotechnical Pvt. Ltd.  
NH-707, 1  
L. Ltd.



Divisional Forest Officer,  
Renukta Forest Division,  
It is also informed that the following conditions must be kept in view while taking up above work:  
i) Above will be done voluntarily by you for the purpose of forest conservation.  
ii) No ownership of possession of your company and other agency will be considered during and after completion of work.  
iii) The site and work will be subject to jurisdiction of this Forest Division as well as Indian Forest Act as well as Forest Conservation Act.  
iv) ABCI Infrastructures Pvt. Ltd. will not derive from the drawing and dimensions given in the proposal. Violation of conditions will be viewed seriously and action will be taken as per norms/rates.

No	Name of Block/Deal	Name of (GPS) Coordinates	Proposed treatment of the site
1	Saturu/ RF	N-30°55'04" E-77°38'55"	1. Protection work for slope stabilization towards uphill side as well as down side 2. Cabin Walls of length approx. 60 mtr. 3. Felling of area with soil
2	Saturu/ RF	N-30°34'20" E-77°39'11"	1. Protection work for slope stabilization towards uphill side as well as down side 2. Cabin Walls of length approx. 40 mtr. 3. Felling of area with soil

Sr. Name of Block/Deal Forest Coordinates  
sites has been selected, which has given as under:-  
2 In this regard, intimated that as reported through joint inspection of Range Forest officer, Saturu as well as representative of your company following 2022/110 dated 28.06.2021 on the subject cited above.

Sr. Please refer to your office letter No. PSH/ABCI/NH707/01/2021.  
Subject: Voluntary site -stabilization work at cutting or side prone sites in Saturu village Forest Division Regarding.  
The Project Manager,  
ABCI Infrastructures Pvt. Ltd.  
NH 707 Pachra Sahib, District Shimoga Hr.

Dated Sr Renukta Ji the 08-07-2021  
H.P. Forest Department  
No/BCA NH/707/Vol./1550  
CH -- 21+2x0 - 23+0+50

990

4	Page No. 13; e)	15.350	This is a fault zone and due to a major shear zone, the bedrock has been turned into poor to exceptionally poor rock mass. The landslide was occurred due to seepage and gravitational forces and the road was completely washed out during the rainy season. However, efforts have been made to keep the road motorable after the sliding occurred. No dumping has been done at this location.
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*[Signature]*  
 Bridge/Structure Engineer  
 M/s L.N. Malviya Infra Projects Pvt. Ltd.  
 Paonta Sahib, NH-707

*[Signature]*  
 Sr. Geologist  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib

*[Signature]*  
 Sr. Geo-Technical Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib

*[Signature]*  
 Environmental and Water Conservation Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib-HP

992

MOI

5	Page No. 14; g) and i)	24.200 to 24.600	This location is eroded during monsoon season. Therefore, to protect the valley side temple the front yard of the temple has been developed and a toe wall has been provided. No dumping has been done at this location.
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Latitude: 30.579108  
 Longitude: 77.657469  
 Elevation: 937.65±10m  
 Accuracy: 1.2 m  
 Time: 01-03-2014 16:45  
 Note: Retaining wall at kms 24.200



Latitude: 30.579071  
 Longitude: 77.657441  
 Elevation: 932.36±7m  
 Accuracy: 1.2 m  
 Time: 01-03-2014 16:44  
 Note: Retaining wall at kms 24.300



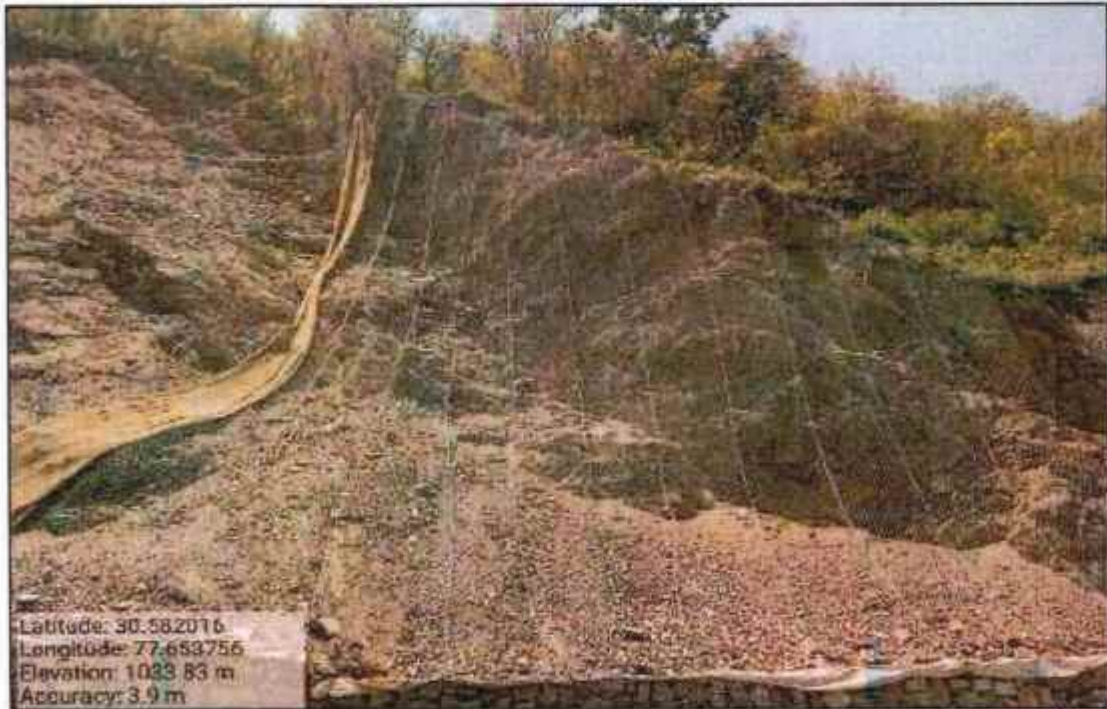
*[Signature]*  
 Bridge Structure Engineer  
 M/s L.N. Malhotra Infra Projects Pvt. L  
 Paonta Sahib, NH-707

*[Signature]*  
 Sr. Geologist  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib

*[Signature]*  
 Sr. Geo-Technical Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib

*[Signature]*  
 Environmental cum Water Conservation Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib-IIP

6	Page No. 15; j)	25.100	During the rainy season, erosion at the hillside has occurred. Gabion was provided to control the erosion at the valley side and interlink chain mesh work is going on the hill side. No dumping has been done.
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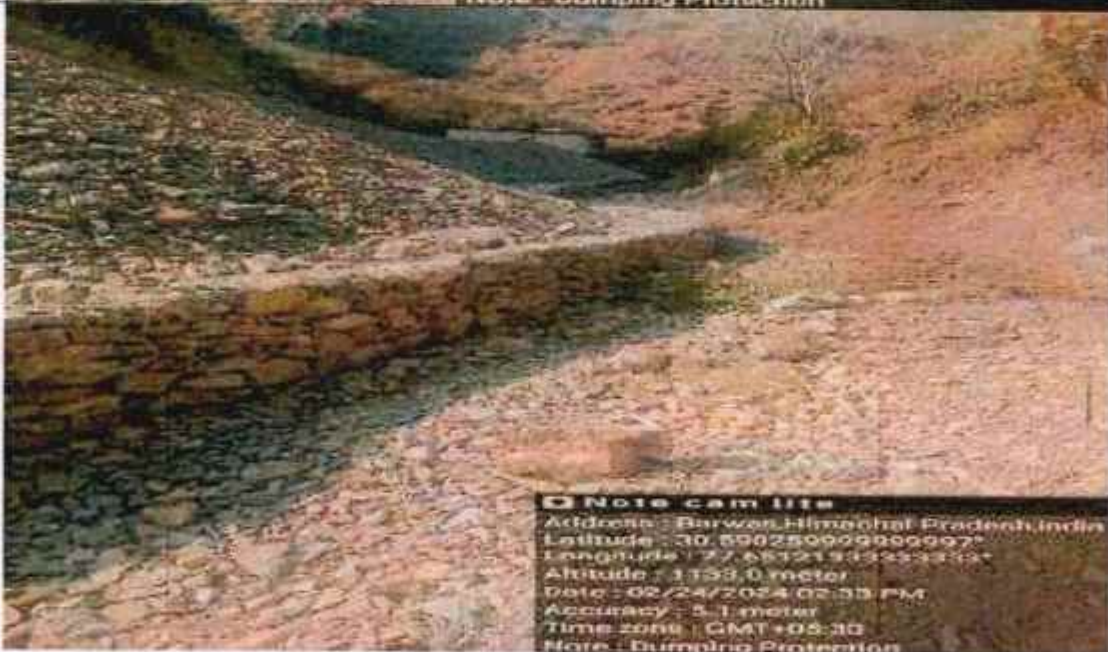
*Amr*  
 Bridge Structures Engineer  
 M/s L.N. Malviya Infra Projects Pvt. Ltd.  
 Paonta Sahib, NH-707

*Amr*  
 Sr. Geologist  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib

*Amr*  
 Sr. Geo-Technical Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib

*Amr*  
 Environmental cum Water Conservation Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib-IIP

7	Page No. 16; k)	25.200 to 26.500	The above-said location is not any part of the dumping site not used for muck disposal. In this regard, we would like to apprise you that no muck disposal was done. It is evident that frequent massive landslides occurred during the monsoon season at this location and the traffic movement was also stopped. However, this site has been provided with gabion protection work.
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*Arjun*  
 Bridge/Structure Engineer  
 M/s L.N. Malviya Infra Projects Pvt. Ltd.  
 Paonta Sahib, NH-707

*AKM*  
 Sr. Geologist  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib

*Bees*  
 Sr. Geo-Technical Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
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*[Signature]*  
 Environmental and Water Conservation Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib-HP

998

8	Page No. 16; l) and m)	27.350	This is a landslide, which was occurred on 30 <sup>th</sup> July 2021. This area contains discontinuities along the road and dipping into the valley side. A slip surface has been formed in the crown portion of the slide with a scarp due to the movement of the mass. Cavities have been formed at the toe of the valley due to the mining of limestone. Therefore, during rains overburden mass in the crown portion was slid.
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*[Signature]*  
Bridge/Structure Engineer  
M/s L.N. Malviya Infra Projects Pvt. Ltd.  
Paonta Sahib, NH-707

*[Signature]*  
Sr. Geologist  
L.N.M. Infra Projects Pvt. Ltd.  
NH-707, Paonta Sahib

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NH-707, Paonta Sahib-IIP

996

9	Page No. 17; n)	32.900	This is the designated dumping site and the dumping has been done with the concern/permission of the concerned department. Gabion wall was constructed at the toe to protect the dumping site.
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*[Signature]*  
 Bridge/Structure Engineer  
 M/s L.N. Malviya Infra Projects Pvt. Ltd.  
 Paonta Sahib, NH-707

*[Signature]*  
 Sr. Geo-Technical Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib

*[Signature]*  
 Sr. Geologist  
 L.N.M. Infra Proj. Pvt. Ltd.  
 NH-707, Paonta Sahib

*[Signature]*  
 Environmental cum Water Conservation Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib-HP

10	Page No. 18; o)	33.940	This private land is being used for dumping of muck and suitable protection. The suitable protection works i.e. Gabion Structure are already provided to retain the filled material (Permission Refer: below attachment).
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*[Signature]*  
**Sr. Geologist**  
**L.N.M. Infra Projects Pvt. Ltd.**  
**NH-707, Paonta Sahib**

*[Signature]*  
**Sr. Geo-Technical Expert**  
**L.N.M. Infra Projects Pvt. Ltd.**  
**NH-707, Paonta Sahib**

*[Signature]*  
**Bridge/Structure Engineer**  
**M/s L.N. Malviya Infra Projects Pvt. Ltd.**  
**Paonta Sahib, NH-707**

*[Signature]*  
**Environmental cum Water Conservation Expert**  
**L.N.M. Infra Projects Pvt. Ltd.**  
**NH-707, Paonta Sahib-HP**



हिमाचल प्रदेश HIMACHAL PRADESH  
 S/o Shyam Singh  
 Pranshu Sharma (P)  
 सिविल नो 4357/969/2021

**ईकरारनामा / ब्यानहल्की**

C. 970287

यस ईकरारनामा / ब्यानहल्की आज दिनांक 25.11.2021 को निम्न पक्षों के बीच पीठ साहिब में तहरीर हुआ है।

राजय कुमार पुत्र दलीप सिंह ग्राम - बलदवा बोहत कमरऊ तहसील - कमरऊ जिला - सिरमौर हि० प्र० - 173029

*[Signature]* प्रथम पक्ष

मेसर्स आर० जी० बिल्टवेल् इन्जीनियर्स लि० प्रोप्रीएट अफिस - कफोटा, जिला सिरमौर हि० प्र०-173029

*[Signature]* द्वितीय पक्ष

यह कि प्रथम पक्ष भूमि खात खतौनै न० 38/73, खसरा न० 508/227 तदादी 08-00 बीघा को ग्राम - बलदवा बोहत कमरऊ तहसील - कमरऊ जिला - सिरमौर हि० प्र० में शिखरदार मालिक न कबिज है तथा प्रथम पक्ष को उक्त भूमि का सम्पूर्ण मालिकाना अधिकार प्राप्त है।

यह कि प्रथम पक्ष को जमीन काफी नीचे होने के वजह से प्रथम पक्ष द्वितीय पक्ष आर० जी० बिल्टवेल् इन्जीनियर्स लि० कम्पनी को कि NH 707 पैकेज 2 के सहका निर्माण का कार्य कर रही है से अपने जमीन पर मिट्टी ढालने का अनुमोद करती है जिससे जमीन समतल व उपयोगी हो जाये जो द्वितीय पक्ष उपरोक्त खात खतौनै न० 38/73, खसरा न० न० 508/227 तदादी 08-00 बीघा को ग्राम - बलदवा बोहत कमरऊ

*[Signature]*  
Rajesh K. O. N.

**ATTESTED**  
25/11/21  
Rajesh - Negi  
Advocate & Notary Public  
Paonta Sahib

*[Signature]*  
S/o Sh. Jalip Singh



*[Signature]*  
Sr. Geologist  
L.N.M. Infra Projects Pvt. Ltd.  
NH-707, Paonta Sahib

*[Signature]*  
Sr. Geo-Technical Expert  
L.N.M. Infra Projects Pvt. Ltd.  
NH-707, Paonta Sahib

*[Signature]*  
Sr. Structures Engineer  
M/s L.N. Malviya Infra Projects Pvt. Ltd.  
Paonta Sahib, NH-707

**Report on NGT Compliances (Annexure A/1 (Colly))**

S. No	Reference from O.A. No. 127 /2024 of annexure A/1 (COLLY)	Chainage to details pertaining	Comments of Authority's Engineer
1	Page No. 25 & 26: (4 photos)	15.300 to 15.500	This is a fault zone and due to a major shear zone, the bedrock has been turned into poor to exceptionally poor rock mass. The landslide was occurred due to seepage and gravitational forces and the road was completely washed out during the rainy season. However, efforts have been made to keep the road motorable after the sliding occurred. No dumping has been done at this location.



*[Signature]*  
**Sr. Geologist**  
**L.N.M. Infra Projects Pvt. Ltd.**  
**NH-707, Paonta Sahib**

*[Signature]*  
**Sr. Geo-Technical Expert**  
**L.N.M. Infra Projects Pvt. Ltd.**  
**NH-707, Paonta Sahib**

*[Signature]*  
**Bridge/Structure Engineer**  
**M/s L.N. Malviya Infra Projects Pvt. Ltd.**  
**Paonta Sahib, NH-707**

*[Signature]*  
**Environmental cum Water Conservation Expert**  
**L.N.M. Infra Projects Pvt. Ltd.**  
**NH-707, Paonta Sahib-IIP**

2	Page No. 27 (First photo), 28 (Two photo) & 47 (Second photo).	16.200 to 16.700	Gabion wall was completed to retain the hillside. Benching and constructing a shotcrete crib wall with plantation work is in progress to control the erosion of the hill face.
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*[Signature]*  
 Bridge/Structure Engineer  
 M/s L.N. Malviya Infra Projects Pvt. Ltd.  
 Paonta Sahib, NH-707

*[Signature]*  
 Sr. Geologist  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib

*[Signature]*  
 Sr. Geo-Technical Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib

*[Signature]*  
 Environmental cum Water Conservation Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib-HP

3	Page No. 29 (Two photos)	19.400 to 19.800	Gabion wall protection work is in progress to control the erosion
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Latitude: 30.557205  
 Longitude: 77.55006  
 Elevation: 544.4713 m  
 Accuracy: 10.4 m  
 Time: 07-08-2024 15:50  
 Note: gabion work at d/zone km 19.800



Latitude: 30.557201  
 Longitude: 77.550245  
 Elevation: 551.36100 m  
 Accuracy: 14.2 m  
 Time: 08-08-2024 02:05  
 Note: 22.100



*L.N.M.*  
 Sr. Geol  
 L.N.M. Infra Proj  
 NH-707, Paonta

*B-de*  
 Sr. Geo-Technical Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib

*Shival*  
 Bridge Structure Engineer  
 M/s L.N. Malviya Infra Projects Pvt. Ltd.  
 Paonta Sahib, NH-707

*[Signature]*  
 Environmental cum Water Conservation Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib-HP

1002

4	Page No. 30 (Two photos); Page No. 31 (First photo)	21.000 to 21.500	The muck disposal at these locations is being done with the permission of the concerned department (Refer: C-3 in the below attachment). Further, this muck disposal site has already been provided with benching on top, and a gabion wall at toe. The work for the jute erosion control blanket along with the plantation is in progress at this location.
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*[Signature]*  
 Sr. Geotechnical Engineer  
 M/s L.N. Malviya Infra Projects Pvt. Ltd.  
 Paonta Sahib, NH-707

*[Signature]*  
 Sr. Geologist  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib

*[Signature]*  
 Sr. Geo-Technical Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib

*[Signature]*  
 Environmental and Water Conservation Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib-11P

5	Page No. 31 (Second photo), 32 (Two photo), 33 (Two photo), 45 (First photo), Page No. 46 (Second Photo) & 47 (First Photo)	23.000 to 24.400	This location is eroded during monsoon season. Therefore, to protect the valley side temple the front yard of the temple has been developed and a toe wall has been provided. No dumping has been done at this location.
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*[Signature]*  
Sr. Geologist  
L.N.M. Infra Projects Pvt. Ltd.  
NH-707, Paonta Sahib

*[Signature]*  
Sr. Geo-Technical Expert  
L.N.M. Infra Projects Pvt. Ltd.  
NH-707, Paonta Sahib

*[Signature]*  
Bridge/Structure Engineer  
M/s L.N. Mah/ya Infra Projects Pvt. Ltd.  
Paonta Sahib, NH-707

*[Signature]*  
Environmental cum Water Conservation Expert  
L.N.M. Infra Projects Pvt. Ltd.  
NH-707, Paonta Sahib-HP

1004

6	Page No. 34 (One photo), 36 (First photo) & 44 (Second photo).	25.000 26.500	This location is affected by landslides during monsoon season and slided in recent heavy rains. However, gabion work is in progress to control the erosion.
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*[Signature]*  
**Sr. Geologist**  
**L.N.M. Infra Projects Pvt. Ltd.**  
**NH-707, Paonta Sahib**

*[Signature]*  
**Bridge/Structure Engineer**  
**M/s L.N. Mahiya Infra Projects Pvt. Ltd.**  
**Paonta Sahib, NH-707**

*[Signature]*  
**Sr. Geo-Technical Expert**  
**L.N.M. Infra Projects Pvt. Ltd.**  
**NH-707, Paonta Sahib**

*[Signature]*  
**Environmental cum Conservation Expert**  
**L.N.M. Infra Projects Pvt. Ltd.**  
**NH-707, Paonta Sahib-11P**

7	Page No. 35 (First photo) & 48 (Second Photo)	29.900 to 30.500	The dumping site is protected with a gabion wall
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Bridge/Structure Engineer  
 M/s L.N. Malviya Infra Projects Pvt. Ltd.  
 Paonta Sahib, NH-707

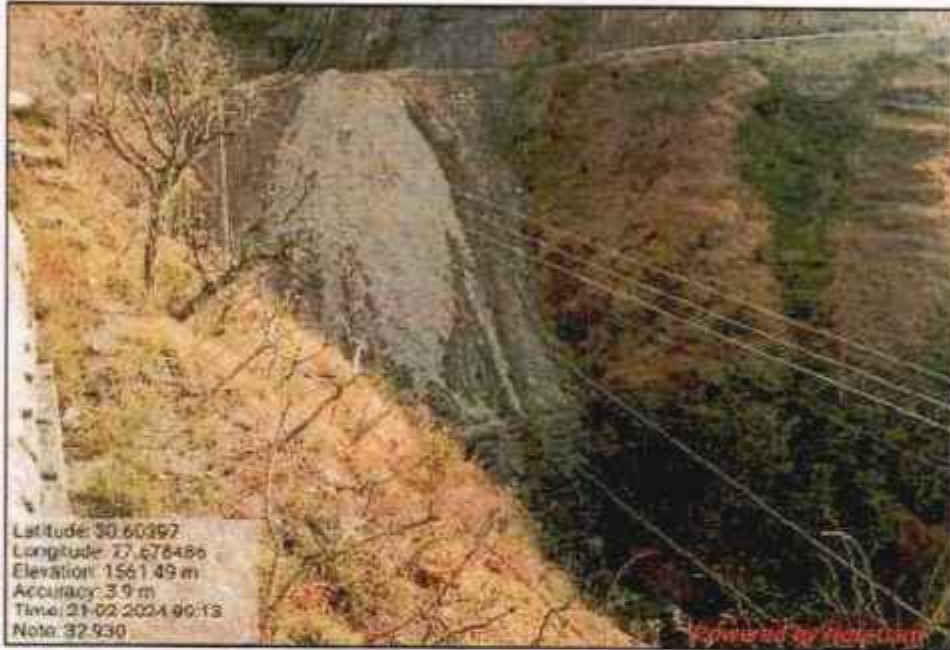
*[Signature]*  
 Sr. Geologist  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib

*[Signature]*  
 Sr. Geo-Technical Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib

*[Signature]*  
 Environmental cum Water Conservation Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib-HP

1006

8	Page No. 35 (Second photo), 45 (Second Photo), 55 (First photo)	32.900 to 33.500	The dumping site is protected with a gabion wall to protect the erosion
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*Shy*  
 L.N.M. INFRA PROJECTS PVT. LTD.

*[Signature]*  
 Sr. Geologist  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib

*[Signature]*  
 Sr. Geo-Technical Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib

*[Signature]*  
 Bridge/Structure Engineer  
 M/s L.N. Malviya Infra Projects Pvt. Ltd.  
 Paonta Sahib, NH-707

*[Signature]*  
 Environmental and Water Conservation Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib-HP

9	Page No. 36 (Second Photo), Page No. 37 (First Photo), 38 (Two photos) & 39 (Two photos)	73.600 to 75.600	Erosion happens during the rainy season. A valley-side retaining wall is provided to protect the erosion in the valley side. It is not a dumping zone.
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Latitude: 30.707858  
 Longitude: 77.692999  
 Elevation: 1363.97±29 m  
 Accuracy: 4.8 m  
 Azimuth: 35° (NE)  
 Pitch: 0.5° (1.1°)  
 Time: 02-24-2024 13:13  
 Note: 73+750

Image by AngiCam



Latitude: 30.706036  
 Longitude: 77.694663  
 Elevation: 1394.94±22 m  
 Accuracy: 1.9 m  
 Azimuth: 252° (W)  
 Pitch: 6.5° (6.5°)  
 Time: 02-24-2024 13:02  
 Note: 73+750



Bridge/Structure Engineer

M/s L.N. Mahiya Infra Projects Pvt. Ltd.  
 Paonta Sahib, NH-707

*[Signature]*  
 Sr. Geotechnical Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib

*[Signature]*  
 Sr. Geotechnical Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib

*[Signature]*  
 Environmental & Conservation Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib-NP

10	Page No. 40 (First Photo)	72.000 to 73.000	This is a landslide area. Erosion was happened from the hillside and transported through the natural stream and deposited in the stream course. To provide free flow of the stream water, the drainage has been cleaned during the monsoon period. And gabion was constructed to protect the stream banks.
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*Signature*  
**Sr. Geologist**  
**L.N.M. Infra Projects Pvt. Ltd.**  
**NH-707, Paonta Sahib**

*Signature*  
**Sr. Geo-Technical Expert**  
**L.N.M. Infra Projects Pvt. Ltd.**  
**NH-707, Paonta Sahib**

*Signature*  
**Bridge/Structure Engineer**  
**M/s L.N. Malviya Intra Projects Pvt. Ltd.**  
**Paonta Sahib, NH-707**

*Signature*  
**Environmental and Water Conservation Expert**  
**L.N.M. Infra Projects Pvt. Ltd.**  
**NH-707, Paonta Sahib-HP**  
**NH-707, Paonta Sahib-HP**

1006

11	Page No. 41 (Two photos)	59.000 to 60.500	This location was protected with the gabion along the stream course, to control the erosion of the dumping material.
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Latitude: 30.66030  
 Longitude: 77.694882  
 Elevation: 1502.27±100 m  
 Accuracy: 4.2 m  
 Time: 09-03-2024 11:02  
 Note: 60.200



Latitude: 30.66033  
 Longitude: 77.694501  
 Elevation: 1502.27±100 m  
 Accuracy: 4.2 m  
 Time: 09-03-2024 12:02  
 Note: 60.200

*Suy*  
 L.N.M. INFRA PROJECTS PVT. LTD.

*mea*  
 Sr. Geologist  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib

*pr*  
 Sr. Geo-Technical Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib

*Sharma*  
 Bridge/Structure Engineer  
 M/s L.N. Malviya Infra Projects Pvt. Ltd.  
 Paonta Sahib, NH-707

*Sharma*  
 Environmental cum Conservation Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib-HP

12	Page No. 42 (First photo)	55.000 to 56.000	This location was protected with the gabion along the stream course, to control the erosion of the dumping material.
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*[Handwritten signature]*  
**Sr. Geologist**  
**L.N.M. Infra Projects Pvt. Ltd.**  
**NH-707, Paonta Sahib**

*[Handwritten signature]*  
**Sr. Geo-Technical Expert**  
**L.N.M. Infra Projects Pvt. Ltd.**  
**NH-707, Paonta Sahib**

*[Handwritten signature]*  
**Bridge/Structure Engineer**  
**M/s L.N. Malviya Infra Projects Pvt. Ltd.**  
**Paonta Sahib, NH-707**

*[Handwritten signature]*  
**Environmental & Water Conservation Expert**  
**L.N.M. Infra Projects Pvt. Ltd.**  
**NH-707, Paonta Sahib-HP**

1705

13	Page No. 42 (Second Photo), 43 (Two photos) & 44 (First Photo)	52.000 to 53.000	This location was protected with the gabion along the stream course, to control the erosion of the dumping material.
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*[Signature]*  
**Sr. Geologist**  
**L.N.M. Infra Projects Pvt. Ltd.**  
**NH-707, Paonta Sahib**

*[Signature]*  
**Sr. Geotechnical Engineer**  
**L.N.M. Infra Projects Pvt. Ltd.**  
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**Bridge/Structure Engineer**  
**M/s L.N. Mahindra Infra Projects Pvt. Ltd.**  
**Paonta Sahib, NH-707**

*[Signature]*  
**Environmental and Wildlife Conservation Expert**  
**L.N.M. Infra Projects Pvt. Ltd.**  
**NH-707, Paonta Sahib-HP**

14	Page No. 46 (First photo), 48 (First photo), 50 (Second photo), 51 (First Photo)	27,000 to 28,000	This is a landslide, which was occurred on 30 <sup>th</sup> July 2021. This area contains discontinuities along the road and dipping into the valley side. A slip surface has been formed in the crown portion of the slide with a scarp due to the movement of the mass. Cavities have been formed at the toe of the valley due to the mining of limestone. Therefore, during rains overburden mass in the crown portion slid.
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Circular stamp: L.N.M. INFRA PROJECTS PVT. LTD.

*[Handwritten signature]*  
Bridge/Structural Engineer  
M/s L.N. Mahiya Infra Projects Pvt. Ltd.  
Paonta Sahib, NH-707


*[Handwritten signature]*  
Sr. Geologist  
L.N.M. Infra Projects Pvt. Ltd.  
NH-707, Paonta Sahib

*[Handwritten signature]*  
Sr. Geo-Technical Expert  
L.N.M. Infra Projects Pvt. Ltd.  
NH-707, Paonta Sahib

*[Handwritten signature]*  
Environmental cum Water Conservation Expert  
L.N.M. Infra Projects Pvt. Ltd.  
NH-707, Paonta Sahib-HP

<p>15</p> <p>Page No. 40 (Second photo), Page No. 49 (First Photo), 51 (Second Photo), Page No. 55 (Second photo) &amp; Page No. 57 (First photo)</p>	<p>68.400 to 69.100</p>	<p>This location was protected with the gabion along the stream course, to control the erosion of the dumping material.</p>
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 Sr. Geologist  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib

  
 Sr. Geo-Technical Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib

  
 Bridge/Structure Engineer  
 Mrs L.N. Mahotra  
 L.N.M. Infra Projects Pvt. Ltd.  
 Paonta Sahib, NH-707

  
 Environmental and Wildlife Conservation Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib-HP

10/21

16	Page No. 49 (Second Photo) & Page No 50 (First photo)	85.000 to 86.000	This is Minus river bank, which was damaged by floods in rainy season.
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Latitude: 30.761605  
 Longitude: 77.705537  
 Elevation: 756.201103 m  
 Accuracy: 8.5 m  
 Time: 09-03-2024 15:25



Latitude: 30.761333  
 Longitude: 77.705072  
 Elevation: 751.365103 m  
 Accuracy: 13.4 m  
 Time: 09-03-2024 15:26



*[Handwritten Signature]*

**Bridge/Structure Engineer**  
 M/s L.N. Malviya Infra Projects Pvt. Ltd.  
 Paonta Sahib, NH-707

*[Handwritten Signature]*  
**Sr. Geologist**  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib

*[Handwritten Signature]*  
**Sr. Geo-Technical Engineer**  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib

*[Handwritten Signature]*  
**Environmental and Conservation Expert**  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib-IIP

Handwritten signature/initials

17	Page No. 52 (Two photos)	100.350 to 100.750	This location is eroded during rainy season and bamboo plantation was done to protect from erosion
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 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib

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 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib

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 Bridge/Structure Engineer  
 M/s L.N. Mathya Infra Projects Pvt. Ltd.  
 Paonta Sahib, NH-707  
 Conservation Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib-HP

10/6

18	Page No. 53 (One photo) & Page No: 54 (First photo)	50.310	This is natural perineal water flowing from the catchment. Bridge was constructed at this location and make way for free flow of water.
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Latitude: 30.214518  
 Longitude: 77.682132  
 Elevation: 1317.23±100m  
 Accuracy: 9.6m  
 Time: 09/03/2024 14:54  
 Note: 74.380

Powered by NoteCam



*[Signature]*  
 Geologist  
 L.N.M. Infra Projects Pvt.  
 NH-707, Paonta Sahib

*[Signature]*  
 Sr. Geotechnical Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib

*[Signature]*  
 Bridge/Structure Engineer  
 M/s L.N. Malviya Infra Projects Pvt. Ltd.  
 Paonta Sahib, NH-707

*[Signature]*  
 Environmental and Conservation Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib

13/07

19	Page No. 56 (Second photo), Page No. 57 (Second and Third photo) & 58 (Two photo)	84.350 to 84.700	In this area valley side has very deformed and folded strata with limestone and cavities. Therefore, the weak zone has slid in the valley side.
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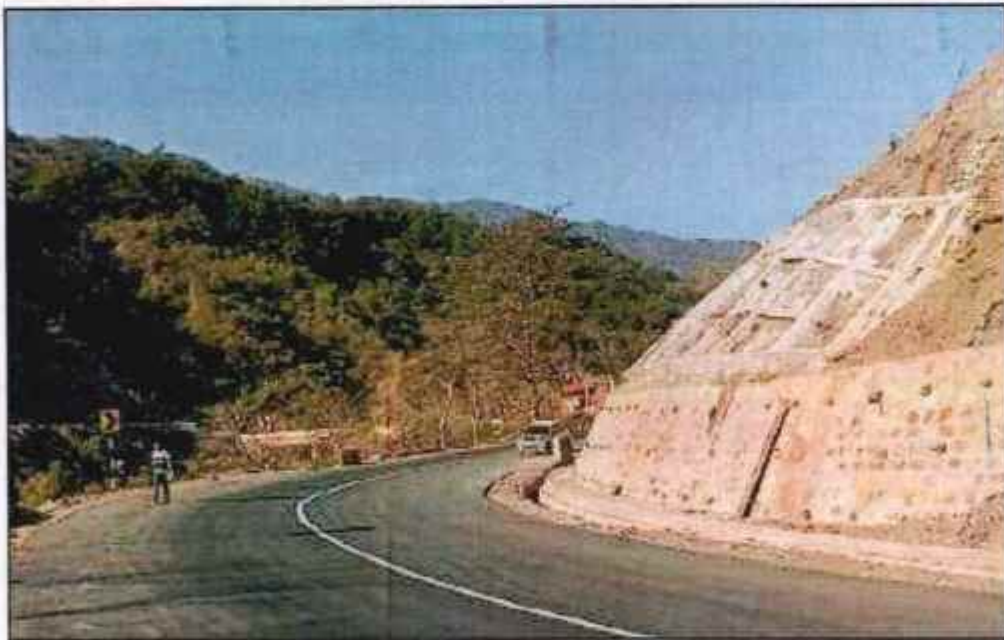
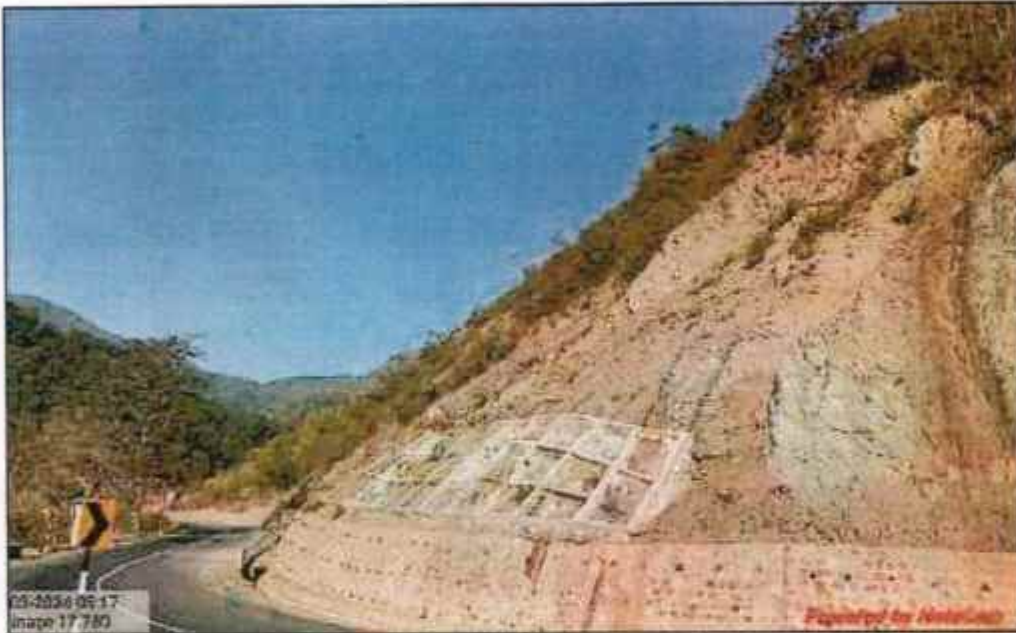
Sr. Geologist  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib

*Handwritten signature*  
 Sr. Geologist  
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Bridge/Structure Engineer  
 M/s L.N. Mat Infra Projects Pvt. Ltd.  
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 Environmental & Water Conservation Expert  
 L.N.M. Infra Projects Pvt. Ltd.  
 NH-707, Paonta Sahib-HP

20	Page No. 27 (Second photo)	17.770	During the rainy season, soil was eroded. To control the erosion, a breast wall was constructed and a shotcrete wall with plantation is in progress
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*[Handwritten Signature]*  
 L.N.M. INFRA PROJECTS PVT. LTD.

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*[Handwritten Signature]*

Sr. Geologist  
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 M/s L.N. Malviya Infra Projects Pvt. Ltd.  
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 Environmental & Water Conservation Expert  
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# भारत का राजपत्र

## The Gazette of India

असाधारण  
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)  
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पर्यावरण और वन पंत्रालय

अधिसूचना

नई दिल्ली, 14 सितम्बर, 2006

का.आ. 1533(अ).—केंद्रीय सरकार या केन्द्रीय सरकार द्वारा राज्य सरकार या संबंधित संघ राज्यक्षेत्र प्रशासन के परामर्श से गठित किए जाने वाले राज्य या संघ राज्यक्षेत्र स्तर पर्यावरण समाघात निर्धारण प्राधिकरण द्वारा इस अधिसूचना के प्रयोजन के लिए पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन संघ मंत्रिमंडल द्वारा 18 मई, 2006 को अनुमोदित राष्ट्रीय पर्यावरण नीति और अधिसूचना में विनिर्दिष्ट प्रक्रिया के उद्देश्यों के अनुसार जब तक पूर्व पर्यावरणीय अनापत्ति अभिलिखित नहीं हो जाती है, भारत के किसी भाग में, नई परियोजनाओं या क्रियाकलापों पर या इस अधिसूचना की अनुसूची में यथा उपवर्णित उनके सक्षम पर्यावरणीय समाघातों पर विद्यमान परियोजनाओं या क्रियाकलापों के विस्तार या आधुनिकीकरण पर कतिपय निर्बंधन और प्रतिषेध अधिरोपित करने के लिए, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के अधीन एक प्रारूप अधिसूचना भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (ii) में, का0आ0 सं0 1324(अ), तारीख 15 सितंबर, 2005 द्वारा प्रकाशित की गई थी जिसमें उन सभी व्यक्तियों से, जिनके उनसे प्रभावित होने की संभावना है, उस तारीख से, जिसको उक्त अधिसूचना को अंतर्विष्ट करने वाले राजपत्र की प्रतियां जनता को उपलब्ध करा दी गई थीं, सात दिन की अवधि के भीतर आपक्ष और सुझाव आमंत्रित किए गए थे ;

और उक्त अधिसूचना की प्रतियां 15 सितंबर, 2005 को जनता को उपलब्ध करा दी गई थीं ;

और उम्पर उल्लिखित प्रारूप अधिसूचना के उत्तर में प्राप्त सभी आपेक्षों और सुझावों पर केन्द्रीय सरकार ने सम्यक रूप से विचार कर लिया है ।

अतः, अब केंद्रीय सरकार पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, और अधिसूचना सं० का.अ. 60(अ), तारीख 27 जनवरी, 1994 को उन बातों के सिवाए अधिग्रहण करते हुए, जिन्हें ऐसे अधिग्रहण से पूर्व किया गया है या करने का लोप किया गया है, यह निदेश देती है कि इसके प्रकाशन की तारीख से ही, नई परियोजनाओं या क्रियाकलापों का अपेक्षित संनिर्माण या इस अधिसूचना की अनुसूची में सूचीबद्ध विद्यमान परियोजनाओं या क्रियाकलापों का विस्तार या आधुनिकीकरण प्रक्रिया और या प्रौद्योगिकी में परिवर्तन सहित क्षमता में परिवर्धन करते हुए भारत के किसी भाग में, यथास्थिति, केंद्रीय सरकार द्वारा या इस अधिसूचना में इसमें इसके पश्चात् विनिर्दिष्ट प्रक्रिया के अनुसार उक्त अधिनियम की धारा 3 के

<sup>1</sup> भारत का राज्यक्षेत्रीय सागर खंड और अन्य आर्थिक जोन सम्मिलित है।

अधीन केंद्रीय सरकार द्वारा सम्यक् रूप से गठित राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण द्वारा पूर्व पर्यावरण अनापत्ति के पश्चात् ही किया जाएगा।

## 2. पूर्व पर्यावरणीय अनापत्ति की अपेक्षाएं (ई.सी.) :-

निम्नलिखित परियोजनाओं या क्रियाकलापों के लिए, परियोजना प्रबंधन द्वारा भूमि को अभिप्राप्त करने के सिवाय, कोई संनिर्माण कार्य या भूमि तैयार करने से पूर्व उक्त अनुसूची में प्रवर्ग 'ख' के अंतर्गत आने वाले विषयों के लिए संबंधित विनियामक प्राधिकरण से, जिसे अनुसूची में 'क' के अंतर्गत आने वाले विषयों के लिए इसमें इसके पश्चात् केंद्रीय सरकार में पर्यावरण और वन मंत्रालय कहा गया है, और राज्य स्तर पर राज्य पर्यावरण समाघात निर्धारण प्राधिकरण कहा गया है, पूर्व पर्यावरणीय अनापत्ति अपेक्षित होगी जब परियोजना या क्रियाकलाप आरंभ किया जाता है।

- (i) इस अधिसूचना की अनुसूची में सूचीबद्ध सभी नई परियोजनाएं या क्रियाकलाप ;
- (ii) इस अधिसूचना की अनुसूची में सूचीबद्ध विद्यमान परियोजनाओं या क्रियाकलापों का, संबंधित क्षेत्र के लिए अर्थात् परियोजनाओं या क्रियाकलापों के लिए जो विस्तार या आधुनिकीकरण के पश्चात् अनुसूची में दी गई अधिकतम सीमाओं को पार कर लेते हैं क्षमता में परिवर्धन सहित विस्तार या आधुनिकीकरण ;
- (iii) विनिर्दिष्ट रेज से परे अनुसूची में सम्मिलित किसी विद्यमान विनिर्माणकर्ता यूनिट में उत्पाद मिश्रण में कोई परिवर्तन।

3. राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण :- (1) कोई राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण, जिसे इसमें इसके पश्चात् एसईआईएए कहा गया है, केंद्रीय सरकार द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन गठित किया जाएगा जिसमें तीन सदस्य होंगे जिसके अंतर्गत एक अध्यक्ष और एक सदस्य-राज्य, राज्य सरकार या संबंधित संघ राज्यक्षेत्र प्रशासन द्वारा नामनिर्देशित किए जाएंगे।

- (2) सदस्य-सचिव संबंधित राज्य सरकार या संघ राज्यक्षेत्र प्रशासन का सेवास्त अधिकारी होगा जो पर्यावरण विधियों से परिचित होगा।
- (3) अन्य दो सदस्य या तो वृत्तिक या विशेषज्ञ होंगे जो इस अधिसूचना के परिशिष्ट VI में दी गई पात्रता कसौटी को पूरा करते हों।
- (4) ऊपर उपपैरा (3) में विनिर्दिष्ट सदस्यों में से एक सदस्य जो पर्यावरण समाघात निर्धारण प्रक्रिया में विशेषज्ञ हो, एसईआईए का अध्यक्ष होगा।
- (5) राज्य सरकार या संघ राज्यक्षेत्र प्रशासन उपपैरा (3) से उपपैरा (4) में निर्दिष्ट सदस्यों और अध्यक्ष के नामों को केन्द्रीय सरकार को अग्रेषित करेगी और केन्द्रीय सरकार नामों के प्राप्ति की तारीख से तीस दिन के भीतर इस अधिसूचना के प्रयोजनों के लिए एसईआईए को ए. प्राधिकरण के रूप में गठित करेगी।
- (6) गैर पदाधारी सदस्य और अध्यक्ष की (प्राधिकरण को केन्द्रीय सरकार द्वारा गठित करने वाली अधिसूचना के प्रकाशन की तारीख से) तीन वर्षों की नियत पदावधि होगी।
- (7) एसईआईए के सभी विनिश्चय एकमत से होंगे और किसी बैठक में लिए जाएंगे।

#### 4. परियोजना और क्रियाकलापों का प्रवर्गीकरण :-

- (i) सभी परियोजनाएं या क्रियाकलाप मुख्यतः दो प्रवर्गों में प्रवर्गीकृत हैं- प्रवर्ग 'क' और प्रवर्ग 'ख' सक्षम समाघात की स्थानिक सीमा और मानव स्वास्थ्य और प्राकृतिक तथा मानव निर्मित संसाधनों पर आधारित हैं।
- (ii) अनुसूची में प्रवर्ग 'क' के रूप में सम्मिलित सभी परियोजनाओं या क्रियाकलापों, जिसके अंतर्गत विद्यमान परियोजनाओं या क्रियाकलापों का विस्तार और आधुनिकीकरण तथा उत्पाद मिश्रण में परिवर्तन सम्मिलित है, के लिए, इस अधिसूचना के प्रयोजनों के लिए केन्द्रीय सरकार द्वारा गठित की जाने वाली किसी विशेषज्ञ आंकलन समिति की सिफारिशों पर भारत सरकार में पर्यावरण और वन मंत्रालय से पूर्व पर्यावरण अनापत्ति अपेक्षित होगी ;
- (iii) अनुसूची में प्रवर्ग 'ख' के रूप में सम्मिलित सभी परियोजनाओं या क्रियाकलापों, जिसके अंतर्गत पैरा 2 के उपपैरा (ii) में यथाविनिर्दिष्ट विद्यमान परियोजनाओं या क्रियाकलापों का विस्तार और आधुनिकीकरण या पैरा 2 के उपपैरा (iii) में यथाविनिर्दिष्ट उत्पाद मिश्रण में परिवर्तन भी है, किन्तु जिसमें वे सम्मिलित नहीं हैं जो अनुसूची में निश्चित की गई साधारण शर्तों को पूरा करते हैं, राज्य/संघ राज्यक्षेत्र पर्यावरण समाघात निर्धारण प्राधिकरण से पूर्व पर्यावरणीय अनापत्ति अपेक्षित होगी। एसईआईए का अपना विनिश्चय, इस इस अधिसूचना में गठित की जाने वाली किसी राज्य या संघ राज्यक्षेत्र स्तर विशेषज्ञ आंकलन समिति (एसईएसी) की सिफारिशों पर आधारित होगा। एसईआईए सम्यक् रूप से गठित एसईआईए या एसईएसी की अनुपस्थिति में, कोई प्रवर्ग 'ख' परियोजना प्रवर्ग 'क' परियोजना समझी जाएगी ;

5. **स्कीनिंग, विस्तारण और आंकलन समिति :-** केंद्रीय सरकार के स्तर पर वही विशेषज्ञ आंकलन समिति और राज्य या संघ राज्य स्तर पर राज्य विशेषज्ञ आंकलन समिति (जिन्हें इसमें इसके पश्चात् ईएसी और एसईएसी कहा गया है) क्रमशः प्रवर्ग 'क' और प्रवर्ग 'ख' परियोजनाओं या क्रियाकलापों की स्कीनिंग, विस्तारण और आंकलन करेगी। ईएसी और एसईएसी की प्रत्येक मास में कम से कम एक बार बैठक होगी।

(क) ईएसी की संरचना परिशिष्ट VI में दी जाएगी। राज्य या संघ राज्यक्षेत्र स्तर पर एसईएसी का गठन संबंधित राज्य सरकार या संघ राज्यक्षेत्र प्रशासन के परामर्श से समान संरचना सहित गठन किया जाएगा।

(ख) केंद्रीय सरकार, संबद्ध राज्य सरकार या संघ राज्यक्षेत्र प्रशासन की पूर्व सहमति से प्रशासनिक सुविधा और लागत के कारणों से एक या अधिक राज्य या संघ राज्यक्षेत्र के लिए एक एसईएसी का गठन कर सकेंगी।

(ग) विशेषज्ञ आंकलन समिति और राज्य विशेषज्ञ आंकलन समिति तीन वर्ष की अवधि के लिए गठित की जाएगी।

(घ) संबंधित विशेषज्ञ आंकलन समिति और राज्य विशेषज्ञ आंकलन समिति के प्राधिकृत सदस्य उस परियोजना या क्रियाकलाप के संबंध में जिसके लिए पूर्व पर्यावरणीय अनापत्ति मांगी गई है, को स्कीन करने या विस्तार करने या आंकलन के प्रयोजनों के लिए आवेदक को जो निरीक्षण के लिए आवश्यक सुविधाएं देगा, कम से कम सात दिन की पूर्व सूचना देगा।

(ङ) विशेषज्ञ आंकलन समिति और राज्य विशेषज्ञ आंकलन समिति संयुक्त दायित्व के सिद्धांत पर कृत्य करेगी। अध्यक्ष प्रत्येक मामले में सहमति बनाने का प्रयास करेगा और सहमति नहीं बन पाती है तो बहुमत का विचार माना जाएगा।

6. **पूर्व पर्यावरणीय अनापत्ति के लिए आवेदन (ईसी) :-** सभी मामलों में पर्यावरणीय अनापत्ति मांगने के लिए कोई आवेदन परियोजना और/या क्रियाकलापों के लिए, जिससे आवेदन संबंधित है, आवेदक द्वारा स्थल पर किसी सन्निगम क्रियाकलाप या भूमि की तैयारी के प्रारंभ के पूर्व, पूर्ववर्तित स्थल (स्थलों) की पहचान के पश्चात् परिशिष्ट 2 में दिये गए हैं, यदि लागू हों, इसके संलग्न प्रत्येक 1 और अनुपूरक प्रत्येक 1क में किया जाएगा। आवेदक, उसके सिवाय, संनिगम परियोजनाओं या क्रियाकलापों (अनुसूची की मद 8) के मामले में प्रत्येक 1 और अनुपूरक प्रत्येक 1क के अतिरिक्त पूर्व साध्यता परियोजना रिपोर्ट की एक प्रति, पूर्व साध्यता रिपोर्ट के स्थान पर धारणा योजना की एक प्रति आयोग के साथ पेश करेगा।

7. (i) **नई परियोजनाओं के लिए पूर्व पर्यावरणीय अनापत्ति (ईसी) प्रक्रिया के प्रक्रम :-** नई परियोजनाओं के लिए पर्यावरणीय अनापत्ति प्रक्रिया में अधिकतम चार प्रक्रम समाविष्ट होंगे, जिनमें से सभी इस अधिसूचना में नीचे उल्लेखित विशिष्ट मामलों में लागू नहीं होंगे, ये चार प्रक्रम श्रृंखलाबद्ध क्रम में होंगे :-

- प्रक्रम (1) स्कीनिंग (केवल प्रवर्ग 'ख' परियोजनाओं और क्रियाकलापों के लिए)
- प्रक्रम (2) विस्तारण
- प्रक्रम (3) लोक पद्ममरी
- प्रक्रम (4) आंकलन

#### I. प्रक्रम (1) - स्कीनिंग :

प्रवर्ग 'ख' परियोजनाओं या क्रियाकलापों के मामले में, यह प्रक्रम परियोजना की प्रकृति और अवस्थिति विनिर्देश पर आधारित पर्यावरणीय अनापत्ति मंजूर करने से पूर्व उसके आंकलन के लिए कोई पर्यावरणीय समाघात निर्धारण रिपोर्ट तैयार करने के लिए यह अवधारण करने के लिए कि परियोजना या क्रियाकलाप के लिए आगे पर्यावरणीय अध्ययन करना अपेक्षित है या नहीं संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति (एसईएसी) द्वारा प्रक्रम 1 में पूर्व पर्यावरणीय अनापत्ति मांगने के लिए किसी आवेदन की संवीक्षा होगी। कोई पर्यावरणीय समाघात निर्धारण रिपोर्ट की अपेक्षा करने वाली परियोजनाओं को प्रवर्ग "ख1" कहा जाएगा और शेष परियोजनाओं को प्रवर्ग "ख2" कहा जाएगा और उसके लिए कोई पर्यावरणीय समाघात निर्धारण रिपोर्ट अपेक्षित नहीं होगी। मद 8ख के सिवाय परियोजनाओं के ख 1 या ख2 में प्रवर्गीकरण के लिए पर्यावरण और वन मंत्रालय समय-समय पर समुचित मार्गदर्शक सिद्धांत जारी करेगा।

#### II. प्रक्रम (2) विस्तारण :

(i) उस प्रक्रिया को निर्दिष्ट करता है जिसके द्वारा प्रवर्ग 'क' परियोजनाओं या क्रियाकलापों के मामले में विशेषज्ञ आंकलन समिति, और प्रवर्ग 'ख1' परियोजनाओं या क्रियाकलापों के मामले में, राज्य स्तर विशेषज्ञ आंकलन समिति, जिसके अंतर्गत विद्यमान परियोजनाओं या क्रियाकलापों के विस्तार और/या आधुनिकीकरण और/या उत्पाद मिश्रण में परिवर्तन के विस्तार, सौंपे जाने वाले विस्तृत और व्यापक कार्य अवधारित करने के लिए, उस परियोजना या क्रियाकलाप के संबंध में कोई पर्यावरणीय समाघात निर्धारण रिपोर्ट तैयार करने के लिए सभी सुसंगत पर्यावरणीय समुत्थानों को, जिसके लिए पूर्व पर्यावरणीय अनापत्ति ईप्सित की गई है, आवेदन सम्मिलित हैं। विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति विहित आवेदन प्रक्रम 1/प्रक्रम 1क में दी गई जानकारी के आधार पर सौंपे जाने वाले कार्य अवधारित करेगी, जिसके अंतर्गत आवेदक द्वारा सौंपे जाने वाले प्रस्थापित कार्य, किसी विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर आंकलन समिति के किसी सब ग्रुप द्वारा देखा गया कोई स्थल, यदि विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा आवश्यक समझा जाए, आवेदक द्वारा सुझाए गए सौंपे जाने वाले कार्य और अन्य सूचना जो विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति के पास उपलब्ध हो, सम्मिलित हैं। अनुसूची की मद 8 में प्रवर्ग ख के रूप में सूचीबद्ध सभी परियोजनाओं और क्रियाकलापों (संनिर्माण, नगरी/वाणिज्यिक काम्प्लेक्स/आवासन) के लिए विस्तार अपेक्षित नहीं होगा और उनका आंकलन प्रक्रम 1/प्रक्रम 1क और धारणा योजना के आधार पर किया जाएगा।

(ii) सौंपे गए कृत्यों को प्रस्म 1 की प्राप्ति के साठ दिनों के भीतर विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा आवेदक को प्रेषित किया जाएगा। अनुसूची के प्रवर्ग क हाइड्रोक्लेक्ट्रिक परियोजना मद 1 (ग) (i) के मामले में सौंपे गए कृत्यों को पूर्व सनिर्माण क्रियाकलापों के लिए अनापत्ति सहित प्रेषित किया जाएगा। यदि सौंपे गए कृत्यों को अंतिम रूप नहीं दिया गया है और प्रस्म 1 की प्राप्ति के साठ दिनों के भीतर आवेदक को प्रेषित किया जाता है तो आवेदक द्वारा सुझाए गए सौंपे जाने वाले कृत्य ईआईए अध्ययन के लिए अनुमोदित अंतिम सौंपे गए कृत्यों के रूप में समझे जाएंगे। अनुमोदित सौंपे गए कृत्य, पर्यावरण और वन मंत्रालय तथा संबंधित राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण के लिए वेबसाइट पर प्रदर्शित किए जाएंगे।

(iii) इसी प्रक्रम पर संबंधित विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की सिफारिश पर संबंधित विनियामक प्राधिकरण द्वारा पूर्व पर्यावरणीय अनापत्ति के लिए आवेदनों को नामंजूर किया जा सकेगा। ऐसे नामंजूर किए जाने की दशा में, विनिश्चय को उसके कारणों सहित आवेदक को, आवेदन की प्राप्ति के साठ दिनों के भीतर लिखित में संसूचित किया जाएगा।

### III प्रक्रम (3) लोक परामर्श

(i) "लोक परामर्श" उस प्रक्रिया को निर्दिष्ट करता है जिसके द्वारा स्थानीय प्रभावी व्यक्तियों और ऐसे अन्य व्यक्तियों की चिंताओं को, जिनका परियोजना या क्रियाकलापों के पर्यावरणीय समाघातों में न्यायसंगत आधार है, समुचित रूप में अभिकल्पित परियोजना या क्रियाकलाप में संबंधित सभी सामग्री को ध्यान में रखते हुए सुनिश्चित किया जाएगा। सभी प्रवर्ग "क" और प्रवर्ग "ख1" परियोजनाएं या क्रियाकलाप निम्नलिखित के सिवाय लोक परामर्श करेंगे :-

(क) सिंचाई परियोजनाओं का आधुनिकीकरण (अनुसूची की मद 1(ग) (ii))।

(ख) संबंधित प्राधिकारियों द्वारा अनुमोदित औद्योगिक संपदाओं या पार्कों के भीतर अवस्थित सभी परियोजनाएं या क्रियाकलाप (अनुसूची की मद 7(ग)) और जिन्हें ऐसे अनुमोदन में अननुज्ञात नहीं किया जाता है।

(ग) सड़कें और राजमार्गों का विस्तार (अनुसूची की मद 7(घ)) जिनमें भूमि का कोई और अर्जन अंतर्वलित नहीं है।

(घ) सभी भवन/संनिर्माण परियोजनाएं/क्षेत्र विकास परियोजनाएं और नगरीय योजनाएं (मद 8)।

(ङ) सभी प्रवर्ग ख 2 परियोजनाएं और क्रियाकलाप।

(च) केन्द्रीय सरकार द्वारा यथा अवधारित राष्ट्रीय रक्षा और सुरक्षा से संबंधित सभी परियोजनाएं और क्रियाकलाप या जिसमें अन्य युक्तगत विचार अंतर्वलित हैं।

(ii) लोक परामर्श में साधारणतया दो घटक समाविष्ट होंगे :-

(क) स्थानीय प्रभावित व्यक्तियों की चिंताओं को सुनिश्चित करने के लिए परिशिष्ट 4 में विहित शैति में की जाने वाली स्थला पर या उसके निकट परिसर में जिला वार कोई लोक सुनवाई ;

(ख) परियोजना या क्रियाकलाप के पर्यावरणीय पहलुओं में कोई न्यायसंगत आधार रखने वाले अन्य संबंधित व्यक्तियों से लिखित में प्रतिक्रियाएं प्राप्त करना।

(iii) स्थल (स्थलों) पर या उसके निकट परिसर में सभी मामलों में लोक सुनवाई विनिर्दिष्ट रीति में संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति द्वारा की जाएगी और कार्यवाहियों को आवेदक से प्राप्त अनुरोध के पैंतालीस दिनों के भीतर संबंधित विनियामक प्राधिकरण को अप्रेषित किया जाएगा।

(iv) यदि संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्य क्षेत्र प्रदूषण नियंत्रण समिति लोक सुनवाई नहीं करती है और लोक सुनवाई को विनिर्दिष्ट अवधि के भीतर पूरी नहीं करती है और/या लोक सुनवाई की कार्यवाहियां को विहित अवधि के भीतर यथाउपयुक्त संबंधित विनियामक प्राधिकरण को प्रेषित नहीं करती है तो विनियामक प्राधिकरण अन्य लोक अभिकरण या प्राधिकरण को, जो विनियामक प्राधिकरण का अधीनस्थ नहीं है, प्रक्रिया को पैंतालीस दिनों की और अवधि के भीतर पूरा करने के लिए लगाएगी।

(v) यदि उमर उपपैरा (iii) के अधीन नामनिर्दिष्ट लोक अभिकरण या प्राधिकरण, संबंधित विनियामक प्राधिकरण को यह रिपोर्ट करता है, कि स्थानीय अवस्थिति के कारण लोक सुनवाई करना संभव नहीं है, तो किसी रीति में स्पष्ट रूप से अभिव्यक्त किए जाने वाले संबंधित स्थानीय व्यक्तियों के विचारों का समर्थन करेगा। वह उस तथ्य की रिपोर्ट संबंधित विनियामक प्राधिकरण को ब्यौरेवार देगा जो रिपोर्ट पर और अन्य विश्वसनीय सूचना पर सम्यक् रूप से विचार करने के पश्चात्, जिसका लोक परामर्श के लिए विनिश्चय किया गया है, उस दशा में जिसे लोक सुनवाई में सम्मिलित करने की आवश्यकता है, रिपोर्ट करेगा।

(vi) परियोजना या क्रियाकलापों के पर्यावरणीय पहलुओं में कोई न्यायसंगत आधार रखने वाले अन्य संबंधित व्यक्तियों से लिखित में प्रक्रिया अभिप्राप्त करने के लिए, संबंधित विनियामक प्राधिकरण और राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति, आवेदक द्वारा परिशिष्ट 3क में दिए गए प्ररूप में तैयार की गई संक्षिप्त ईआईए रिपोर्ट को उनके वेबसाइट पर देते हुए ऐसे संबंधित व्यक्तियों से लोक सुनवाई की व्यवस्था के लिए किसी लिखित अनुरोध की प्राप्ति के सात दिनों के भीतर प्रतिक्रियाएं प्राप्त करेंगी। गोपनीय सूचना, जिसके अंतर्गत प्रकट न करने योग्य या विधिक रूप से विशेषाधिकार प्राप्त सूचना, जिसमें बौद्धिक संपदा अधिकार अंतर्बलित हैं, आवेदन में विनिर्दिष्ट स्रोत, वेबसाइट पर नहीं रखे जाएंगे। संबंधित विनियामक प्राधिकरण, परियोजना या क्रियाकलाप की बाबत विस्तृत प्रचार को सुनिश्चित करने के लिए अन्य समुचित मीडिया का उपयोग भी कर सकेगा। विनियामक प्राधिकरण, तथापि लोक सुनवाई की तारीख तक निरीक्षण के लिए प्रारूप ईआईए रिपोर्ट किसी संबंधित व्यक्ति से, सामान्य कार्यालय घंटों के दौरान अधिसूचित स्थान पर किसी लिखित अनुरोध पर उपलब्ध कराएगा। इस लोक परामर्श प्रक्रिया के भाग के रूप में प्राप्त सभी प्रतिक्रियाएं शीघ्रतम उपलब्ध साधन से आवेदक को अप्रेषित की जाएगी।

(vii) लोक परामर्श पूरा करने के पश्चात्, इस प्रक्रिया के दौरान अभिव्यक्त सभी सारवान पर्यावरणीय चिंताओं को संबोधित करेगा और प्रारूप ईआईए और ईएमपी में समुचित परिवर्तन करेगा। इस प्रकार तैयार की गई अंतिम ईआईए रिपोर्ट आवेदक के लिए संबंधित विनियामक प्राधिकरण को प्रस्तुत की जाएगी। आवेदक, लोक परामर्श के दौरान अभिव्यक्त की गई सभी चिंताओं को संबोधित करते हुए, प्रारूप ईआईए और ईएमपी की एक संक्षिप्त रिपोर्ट अनुकल्पतः प्रस्तुत करेगा।

#### IV प्रक्रम(4) - आंकलन :

(i) आंकलन से आवेदन और अन्य दस्तावेजों, ऐसे अंतिम ईआईए रिपोर्ट, लोक परामर्शों का निष्कर्ष, जिसके अंतर्गत लोक सुनवाई की कार्यवाहियां हैं, पर्यावरणीय अनापत्ति मंजूर करने के लिए संबंधित विनियामक प्राधिकरण को

आवेदक द्वारा प्रस्तुत की गई विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा विस्तृत संवीक्षा अभिप्रेत है। यह आंकलन विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा किसी कार्यवाही को, जिसमें आवेदक को आवश्यक स्पष्टीकरण प्रस्तुत करने के लिए व्यक्तिगत रूप से या किसी प्राधिकृत प्रतिनिधि को आमंत्रित किया जाता है, एक पारदर्शी रीति में किया जाएगा। इस कार्यवाही के निष्कर्ष पर विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति संबंधित विनियामक प्राधिकरण को निश्चित निबंधनों और शर्तों पर पूर्व पर्यावरणीय अनापत्ति मंजूर करने के लिए या पूर्व पर्यावरणीय अनापत्ति के लिए आवेदन को नामंजूर करने के लिए उसके कारणों सहित स्पष्ट सिफारिशें करेगी।

(ii) सभी परियोजनाओं या क्रियाकलापों का आंकलन जो लोक परामर्श के लिए अपेक्षित नहीं है या कोई पर्यावरण समाघात निर्धारण रिपोर्ट प्रस्तुत करना अपेक्षित नहीं है, जैसा लागू हो विहित आवेदन प्रस्म 1 और प्रस्म 1क के आधार पर उपलब्ध सभी अन्य सुसंगत विधिमान्य सूचना और दौर किए स्थल को, जहां विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा ऐसा करना आवश्यक समझा जाता है, कार्यान्वित किया जाएगा।

(iii) किसी आवेदन का आंकलन, विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा अंतिम पर्यावरण समाघात निर्धारण रिपोर्ट और अन्य दस्तावेजों की प्राप्ति या प्रस्म 1 या प्रस्म 1क के साठ दिनों के भीतर पूरा किया जाएगा, जहां लोक परामर्श आवश्यक नहीं है, वहां विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की सिफारिशों को सक्षम प्राधिकारी के समक्ष अगले पन्द्रह दिनों के भीतर अंतिम विनिश्चय के लिए रखा जाएगा। आंकलन की विहित प्रक्रिया परिशिष्ट V में दी गई है।

7. (ii) विद्यमान परियोजनाओं का विस्तार या आधुनिकीकरण या उत्पाद मिश्रण में परिवर्तन के लिए पूर्व पर्यावरणीय अनापत्ति प्रक्रिया,-

उस क्षमता के परे जिसके लिए इस अधिसूचना के अधीन पूर्व पर्यावरणीय अनापत्ति मंजूर की गई है, उत्पादन क्षमता में वृद्धि सहित या तो पट्टा क्षेत्र या खनन परियोजनाओं की दशा में उत्पादन क्षमता में वृद्धि सहित या इस अधिसूचना की अनुसूची में विहित अंतिम सीमा के परे कुल उत्पादन क्षमता में वृद्धि सहित विद्यमान यूनिट के आधुनिकीकरण के लिए, प्रक्रिया और/या प्रौद्योगिकी में परिवर्तन के माध्यम से या उत्पाद मिश्रण में किसी परिवर्तन के लिए पूर्व पर्यावरणीय अनापत्ति ईप्ति करने वाले सभी आवेदन प्रस्म 1 में किए जाएंगे और उन पर संबंधित विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा साठ दिनों के भीतर विचार किया जाएगा, जो सम्यक् आवश्यक तत्परता से जिसके अंतर्गत ईआईए का तैयार किया जाना और लोक परामर्श भी है, विनिश्चय करेगी और आवेदन का तदनुसार पर्यावरणीय अनापत्ति मंजूर करने के लिए आंकलन किया जाएगा।

8. पूर्व पर्यावरणीय अनापत्ति मंजूर किया जाना या उसको खारिज किया जाना,-

(i) विनियामक प्राधिकरण, संबंधित ई ए सी या एस ई ए सी की सिफारिशों पर विचार करेगा और अपने विनिश्चय को आवेदक को विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की सिफारिशों की प्राप्ति के पैंतालीस दिनों के भीतर प्रेषित करेगा या अन्य शब्दों में अंतिम पर्यावरणीय समाघात निर्धारण रिपोर्ट की प्राप्ति के एक सौ पांच दिनों के भीतर प्रेषित करेगा और जहां पर्यावरणीय समाघात निर्धारण पूरे आवेदन की प्राप्ति के एक सौ पांच दिनों के भीतर अपेक्षित नहीं है वहां अपेक्षित दस्तावेज, नीचे उपबंधित के सिवाय प्रेषित करेगा।

(ii) विनियामक प्राधिकरण, सामान्यतः विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की सिफारिशों को स्वीकार करेगा। उन दशाओं में जहां विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की सिफारिशों से असहमत है, वहां विनियामक प्राधिकरण विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की सिफारिशों की प्राप्ति के पचास दिनों के भीतर असहमति के कारणों का कथन करते हुए पुनर्विचार का अनुरोध करेगा। इस विनिश्चय की सूचना आवेदक को साथ-साथ प्रेषित की जाएगी। उसके पश्चात् विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति, विनियामक प्राधिकरण के संप्रेशणों पर विचार करेगी और उस पर अपने विचार साठ दिनों की अवधि के भीतर पेश करेगी। विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति के विचारों को ध्यान में रखने के पश्चात् विनियामक प्राधिकरण का विनिश्चय अंतिम होगा और संबंधित विनियामक प्राधिकरण को अगले तीस दिनों के भीतर आवेदक को प्रेषित किया जाएगा।

(iii) उस दशा में जहां विनियामक प्राधिकरण का विनिश्चय आवेदक को, उमर उपपैरा (i) या (ii) में जहां लागू हो विनिर्दिष्ट अवधि के भीतर संसूचित नहीं किया जाता है, वहां आवेदक इस प्रकार अग्रसर हो सकेगा मानो मांगी गई पर्यावरण अनापत्ति मंजूर कर दी गई है या विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की अंतिम सिफारिशों के निबंधनों में विनियामक प्राधिकरण द्वारा नामंजूर कर दी गई है।

(iv) उमर पैरा (i) और (ii) के अधीन, जहां लागू हो, विनियामक प्राधिकरण द्वारा विनिश्चय के लिए विनिर्दिष्ट अवधि के अवनान पर, विनियामक प्राधिकरण का विनिश्चय और विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की अंतिम सिफारिशें लोक दस्तावेज होंगे।

(v) अन्य विनियामक प्राधिकरणों से परियोजनाओं या क्रियाकलापों, या संबंधित विनियामक प्राधिकरण द्वारा स्क्रैनिंग, विस्तारण या आंकलन या विनिश्चय पूर्व पर्यावरण अनापत्ति के लिए आवेदनों की प्राप्ति के पूर्व तब तक अपेक्षित नहीं होगी जब तक या तो ऐसी अनापत्ति किसी विधि की अपेक्षा का आवश्यक तकनीकी कारणों से कोई श्रृंखलाबद्ध आधार न हो।

(vi) जान बूझ कर छिपाना और/या मिथ्या प्रस्तुतीकरण या भ्रामक सूचना या आंकड़े देना जो स्क्रैनिंग, विस्तारण या आंकलन या आवेदन पर विनिश्चय के लिए सारवान हो, आवेदन को नामंजूर किए जाने या उस आधार पर मंजूर की गई पूर्व पर्यावरणीय अनापत्ति के रद्दकरण के लिए दायी बनाएगी। किसी आवेदन को नामंजूर करना या इस आधार पर पहले मंजूर की गई किसी पूर्व पर्यावरणीय अनापत्ति के रद्दकरण का विनिश्चय विनियामक प्राधिकरण द्वारा आवेदक की व्यक्तिगत सुनवाई करने के पश्चात् किया जाएगा और उसमें नैसर्गिक न्याय के सिद्धांतों का पालन किया जाएगा।

#### 9. पर्यावरणीय अनापत्ति की विधिमान्यता,-

“पर्यावरणीय अनापत्ति की विधिमान्यता” से वह अवधि अभिप्रेत है जिससे विनियामक प्राधिकरण द्वारा मंजूर की गई पूर्व पर्यावरणीय अनापत्ति मंजूर की जाती है या आवेदक द्वारा यह समझा जा सकेगा कि वह उमर पैरा 7 के उपपैरा (iv) के अधीन परियोजना या क्रियाकलाप द्वारा उत्पादन प्रचालन आरंभ करने या संनिर्माण परियोजनाओं की दशा में (अनुसूची की मद 8) सभी संनिर्माण प्रचालन पूरा करने, जिसके के लिए पूर्व पर्यावरण अनापत्ति के लिए

आवेदन का निर्देश करता है, मंजूर की गई है। किसी परियोजना या क्रियाकलाप के लिए नदी घाटी परियोजनाओं (अनुसूची की मद 1(ग)) की दशा में दस वर्ष की अवधि के लिए, विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा यथा प्राक्कलित परियोजना की अवधि खनन परियोजनाओं के लिए अधिकतम तीस वर्षों के लिए और सभी अन्य परियोजनाओं और क्रियाकलापों की दशा में पांच वर्ष होगी। तथापि क्षेत्र विकास परियोजनाओं और नगरीय की दशा में (मद 8(ख)) विधिमान्य अवधि केवल ऐसे क्रियाकलापों तक सीमित होगी जहां तक किसी विकासकर्ता के रूप में आवेदक का उत्तरदायित्व है। इस विधिमान्यता की अवधि को संबंधित विनियामक प्राधिकरण द्वारा पांच वर्ष की अधिकतम अवधि तक बढ़ाया जा सकेगा, परन्तु यह तब जब कि कोई आवेदन आवेदक द्वारा विनियामक प्राधिकरण को सन्निर्माण परियोजनाओं या क्रियाकलापों के लिए (अनुसूची की मद 8) अद्यतन प्रलम्ब 1 और अनुपूरक प्रलम्ब 1क सहित विधिमान्य अवधि के भीतर किया जाता है। इस बाबत विनियामक प्राधिकरण, यथास्थिति, विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति से भी परामर्श कर सकेगा।

**10. पंच पर्यावरणीय अनापत्ति को मानीटर करना,-**

(i) परियोजना प्रबंधन के लिए प्रत्येक कलेंडर वर्ष की 1 जून और 1 दिसंबर को संबंधित विनियामक प्राधिकरण को निश्चित पूर्व पर्यावरणीय अनापत्ति के निबंधनों और शर्तों के संबंध में अनुपालन रिपोर्टों को अर्धवार्षिक रूप में हाई और साफ्ट प्रतियों में प्रस्तुत करना आज्ञापक होगा।

(ii) परियोजना प्रबंधन द्वारा प्रस्तुत की गई सभी ऐसी अनुपालन रिपोर्टें लोक दस्तावेज होंगी, उसकी प्रतियां संबंधित विनियामक प्राधिकरण को आवेदन पर किसी व्यक्ति को दी जाएंगी। ऐसी अंतिम अनुपालन रिपोर्टें संबंधित विनियामक प्राधिकरण की वेबसाइट पर भी दर्शित की जाएगी।

**11. पर्यावरणीय अनापत्ति की अंतरणीयता,-**

किसी आवेदक को किसी विनिर्दिष्ट परियोजना या क्रियाकलाप के लिए मंजूर की गई कोई पूर्व पर्यावरणीय अनापत्ति अंतरक द्वारा या अंतरिकी द्वारा आवेदन पर परियोजना या क्रियाकलाप को करने के हकदार किसी अन्य विधिक व्यक्ति को अंतरक द्वारा लिखित "अनापत्ति सहित" जो इसकी विधिमान्यता की अवधि के दौरान संबंधित विनियामक प्राधिकरण द्वारा उन्हीं निबंधनों और शर्तों के अधीन पूर्व पर्यावरणीय अनापत्ति आरंभ में मंजूर की गई थी और उसी विधिमान्यता अवधि के लिए अंतरित की जा सकेगी। ऐसे मामलों में विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति को कोई निर्देश आवश्यक नहीं है।

**12. लंबित मामलों के निपटान तक ई.आई.ए. अधिसूचना का प्रवर्तन,-**

इस अधिसूचना के अंतिम प्रकाशन की तारीख से पर्यावरणीय समाघात निर्धारण की अधिसूचना सं० का.आ. 80(अ), तारीख 27 जनवरी, 1994 को, उन बातों के सिवाय, जिन्हें ऐसे अधिक्रमण से पूर्व किया गया है या करने से लोप किया गया है, उस सीमा तक अधिकांत किया जाता है कि पूर्व पर्यावरणीय अनापत्ति के लिए किए गए और इस अधिसूचना के अंतिम प्रकाशन की तारीख को लंबित सभी या कुछ प्रकार के आवेदनों को, परियोजनाओं या क्रियाकलापों को, उस सूची के सिवाय जिनमें अनुसूची 1 में पूर्व पर्यावरणीय अनापत्ति अपेक्षित है, इस अधिसूचना के किसी एक या सभी उपबंधों से छूट दे सकेगी या उक्त अधिसूचना के कुछ या सभी उपबंधों के प्रवर्तन को इस अधिसूचना के जारी करने की तारीख से एक वर्ष से अधिक अवधि के लिए जारी रख सकेगी।

## अनुसूची

(पैरा 2 और 7 देखें)

पूर्व पर्यावरणीय अनापत्ति की अपेक्षा वाली परियोजनाओं का क्रियाकलापों की सूची

क्र. सं.	परियोजना का क्रियाकलाप	अवसीमा सहित प्रवर्ग		शर्तें, यदि कोई हों
		क	ख	
1	खनन, प्राकृतिक संसाधन का निष्कर्षण और विद्युत उत्पादन विनिर्दिष्ट उत्पादन क्षमता के लिए)			
1	2	3	4	5
1(क)	खनिज का खनन	खनन पट्टा क्षेत्र का $\geq 50$ हे० किन्ती भी खनन क्षेत्र का ध्यान दिए बिना एन्वीस्टैज खनन	$< 50$ हेक्टेयर $\geq 5$ हेक्टेयर खनन पट्टा क्षेत्र	साधारण शर्तें लागू होंगी टिप्पण खनिज पदार्थों के पूर्वक्षण (जिसमें ड्रिलिंग न हो) को छूट दी गई है बशर्त कि वास्तविक सर्वेक्षण के लिए छूट वाले क्षेत्रों की पूर्व अनुमति ली गई है।
1(ख)	अपतट और तटवर्ती तेल तथा गैस की खोज, विकास और उत्पादन	सभी परियोजनाएं		टिप्पण सार खोज सर्वेक्षण (जिसमें ड्रिलिंग न हो) को छूट दी गई है बशर्त कि वास्तविक सर्वेक्षण के लिए छूट वाले क्षेत्रों की पूर्व अनुमति ली गई है।
1(ग)	नदी घाटी परियोजनाएं	(i) $\geq 50$ मे०वा० जल विद्युत उत्पादन (ii) $\geq 10,000$ हे०सेंटी योग्य प्रभावित क्षेत्र	(i) $< 50 \geq 25$ मे०वा० जल विद्युत उत्पादन (ii) $< 10,000$ हे०सेंटी योग्य प्रभावित क्षेत्र	साधारण शर्तें लागू होंगी
1(घ)	तापीय विद्युत संयंत्र	(कोयला लिग्नाइट और नेफ्था गैस आधारित) $\geq 500$ मे.वा. $\geq 50$ मे.वा. (पेटकोक, डीजल और सभी अन्य ईंधन)	(कोयला/लिग्नाइट/नेफ्था एवं गैस आधारित) $< 500$ मे.वा. (पेटकोक, डीजल और सभी अन्य ईंधन) $< 50$ मे.वा $\geq 5$ मे.वा.	साधारण शर्तें लागू होंगी
1(ङ)	आणविक विद्युत परियोजनाएं और आणविक ईंधन का प्रसंस्करण	सभी परियोजनाएं		
2	प्राथमिक प्रसंस्करण			
2(क)	कोयला धोवनशालाएं	$\geq 1$ मिलियन टन/ वार्षिक कोयले का उत्पादन	$< 1$ मिलियन टन/ वार्षिक कोयले का उत्पादन	साधारण शर्तें लागू होंगी (यदि खनन क्षेत्र के अंदर स्थित है तो प्रस्ताव का मूल्यांकन खनन प्रस्ताव के साथ किया जाना चाहिए)

2(ख)	खनिज सज्जीकरण	$\geq 0.1$ मिलियन टन/ वार्षिक कोयले का उत्पादन	$< 0.1$ मिलियन टन/ वार्षिक कोयले का उत्पादन	साधारण शर्त लागू होगी अनापत्ति प्रदान करने के लिए खनन प्रस्ताव का खनिज सज्जीकरण के साथ ही मूल्यांकन किया जाना चाहिए
3	<b>पदार्थ उत्पादन -</b>			
3(क)	धातुकर्म उद्योग (फैसल और गैर फैसल)	क) प्राथमिक धातुकर्म उद्योग सभी परियोजनाएं ख) स्पंज आयरन विनिर्माण $\geq 200$ टन पी डी ग) गीण धातु कर्म प्रसंस्करण उद्योग सभी विषाक्त और भारी धातु उत्पादित करने वाली इकाइयां $\geq 20,000$ टन/ वार्षिक	स्पंज आयरन विनिर्माण $< 200$ टन पी डी गीण धातु कर्म प्रसंस्करण उद्योग 1) सभी विषाक्त और भारी धातु उत्पादित करने वाली इकाइयां $< 20,000$ टन/ वार्षिक 2) अन्य सभी विषरहित गीण धातुकर्म प्रसंस्करण उद्योग $> 5000$ टन /वार्षिक	स्पंज आयरन विनिर्माण के लिए साधारण शर्त लागू होगी
3(ख)	सीमेंट संयंत्र	वार्षिक उत्पादन क्षमता $\geq 1.0$ मिलियन टन	वार्षिक उत्पादन क्षमता $< 1.0$ मिलियन टन यह सभी ग्राइंडिंग इकाइयों के लिए लागू है	साधारण शर्त लागू होगी
4	<b>पदार्थ प्रसंस्करण</b>			
4(क)	पेट्रोलियम रिफाइनिंग उद्योग	सभी परियोजनाएं	-	-
4(ख)	कोक मट्टी संयंत्र	$\geq 2,50,000$ टन वार्षिक	$< 2,50,000$ एवं $\geq 25,000$ टन वार्षिक	-
4(ग)	एस्बेस्टस मिलिंग और एस्बेस्टस आधारित उत्पाद	सभी परियोजनाएं	-	-
4(घ)	क्लोस्कार उद्योग,	उत्पादन क्षमता $\geq 300$ टन पी डी या अधिसूचित औद्योगिक क्षेत्र/संपदा से अवस्थित इकाई	उत्पादन क्षमता $< 300$ टन पी डी और अधिसूचित औद्योगिक क्षेत्र/संपदा में अवस्थित इकाई	विनिर्दिष्ट शर्त लागू होगी किसी नए पास प्रकोष्ठ आधारित संयंत्र को अनुज्ञा नहीं दी जाएगी और इस अधिसूचना द्वारा अतिस्वीनय प्रकोष्ठ प्रौद्योगिकी में परिवर्तन करने वाली विद्यमान इकाई को फूट प्राप्त है।

4	सोडा नमक उद्योग	सभी परियोजनाएं	-	-
4(क)	चमका/त्वचा/खाल प्रसंस्करण उद्योग	औद्योगिक क्षेत्र से बाहर सभी नई परियोजनाएं या औद्योगिक क्षेत्र के बाहर विद्यमान इकाइयों का विस्तार	अधिसूचित औद्योगिक क्षेत्र/संपदा में अवस्थित सभी नई परियोजनाएं या परियोजनाओं का विस्तार	विनिर्दिष्ट शर्त लागू होगी
5	<b>उत्पादन/कैमिकेशन</b>			
5(क)	रासायनिक उर्वरक	सभी परियोजनाएं	-	-
5(ख)	कीटनाशक उद्योग और कीटनाशक विशिष्ट मध्यक जीवमार (विनिर्मिति को छोड़कर)	तकनीकी श्रेणी के कीटनाशकों को उत्पादन करने वाली सभी इकाइयां	-	-
5(ग)	पेट्रो रसायन परिसर (पेट्रोलियम के अंश और प्राकृतिक गैस और/या सुगन्धितों में सुधार प्रसंस्करण आधारित उद्योग)	सभी परियोजनाएं	-	-
5(घ)	नानव निर्मित फाइबर का उत्पादन	रेशन	अन्य	साधारण शर्त लागू होगी
5(ङ)	पेट्रो रसायन आधारित प्रसंस्करण ( भंजन से भिन्न अन्य प्रसंस्करण तथा सुधार और जो परिसर के भीतर समाविष्ट नहीं है )	अधिसूचित औद्योगिक क्षेत्र/संपदा के बाह्य अवस्थित	अधिसूचित औद्योगिक क्षेत्र/संपदा के भीतर अवस्थित	विनिर्दिष्ट शर्त लागू होगी
5(च)	संश्लिष्ट कार्बनिक रसायन उद्योग (रंजक और रंजक मध्यक; शोक औषधि और औषधि विनिर्मितियों को छोड़कर मध्यक; संश्लिष्ट रबड़ मूल कार्बनिक रसायन, अन्य संश्लिष्ट कार्बनिक रसायन और रसायन मध्यक)	अधिसूचित औद्योगिक क्षेत्र/संपदा के बाह्य अवस्थित	अधिसूचित औद्योगिक क्षेत्र/संपदा के भीतर अवस्थित	विनिर्दिष्ट शर्त लागू होगी
5(छ)	आसवनी	(i) सभी शीश आधारित आसवनी । (ii) सभी गन्ने का रस/गैर-शीश आधारित आसवनी $\geq 30$ कि०ली० दैनिक	सभी गन्ने का रस/गैर शीश आधारित आसवनी $< 30$ कि०ली० दैनिक	साधारण शर्त लागू होगी
5(ज)	समेकित पेट उद्योग	-	सभी परियोजनाएं	साधारण शर्त लागू होगी
5(झ)	अपशिष्ट कागज से कागज का निर्माण और तैयार लुग्दी और विरंजन किए बिना तैयार लुग्दी से कागज निर्माण के अलावा लुग्दी एवं कागज	लुग्दी विनिर्माण और लुग्दी और कागज विनिर्माण उद्योग	लुग्दी विनिर्माण के बिना कागज विनिर्माण उद्योग	साधारण शर्त लागू होगी

	उद्योग			
5(अ)	थीनी उद्योग		गन्ना घेरने की क्षमता $\geq$ 5000 टन दैनिक	साधारण शर्त लागू होगी
5(ट)	प्रेरण/आर्क मट्टी/कुपोला मट्टी 5 टन प्रति घंटा या ज्यादा		सभी परियोजनाएं	साधारण शर्त लागू होगी
6	<b>सेवा सेक्टर</b>			
6(क)	राष्ट्रीय उद्यानों/ अभयारण्यों/ प्रयाग मिठियों/ एल एन जी टर्मिनल सहित पारिस्थिकीय संवेदनशील क्षेत्रों से गुजरने वाली तेल और गैस परिवहन पाइप लाइनें (अपरिष्कृत और परिष्कृत) /पेट्रो रसायन उत्पाद	सभी परियोजनाएं		
6(ख)	एकल भंडारण और परिसंकेतमय रसायन को संभालना (एनएसआईएससी नियम, 1989 और 2000 की संशोधित अनुसूची 2 और 3 के स्तंभ 3 में उपदर्शित अवसीमा योजना परिमाण के अनुसार		सभी परियोजनाएं	साधारण शर्त लागू होगी
7	<b>पर्यावरणीय सेवाओं सहित नीतिक अवसरचना</b>			
7(क)	विमानपत्तन	सभी परियोजनाएं		
7(ख)	सभी पोत भंजन यार्ड जिसमें पोत भंजन इकाई भी सम्मिलित है	सभी परियोजनाएं		
7(ग)	औद्योगिक सम्पदा/पार्क/परिसर/ क्षेत्र/निर्यात प्रसंस्करण जोन(नि.प्र.जो.), विशेष आर्थिक जोन(वि.आ.जो.) जैव औद्योगिकी पार्क समझ परिसर	प्रस्तावित औद्योगिक संपदा में यदि एक भी उद्योग श्रेणी क के अंतर्गत आता है तो पूरे औद्योगिक क्षेत्र को श्रेणी क ही समझा जाएगा चाहे वह किसी भी क्षेत्र में हो  500 हेक्टेयर से ज्यादा क्षेत्र की औद्योगिक संपदाएं और जिनमें कम से कम एक श्रेणी ख का उद्योग स्थित हो	औद्योगिक संपदाएं और जिनमें कम से कम एक श्रेणी ख का उद्योग स्थित है और क्षेत्र < 500 हेक्टेयर हो  औद्योगिक संपदाएं क्षेत्र > 500 हेक्टेयर और जिनमें श्रेणी क या ख श्रेणी का कोई उद्योग नहीं है	विशेष शर्त लागू होगी टिप्पण 500 हेक्टेयर से कम क्षेत्र की औद्योगिक संपदाओं जिनमें क या ख श्रेणी का कोई उद्योग नहीं है, को नंजुरी की आवश्यकता नहीं है
7(घ)	सामान्य परिसंकेतमय अपरिष्कृत उपचार भंडारण और निपटान सुविधाएं (ख.भं.नि.सु.)	सभी एकीकृत सुविधाएं जिनमें भस्मीकरण और भूमिभरण या केवल भस्मीकरण शामिल है	केवल भूमि भरण वाली सभी सुविधाएं	साधारण शर्त लागू होगी

7(क)	पत्तन, बंदरगाह	≥ 5 मिलियन टन वार्षिक स्थोरा की उठाई-बचाई की क्षमता (मत्स्य बंदरगाह से भिन्न)	< 5 मिलियन टन वार्षिक स्थोरा की उठाई-बचाई की क्षमता और पत्तन/बंदरगाह में ≥ 10,000 टन वार्षिक मछली पकड़ने की क्षमता	साधारण शर्त लागू होगी
7(घ)	राजमार्ग	1) नए राष्ट्रीय राजमार्ग: और 2) 30 कि.मी. से ज्यादा लंबाई के राष्ट्रीय राजमार्गों का विस्तार जिनमें मार्ग के दोनों ओर अतिरिक्त भूमि अधिग्रहण 20 मीटर से ज्यादा है और एक से अधिक राज्यों से गुजरते हैं।	1) नए राज्य राजमार्ग: और 2) 30 कि.मी. से ज्यादा लंबे राष्ट्रीय/राज्य राजमार्गों का विस्तार जिनमें मार्ग के दोनों ओर अतिरिक्त भूमि अधिग्रहण 20 मीटर से ज्यादा है।	साधारण शर्त लागू होगी
7(ङ)	आकाशी यात्री राजमार्ग		सभी परियोजनाएं	साधारण शर्त लागू होगी
7(च)	सानान्य स्राव उपचार संयंत्र (स.स.उ.सं.)		सभी परियोजनाएं	साधारण शर्त लागू होगी
7(छ)	नगरपालिका ठोस अपशिष्ट प्रबंधन सुविधा (स.न.अ.प्र.स.)		सभी परियोजनाएं	साधारण शर्त लागू होगी
8	भवन/संनिर्माण परियोजनाएं/क्षेत्र विकास परियोजनाएं और शहरीकरण			
8(क)	भवन एवं संनिर्माण परियोजनाएं		≥ 20000 वर्ग मी. के निर्मित क्षेत्र और < 1,50,000 वर्ग मीटर के निर्मित क्षेत्र #	# आपूर्त संनिर्माण के लिए निर्मित क्षेत्र आकास की ओर खुली सुविधाओं की दशा में यह क्रियाकलाप क्षेत्र भी होगा।
8(ख)	नगरी और क्षेत्र विकास परियोजनाएं		≥ 50 हे० क्षेत्र को सम्मिलित करते हुए और या निर्मित क्षेत्र ≥ 1,50,000 वर्ग मीटर ++	++ 8 (ख) के अंतर्गत सभी परियोजनाओं को ख 1 प्रवर्ग के अनुसार निर्बंधित किया जाएगा।

टिप्पण

साधारण शर्त (सा.श.)

प्रवर्ग "ख" में विनिर्दिष्ट किसी परियोजना या क्रियाकलाप को प्रवर्ग "क" माना जाएगा, यदि वह : (i) वन्य जीव (संरक्षण) अधिनियम, 1972 के अधीन अधिसूचित संरक्षित क्षेत्र; (ii) उसकी समय-समय पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा गंभीर रूप से प्रदूषित क्षेत्र के रूप में पहचान की गई है; (iii) परिस्थितिकी संवेदनशील क्षेत्र अधिसूचित है; और (iv) अंतरराज्यिक सीमाओं और अंतरराष्ट्रीय सीमाओं से दस किलोमीटर के भीतर संपूर्ण रूप से या आंशिक रूप में अवस्थित है।

विनिर्दिष्ट शर्त (वि.श.)

यदि कोई मद 4(ब), 4(घ), 5(क), 5(घ) जैसी समययुग्म की प्रकार का उद्योगों वाला औद्योगिक संपदा/कांप्लेक्स/निर्यात प्रसंस्करण जोन/विशेष आर्थिक जोन/जैव प्रौद्योगिकी उद्योग/चमड़ा पत्सिर या पूर्व निर्धारित गतिविधियों वाले उद्योग (आवश्यक नहीं कि वे समययुग्म हों) पूर्व पर्यावरणीय अनापत्ति प्राप्त करते हैं, तो ऐसी संपदाओं/कांप्लेक्सों के भीतर प्रस्तावित उद्योगों सहित निजी उद्योगों को तब तक पूर्व पर्यावरणीय अनापत्ति लेना अपेक्षित नहीं है जब तक कि औद्योगिक कांप्लेक्स/संपदा के लिए निबंधनों और शर्तों का अनुपालन नहीं करते (ऐसी संपदा/कांप्लेक्सों की पूर्व पर्यावरणीय अनापत्ति की निबंधनों और शर्तों के लिए सहमता सुनिश्चित करने के विधिक उत्तरदायित्व से स्पष्ट रूप से पहचान करने का प्रबंध होना चाहिए जिसे कांप्लेक्स/संपदा के सारे जीवन में उसके अतिक्रमण के लिए उत्तरदायी ठहराया जा सकेगा)।

[सं. जे-11013/56/2004-आईए-II(1)]

आर. चन्द्रमोहन, संयुक्त सचिव

1634

1728

परिशिष्ट -I  
(पैरा 6 देखें)  
प्ररूप 1

(1) आधारभूत जानकारी

- परियोजना का नाम :
- विचारधीन अनुकल्पी अवस्थिति/स्थान :
- परियोजना का आकार \* :
- परियोजना की प्राक्कलित लागत
- संपर्क जानकारी :
- संवीक्षा प्रवर्ग :

- अंचलीय क्रियाकलाप के लिए तत्स्थानी क्षमता (जैसे विनिर्माण करने के लिए उत्पादन क्षमता, खनिज उत्पादन के लिए खनन पट्टा क्षेत्र और उत्पादन क्षमता, खनिज पूर्वक्षण के लिए क्षेत्र, अनुरेख परिवहन अवसंरचना के लिए लंबाई, विद्युत उत्पादन आदि के उत्पादन क्षमता )

(II) क्रियाकलाप

1. परियोजना का संनिर्माण, प्रचालन या न निकालना जिसमें ऐसी कार्रवाई भी सम्मिलित है जो पक्षेत्र में भौतिक परिवर्तनों का कारण होगी (स्थलाकृति, भूमि उपयोग, जल निकायों में परिवर्तन आदि)

क्र.सं.	जानकारी/जांच सूची पुष्टिकरण	हां/नहीं	उनके ब्यारे (लगभग मात्रा/दरें, सहित, जो समव हो, सहित) आंकड़ों की जानकारी के स्रोत सहित ।
1.1	भूमि उपयोग, समावेश भूमि या स्थलाकृति में स्थायी या अस्थायी जिसमें भूमि उपयोग की मात्रा(स्थानीय भूमि उपयोग योजना के बारे में वृद्धि भी सम्मिलित है)		
1.2	विद्यमान भूमि, वनस्पति और भवनों की अनापत्ति		
1.3	नई भूमि उपयोगों का सृजन		
1.4	संनिर्माण पूर्व अन्वेषण अर्थात बोर गृह मिट्टी का परिक्षण करना		
1.5	संनिर्माण कार्य		
1.6	विध्वंस कार्य		

1.7	संनिर्माण कार्य या संनिर्माण कर्मचारियों के घर की प्रबंध के लिए उपयोग किए गए अस्थायी स्थल		
1.8	उपर्युक्त सू-संरचना, संरचनाएं या भूखण्ड जिसमें अनुरेखीय संरचनाएं, काटनी और भस्म या खुदाई भी सम्मिलित हैं।		
1.9	भूमिगत कार्य जिसमें छतन या भुंग बनाना भी सम्मिलित है।		
1.10	भूमि उद्धार कार्य		
1.11	तलकषक		
1.12	अपतृट संरचनाएं		
1.13	उत्पादन और संनिर्माण प्रक्रियाएं		
1.14	सामग्रियों या माल के भंडार की सुविधाएं		
1.15	ठोस अवशिष्ट या तरल बहिष्कारों के उपचार या निपटान के लिए सुविधाएं		
1.16	परिचालन कर्मचारियों के दीर्घकालिक घर का प्रबंध के लिए सुविधाएं		
1.17	संनिर्माण या प्रचालन के दौरान नई सड़क, रेल या समुद्री यातायात		
1.18	नई सड़क, रेल, वायु जल वाहिन या अन्य परिवहन अवसंरचना जिसमें नए या परिवर्तित मार्ग और स्टेशन, पत्तन, विमानपत्तन आदि भी सम्मिलित हैं।		
1.19	विद्यमान परिवहन मार्गों को बंद करना या अचर्तन या यातायात परिचालन में परिवर्तनों के लिए प्रमुख अवसंरचना		
1.20	नई या अपवर्तित प्रेषण लाइनें या चाइपलाइनें		
1.21	अवरुद्ध करना, बांध बनाना, पुलिया बनाना, पुनःरेखांकन या जलमार्गों या एक्वीकरों के जल विज्ञान के लिए अन्य परिवर्तन		
1.22	प्रवाह पार		
1.23	भूजल या भूतल से जल का अंतरण या पृथक्करण		
1.24	नालियों या प्रवाह को प्रभावित करने वाले जलनिष्पादों या भूमि स्तर में परिवर्तन		
1.25	संनिर्माण, परिचालन या न निकालने के लिए कार्मिक या सामग्रियों का परिवहन		
1.26	दीर्घकालिक रूप में तोड़ना, प्रारंभ करना या कार्य पुनः आरंभ करना।		
1.27	आरंभ के दौरान जारी ऐसे क्रियाकलाप जो पर्यावरण पर समाघात कर सकेंगे।		
1.28	जनता का किसी क्षेत्र के लिए या तो अस्थायी रूप से या स्थायी रूप से आना।		
1.29	अन्य देशीय प्रजातियों का आना		
1.30	मूल निवासी प्रजातियों या आनुवंशिक विविधता की हानि		
1.31	अन्य कोई कार्रवाईयां		

2. परियोजना के सनिर्माण या प्रचालन के लिए प्राकृतिक संसाधनों का उपयोग (जैसे भूमि, जल सामग्री या ऊर्जा विशेष रूप से ऐसा कोई संसाधन जो नवीकरणीय नहीं है या जिसका प्रदाय कम है )

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यौरे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
2.1	विशेष रूप से अविकसित भूमि या कृषि भूमि (हो)		
2.2	जल (अनुमानित स्रोत और प्रतियोगी उपयोगकर्ता) इकाई : के.एल.डी.		
2.3	खनिज (एम.टी.)		
2.4	सनिर्माण सामग्री -- पत्थर आसत, बालू/मृदा (अनुमानित स्रोत एम.टी.)		
2.5	वन और इमारती लकड़ी (स्रोत -- एम.टी.)		
2.6	ऊर्जा जिसके अंतर्गत विद्युत और ईंधन (स्रोत, प्रतियोगी उपयोगकर्ता) इकाई : ईंधन (एम.टी.) ऊर्जा (एम.डब्ल्यू)		
2.7	कोई अन्य प्राकृतिक संसाधन, (समुचित मानक इकाइयों के उपयोग करें)		

3. रक्तियों या सामग्रियों का उपयोग, परिवहन, संचार धराई या उत्पादन, जो मानव स्वास्थ्य या पर्यावरण के लिए खतराक या जिनके मानव स्वास्थ्य की ओरिधम की वास्तविकता के बारे में चिंताएं उठती हैं।

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यौरे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
3.1	पदार्थों या सामग्रियों का उपयोग जो मानव स्वास्थ्य या पर्यावरण (फ्लोरा, फोना और जल प्रदाय के लिए परिसंकेतगत) (एम.एस.आई.एच.सी. निर्गमों के अनुसार) हैं		
3.2	रोग के होने में परिवर्तन या रोग वाहकों के रोग का प्रभाव (उदहरणाथे कीट या जल-जन्य रोग)		
3.3	रोगों के कल्याण पर प्रभाव उदहरणाथे जीवन दशाओं में परिवर्तन करके		
3.4	रोगों के संवेदनशील समूह जो परियोजना अर्थात् अस्पताल रोगियों, बालकों, वृद्धों आदि द्वारा प्रभावित हो सकते हैं		
3.5	कोई अन्य कारण		

## 4. निर्माण या प्रचालन या प्रारंभ न करने के दौरान टोस अपशिष्टों का उत्पादन (एम.टी./मास)

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यारे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
4.1	मृदा, अधिक भार या खान अपशिष्ट		
4.2	नगरपालिक अपशिष्ट (घरेलू और या वाणिज्यिक अपशिष्ट)		
4.3	परिस्कटमय अपशिष्ट (परिस्कटमय अपशिष्ट प्रबंध तंत्र नियमों के अनुसार)		
4.4	अन्य औद्योगिक प्रक्रिया अपशिष्ट		
4.5	अधिशेष उत्पाद		
4.6	मल बही-खाव उपचार से मल गाद या अन्य गाद		
4.7	निर्माण या ढाये गए अपशिष्ट		
4.8	बेकार मशीनरी या उपस्कर		
4.9	संदूषित मृदाएं या अन्य सामग्रियां		
4.10	कृषि अपशिष्ट		
4.11	अन्य टोस अपशिष्ट		

## 5. वायु में संदूषकों या किसी परिस्कटमय विषले या जहरीले पदार्थों का उत्सर्जन

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यारे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
5.1	लेउन सामग्री या चल संसाधनों से जीवाणु ईंधनों के दहन से उत्सर्जन		
5.2	उत्पादन प्रक्रियाओं से उत्सर्जन		
5.3	सामग्रियों की उठाई धराई से जिसके अंतर्गत भंडारण या परिवहन भी है, उत्सर्जन		
5.4	निर्माण क्रियाकलापों से जिसके अंतर्गत संयंत्र और उपस्कर भी हैं, उत्सर्जन		
5.5	सामग्रियों की उठाई धराई से जिसके अंतर्गत निर्माण सामग्री, मल और अपशिष्ट भी हैं, धूल या गंध		
5.6	अपशिष्ट के भस्मीकरण से उत्सर्जन		
5.7	खुली वायु में अपशिष्ट को जलने से उत्सर्जन (उदाहरणार्थ स्टील सामग्री, निर्माण सामग्री का ढेर)		
5.8	किन्हीं अन्य स्रोतों से उत्सर्जन		

## 6. शौर और कंपन का पैदा होना तथा प्रकाश और उष्मा का उत्सर्जन

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यारे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
6.1	उपस्कर के प्रचालन से उदाहरणार्थ ईजन, वातायन संयंत्र, संदलनित्र		
6.2	औद्योगिक या उसी प्रकार की प्रक्रियाओं से		
6.3	निर्माण या ढहाने से		
6.4	विस्फोटन या पाइलिंग से		
6.5	निर्माण या प्रचालन संबंधी यातायात से		
6.6	प्रकाशन या प्रशीतन प्रणालियों से		
6.7	किन्हीं अन्य संसाधनों से		

## 7. भूमि या मल नालियाँ, सतही जल, भूमिगत जल, तटीय जल या समुद्र में प्रदूषकों के विसर्जन से भूमि या जल के संदूषण के जोखिम

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यारे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
7.1	परिसंकटमय सामग्री की उठाई धराई, भंडारण, उपयोग या गाद से		
7.2	जल या भूमि में (अनुमानित ढंग और विसर्जन का स्थान) मल या अन्य बही खावों के विसर्जन से		
7.3	वायु से भूमि या जल में उत्सर्जित प्रदूषकों के जमा होने से		
7.4	किन्हीं अन्य संसाधनों से		
7.5	क्या इन संसाधनों से पर्यावरण में प्रदूषकों के जमा होने से दीर्घकालिक जोखिम है ?		

## 8. परियोजना के निर्माण या प्रचालन के दौरान दुर्घटनाओं का जोखिम जो मानव स्वास्थ्य या पर्यावरण को प्रभावित कर सकते हैं

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यारे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
8.1	परिसंकटमय पदार्थों के विस्फोट, गाद, आग, भंडारण, उठाई धराई या उत्पादन से		
8.2	किन्हीं अन्य कारणों से		
8.3	क्या परियोजना प्राकृतिक विपदाओं द्वारा पर्यावरण को नुकसान पहुंचाएंगी (उदाहरणार्थ बाढ़, भूकंप, भू-सखलन, वृष्टिस्फोट आदि) ?		

9. बातें जिन पर विचार किया जाना चाहिए (जैसे पारिणामिक विकास) जिनके कारण पर्यावरणीय प्रभाव होते हैं या जो संचयी प्रभावों को करने के लिए अन्य विद्यमान प्रभावों सहित या पक्षेत्र में नियोजित क्रियाकलापों के लिए सामर्थवान हैं

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यारे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
9.1	जिसके कारण आधार का विकास, सहायक विकास या परियोजना द्वारा विकास को बल मिलता है जिसका पर्यावरण पर प्रभाव हो सकता है अर्थात् — <ul style="list-style-type: none"> <li>• आधारिक अवसंरचना (सड़कें, बिजली प्रदाय, अपशिष्ट या अपशिष्ट जल उपचार आदि)</li> <li>• आवासन विकास</li> <li>• निष्कर्षित उद्योग</li> <li>• पूर्ति उद्योग</li> <li>• अन्य</li> </ul>		
9.2	जिसके कारण स्थल का बाद में उपयोग होता है जिसका पर्यावरण पर प्रभाव हो सकता है		
9.3	पश्चात्बर्ती विकासों के लिए उदाहरण स्थापित करना		
9.4	सामिप्य के कारण अन्य विद्यमान परियोजनाओं पर संचयी प्रभाव हैं या उसी प्रकार के प्रभावों सहित नियोजित परियोजनाएं		

## (III) पर्यावरणीय संवेदनशीलता

क्र.सं.	क्षेत्र	नाम/पहचान	आकाशी दूरी (15 किलोमीटर के भीतर) प्रस्तावित परियोजना अवस्थान सीमा
1.	उनके पारिस्थितिक भू-दृश्य, सांस्कृतिक या अन्य संबंधित मूल्यों के लिए अंतरराष्ट्रीय कन्वेंशन, राष्ट्रीय या स्थानीय विधान के अधीन संरक्षित क्षेत्र ।		
2.	क्षेत्र जो पारिस्थितिक कारणों के लिए महत्वपूर्ण या संवेदनशील हैं - बेट लैड्स, जल स्रोत या अन्य जल संबंधी निकाय, तटीय जोन, बायोस्फीयर, पहाड़ियां, वन		
3.	क्षेत्र जो प्रजनन, घोंसला बनाने, चारे के लिए आसम करने के लिए, सदी के लिए, प्रवास के लिए फ्लोर और फोना के संरक्षित महत्वपूर्ण या संवेदनशील प्रजातियों द्वारा उपयोग किए जाते हैं		
4.	अंतरदेशीय, तटीय, सामुद्रिक या भूमिगत जल		

1040

1734

22

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5.	राज्य, राष्ट्रीय सीमाएं		
6.	मनोरंजन की या अन्य पर्यटक/यात्रियों वाले क्षेत्रों में पहुंच के लिए जनता द्वारा उपयोग किए जाने वाले मार्ग या सुविधाएं		
7.	रक्षा प्रतिष्ठापन		
8.	सघन रूप से बसे हुए या निर्मित क्षेत्र		
9.	संवेदनशील मानव निर्मित भूमि उपयोगों के अधिमोघाधीन क्षेत्र अस्पताल, पाठशालाएं, पूजा स्थल, सामुदायिक सुविधाएं		
10.	महत्वपूर्ण, उच्च क्वालिटी या दुर्लभ संसाधनों वाले क्षेत्र (भूमिगत जल संसाधन, भूतल संसाधन, वनोद्योग, कृषि, मत्स्य उद्योग, पर्यटन, खनिज)		
11.	क्षेत्र जो पहले से ही प्रदूषण या पर्यावरणीय नुकसान के अधीन है (वे जहां विद्यमान विधिक पर्यावरणीय मानक अधिक होते हैं)		
12.	क्षेत्र जहां प्राकृतिक संकट हो सकता है जो वर्तमान पर्यावरणीय समस्याओं की योजनाओं को प्रभावित कर सकते हैं (धंसना, भूस्खलन, भूमि कटाव, बाढ़ या अत्यंत या प्रतिकूल वातावरणीय दशाएं)		

परिशिष्ट 2  
(पैरा 6 देखें)

प्ररूप 1क। (केवल अनुसूची की मद 8 के अधीन सूचीबद्ध निर्माण परियोजनाओं के लिए)

पर्यावरणीय प्रभावों की जांच सूची

(पूर्ण जानकारी उपलब्ध कराने के लिए अपेक्षित परियोजना सलाहकार और जहां कहीं आवश्यक हो प्ररूप के साथ स्पष्टीकारक टिप्पण संलग्न करें तथा प्रस्तावित पर्यावरणीय प्रबंधन योजना और मानिदरी कार्यक्रम के साथ प्रस्तुत करें)

1. भूमि पर्यावरण

(परियोजना स्थल और आसपास का विशाल दृश्य संलग्न करें)

1.1 क्या विद्यमान भूमि के उपयोग में परियोजना से सारवान रूप से परिवर्तन किया जाएगा जो गलतारूप आसपास से संगत नहीं है ? (प्रस्तावित भूमि उपयोग सक्षम प्राधिकारी के अनुमोदित मास्टर प्लान/विकास योजना के अनुरूप होना चाहिए। भूमि उपयोग में परिवर्तन यदि कोई हो और सक्षम प्राधिकारी से कानूनी अनुमोदन प्रस्तुत किया जाए)। (i) स्थल अवस्थान, (ii) प्रस्तावित स्थल (पांच सौ मीटर के भीतर आसपास के सक्षमों) और (iii) समुचित मापमान के स्थल (रस्ते और समोच्च रेखा उपदर्शित करते हुए) के नक्शे संलग्न करें। यदि उपलब्ध नहीं है तो केवल अकारणा युक्त योजना संलग्न करें।

1.2 भूमि क्षेत्र, निर्मित क्षेत्र, जल उपयोग, विद्युत अपेक्षा, संयोजकता, सामुदायिक सुविधाएं, विधिक आवश्यकताओं आदि के अनुसार सभी बड़ी परियोजना की आवश्यकताओं को सूचीबद्ध करें

1.3 प्रस्तावित स्थल से संलग्न विद्यमान सुविधाओं पर प्रस्तावित डिजाइन/कार्य के पर्यावरणीय प्रभाव को कम करने के लिए खुले स्थल, सामुदायिक सुविधाएं, विद्यमान भूमि उपयोग के ब्यारे स्थानीय परिस्थिति

1.4 क्या किसी महत्वपूर्ण भूमि क्षेत्र के परिणामस्वरूप भूस्खलन, भूमि कटाव, भूमि संवेदनशीलता, नुकसान आदि के जोड़े दिए गए

1.5 क्या प्राकृतिक मल निकास प्रणाली के परिवर्तन से संबंधित प्रस्ताव है ? (प्रस्तावित परियोजना स्थल के निकट प्राकृतिक मल निकासी को दर्शित करते हुए किसी समेकित नक्शे के ब्यौरे दें)

1.6 निर्माण क्रियाकलाप — कर्तन, भरण, भूमि सुधार आदि में अंतर्वलित भूमि कार्य की मात्राएं क्या हैं ? (अंतर्वलित भूमि कार्य, स्थल आदि के बाहर से सामग्री भरने के परिवहन के ब्यौरे दें)

1.7 निर्माण अवधि के दौरान जल प्रदाय अपशिष्ट उठाई बराई आदि के संबंध में ब्यौरे दें ।

1.8 क्या नीचे के क्षेत्रों और वेट लैंड्स में परिवर्तन होगा ? (वह ब्यौरे दें कि किस प्रकार निचले क्षेत्र और वेट लैंड्स प्रस्तावित क्रियाकलापों से उपांतरित हो रहे हैं)

1.9 क्या निर्माण के दौरान निर्माण के कूड़ा करफट और अपशिष्ट से स्वास्थ्य को खतरा होगा ? (निर्माण के दौरान जिसके अंतर्गत निर्माण श्रम और व्ययन की युक्तियां भी हैं, जनित अपशिष्टों की विभिन्न किस्मों की मात्राएं दें ।)

## 2. जल पर्यावरण

2.1 विभिन्न उपयोगों की अपेक्षाओं के विश्लेषण सहित प्रस्तावित परियोजना के लिए जल अपेक्षा की कुल मात्रा दें । जल अपेक्षा की पूर्ति कैसे होगी । स्रोतों और मात्राओं का कथन करें तथा एक जल अतिशेष विवरण दें ।

2.2 जल के प्रस्तावित स्रोत की क्षमता क्या है ? (बहाव या प्राप्ति के आधार पर)

2.3 अपेक्षित जल की क्वालिटी क्या है यदि पूर्ति किसी नगर पालिक स्रोत से नहीं है ? (जल की क्वालिटी के वर्ग सहित भौतिक, रासायनिक, जैव वैज्ञानिक लक्षणों को दर्शित करें)

2.4 कितनी जल अपेक्षा की उपचारित बेकार जल के पुनः चक्रण से पूर्ति हो सकती है ? (मात्राओं, स्रोतों और उपयोगिताओं के ब्यौरे दें ।)

2.5 क्या अन्य उपयोक्ताओं से जल का उपयोजन होगा ? (कृपया अन्य विद्यमान उपयोगों और उपभोग की मात्राओं पर परियोजना के प्रभाव का निर्धारण करें)

2.6 प्रस्तावित क्रियाकलापों से प्राप्त बेकार जल से प्रदूषण के भार में क्या वृद्धि है ? (प्रस्तावित क्रियाकलापों से प्राप्त बेकार जल की मात्राओं और संघटन के ब्यौरे दें)

2.7 जल अपेक्षाओं की जल संचयन से हुई पूर्ति के ब्यौरे दें । सुचित सुविधाओं के ब्यौरे प्रस्तुत करें ।

2.8 दीर्घकालिक आधार पर निर्माण चरण के पश्चात् क्षेत्र की प्रस्तावित परियोजना के पूरा होने के लक्षणों (मात्रात्मकता के साथ-साथ क्वालिटी भी) के कारण भूमि उपयोग में हुए परिवर्तनों का क्या प्रभाव होगा ? क्या इससे बाढ़ या जल के जमा होने की किसी स्तर में समस्या में वृद्धि होगी ?

2.9 भूमिगत जल पर प्रस्ताव के क्या प्रभाव होंगे ? (क्या भूमिगत जल में नल लगाया जाएगा ; भूमिगत जल की सारणी, पुनः प्रभारण क्षमता और सक्षम प्राधिकारी से अभिप्राय अनुमोदन यदि कोई हों के ब्यौरे दें)

2.10 भूमि और पनिलों को प्रदूषित करने वाले निर्माण क्रियाकलापों से बचाने के लिए जल के लिए क्या सावधानियां/कदम उठाए जाने हैं ? (प्रतिकूल प्रभावों से बचने के लिए मात्राओं और अपनाने जाने वाले उपायों के ब्यौरे दें)

- 2.11 स्थल के भीतर किस प्रकार तेज जल की व्यवस्था की जाएगी ? (क्षेत्र में बाढ़ से बचने के लिए किए गए उपबंध, समोच्च स्तरों के उपदर्शन के स्थल अभिन्यास सहित उपलब्ध कराई गई जल निकासी सुविधाओं के ब्यौरे का कथन करें)
- 2.12 क्या आवश्यक अवधि में विशेष रूप से निर्माण श्रमिकों के लगाए जाने से परियोजना स्थल के आसपास अस्वच्छता दशाएं उत्पन्न हो जाती हैं ? (उचित स्पष्टीकरण से न्यायोचित उह्राए)
- 2.13 स्थल सुविधाओं पर संग्रहण, उपचार और जल निकासी के सुरक्षित व्ययन के लिए क्या व्यवस्था की जाती है ? (पुनःचक्रण और व्ययन के लिए प्रौद्योगिकी और सुविधाओं सहित जनन, उपचार क्षमताओं की, चाहे जैसी हों मात्राओं के ब्यौरे दें)
- 2.14 दोहरी नलसाजी प्रणाली के ब्यौरे दें यदि उपयोग किए गए उपचारित अपशिष्ट का प्रसाधनों को बहाने या किसी अन्य उपयोग के लिए उपयोग किया जाता है ।

### 3 वनस्पति

- 3.1 क्या जैवविविधता पर परियोजना का कोई खतरा है ? (स्थानीय पारिस्थितिक प्रणाली का उसकी विशिष्ट बातों सहित यदि कोई हों वर्णन करें)
- 3.2 क्या निर्माण में वनस्पति की विस्तृत निकासी या उपांतरण अंतर्वलित है ? (परियोजना द्वारा प्रभावित वृक्षों और वनस्पति का विस्तृत लेखा जोखा दें)
- 3.3 महत्वपूर्ण स्थल की बातों पर प्रभावों को कम करने के लिए प्रस्तावित उपाय क्या हैं ? (किसी समुचित मापमान कि किसी अभिन्यास योजना सहित वृक्षारोपण, भूदृश्य, जल निकायों आदि के सृजन के प्रस्ताव के ब्यौरे दें)

### 4. जीव जन्तु

- 4.1 क्या जीव जन्तुओं, स्थलीय और जलीय रूप से किसी प्रकार हटाने या उनके चलने फिरने के लिए रूकावटें होने की संभावना है ? ब्यौरे दें ।
- 4.2 क्षेत्र के जीव जन्तुओं पर क्या कोई प्रत्यक्ष या अप्रत्यक्ष प्रभाव हैं ? ब्यौरे दें ।
- 4.3 जीवजन्तुओं पर प्रतिकूल प्रभावों को कम करने के लिए कारीखोर, मछली सीडियों आदि जैसे उपाय विहित करें ।

### 5. वायु पर्यावरण

- 5.1 क्या परियोजना से द्वीपों में गैसों के वायुमंडलीय सांद्रण में वृद्धि होगी और उसके परिणामस्वरूप उष्मा बढ़ेगी ? (प्रस्तावित निर्माणों के परिणामस्वरूप वर्धित यातायात बढ़ने को ध्यान में रखते हुए विकेपण आदर्शों पर आधारित अनुमानित मूल्यों सहित पृष्ठभूमि वायु क्वालिटी स्तरों के ब्यौरे दें)
- 5.2 धूल, जहरीली वाष्पों या अन्य परिसंकटमय गैसों के बनने पर क्या प्रभाव हैं ? सभी मौसम विज्ञान परिभाषा के संबंध में ब्यौरे दें ।
- 5.3 क्या प्रस्ताव से यानों को पार्क करने के स्थल में कमी आएगी ? परिवहन अवसंरचना और सुधार के लिए प्रस्तावित उपायों के, जिसके अंतर्गत परियोजना स्थल के प्रवेश और निर्गम पर यातायात व्यवस्था भी है, विद्यमान स्तर के ब्यौरे दें ।

5.4 प्रत्येक प्रवर्ग के अधीन क्षेत्रों में आंतरिक सड़कों, बाइसिकिल मार्गों, पैदल यात्री मार्गों, पैदल मार्गों आदि पर चलने के पैदलों के ब्यारे दें।

5.5 क्या यातायात शोर और कंपन में महत्वपूर्ण वृद्धि होगी ? ऊपर वर्णित बातों को कम करने के लिए स्रोतों और प्रस्तावित उपायों के ब्यारे दें।

5.6 परियोजना स्थल के आसपास शोर स्तरों और कंपन तथा धिरी हुई वायु की क्वालिटी पर डीजी सेटों और अन्य उपकरणों पर क्या प्रभाव होगा ? ब्यारे दें।

## 6. सौन्दर्यबोद्धी

6.1 क्या प्रस्तावित निर्माणों के परिणामस्वरूप किसी दृश्य, दृश्यसुविधा या भूदृश्य में रूकावट होगी ? क्या प्रस्तावकों ने इन बातों पर विचार कर लिया है ?

6.2 क्या विद्यमान परिनिर्माणों पर नए निर्माण से कोई प्रतिकूल प्रभाव होगा ? किन बातों को ध्यान में रखा गया है ?

6.3 क्या डिजाइन मापमान को प्रभावित करने वाले शहर लुमी या शहरी डिजाइनों का कोई स्थानीय आकलन है ? उनका स्पष्ट रूप से उल्लेख किया जा सकता है।

6.4 क्या कोई मानव विज्ञान संबंधी या पुरातत्वीय स्थल या बाह्य चीजें आसपास में हैं ? कथन करें यदि कोई अन्य महत्वपूर्ण बात, जिसपर प्रस्तावित स्थल के पक्षेत्र में होने पर विचार किया गया है।

## 7. सामाजिक - आर्थिक पहलू

7.1 क्या प्रस्ताव के परिणामस्वरूप स्थानीय जनता के समाज संबंधी परिनिर्माणों में कोई परिवर्तन होगा ? ब्यारे दें।

7.2 प्रस्तावित परियोजना के आसपास विद्यमान सामाजिक अवसरवना के ब्यारे दें।

7.3 क्या परियोजना से स्थानीय समुदायों पर प्रतिकूल प्रभाव, पवित्र स्थलों या अन्य सांस्कृतिक मूल्यों में विघ्न पड़ेगा ? प्रस्तावित सुझापाय क्या हैं ?

## 8. निर्माण सामग्री

8.1 अधिक ऊर्जा सहित निर्माण सामग्री का उपयोग हो सकेगा। क्या ऊर्जा दक्ष प्रक्रियाओं सहित निर्माण सामग्री उत्पादित की जाती है ? (निर्माण सामग्री और उनकी ऊर्जा दक्षता का चयन करने में ऊर्जा संरक्षण उपायों के ब्यारे दें)

8.2 निर्माण के दौरान सामग्री का परिवहन और उठाई धराई के कारण प्रदूषण, शोर और लोक अशान्ति हो सकती है। इन प्रभावों को कम करने के लिए क्या उपाय किए जाने हैं ?

8.3 क्या सड़कों और ढांचों में पुनः चकित सामग्री उपयोग की जाती है ? की गई बचतों की सीमा का कथन करें ?

8.4 परियोजना के प्रचालन संबंधी चरणों के दौरान हुए कूड़े के संग्रहण, पृथक्करण और व्ययन की प्रवृत्ति के ब्यारे दें।

**9 ऊर्जा संरक्षण**

- 9.1 विद्युत अपेक्षा प्रदाय के स्रोत, स्रोत आदि की पृष्ठभूमि आदि के ब्यारे दें। निर्मित क्षेत्र में प्रति वर्ग फुट ऊर्जा खपत कितनी है ? ऊर्जा खपत को कम करने के लिए क्या प्रयास किए गए हैं ?
- 9.2 विद्युत की पृष्ठभूमि की किरण और क्षमता, जिसको देने की आपकी योजना है, क्या है ?
- 9.3 उपयोग किए जाने वाले कांच के अभिलक्षण क्या हैं ? शार्ट वेव और लांग वेव विकिरण दोनों से संबंधित उसके अभिलक्षणों के निर्देश दें।
- 9.4 भवन में कौन से अप्रत्यक्ष सौर वास्तविक कारक उपयोग किए जा रहे हैं ? प्रस्तावित परियोजना में किए गए उपयोग को स्पष्ट करें।
- 9.5 क्या गलियों और भवनों के अभिन्यास सौर ऊर्जा युक्तियों की क्षमता को अधिकतम करते हैं ? क्या आपने भवन कम्प्लेक्स में उपयोग के लिए सड़क प्रकाशन आपात प्रकाशन और सौर तप्त जल प्रणालियों के उपयोग पर विचार कर लिया है ? ब्यारों का सार दें।
- 9.6 क्या प्रशीतन/तापन भार को कम करने के लिए शेडिंग का प्रभावी रूप से उपयोग किया जाता है ? पूर्व और पश्चिम की दीवारों और छत पर शेडिंग को अधिकतम करने के लिए उपयोग करने के सिद्धांत क्या हैं ?
- 9.7 क्या परिनिर्माणों में ऊर्जा दक्ष स्थल शीतन, प्रकाशन और यांत्रिक प्रणालियों का उपयोग किया जाता है ? तकनीकी ब्यारे दें। ट्रांसफार्मर्स और मोटर दक्षता प्रकाशन तीव्रता और वायु प्रशीतन भार धारणाओं के ब्यारे दें। क्या अथ सीएफसी एचसीएफसी फ्री चिलर्स का उपयोग कर रहे हैं ? विनिर्देश दें।
- 9.8 सूक्ष्म जलवायु के परिवर्तन में भवन क्रियाकलापों के संभावित प्रभाव क्या हैं ? तप्त द्वीप और प्रतीपन प्रभावों के सृजन पर प्रस्तावित निर्माण के संभावित प्रभावों पर स्वतः निर्धारण का उल्लेख करें।
- 9.9 भवन आहाते के तापीय अभिलक्षण क्या हैं ? (क) छत ; (ख) बाह्य दीवारें ; और (ग) झरोखे ? उपयोग की गई सामग्री और व्यक्ति संघटकों के यू मूल्यों या आर मूल्यों के ब्यारे दें।
- 9.10 अग्नि संकट के लिए प्रस्तावित सावधानियां और सुरक्षा उपाय क्या हैं ? आपात योजनाओं के ब्यारे दें।
- 9.11 दिवाल सामग्री के रूप में यदि कांच का उपयोग किया जाता है तो ब्यारे और विनिर्देश जिसके अंतर्गत उत्तार्जनता और तापीय अभिलक्षण भी हैं, दें।
- 9.12 भवन में वायु प्रवेशन की दर क्या है ? प्रवेशन के प्रभावों को कैसे कम कर रहे हैं, उसके ब्यारे दें।
- 9.13 समग्र ऊर्जा खपत में अपारंपरिक ऊर्जा प्रौद्योगिकियों का किसी सीमा तक उपयोग किया जाता है ? उपयोग की गई नवीकरणीय ऊर्जा प्रौद्योगिकियों के ब्यारे दें।
- 10 पर्यावरण प्रबंध योजना**  
पर्यावरण प्रबंध योजना में निर्माण, प्रचालन और परियोजना के क्रियाकलापों के परिणामस्वरूप प्रतिकूल पर्यावरणीय प्रभावों को न्यूनतम करने के लिए समस्त जीवन चक्र के दौरान किए जाने वाले क्रियाकलापों की प्रत्येक मदवार के लिए सभी न्यूनतम करने वाले उपाय अंतर्विष्ट होंगे। इसमें विभिन्न पर्यावरणीय विनियमों के अनुपालन के लिए पर्यावरणीय मानिदरी योजना का आलेखन भी होगा। आपात की दशा में, जैसे स्थल पर दुर्घटना जिसके अंतर्गत आग लगना भी है, उठाए जाने वाले कदमों का कथन भी होगा।

परिशिष्ट 3  
(पैरा 7 देखें)

पर्यावरणीय समाघात निर्धारण दस्तावेज की साधारण संरचना

क्र.सं.	ईआईए संरचना	अंतर्वस्तु
1.	प्राक्कथन	<ul style="list-style-type: none"> <li>रिपोर्ट का प्रयोजन</li> <li>परियोजना और परियोजना प्रस्तावक की पहचान</li> <li>परियोजना की प्रकृति, आकार, अवस्थान का संक्षिप्त वर्णन और देश, प्रदेश में इसका महत्व</li> <li>अध्ययन का विस्तार — किए गए विनियामक विस्तार के ब्यौरे (सॉपे गए कृत्यों के अनुसौर)</li> </ul>
2.	परियोजना वर्णन	<ul style="list-style-type: none"> <li>परियोजना के उन पहलुओं का संघनित वर्णन (परियोजना साध्यता अध्ययन पर आधारित) जिनकी पर्यावरणीय प्रभाव कारित करने की संभावना है। निम्नलिखित को स्पष्ट करने के लिए ब्यौरे उपबधित किए जाने चाहिए :</li> <li>परियोजना के किस्म</li> <li>परियोजना की आवश्यकता</li> <li>अवस्थान (साधारण अवस्थान, विनिर्दिष्ट अवस्थान, परियोजना सीमा और परियोजना स्थल अभिन्यास को दर्शित करते हुए नक्शे)</li> <li>प्रचालन का आकार या विस्तार (जिसके अंतर्गत परियोजना द्वारा या उसके लिए अपेक्षित सहयोजित क्रियाकलाप)</li> <li>अनुमोदन और कार्यान्वयन के लिए प्रस्तावित अनुसूची</li> <li>प्रोद्योगिकी और प्रक्रिया वर्णन</li> <li>परियोजना वर्णन, जिसके अंतर्गत परियोजना अभिन्यास, परियोजना आदि के संघटकों को दर्शित करते हुए आरेखन। साध्यता आरेखनों के स्कीमबद्ध प्रतिनिधित्व जो ईआईए परियोजना के लिए महत्वपूर्ण जानकारी दें।</li> <li>पर्यावरणीय मानकों, पर्यावरणीय प्रचालन दशाओं या अन्य ईआईए अपेक्षाओं की पूर्ति के लिए परियोजनाओं में सम्मिलित न्यूनिकरण उपायों का वर्णन (विस्तार द्वारा यथाअपेक्षित)</li> <li>प्रोद्योगिकीय असफलता के जोखिम के लिए नई और अपरीक्षित प्रोद्योगिकी का निर्धारण</li> </ul>
3.	पर्यावरण का वर्णन	<ul style="list-style-type: none"> <li>अध्ययन क्षेत्र, अवधि, संघटक और पद्धति</li> <li>विस्तार में पहचान किए गए मूल्यवान पर्यावरणीय संघटकों के लिए आधारिक लेखा की स्थापना</li> <li>सभी पर्यावरणीय संघटकों के आधार नक्शे</li> </ul>
4.	अनुमानित पर्यावरणीय समाघात और न्यूनिकरण उपाय	<ul style="list-style-type: none"> <li>परियोजना अवस्थान, संभावित दुर्घटनाओं, परियोजना डिजाइन, परियोजना निर्माण, नियमित प्रचालनों, पूरी की गई परियोजना को अंतिम रूप से बंद करना या पुनस्थापन के कारण अन्वेषित पर्यावरणीय समाघातों के ब्यौरे।</li> <li>पहचान किए गए प्रतिकूल समाघातों न्यूनिकृत और/या दूर करने के लिए उपाय</li> <li>पर्यावरणीय संघटकों के असंपरिवर्तनीय और पुनः प्राप्त न किए जा सकने वाले आस्वासन।</li> </ul>

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		<ul style="list-style-type: none"> <li>समाघातों के महत्व का निर्धारण (महत्व महत्व निर्धारण का अदधारणा करने के लिए मानदण्ड)</li> <li>न्यूनीकरण उपाय</li> </ul>
5.	अनुकल्पियों का विश्लेषण (प्रौद्योगिकी और स्थल)	<ul style="list-style-type: none"> <li>यदि विस्तारित करने के कार्य के परिणामस्वरूप अनुकल्पियों की आवश्यकता होती है :</li> <li>प्रत्येक अनुकल्पी का वर्णन</li> <li>प्रत्येक अनुकल्पी के प्रतिकूल समाघातों का सार</li> <li>प्रत्येक अनुकल्पी के लिए प्रस्तावित न्यूनीकरण उपाय और</li> <li>अनुकल्पी का चयन</li> </ul>
6.	पर्यावरणीय मानीटरी कार्यक्रम	<ul style="list-style-type: none"> <li>न्यूनीकरण उपायों की प्रभावशीलता को मानीटर करने के तकनीकी पहलू (जिसके अंतर्गत माप, पद्धति, आवर्त, अवस्थान, आंकड़े विश्लेषण, रिपोर्ट करने की अनुसूचियां, आपात प्रक्रियाएं, विस्तृत बजट और उपापन अनुसूचियां भी हैं)</li> </ul>
7.	अतिरिक्त अध्ययन	<ul style="list-style-type: none"> <li>लोक परामर्श</li> <li>जोखिम निर्धारण</li> <li>सामाजिक समाघात निर्धारण आर और आर अनुवर्ती योजनाएं</li> </ul>
8.	परियोजना के फायदे	<ul style="list-style-type: none"> <li>भौतिक अवसंरचना में सुधार</li> <li>सामाजिक अवसंरचना में सुधार</li> <li>नियोजन क्षमता - कुशल ; अर्धकुशल और अकुशल</li> <li>अन्य मूर्त फायदे</li> </ul>
9.	पर्यावरणीय लागत फायदा विश्लेषण	यदि विस्तारण प्रक्रम पर सिफारिश की जाती है।
10.	ईएमपी	<ul style="list-style-type: none"> <li>यह सुनिश्चित करने के लिए कि न्यूनीकरण संबंधी उपाय कार्यान्वित किए गए हैं और ईआईए के अनुमोदन के पश्चात् उनकी प्रभावी मानीटरी की गई है, प्रशासनिक पहलुओं का वर्णन।</li> </ul>
11.	संक्षिप्त सार और निष्कर्ष (यह ईआईए रिपोर्ट का संक्षिप्त सार होगा)	<ul style="list-style-type: none"> <li>परियोजना के कार्यान्वयन के लिए समग्र औचित्य।</li> <li>यह स्पष्टीकरण कि प्रतिकूल प्रभाव किस प्रकार कम किए जाते हैं</li> </ul>
12.	नियोजित परामर्शियों का प्रकटन	<ul style="list-style-type: none"> <li>उनके संक्षिप्त कार्य और दिए गए परामर्श की प्रकृति सहित नियोजित किए गए परामर्शियों के नाम</li> </ul>

परिशिष्ट 3क  
(पैरा 7 देखें)

**संक्षिप्त पर्यावरणीय समाघात निर्धारण की अंतर्धस्तु**

पर्यावरणीय समाघात निर्धारण का संक्षिप्त सार अधिकतम ए-4 आकार के दस पृष्ठों पर पूरी पर्यावरणीय समाघात निर्धारण का एक संक्षिप्त सार होगा। इसमें संक्षेप में अनिवार्य रूप से पूर्ण पर्यावरणीय समाघात निर्धारण रिपोर्ट के निम्नलिखित अध्याय होने चाहिए :-

- (1) परियोजना वर्णन ;
- (2) पर्यावरण का वर्णन ;
- (3) अनुमानित पर्यावरणीय समाघात और न्यूनीकरण उपाय ;
- (4) पर्यावरणीय मानीटरी कार्यक्रम ;
- (5) अतिरिक्त अध्ययन ;
- (6) परियोजना के फायदे ;
- (7) पर्यावरण प्रबंधन योजना ;

## परिशिष्ट 4

(पैरा 7 देखिए)

## लोक सुनवाई को संचालित करने के लिए प्रक्रिया

1.0 लोक सुनवाई की, संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति द्वारा परियोजना स्थल (स्थलों) में या उसके निकटस्थ परिसर में जिला वार एक प्रणालीबद्ध समयबद्ध और पारदर्शी रीति में अधिकतम संभव लोक भागीदारी को सुनिश्चित करते हुए व्यवस्था की जाएगी।

## 2.0 प्रक्रिया :

2.1 आवेदक, उस राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति के सदस्य सचिव को, जिसकी अधिकारिता में परियोजना अवस्थित है, विहित कानूनी अवधि के भीतर लोक सुनवाई की व्यवस्था करने के लिए एक सादा पत्र के माध्यम से अनुरोध करेगा। यदि परियोजना स्थल का किसी राज्य या संघ राज्यक्षेत्र के परे विस्तार है तो प्रत्येक राज्य या संघ राज्यक्षेत्र में जिसमें परियोजना स्थित है, लोक सुनवाई आज्ञापक है और आवेदक, इस प्रक्रिया के अनुसार लोक सुनवाई करने के लिए प्रत्येक संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति को पृथक अनुरोध करेगा।

2.2 आवेदक, अनुरोध पत्र के साथ प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट की कम से कम दस हार्ड प्रतियां और उसी के बराबर सॉफ्ट (इलेक्ट्रॉनिक) प्रतियां, परिशिष्ट 3 में दी गई सामान्य संरचना सहित (जिसके अंतर्गत विस्तार (प्रकर 2) के पश्चात् संसूचित किए गए सॉफ्ट कृत्यों के अनुसार निर्बाध रूप से अंग्रेजी और स्थानीय भाषा में तैयार की गई संक्षिप्त पर्यावरणीय समाघात निर्धारण रिपोर्ट सम्मिलित है) संलग्न की जाएगी। इसके साथ-साथ आवेदक संक्षिप्त पर्यावरणीय समाघात निर्धारण रिपोर्ट के साथ ऊपर प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट की एक हार्ड प्रति और एक सॉफ्ट प्रति पर्यावरण और वन मंत्रालय तथा निम्नलिखित प्राधिकारियों या कार्यालयों को भिन्नकी अधिकारिता में परियोजना अवस्थित होगी, अंग्रेषित करने की व्यवस्था करेगा :

(क) जिला मजिस्ट्रेट

(ख) जिला परिषद या नगर निगम

(ग) जिला उद्योग कार्यालय

(घ) पर्यावरण और वन मंत्रालय का संबंधित प्रादेशिक कार्यालय

2.3 ऊपर उल्लिखित प्राधिकारी, पर्यावरण और वन मंत्रालय के सिवाय, प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट की प्राप्ति पर, अपनी अधिकारिताओं के भीतर, उसमें हितबद्ध व्यक्तियों से संबंधित विनियामक प्राधिकरणों को अपनी टीका-टिप्पणियां भेजने का अनुरोध करते हुए, विस्तृत प्रचार करने की व्यवस्था करेंगे। वे लोक सुनवाई होने तक सामान्य कार्यालय घंटों के दौरान जनता को इलेक्ट्रॉनिक रूप से या अन्यथा निरीक्षण करने के लिए प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट भी उपलब्ध कराएंगे। पर्यावरण और वन मंत्रालय अपनी वेबसाइट पर प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट का सार तत्परता से प्रदर्शित करेगा और दिल्ली स्थित मंत्रालय में सामान्य कार्यालय घंटों के दौरान किसी अधिसूचित स्थान पर निर्देश के लिए पूरे प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट को भी उपलब्ध करेगा।

2.4 संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति भी राज्य/संघ राज्यक्षेत्र के भीतर परियोजना की बाबत प्रचार करने के लिए उसी प्रकार की व्यवस्था करेगी और चयनित कार्यालयों या लोक पुस्तकालयों या पंचायतों आदि में निरीक्षण के लिए प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट (परिशिष्ट 3क) का संक्षिप्त सार उपलब्ध कराएगी। वे उपर्युक्त पांच प्राधिकारियों/कार्यालयों अर्थात् पर्यावरण और वन मंत्रालय, जिला मजिस्ट्रेट आदि को प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट की एक प्रति अतिरिक्त रूप से भी उपलब्ध कराएंगे।

### 3.0 लोक सुनवाई की सूचना

3.1 संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति का सदस्य सचिव परियोजना सलाहकार से प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट की प्राप्ति की तारीख से तीस दिनों के भीतर लोक सुनवाई संचालित करने के लिए तारीख, समय और निश्चित स्थान को अंतिम रूप देगा और उसको मुख्य राष्ट्रीय दैनिक में और एक प्रादेशिक भाषा के दैनिक समाचारपत्र में विज्ञापित करेगा। जनता को अपनी प्रतिक्रियाएं देने के लिए कम से कम तीस दिनों की सूचना उपलब्ध कराई जाएगी ;

3.2 विज्ञापन, जनता को उन स्थानों या कार्यालयों की बाबत भी सूचित करेगा जहां प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट और पर्यावरणीय समाघात निर्धारण रिपोर्ट के संक्षिप्त सार तक सुनवाई से पूर्व जनता की पहुंच हो सके ;

3.3 लोक सुनवाई की तारीख, समय और स्थान को तब तक आस्थगित नहीं किया जाएगा जब तक कोई अवांछित आपात स्थिति न आ जाए और केवल संबंधित जिला मजिस्ट्रेट की सिफारिश पर किया आस्थगन को उन्हीं राष्ट्रीय और प्रादेशिक भाषा के समाचार पत्रों के माध्यम से अधिसूचित किया जाएगा तथा संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति द्वारा पहचान किए सभी कार्यालयों में मुख्य रूप से प्रदर्शित भी किया जाएगा ;

3.4 उमर आपदादिक परिस्थितियों में, केवल जिला मजिस्ट्रेट के परामर्श से संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति के सदस्य-सचिव द्वारा लोक परामर्श के लिए नई तारीख, समय और स्थान का विनिश्चय किया जाएगा और उमर 3.1 के अधीन प्रक्रिया के अनुसार नए सिरे से अधिसूचित किया जाएगा।

#### 4.0 पैनल

जिला मजिस्ट्रेट या किसी अपर जिला मजिस्ट्रेट से अन्यून की पंक्ति का उसका प्रतिनिधि, राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति के प्रतिनिधि की सहायता से समस्त लोक सुनवाई प्रक्रिया का पर्यवेक्षण करेगा और उसकी अध्यक्षता करेगा।

#### 5.0 वीडियोग्राफी

राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति, समस्त कार्यवाहियों की वीडियो फिल्म तैयार करने की व्यवस्था करेगी। संबंधित विनियामक प्राधिकरण को इसे अग्रेषित करते समय वीडियो टेप की एक प्रति या एक सीडी लोक सुनवाई कार्यवाहियों के साथ संलग्न की जाएगी।

#### 6.0 कार्यवाहियां

6.1 उन सभी व्यक्तियों की उपस्थिति को जो स्थल पर विद्यमान हैं, अंतिम कार्यवाहियों के साथ संलग्न किया जाएगा।

6.2 कार्यवाहियों को आरंभ करने के लिए उपस्थिति हेतु कोई गणपूर्ति अपेक्षित नहीं होगी।

6.3 आवेदक का कोई प्रतिनिधि, परियोजना और पर्यावरण समाघात निर्धारण रिपोर्ट के संक्षिप्त सार की प्रस्तुति के साथ कार्यवाहियां आरंभ करेगा।

6.4 स्थल पर उपस्थित प्रत्येक व्यक्ति को, आवेदक से परियोजना पर सूचना या स्पष्टीकरण मांगने का अवसर दिया जाएगा। लोक सुनवाई कार्यवाहियों का संक्षिप्त सार ठीक रूप से प्रदर्शित करते हुए अभिव्यक्त सभी विचारों और अभिव्यक्त विताओं को राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति के प्रतिनिधि द्वारा अभिलिखित किया जाएगा और प्रांतीय भाषा में अंतर्वस्तुओं को स्पष्ट करते हुए कार्यवाहियों के अंत में श्रोताओं को पढ़ कर सुनाया जाएगा तथा कथन पाए गए कार्यवृत्त पर उसी दिन जिला मजिस्ट्रेट या उसके प्रतिनिधि द्वारा हस्ताक्षर किए जाएंगे तथा संबंधित राज्य प्रदूषण नियंत्रण बोर्ड/संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति को अग्रेषित किया जाएगा।

6.5 जनता द्वारा उठए गए मुद्दों का एक विवरण और आवेदक की टीका-टिप्पणियों को भी स्थानीय भाषा में और अंग्रेजी भाषा में तैयार किया जाएगा तथा कार्यवाहियों के साथ संलग्न किया जाएगा।

6.6 लोक सुनवाई की कार्यवाहियों को उस पंचायत घर के कार्यालय पर, जिसकी अधिकारिता में परियोजना अवस्थित है, संबंधित जिला परिषद, जिला मजिस्ट्रेट और राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति के कार्यालय में सहजदृश्य रूप से प्रदर्शित किया जाएगा। राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति साधारण जानकारी के लिए अपने वेबसाइट पर कार्यवाहियों को प्रदर्शित भी करेगी। कार्यवाहियों पर टीका-टिप्पणियों को, यदि कोई हों, संबंधित विनियामक प्राधिकरणों और संबंधित आवेदक को प्रत्यक्षतः भेजी जा सकेगी।

#### 7.0 लोक सुनवाई को पूरा करने के लिए कालावधि :

7.1 लोक सुनवाई, आवेदक से अनुरोध पत्र की प्राप्ति की तारीख से पैंतालीस दिन की अवधि के भीतर पूरी की जाएगी। अतः संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति लोक सुनवाई के पूरा होने के आठ दिनों के भीतर संबंधित विनियामक प्राधिकरण को लोक सुनवाई की कार्यवाहियों को भेजेगी। आवेदक, लोक सुनवाई और लोक परामर्श के पश्चात् तैयार की गई अंतिम पर्यावरणीय समाघात निर्धारण रिपोर्ट या प्रारूप पर्यावरण समाघात निर्धारण रिपोर्ट पर अनुपूरक रिपोर्ट की प्रति के साथ संबंधित विनियामक प्राधिकरण को, अनुमोदित लोक सुनवाई कार्यवाहियों की एक प्रति प्रत्यक्षतः भी अग्रेषित करेगा।

7.2 यदि राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्य क्षेत्र प्रदूषण नियंत्रण समिति, नियत पैंतालीस दिनों के भीतर लोक सुनवाई करने में असफल रहती है तो केन्द्रीय सरकार, पर्यावरण और वन मंत्रालय, प्रवर्ग 'क' परियोजना या क्रियाकलाप के लिए और प्रवर्ग ख परियोजना या क्रियाकलाप के लिए और राज्य सरकार या संघ राज्यक्षेत्र प्रशासन, राज्य पर्यावरणीय समाघात निर्धारण प्राधिकरण के अनुरोध पर, किसी अन्य अभिकरण या प्राधिकरण को इस अधिसूचना में अधिकथित प्रक्रिया के अनुसार प्रक्रिया को पूरा करने के लिए नियोजित करेगी।

#### परिशिष्ट 5

(पैरा 7 देखिए)

#### आंकलन के लिए विहित प्रक्रिया

1. आवेदक, संबंधित विनियामक प्राधिकरण को निम्नलिखित दस्तावेजों को संलग्न करते हुए, जहां लोक परामर्श आज़ापक है, एक सादा सूचना के माध्यम से आवेदन करेगा :-

- अंतिम पर्यावरण समाघात निर्धारण रिपोर्ट की बीस हार्ड प्रतियां और एक सॉफ्ट प्रति
- लोक सुनवाई की कार्यवाहियों की वीडियो टेप की एक प्रति या सी.डी.
- अंतिम अभिन्यास योजना की बीस प्रतियां
- परियोजना साध्यता रिपोर्ट की एक प्रति

2. आवेदक द्वारा प्रस्तुत की गई अंतिम पर्यावरणीय समाघात निर्धारण रिपोर्ट और अन्य सुसंगत दस्तावेजों की संबंधित विनियामक प्राधिकरण द्वारा उसकी प्राप्ति की तारीख से तीस दिनों के भीतर कार्यालय में तत्पश्चात् से टीओआर के प्रतिनिर्देश से समीक्षा की जाएगी और ध्यान में रखी गई अपर्याप्तताओं को प्रत्येक अंतिम पर्यावरणीय समाघात निर्धारण रिपोर्ट की एक प्रति संलग्न करते हुए, जिसके अंतर्गत लोक सुनवाई कार्यवाहियां और प्राप्त की गई अन्य लोक प्रतिक्रियाएं भी हैं, प्रस्म 1 या प्रस्म 1क की एक प्रति और प्रस्तावों पर विचार करने के लिए पर्यावरणीय निर्धारण समिति/राज्य पर्यावरणीय निर्धारण समिति की बैठकों के लिए निश्चित तारीखें सहित पर्यावरणीय निर्धारण समिति/राज्य पर्यावरणीय निर्धारण समिति के सदस्यों को एकल सेट में इलेक्ट्रॉनिक रूप से या अन्यथा संसूचित किया जाएगा।

3. जहां कोई लोक परामर्श आज़ापक नहीं है और इसलिए कोई औपचारिक पर्यावरणीय समाघात निर्धारण अध्ययन अपेक्षित नहीं है, वहां आंकलन, विहित आवेदन प्रस्म 1 के आधार पर और अनुसूची की मद 8 से निम्न सभी परियोजनाओं और क्रियाकलापों की दशा में किसी पूर्व साध्यता रिपोर्ट के आधार पर किया जाएगा। अनुसूची की मद 8 की दशा में, इसके विलक्षण परियोजना चक्र को ध्यान में रखते हुए, संबंधित पर्यावरणीय निर्धारण समिति या राज्य पर्यावरणीय निर्धारण समिति, प्रस्म 1, प्रस्म 1क और धारणा योजना के आधार पर सभी प्रवर्ग 'ख' परियोजनाओं या क्रियाकलापों का आंकलन करेगी और पर्यावरणीय अनापत्ति के लिए शर्तें नियत करेगी। जब कभी आवेदक सभी अन्य आवश्यक कानूनी अनुमोदनों सहित निश्चित पर्यावरणीय अनापत्ति शर्तों को पूरा करते हुए अनुमोदित स्कीम/मवन योजना प्रस्तुत करता है तो पर्यावरणीय निर्धारण समिति/राज्य पर्यावरणीय निर्धारण समिति, स्क्षम प्राधिकारी को पर्यावरणीय अनापत्ति मंजूर करने की सिफारिश करेगी।

4. प्रत्येक आवेदन, पर्यावरणीय निर्धारण समिति/राज्य पर्यावरणीय निर्धारण समिति के समक्ष और इसका पूरा आंकलन, विहित रीति में अपेक्षित दस्तावेजों/ब्यौसों सहित इसकी प्राप्ति के साठ दिनों के भीतर रखा जाएगा।

5. आवेदक को परियोजना प्रस्ताव पर विचार करने के लिए पर्यावरणीय निर्धारण समिति/राज्य पर्यावरणीय निर्धारण समिति की निश्चित तारीख से कम से कम पन्द्रह दिन पूर्व सूचित किया जाएगा।

6. पर्यावरणीय निर्धारण समिति/राज्य पर्यावरणीय निर्धारण समिति की बैठक के कार्यवृत्त को बैठक के पांच कार्यकरण दिनों के भीतर अंतिम रूप दिया जाएगा और संबंधित विनियामक प्राधिकरण के वेबसाइट पर प्रदर्शित किया जाएगा। परियोजना या क्रियाकलापों को पर्यावरणीय अनापत्ति को मंजूर किए जाने के लिए सिफारिश की दशा में, कार्यवृत्त में विनिर्दिष्ट पर्यावरणीय सुझावों और शर्तों को स्पष्ट रूप से सूचीबद्ध किया जाएगा। यदि सिफारिशें नामंजूर करने के लिए हैं तो उसके कारणों को भी स्पष्ट रूप से कथित किया जाएगा।

## परिशिष्ट 6

(पैस 5 देखिए)

केन्द्रीय सरकार द्वारा गठित की जाने वाली प्रवर्ग 'क' परियोजनाओं के लिए सेक्टर/परियोजना विनिर्दिष्ट विशेषज्ञ आंकलन समिति और प्रवर्ग 'ख' परियोजनाओं के लिए राज्य/संघ राज्यक्षेत्र स्तर विशेषज्ञ आंकलन समितियों की संरचना

1. विशेषज्ञ आंकलन समितियाँ और राज्य/संघ राज्यक्षेत्र स्तर विशेषज्ञ आंकलन समितियाँ केवल निम्नलिखित पात्रता कसौटी को पूरा करने वाले वृत्तिकों और विशेषज्ञों से मिलकर बनेगी

वृत्तिक : ऐसा व्यक्ति जिसके पास कम से कम (i) एम.ए./एम.एस.सी डिग्री सहित संबंधित विद्या शाखा में पांच वर्ष का औपचारिक विश्वविद्यालय प्रशिक्षण या (ii) इंजीनियरी/प्रौद्योगिकी/वास्तुविद विद्या शाखाओं की दशा में, बी.टेक/बी.ई./बी.आर्क. डिग्री सहित क्षेत्र में विहित व्यावहारिक प्रशिक्षण सहित किसी वृत्तिक प्रशिक्षण पाठ्यक्रम में चार वर्षीय औपचारिक प्रशिक्षण या (iii) अन्य वृत्तिक डिग्री (जैसे विधि) जिसमें पांच वर्ष का औपचारिक विश्वविद्यालय प्रशिक्षण या विहित व्यावहारिक प्रशिक्षण अंतर्बलित है, या (iv) विहित शिक्षुता/कारीगारी तथा संबंधित वृत्तिक संगम द्वारा संचालित पक्षाएं उत्तीर्ण की हो (जैसे चार्टर्ड अकाउंटेंसी) या (v) किसी विश्वविद्यालय डिग्री के पर्यन्त किसी विश्वविद्यालय या सेवा अकादमी में दो वर्ष का औपचारिक प्रशिक्षण (जैसे एम.बी.ए./आई.ए.एस./आई.एफ.एस.) व्यक्ति वृत्तिकों का घयन करते समय उनके द्वारा उनके क्षेत्रों में प्राप्त अनुभव को ध्यान में रखा जाएगा ।

विशेषज्ञ : ऊपर पात्रता कसौटी को पूरा करने वाला कोई वृत्तिक जिसके पास क्षेत्र में कम से कम पंद्रह वर्ष का सुसंगत अनुभव या संबंधित क्षेत्र में कोई उच्चतर डिग्री हो (जैसे पी.एच.डी. और कम से कम दस वर्ष का सुसंगत अनुभव) ।

आयु : सत्तर वर्ष से नीचे । तथापि, किसी क्षेत्र में विशेषज्ञों की अनुपलब्धता/कमी की दशा में विशेषज्ञ आंकलन समिति के सदस्यों की अधिकतम आयु को पचहत्तर वर्ष तक अनुज्ञात किया जा सकेगा ।

2. पर्यावरणीय निर्धारण समिति के सदस्य निम्नलिखित क्षेत्रों/विद्या शाखाओं में अपेक्षित विशेषज्ञता और अनुभव वाले विशेषज्ञ होंगे । उस दशा में कि "विशेषज्ञ" की कसौटी को पूरा करने वाले व्यक्ति उपलब्ध नहीं हैं, तो उसी क्षेत्र में पर्याप्त अनुभव रखने वाले वृत्तिकों पर भी विचार किया जा सकेगा ।

- पर्यावरण क्वालिटी विशेषज्ञ : पर्यावरणीय क्वालिटी के संबंध में माप/मानिटरी, विश्लेषण और निर्वचन में विशेषज्ञ ।

- परियोजना प्रबंधन में क्षेत्रीय विशेषज्ञ : परियोजना प्रबंधन या सुसंगत क्षेत्रों में प्रक्रिया /प्रचालन/सुविधा प्रबंधन में विशेषज्ञ ।
  - पर्यावरणीय समाघात निर्धारण प्रक्रिया विशेषज्ञ : पर्यावरणीय समाघात निर्धारण का संचालन और कार्यान्वयन तथा पर्यावरणीय प्रबंधन योजना और अन्य प्रबंधन योजना तैयार करने में विशेषज्ञ और जो पर्यावरणीय समाघात निर्धारण प्रक्रिया में उपयोग की जाने वाली भावी तकनीकों और औजारों में विस्तृत विशेषज्ञता और ज्ञान रखते हों ।
  - जोखिम निर्धारण विशेषज्ञ ।
  - पेड़ - पीछे और जीव- जन्तु प्रबंधन में प्राणी विज्ञान विशेषज्ञ ।
  - वन और वन्य जीव विशेषज्ञ ।
  - परियोजना आकलन में अनुभव सहित पर्यावरणीय अर्थशास्त्र विशेषज्ञ ।
3. पर्यावरणीय निर्धारण समिति की सदस्यता पंद्रह नियमित सदस्यों से अधिक की नहीं होगी । तथापि, अध्यक्ष, समिति की किसी विशिष्ट बैठक के लिए किसी सुसंगत क्षेत्र में किसी विशेषज्ञ को सदस्य के रूप में सहयोजित कर सकेगा ।
4. अध्यक्ष, सुसंगत विकास क्षेत्र में एक प्रतिष्ठित और पर्यावरणीय निति या प्रबंधन में अथवा लोक प्रशासन में अनुभव प्राप्त विशेषज्ञ होगा ।
5. अध्यक्ष, सदस्यों में से एक सदस्य को उपाध्यक्ष के रूप में नामनिर्देशित करेगा जो अध्यक्ष की अनुपस्थिति में पर्यावरणीय निर्धारण समिति की बैठक की अध्यक्षता करेगा ।
6. पर्यावरण और वन मंत्रालय का एक प्रतिनिधि उसके सचिव के रूप में समिति की सहायता करेगा ।
7. किसी सदस्य की अधिकतम पदावधि, जिसके अंतर्गत अध्यक्ष भी है, प्रत्येक तीन वर्ष की दो पदावधि होगी ।
8. अध्यक्ष/सदस्य को किसी कारण और समुचित जांच के बिना पदावधि के अवसान से पूर्व नहीं हटाया जा सकेगा ।

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MINISTRY OF ENVIRONMENT AND FORESTS  
NOTIFICATION

New Delhi, the 14th September, 2006

S.O. 1533(E).—Whereas, a draft notification under Sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India<sup>1</sup>, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy as approved by the Union Cabinet on 18th May, 2006 and the procedure specified in the notification, by the Central Government or the State or Union Territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union Territory Administration concerned under Sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 1324(H), dated the 15th September, 2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15<sup>th</sup> September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27<sup>th</sup> January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

<sup>1</sup>Includes the territorial waters

**2. Requirements of prior Environmental Clearance (EC):-** The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;

(iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

**3. State Level Environment Impact Assessment Authority:-** (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section-3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.
- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).
- (7) All decisions of the SEIAA shall be unanimous and taken in a meeting.

**4. Categorization of projects and activities:-**

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.
- (ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification:
- (iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, will require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. In the absence of a duly constituted SEIAA or SEAC, a Category 'B' project shall be treated as a Category 'A' project;

**5. Screening, Scoping and Appraisal Committees:-**

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

- (a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;
- (b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitute one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;
- (c) The EAC and SEAC shall be reconstituted after every three years;
- (d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;
- (e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

**6. Application for Prior Environmental Clearance (EC):-**

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form 1 and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

**7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-**

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

**1. Stage (1) - Screening:**

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity

requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project . The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

## II. Stage (2) - Scoping:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form I/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form I/ Form 1A and the conceptual plan.

(ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form I. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities .If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form I, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.

(iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

## III. Stage (3) - Public Consultation:

(i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

- (a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).

- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
- (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
- (d) all Building /Construction projects/Area Development projects and Townships (item 8).
- (e) all Category 'B2' projects and activities.
- (f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.
- (ii) The Public Consultation shall ordinarily have two components comprising of:-
- (a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;
- (b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.
- (iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five ) of a request to the effect from the applicant.
- (iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period directly to the regulatory authority concerned as above, the regulatory authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days..
- (v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.
- (vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form, within seven days of the receipt of a written request for arranging the public hearing. Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use

other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.

(vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

#### IV. Stage (4) - Appraisal:

(i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.

(ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form I and Form IA as applicable, any other relevant validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form I and Form IA, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days. The prescribed procedure for appraisal is given in Appendix V :

#### 7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product-mix shall be made in Form I and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence

necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

**8. Grant or Rejection of Prior Environmental Clearance (EC):**

(i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.

(ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.

(iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.

(v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.

(vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

**9. Validity of Environmental Clearance (EC):**

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant - within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

**10. Post Environmental Clearance Monitoring:**

- (i) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year.
- (ii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

**11. Transferability of Environmental Clearance (EC):**

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

**12. Operation of EIA Notification, 1994, till disposal of pending cases:**

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27<sup>th</sup> January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I, or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

## SCHEDULE

(See paragraph 2 and 7)

## LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1		Mining, extraction of natural resources and power generation (for a specified production capacity)		
(1)	(2)	(3)	(4)	(5)
I(a)	Mining of minerals	<p>≥ 50 ha. of mining lease area</p> <p>Asbestos mining irrespective of mining area</p>	<p>&lt;50 ha</p> <p>≥ 5 ha .of mining lease area.</p>	<p>General Condition shall apply</p> <p>Note Mineral prospecting (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
I(b)	Offshore and onshore oil and gas exploration, development & production	All projects		<p>Note Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey</p>
I(c)	River Valley projects	<p>(i) ≥ 50 MW hydroelectric power generation;</p> <p>(ii) ≥ 10,000 ha. of culturable command area</p>	<p>(i) &lt; 50 MW ≥ 25 MW hydroelectric power generation;</p> <p>(ii) &lt; 10,000 ha. of culturable command area</p>	General Condition shall apply
I(d)	Thermal Power Plants	<p>≥ 500 MW (coal/lignite/naphtha &amp; gas based);</p> <p>≥ 50 MW (Pet coke diesel and all other fuels -)</p>	<p>&lt; 500 MW (coal/lignite/naphtha &amp; gas based);</p> <p>&lt;50 MW</p> <p>≥ 5MW (Pet coke ,diesel and all other fuels )</p>	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
1(e)	Nuclear power projects processing and of nuclear fuel	All projects		
2		<b>Primary Processing</b>		
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	< 1 million ton/annum throughput of coal	General Condition shall apply  (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1 million ton/annum mineral throughput	< 0.1 million ton/annum mineral throughput	General Condition shall apply  (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)

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3				
Materials Production				
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & non ferrous)	<p>a) Primary metallurgical industry</p> <p>All projects</p> <p>b) Sponge iron manufacturing <math>\geq 200</math>TPD</p> <p>c) Secondary metallurgical processing industry</p> <p>All toxic and heavy metal producing units <math>\geq 20,000</math> tonnes/annum</p>	<p>Sponge iron manufacturing <math>&lt; 200</math>TPD</p> <p>Secondary metallurgical processing industry</p> <p>i.) All toxic and heavy metal producing units <math>&lt; 20,000</math> tonnes/annum</p> <p>ii.) All other non-toxic secondary metallurgical processing industries <math>&gt; 5000</math> tonnes/annum</p>	<p>General Condition shall apply for Sponge iron manufacturing</p>
3(b)	Cement plants	$\geq 1.0$ million tonnes/annum production capacity	$< 1.0$ million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply

4				
Materials Processing				
(1)	(2)	(3)	(4)	(5)
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	≥2,50,000 tonnes/annum	<2,50,000 & ≥25,000 tonnes/annum	-
4(c)	Asbestos milling and asbestos based products	All projects	-	-
4(d)	Chlor-alkali industry	≥300 TPD production capacity or a unit located outside the notified industrial area/estate	<300 TPD production capacity and located within a notified industrial area/estate	Specific Condition shall apply  No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this Notification
4(e)	Soda ash Industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units outside the industrial area	All new or expansion of projects located within a notified industrial area/estate	Specific condition shall apply
5				
Manufacturing/Fabrication				
5(a)	Chemical fertilizers	All projects	-	-
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	-

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(1)	(2)	(3)	(4)	(5)
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects	-	-
5(d)	Manmade fibres manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	Specific Condition shall apply
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	Specific Condition shall apply
5(g)	Distilleries	(i) All Molasses based distilleries  (ii) All Cane juice/ non-molasses based distilleries $\geq 30$ KLD	All Cane juice/non-molasses based distilleries  <30 KLD	General Condition shall apply
5(b)	Integrated paint industry	-	All projects	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp& Paper manufacturing industry	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	-	≥ 5000 tcd cane crushing capacity	General Condition shall apply
5(k)	Induction/arc furnaces/cupola furnaces 5TPH or more	-	All projects	General Condition shall apply
6		Service Sectors		
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks /sanctuaries/coral reefs /ecologically sensitive areas including LNG Terminal	All projects		

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(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
7	<b>Physical Infrastructure including Environmental Services</b>			
7(a)	Air ports	All projects	-	-
7(b)	All ship breaking yards including ship breaking units	All projects	-	-
7(c)	Industrial estates/parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area.  Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	Industrial estates housing at least one Category B industry and area <500 ha.  Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	Special condition shall apply  Note: Industrial Estate of area below 500 ha. and not housing any industry of category A or B does not require clearance.
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having land fill only	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
7(e)	Ports, Harbours	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	General Condition shall apply
7(f)	Highways	i) New National High ways; and  ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	i) New State High ways; and  ii) Expansion of National / State Highways greater than 30 km involving additional right of way greater than 20m involving land acquisition.	General Condition shall apply
7(g)	Aerial ropeways		All projects	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply

(1)	(2)	(3)	(4)	(5)
8		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area )
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	**All projects under Item 8(b) shall be appraised as Category B I

**Note:-****General Condition (GC):**

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, (iii) Notified Eco-sensitive areas, (iv) inter-State boundaries and international boundaries.

**Specific Condition (SC):**

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre -defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

[No. J-11013/56/2004-IA-II(I)]  
R. CHANDRAMOHAN, Jr. Secy.

**APPENDIX I**

(See paragraph - 6)

**FORM I****(I) Basic Information**

Name of the Project:

Location / site alternatives under consideration:

Size of the Project: \*

Expected cost of the project:

Contact Information:

Screening Category:

- Capacity corresponding to sectoral activity (such as production capacity for manufacturing, mining lease area and production capacity for mineral production, area for mineral exploration, length for linear transport infrastructure, generation capacity for power generation etc.)

(II) Activity

1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore holes, soil testing?		
1.5	Construction works?		
1.6	Demolition works?		
1.7	Temporary sites used for construction works or housing of construction workers?		
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations		
1.9	Underground works including mining or tunneling?		
1.10	Reclamation works?		
1.11	Dredging?		
1.12	Offshore structures?		
1.13	Production and manufacturing processes?		

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1.14	Facilities for storage of goods or materials?		
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.16	Facilities for long term housing of operational workers?		
1.17	New road, rail or sea traffic during construction or operation?		
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.20	New or diverted transmission lines or pipelines?		
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?		
1.22	Stream crossings?		
1.23	Abstraction or transfers of water from ground or surface waters?		
1.24	Changes in water bodies or the land surface affecting drainage or run-off?		
1.25	Transport of personnel or materials for construction, operation or decommissioning?		
1.26	Long-term dismantling or decommissioning or restoration works?		
1.27	Ongoing activity during decommissioning which could have an impact on the environment?		
1.28	Influx of people to an area in either temporarily or permanently?		
1.29	Introduction of alien species?		
1.30	Loss of native species or genetic diversity?		
1.31	Any other actions?		

**2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):**

S.No.	Information/checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		

2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, and / soil (expected source – MT)		
2.5	Forests and timber (source – MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes		

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes		

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4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		
4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		

5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		

7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
8.2	From any other causes		
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?		

9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	<p>Lead to development of supporting, ancillary development or development stimulated by the project which could have impact on the environment e.g.:</p> <ul style="list-style-type: none"> <li>• Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.)</li> <li>• housing development</li> <li>• extractive industries</li> <li>• supply industries</li> <li>• other</li> </ul>		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

(III) Environmental Sensitivity

S.No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		

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2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		
9	Areas occupied by sensitive man-made land uses ( <i>hospitals, schools, places of worship, community facilities</i> )		
10	Areas containing important, high quality or scarce resources ( <i>ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals</i> )		
11	Areas already subjected to pollution or environmental damage. ( <i>those where existing legal environmental standards are exceeded</i> )		
12	Areas susceptible to natural hazard which could cause the project to present environmental problems ( <i>earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions</i> )		

(IV). Proposed Terms of Reference for EIA studies

## APPENDIX II

(See paragraph 6)

**FORM-1 A (only for construction projects listed under item 8 of the Schedule)****CHECK LIST OF ENVIRONMENTAL IMPACTS****(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)****1. LAND ENVIRONMENT****(Attach panoramic view of the project site and the vicinity)**

1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.

1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.

1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).

1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).

1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)

1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

1.7. Give details regarding water supply, waste handling etc during the construction period.

1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)

1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)

**2. WATER ENVIRONMENT**

2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.

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- 2.2. What is the capacity (discharge flow or yield) of the proposed source of water?
- 2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)
- 2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)
- 2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)
- 2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)
- 2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.
- 2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?
- 2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)
- 2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)
- 2.11. How is the storm water from within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indicating contour levels)
- 2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)
- 2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)
- 2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

### 3. VEGETATION

- 3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)

- 3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)
- 3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

#### 4. FAUNA

- 4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.
- 4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.
- 4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

#### 5. AIR ENVIRONMENT

- 5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)
- 5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.
- 5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.
- 5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.
- 5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.
- 5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

#### 6. AESTHETICS

- 6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?
- 6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?
- 6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.
- 6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

#### 7. SOCIO-ECONOMIC ASPECTS

- 7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.

- 7.2. Give details of the existing social infrastructure around the proposed project.
- 7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

## 8. BUILDING MATERIALS

- 8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)
- 8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?
- 8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?
- 8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

## 9. ENERGY CONSERVATION

- 9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?
- 9.2. What type of, and capacity of, power back-up to you plan to provide?
- 9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?
- 9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.
- 9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.
- 9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?
- 9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.
- 9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on creation of heat island & inversion effects?

9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.

9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.

9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.

9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.

9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

### 10. Environment Management Plan

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

### APPENDIX III

(See paragraph 7

#### GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESMENT DOCUMENT

S.NO	EIA STRUCTURE	CONTENTS
1.	Introduction	<ul style="list-style-type: none"> <li>• Purpose of the report</li> <li>• Identification of project &amp; project proponent</li> <li>• Brief description of nature, size, location of the project and its importance to the country, region</li> <li>• Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)</li> </ul>
2.	Project Description	<ul style="list-style-type: none"> <li>• Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following: <ul style="list-style-type: none"> <li>• Type of project</li> <li>• Need for the project</li> <li>• Location (maps showing general location, specific location, project boundary &amp; project site layout)</li> </ul> </li> </ul>

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		<ul style="list-style-type: none"> <li>• Size or magnitude of operation (incl. Associated activities required by or for the project</li> <li>• Proposed schedule for approval and implementation</li> <li>• Technology and process description</li> <li>• Project description. Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose</li> <li>• Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope)</li> <li>• Assessment of New &amp; untested technology for the risk of technological failure</li> </ul>
3.	Description of the Environment	<ul style="list-style-type: none"> <li>• Study area, period, components &amp; methodology</li> <li>• Establishment of baseline for valued environmental components, as identified in the scope</li> <li>• Base maps of all environmental components</li> </ul>
4.	Anticipated Environmental Impacts & Mitigation Measures	<ul style="list-style-type: none"> <li>• Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project</li> <li>• Measures for minimizing and / or offsetting adverse impacts identified</li> <li>• Irreversible and Irretrievable commitments of environmental components</li> <li>• Assessment of significance of impacts (Criteria for determining significance, Assigning significance)</li> <li>• Mitigation measures</li> </ul>
5.	Analysis of Alternatives (Technology & Site)	<ul style="list-style-type: none"> <li>• In case, the scoping exercise results in need for alternatives:</li> <li>• Description of each alternative</li> <li>• Summary of adverse impacts of each alternative</li> <li>• Mitigation measures proposed for each alternative and</li> <li>• Selection of alternative</li> </ul>

6.	Environmental Monitoring Program	<ul style="list-style-type: none"> <li>• Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget &amp; procurement schedules)</li> </ul>
7.	Additional Studies	<ul style="list-style-type: none"> <li>• Public Consultation</li> <li>• Risk assessment</li> <li>• Social Impact Assessment. R&amp;R Action Plans</li> </ul>
8.	Project Benefits	<ul style="list-style-type: none"> <li>• Improvements in the physical infrastructure</li> <li>• Improvements in the social infrastructure</li> <li>• Employment potential –skilled; semi-skilled and unskilled.</li> <li>• Other tangible benefits</li> </ul>
9.	Environmental Cost Benefit Analysis	If recommended at the Scoping stage
10.	EMP	<ul style="list-style-type: none"> <li>• Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA</li> </ul>
11.	Summary & Conclusion (This will constitute the summary of the EIA Report )	<ul style="list-style-type: none"> <li>• Overall justification for implementation of the project</li> <li>• Explanation of how, adverse effects have been mitigated</li> </ul>
12.	Disclosure of Consultants engaged	<ul style="list-style-type: none"> <li>• The names of the Consultants engaged with their brief resume and nature of Consultancy rendered</li> </ul>

**APPENDIX III A**  
(See paragraph 7).

**CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT**

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan

**APPENDIX IV**  
(See paragraph 7)

**PROCEDURE FOR CONDUCT OF PUBLIC HEARING**

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District -wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

**2.0 The Process:**

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is extending beyond a State or Union Territory, the public hearing is mandated in each State or Union Territory in which the project is sited and the Applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the local language, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the Ministry of Environment and Forests and to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/s
- (b) Zila Parishad or Municipal Corporation
- (c) District Industries Office
- (d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the above-mentioned authorities except the MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over. The Ministry of Environment and Forests shall promptly display the Summary of the draft Environmental Impact Assessment report on its website, and also make the full draft EIA available for reference at a notified place during normal office hours in the Ministry at Delhi.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for inspection in select offices or public libraries or panchayats etc. They shall also additionally

make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices viz, Ministry of Environment and Forests, District Magistrate etc.

### 3.0 Notice of Public Hearing:

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and only on the recommendation of the concerned District Magistrate the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances fresh date, time and venue for the public consultation shall be decided by the Member-Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate and notified afresh as per procedure under 3.1 above.

### 4.0 The Panel

4.1 The District Magistrate or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall supervise and preside over the entire public hearing process.

### 5.0 Videography

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while forwarding it to the Regulatory Authority concerned.

### 6.0 Proceedings

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

6.2 There shall be no quorum required for attendance for starting the proceedings.

6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.

6.4 Every person present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public

hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the vernacular language and the agreed minutes shall be signed by the District Magistrate or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.

6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language and in English and annexed to the proceedings.

6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate, and the SPCB or UTPCC. The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the Applicant concerned.

#### 7.0 Time period for completion of public hearing

7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Therefore the SPCB or UTPCC concerned shall send the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing. The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations.

7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category 'A' project or activity and the State Government or Union Territory Administration for Category 'B' project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.

#### APPENDIX -V (See paragraph 7)

#### PROCEDURE PRESCRIBED FOR APPRAISAL

1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory: -

- Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy]
- A copy of the video tape or CD of the public hearing proceedings
- A copy of final layout plan (20 copies)
- A copy of the project feasibility report (1 copy)

2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC

/SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form -I or Form IA and scheduled date of the EAC /SEAC meeting for considering the proposal .

3. Where a public consultation is not mandatory and therefore a formal EIA study is not required, the appraisal shall be made on the basis of the prescribed application Form I and a pre-feasibility report in the case of all projects and activities other than Item 8 of the Schedule .In the case of Item 8 of the Schedule, considering its unique project cycle , the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form I, Form IA and the conceptual plan and stipulate the conditions for environmental clearance . As and when the applicant submits the approved scheme /building plans complying with the stipulated environmental clearance conditions with all other necessary statutory approvals, the EAC /SEAC shall recommend the grant of environmental clearance to the competent authority.

4. Every application shall be placed before the EAC /SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.

5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.

6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.

#### APPENDIX VI

(See paragraph 5)

#### COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

**Professional:** The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy ) or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

**Expert:** A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

**Age:** Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of "Experts" are not available, Professionals in the same field with sufficient experience may be considered:

- **Environment Quality Experts:** Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality
- **Sectoral Experts in Project Management:** Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.
- **Environmental Impact Assessment Process Experts:** Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process
- **Risk Assessment Experts**
- **Life Science Experts in floral and faunal management**
- **Forestry and Wildlife Experts**
- **Environmental Economics Expert with experience in project appraisal**

3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.

4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.

5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall preside over the EAC in the absence of the Chairman /Chairperson.

6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.

7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.

8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.



# भारत का राजपत्र

## The Gazette of India

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

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पर्यावरण और वन मंत्रालय

अधिसूचना

नई दिल्ली, 22 अगस्त 2013

का.आ.2559(अ).-केन्द्रीय सरकार ने, भारत सरकार की पर्यावरण और वन मंत्रालय में पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (2) के खंड (5) और उप-धारा (1) के अधीन जारी अधिसूचना संख्या का.आ. 1533 (अ) तारीख 14 सितंबर, 2006 द्वारा निदेश दिया है कि इस अधिसूचना के प्रकाशन की तारीख से ही नई परियोजनाओं या उक्त अधिसूचना की अनुसूची में सूचीबद्ध विद्यमान परियोजनाओं या कार्यकलापों के विस्तार या आधुनिकीकरण के लिए अपरिहार्य क्षमतावर्धन के लिए प्रक्रिया या प्रौद्योगिकी में परिवर्तन और या उत्पाद मिश्रण, भारत के किसी भी भाग में यथास्थिति केन्द्रीय सरकार या उक्त अधिनियम की धारा 3 की उप-धारा (3) के अधीन केन्द्रीय सरकार द्वारा सम्बन्धित रूप से गठित राज्य स्तरीय पर्यावरण संघात निर्धारण प्राधिकरण की उसमें विनिर्दिष्ट प्रक्रिया के अनुसरण में पूर्व पर्यावरण निकासी के पश्चात् ही हाथ में लिया जाएगा;

और भारत सरकार ने पर्यावरण और वन मंत्रालय में राजमार्गों, भवनों और विशेष आर्थिक क्षेत्र परियोजनाओं के लिए पर्यावरणीय निकासी प्रदान करने से संबंधित पर्यावरण संघात निर्धारण अधिसूचना, 2006 के उपबंधों का पुनर्विनिर्देशन करने के लिए कार्यालय जापन सं. 21-270/2008-आईए.III, तारीख 11 दिसंबर, 2012 और पर्यावरण और वन मंत्रालय के गगनधुबी भवनों के संबंध में कार्यालय जापन तारीख 7 फरवरी, 2011 द्वारा सदस्य, (पर्यावरण और वन तथा विज्ञान और प्रौद्योगिकी), योजना आयोग की अध्यक्षता में एक उच्च स्तरीय समिति का गठन किया था ;

और समिति के संदर्भ के निबंधनों (टीओआर) में एक निबंधन पर्यावरण संघात निर्धारण अधिसूचना के अधीन 60 मीटर के मार्गाधिकार और 200 किलोमीटर लंबी राजमार्ग विस्तार परियोजनाओं के लिए पर्यावरण निकासी की अपेक्षाओं का पुनर्विलोकन करना था ;

और समिति ने मंत्रालय को अपनी रिपोर्ट प्रस्तुत कर दी है और इस टीओआर पर समिति ने राजमार्ग विस्तार परियोजनाओं को विस्तारण की अपेक्षा और पर्यावरण संघात निर्धारण से छूट देने की सिफारिश की है या राजमार्ग विस्तार परियोजनाओं के लिए पर्यावरण प्रबंधन परियोजना माडल टीओआर, जिसे मंत्रालय की वेबसाइट पर पोस्ट किया जाएगा के अनुसार तैयार किया जा सकता है और पर्यावरण निकासी की अपेक्षा के संबंध में समिति ने सिफारिश की है कि 100 किलोमीटर तक राष्ट्रीय राजमार्ग परियोजनाओं का विस्तार जिसमें अतिरिक्त मार्गाधिकार या विद्यमान संरेखण पर 40 मीटर तक अर्जन और पुनःसंरेखण पर 60 मीटर या उप-मार्गों को अधिसूचना की परिधि से बाहर रखने की सिफारिश की है ;

और समिति की रिपोर्ट की पर्यावरण और वन मंत्रालय में जांच की गई है । पहले ही अधिसूचना सं. का. आ. 3067(अ) तारीख 1 दिसंबर, 2009 द्वारा सभी राज्य राजमार्ग विस्तार परियोजनाओं को सिवाय उन परियोजनाओं के जो पहाड़ी क्षेत्रों (1000 मीटर एएमएसएल) और पारिस्थितिकीय रूप से संवेदनशील क्षेत्रों में है, को पर्यावरण संघात निर्धारण अधिसूचना 2006 से छूट प्रदान कर दी गई है ।

और अन्य बातों के साथ पूर्वोक्त को ध्यान में रखते हुए पर्यावरण और वन मंत्रालय ने कार्यालय जापन सं. 21-270/2008-आईए.III, तारीख 11 दिसंबर, 2012 द्वारा गठित उच्च स्तरीय समिति की पूर्वोक्त सिफारिशों को स्वीकार करने का विनिश्चय किया है ;

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (2) के खंड (5) और उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ) तारीख 14 सितंबर, 2006 में उक्त नियम 5 के उपनियम (3) के खंड (क) के अधीन सूचना की अपेक्षा से अभिमुक्ति देने के लिए निम्नलिखित और संशोधन करती है, अर्थात् :-

2. उक्त अधिसूचना में,-

(क) पैरा 7 के उपपैरा II के मद (i) के स्थान पर निम्नलिखित मद रखी जाएगी, अर्थात्:-

(i) "विस्तारण" उस प्रक्रिया को निर्दिष्ट करता है, जिसके द्वारा प्रवर्ग 'क' परियोजना क्रियाकलापों के मामले में विशेषज्ञ आंकलन समिति और प्रवर्ग 'ख 1' परियोजनाओं या क्रियाकलापों के मामले में, राज्य स्तर विशेषज्ञ आंकलन समिति, जिसके अंतर्गत विद्यमान परियोजनाओं या क्रियाकलापों के विस्तार या आधुनिकीकरण या उत्पाद मिश्रण में परिवर्तन उस परियोजना या क्रियाकलाप, जिसके लिए पूर्व पर्यावरणीय अनापत्ति ईप्सित की गई है, के संबंध में पर्यावरण समाघात निर्धारण रिपोर्ट (ईआईए) तैयार करने के लिए सभी सुसंगत पर्यावरणीय चिंताओं को संबंधित करते हुए विस्तृत और समय निर्देश के निबंधनों का अवधारण और विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर आंकलन समिति विहित आवेदन प्ररूप 1/प्ररूप1क में दी गई जानकारी के आधार पर जिसके अंतर्गत आवेदक द्वारा प्रस्तावित निर्देश के निबंधन हैं, किसी विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर आंकलन समिति के किसी उप समूह द्वारा स्थल भ्रमण यदि संबंधित विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा आवश्यक समझा जाए, आवेदक द्वारा सुझाए गए निर्देश के निबंधन, यदि प्रस्तुत किए जाएं और अन्य सूचना जो विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति के पास उपलब्ध हों, सम्मिलित है:

परंतु निम्नलिखित को विस्तारण की आवश्यकता नहीं होगी-

(I) अनुसूची के मद 8 में प्रवर्ग ख के रूप में सूचीबद्ध सही परियोजनाएं और कार्यकलाप (नगरों या वाणिज्यिक परिसरों या आवासन का संनिर्माण) ;

(II) अनुसूची के मद 7 की उपमद (च) के अधीन स्तंभ (3) और स्तंभ (4) की प्रविष्टि (II) के अधीन आने वाली राजमार्ग विस्तार परियोजनाएं ;

परंतु यह और कि -

अ. खंड (I) में निर्दिष्ट परियोजनाएं और कार्यकलापों का अंकन प्ररूप 1 या प्ररूप 1क और अवधारणा योजना के आधार पर किया जाएगा ;

आ. खंड (II) में निर्दिष्ट परियोजनाएं पर्यावरण और वन मंत्रालय द्वारा विनिर्दिष्ट माडल टीओआर के आधार पर ईआईए और ईएमपी रिपोर्ट तैयार करेंगी ;

(ख) अनुसूची में मद 7 की उप मद (च) के सामने स्तंभ (3) में प्रविष्टि (II) के स्थान पर निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात्:-

"(II) राष्ट्रीय राजमार्गों का 100 किलोमीटर से अधिक विस्तार जिनमें अतिरिक्त 40 मीटर से अधिक विद्यमान संरेखणों पर और पुनः संरेखणों या उपमार्गों पर 60 मीटर क्षेत्राधिकार या भूमि अर्जन अंतर्बर्तित है।"

[फा.सं.21-270/2008-आईए.।।।]

अजय त्यागी, संयुक्त सचिव

टिप्पण : मूल नियम भारत के राजपत्र असाधारण, भाग II, खंड 3, उपखंड (II) में अधिसूचना सं. का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित किए गए थे और तत्पश्चात् निम्नानुसार संशोधित किए गए :

1. का.आ. 1733(अ), तारीख 11 अक्तूबर, 2007;
2. का.आ. 3067(अ), तारीख 1 दिसंबर, 2009;
3. का.आ. 695(अ), तारीख 4 अप्रैल, 2011;
4. का.आ. 2896 (अ), तारीख 13 दिसंबर, 2012; और
5. का.आ. 674(अ), तारीख 13 मार्च, 2013

### MINISTRY OF ENVIRONMENT AND FORESTS NOTIFICATION

New Delhi, the 22nd August, 2013

S.O. 2559(E).- Whereas by notification of the Government of India in the Ministry of Environment and Forests vide number S.O.1533(E), dated the 14th September, 2006 issued under sub-section (1) and clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government directed that on and from the date of its publication, the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to the said notification entailing the capacity addition with change in process or technology and or product mix shall be undertaken in any part of India only after prior environmental clearance from the Central Government or as the case may be, by the State level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified therein;

And whereas the Government of India in the Ministry of Environment and Forests had constituted a High Level Committee under the Chairmanship of Member (Environment and Forests and Science and Technology), Planning Commission, vide OM No.21-270/2008-IA.III dated the 11th December, 2012 to review the provisions of Environmental Impact Assessment Notification, 2006 relating to granting Environmental Clearances for Roads, Buildings and Special Economic Zone projects and provisions under the OM dated the 7th February, 2012 issued by the Ministry of Environment and Forests regarding guidelines for High Rise Buildings;

And whereas one of the terms of reference (ToR) of the Committee was to review the requirement of Environmental Clearance for highway expansion projects up to the right of way of 60 meters and length of 200 kms under Environmental Impact Assessment notification;

And whereas the Committee has submitted its report to the Ministry and on this ToR, the Committee has recommended exempting highway expansion projects from the requirement of scoping and that Environmental Impact Assessment or Environment Management Plan for highway expansion projects may be prepared on the basis of model ToRs to be posted on Ministry's website and in respect of requirement of environmental clearance, the Committee has recommended that expansion of National Highway projects up to 100 kms involving additional right of way or land acquisition up to 40 mts on existing alignments and 60 mts on re-alignments or by-passes may be exempted from the preview of the notification;

And whereas the report of the Committee has been examined in the Ministry of Environment and Forests. Earlier, vide notification S.O. 3067(E), dated the 1st December 2009 all State Highway expansion projects, except those in hilly terrain (above 1000 m AMSL) and ecologically sensitive areas, have already been exempted from the purview of the Environmental Impact Assessment notification, 2006.

And whereas, keeping inter-alia in view the foregoing, the Ministry of Environment and Forests has decided to accept the aforesaid recommendations of the High Level Committee constituted vide OM No.21-270/2008-IA.III, dated the 11th December 2012;

Now, therefore in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (4) of rule (5) of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendment to the notification of the Government of India, in the Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006 after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of the said rule 5 in public interest, namely:—

2. In the said notification, —

(a) in paragraph 7, in sub-paragraph II, for item (i), the following item shall be substituted, namely:

(i) "Scoping" refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion or modernization or change in product mix of existing projects or activities, determine detailed and comprehensive Terms of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought and the Expert Appraisal Committee or State level Expert Appraisal Committee concerned shall determine the terms of reference on the basis of the information furnished in the prescribed application Form I or Form IA including terms of reference proposed by the applicant, a site visit by a sub-group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned;

Provided that the following shall not require Scoping

- (i) all projects and activities listed as Category 'B' in item 8 of the Schedule (Construction or Township or Commercial Complexes or Housing);
- (ii) all Highway expansion projects covered under entry (ii) of column (3) and column (4) under sub-item (f) of item 7 of the Schedule;

Provided further that—

- A. the projects and activities referred to in clause (i) shall be appraised on the basis of Form I or Form IA and the conceptual plan;
- B. The projects referred to in clause (ii) shall prepare EIA and EMP report on the basis of model TOR specified by Ministry of Environment and Forests;

(b) in the Schedule, against sub-item (f) of item 7, in column (3), for the entry (ii), the following entry shall be substituted, namely:—

- "(ii) Expansion of National Highways greater than 100 km involving additional right of way or land acquisition greater than 40m on existing alignments and 60m on re-alignments or by-passes."

[F. No. 21-270/2008-IA.III]

AJAY TYAGI, Jt. Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533(E), dated the 14th September, 2006 and subsequently amended as follows:—

1. S.O. 1737 (E), dated the 11th October, 2007;
2. S.O. 3067 (E), dated the 1st December, 2009;
3. S.O. 693 (E), dated the 4th April, 2011;
4. S.O. 2896 (E), dated the 13th December, 2012; and
5. S.O.674(E), dated the 13th March, 2013

Non-Reportable**IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION****Civil Appeal Nos. 4035-4037 of 2020****THE NATIONAL HIGHWAYS AUTHORITY OF INDIA****.... Appellant(s)****Versus****PANDARINATHAN GOVINDARAJULU & ANR.****.... Respondent (s)****J U D G M E N T****L. NAGESWARA RAO, J.**

1. The dispute in these appeals pertains to the environmental clearance for expansion of National Highway 45-A between Villuppuram to Nagapattinam. The High Court held that it is necessary. The Appellant disagrees. Hence, these appeals.
2. The project of widening and improvement of the existing 4-laning carriage way in the State of Tamil Nadu



and the Union Territory of Puducherry, from Villuppuram to Nagapattinam was bifurcated into four packages, which are as follows:

- i. Villuppuram to Puducherry (29.000 kms)—Package I.
- ii. Puducherry to Poondiankuppam (38.00 kms)—  
Package II.
- iii. Poondiankuppam to Sattanathapuram (56.800 kms)  
—Package III.
- iv. Sattanathapuram to Nagapattinam (55.755 kms)—  
Package IV.

3. Approval was granted by the Competent Authority, *i.e.* Special District Revenue Officer (Land Acquisition), National Highways No. 45-A in March, 2018 and agreements were entered into between the Appellant and the concessionaires. Process was initiated for acquisition of lands required for the project. Writ Petitions were filed in the High Court of Madras by certain aggrieved farmers and public interest litigants questioning the commencement of the project without obtaining environmental clearance. The High Court

allowed the Writ Petitions and issued the following directions:

- a. *"The present project of expansion of NH-45A covering a stretch of 179.555 k.m. shall be put on hold, and the present status quo is directed to be maintained.*
- b. *That the project proponent (NHAI) shall undertake an EIA study and obtain environmental clearance.*
- c. *The NHAI is also directed to obtain approval from CRZMA for CRZ clearance for two locations that it has indicated in its counter in W.P.15217/2019.*
- d. *Once the necessary clearances are obtained as mentioned in (b) and (c) above, the project can proceed. If the EIA study to be undertaken provides any contra-indicators to the NHAI's plan of development of NH-45A, it will be at liberty to make necessary alterations and modifications to make the project environmental viable.*
- e. *If after ensuring the environmental viability of the project, its implementation resumes, the project proponent, and subject to the terms of the contract, the concessionaire, should first identify the places for planting the saplings of the same variety, preferably native-trees, for every tree felled, and it must be grown first. Possibility of forming a Miyawaki forest has to be explored as well.*
- f. *This Court proposes to form a committee to monitor the compliance of the direction given in (e) above, and hence, before resumption of the project, NHAI is required to approach this Court".*

4. Section 3 of the Environment (Protection) Act, 1986 empowers the Central Government to take all such measures for the purpose of protecting and improving the quality of the environment and preventing,

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controlling and abating environmental pollution. One of the measures provided in Section 3 (2) (v) is restriction of areas in which any industries, operations or processes or class of industries shall not be carried out or shall be carried out subject to certain safeguards. The Environment (Protection) Rules, 1986 were made in exercise of power conferred by Sections 6 and 25 of the Environment (Protection) Act, 1986. According to Rule 5, the Central Government may prohibit or restrict the location of industries and the carrying on of processes and operations in different areas.

5. In exercise of the power conferred on the Central Government by Sub-Clause (i) and Clause (v) of Sub-Section (2) of Section 3 of the Environment (Protection) Act, 1986 read with Clause (b) of Sub rule (3) of Rule 5 of the Environment (Protection) Rules, 1986, the Ministry of Environment and Forests, Government of India issued a Notification on 14.09.2006 directing construction of new projects or activities or the expansion or modernisation of existing projects or activities listed under the Schedule to the Notification shall be undertaken only

after prior environmental clearance from the Central Government or the State Level Environment Impact Assessment Authority. Clause 2 of the said Notification provides that new projects or expansion and modernisation of existing projects listed under the Schedule to the Notification require prior environmental clearance from the concerned regulatory authority. The Schedule to the Notification includes Highways at Item No.7 (f). New National Highways and expansion of National Highways greater than 30 kms involving additional right of way greater than 20 meters or land acquisition and passing through more than one State, require prior environmental clearance. A high-level Committee headed by Member (Environment and Forests, Science and Technology), Planning Commission was constituted by the Ministry of Environment and Forests to review the provisions of the Environmental Impact Assessment Notification dated 14.09.2006 pertaining to environmental clearance for roads, buildings and Special Economic Zone projects. One of the terms of the reference for the Committee was to

review the requirement of environmental clearance for Highways expansion projects with a right of way up to 60 meters and length of 200 km. The Committee submitted its report recommending that expansion of National Highways projects up to 100 km involving additional right of way or land acquisition up to 40 meters on existing alignments and 60 meters on realignments or by passes may be exempted from the purview of the Notification. The report of the Committee was accepted and Item 7 (f) in column (3) to the Notification dated 14.09.2006 was substituted as follows: "expansion of National Highways greater than 100 km involving additional right of way or land acquisition greater than 40 meters on existing alignments and 60 meters on realignments or by passes".

6. The project under consideration in this case pertains to the expansion of NH-45A between Villuppuram to Nagapattinam for a distance of 179.555 kms as a part of the Bharatmala Pariyojana project. Admittedly, no environmental impact assessment was undertaken. The Appellant stated in the counter

affidavit filed before the High Court that environmental clearance is not required as the additional right of way or land acquisition was not greater than the limits specified in the Notification even if the expansion of the National Highways is beyond 100 km. Environmental clearance under the Notifications dated 14.09.2006 and 22.08.2013 is required only if the additional right of way or land acquisition is greater than 40 meters on existing alignments and 60 meters on realignments or bypasses. The pivot of the controversy relates to the applicability of Notifications dated 14.09.2006 and 22.08.2013 to the project in question. Therefore, we deem it necessary to adjudicate on the interpretation of the said Notifications though the High Court did not consider the said point.

7. A plain reading of Item 7 (f) to the Notification dated 22.08.2013 would make it clear that expansion of a National Highway project needs prior environmental clearance in case (a) expansion of the National Highway project is greater than 100 km. and (b) it involves additional right of way or land acquisition greater than 40 meters on existing alignments and 60 meters on realignments or bypasses. There is no ambiguity in the

above provision as it gives no scope for any doubt. The distance of 100 km is important as expansion of National Highways below 100 km needs no prior environmental clearance. If the project involves expansion of a National Highway greater than 100 km, prior environmental clearance would be required only if it involves additional right of way or land acquisition greater than 40 meters on existing alignments and 60 meters on realignments or by passes.

8. A statutory rule or Notification is to be treated as a part of the statute<sup>1</sup>. Rules made under a statute must be treated for all purposes of construction or obligation exactly as if they were in the Act, are to be of the same effect as if they are contained in the Act, and are to be judicially noticed for all purposes of construction or obligation<sup>2</sup>. The principles of interpretation of subordinate legislation are applicable to the interpretation of statutory Notifications<sup>3</sup>. If the words of the statute are in themselves precise and unambiguous, then no more can be necessary than to expound those

1 State of Tamil Nadu v. Hind Stone, (1982) 2 SCC 205

2 The State of Uttar Pradesh and Ors v. Babu Ram Upadhyya 1961 SCR (2) 679

3 Bansal Wire Industries Ltd. v. State of U.P., (2011) 6 SCC 545

words in their natural and ordinary sense. The words themselves do alone in such cases best declare the intent of the law-giver<sup>4</sup>.

9. It has been repeatedly held by this Court that where there is no ambiguity in the words, literal meaning has to be applied, which is the golden rule of interpretation. The words of a statute must prima facie be given their ordinary meaning<sup>5</sup>.

10. In the current case, there is no ambiguity or scope for two interpretations. On a plain reading of Item 7 (f) of the Notification dated 22.08.2013, we adopt the golden rule of interpretation to hold that there is no requirement of prior environmental clearance for expansion of a National Highway project merely because the distance is greater than 100 km. The project proponent is obligated to obtain prior environmental clearance only the additional right of way or land acquisition is greater than 40 meters on existing alignments and 60 meters on realignments or by passes

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4 (1843-60) All ER Rep 55, Sussex Peerage case

5 Dental Council of India v. Hari Prakash, (2001) 8 SCC 61 and Harbhajan Singh v. Press Council of India, (2002) 3 SCC 722

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for a National Highway project which is greater than 100 km.

11. It is a cardinal principle of interpretation that full effect has to be given to every word of the Notification<sup>6</sup>. Interpreting the Notification dated 22.08.2013 to mean that every expansion of National Highway which is greater than 100 km requires prior environmental clearance would be making the other words in Item 7 (f) redundant and otiose.

12. The learned Attorney General of India relied upon a judgment of this Court in ***CIT v. Surat Art Silk Cloth Manufacturers' Association***<sup>7</sup> to highlight the importance of the word "involving" in Item 7 (f) of the

Notification in which it was held as follows:

*"15. We must then proceed to consider what is the meaning of the requirement that where the purpose of a trust or institution is advancement of an object of general public utility, such purpose must not involve the carrying on of any activity for profit. The question that is necessary to be asked for this purpose is as to when can the purpose of a trust or institution be said to involve the carrying on of any activity for profit. The word "involve" according to the Shorter Oxford Dictionary means "to enwrap in anything, to enfold or*

<sup>6</sup> South Central Railway Employees Coop. Credit Society Employees' Union v. Registrar of Coop. Societies. (1998) 2 SCC 580 And Bansal Wire Industries Ltd. v. State of U.P., (2011) 6 SCC 545

<sup>7</sup> (1980) 2 SCC 31

*envelop; to contain or imply". The activity for profit must, therefore, be intertwined or wrapped up with or implied in the purpose of the trust or institution or in other words it must be an integral part of such purpose.*

...

*33. ... The word "involving" in the restrictive clause is not without significance. An activity is involved in the advancement of an object when it is enwrapped or enveloped in the activity of advancement. In another case, it may be interwoven into the activity of advancement, so that the resulting activity has a dual nature or is twin faceted. ..."*

**13.** We find force in the submissions made by the learned Attorney General that the word "involving" is of significance because in the absence of the requirement of an additional right of way or land acquisition greater than 40 meters on existing alignments and 60 meters on realignments or by passes, the expansion of National Highways which are greater than 100 km per se does not require prior environmental clearance.

**14.** It is submitted on behalf of the Ministry of Environment, Forest and Climate Change, Government of India that environmental clearance is necessary only if the expansion project pertains to a National Highway which is greater than 100 km and involves additional

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right of way or land acquisition greater than 40 meters on existing alignments and 60 meters on realignments or by passes. In case of a doubt, the interpretation of the author of the Notification has to be accepted<sup>8</sup>. Ergo, the opinion of the author of the notification i.e. the Ministry of Environment, Forest and Climate Change deserves to be accepted.

**15.** A conspectus of the above discussion leads to the unerring conclusion that there is no ambiguity in Item 7 (f) of the Schedule to the Notification that prior environmental clearance is required for expansion of a National Highway project only if:

- (a) The National Highway is greater than 100 kms.
- (b) The additional right of way or land acquisition is greater than 40 meters on existing alignments and 60 meters on realignments and by passes.

**16.** In view of the bifurcation of the National Highway 45-A into four packages and each package being less than 100 km, the Appellant contended before the High Court that the Notifications dated 14.09.2006 and 22.08.2013 are not applicable. Seeking support from a judgment of the United States District Court for the

<sup>8</sup> Shilpi Construction Contractors v. Union of India, 2019 SCC OnLine SC 1133

Southern District of Indiana in **Old Town Neighborhood Association v. Kauffman**,<sup>9</sup> and a judgment of the European Court of Justice in **Commission of the European Communities v. Kingdom of Spain**<sup>10</sup>, the High Court held that segmentation of a project as a strategy to avoid environmental clearance is impermissible. The High Court also relied upon a judgment of this Court in **Deepak Kumar v. State of Haryana**<sup>11</sup> and a judgment of the National Green Tribunal in **Citizens for Green Doon v. Union of India**<sup>12</sup> to reject the contention of the Appellants that the division of the project into four packages is for administrative expediencies. According to the High Court, if segmentation of National Highway projects is permitted, the Notifications dated 14.09.2006 and 22.08.2013 would become a dead letter as every National Highway beyond 100 km can be divided into packages to avoid environmental clearance.

**17.** It was submitted by the learned Attorney General that the division of the project was done by the

9 (S.D. Ind. 2002), Case No. 1:02-cv-1505-DFH.

10 Case C-227/01.

11 (2012) 4 SCC 629

12 2018 SCC OnLine NGT 1777

Government of India and the National Highways Authority is only an executing agency. He stated that the proposed project is of great importance to the movement of public goods and services for which reason, speedy execution was required. It would be difficult to get one concessionaire with necessary finances to mobilise required machineries, construction material and human resources for the entire length of 179.555 km. He laid stress on the point that the project was divided into four packages in public interest.

**18.** While economic development should not be allowed at the cost of ecology or by causing widespread environmental destruction, the necessity to preserve ecology and environment should not hamper economic and other development. Both development and environment must go hand in hand. In other words, there should not be development at the cost of environment and vice versa, but there should be development while taking due care and ensuring the protection of environment<sup>13</sup>. The traditional concept

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<sup>13</sup> Indian Council for Enviro-Legal Action v. Union of India [(1996) 5 SCC 281]

that development and ecology are opposed to each other is no longer acceptable<sup>14</sup>.

**19.** Apart from providing smooth flow of public goods and services which contribute to the economic growth, highways also benefit regional development in the country. In the normal course, impediments should not be created in the matter of National Highways which provide the much-needed transportation infrastructure. At the same time, protection of environment is important. The Notification dated 22.08.2013 exempts a National Highway, the distance of which is less than 100 km from obtaining environmental clearance. If the project proponent is permitted to divide projects having a distance beyond 100 km into packages which are less than 100 km, the Notifications dated 14.09.2006 and 22.08.2013 will be rendered redundant. In that event, administrative exigencies and speedy completion will be a ground taken for justifying the segmentation of every project. Therefore, we are in agreement with the High Court that segmentation as a strategy is not permissible

<sup>14</sup> Vellore Citizens' Welfare Forum v. Union of India [(1996) 5 SCC 647]

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for evading environmental clearance as per Notifications dated 14.09.2006 and 22.08.2013.

**20.** Having held that adoption of segmentation of a project cannot be adopted as a strategy to avoid environmental clearance impact assessment, the question that arises is whether segmentation of a National Highway beyond 100 kms is Impermissible under any circumstance. As we lack the expertise of deciding upon this issue, we are of the considered view that an expert committee should examine the permissibility of segregation. After the issuance of a Notification dated 14.09.2006 requiring environmental clearance for new projects and expansion of the existing projects, a High-Level Committee was constituted by the Government of India to review the environmental clearances for Highway expansion projects. As per the Notification dated 14.09.2006, environmental clearance was required for new National Highway and expansion of National Highways greater than 30 kms involving additional right of way greater than 20 meters and passing through more than one State. One of the terms

of the reference to the High-Level Committee was to review the requirement of environmental clearance for Highway expansion projects beyond a distance of 200 kms up to the right of way of 60 meters. The High-Level Committee recommended that environmental clearance would be required for expansion of National Highway projects beyond a distance of 100 kms and if the additional right of way or land acquisition is more than 40 meters on existing alignments and 60 meters on realignments or by passes. The said recommendation was accepted by the Government of India and the Notification dated 22.08.2013 was issued, amending the Notification dated 14.09.2006. As the question of permissibility of the segmentation of a National Highway beyond a distance of 100 kms is a matter to be considered by experts, it would be necessary for a committee to be constituted by the Government of India to decide whether segmentation of a National Highway project beyond a distance of 100 kms is permissible. If it is permissible, the circumstances under which

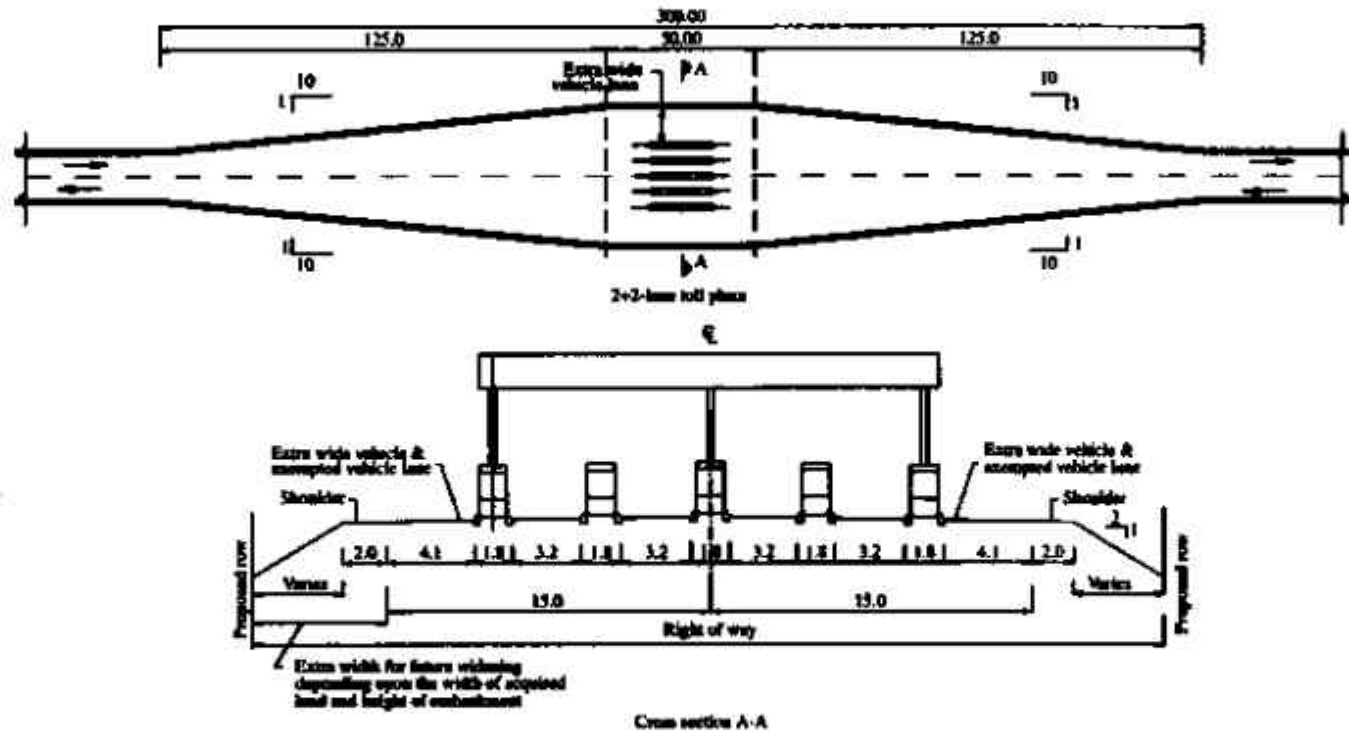
segmentation can be done also requires to be examined by the expert committee.

21. Mr. A. Yogeshwaran, learned counsel appearing for the first Respondent submitted that the toll plazas proposed to be erected on the National Highways should be within the permissible limits specified in the Notification dated 22.08.2013. In the note of submissions made by the learned Attorney General, reference has been made to the definition of "Right of way" placing reliance on Para 2.3 of the Manual of Specifications and Standards for Two-Laning of Highways through Public Private Partnership issued by the Planning Commission of India. Right of way as per the said Manual is the total land width required for the project Highway to accommodate road way (carriage way and shoulders) side drains, service roads, tree plantation, utilities etc. In the written submissions filed on behalf of the Appellant, it has been stated that the right of way not being greater than 40 meters on existing alignments and 60 meters on realignments or by passes, applies only to construction of road and is not applicable for other road amenities or facilities such as toll plazas.

However, the Appellant has also stated in the Written submissions that if this Court is not agreeable to the above proposition, it is willing to limit the construction of toll plazas and rest areas within the permissible limits.

**22.** Section 10 of the Manual of Specifications & Standards for Two Laning of Highways through Public Private Partnership, issued by the Planning Commission of India deals with toll plazas. Figure 10.1 which shows the general lay out of a 2+2 lane toll plazas is as follows:

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Notes:  
All dimensions are in metres.

Fig. 10.1 : General layout 2+2-lane toll plaza

**23.** A bare perusal of the above figure shows that toll plazas are included in the "right of way". The aforementioned Manual issued by the Planning Commission of India has been relied upon by the Appellant to highlight the definition of the expression "right of way". However, it was contended on behalf of the Appellant that amenities such as toll plazas and rest houses cannot be part of the right of way. In other words, the Appellant contended that toll plazas and rest houses can be set up beyond the limit specified in the Notification dated 22.08.2013. We do not agree. As Para 2.3 of the aforementioned Manual makes it clear that right of way is the total land width required for the project Highway to accommodate right of way, side drains, service roads, tree plantations, utilities etc., toll plazas and rest houses should be included in the "right of way".

**24.** For the sake of clarity, we hold that the "right of way" includes the existing National Highway and the additional right of way. To illustrate further, if the

(11/6)

existing National Highway is 20 meters then the right of way will be that 20 meters and the land acquired for the additional right of way.

**25.** The consternation of the High Court that the Appellant had been remiss in not fulfilling the requirement of reforestation in spite of giving undertakings for the projects taken up earlier is to be noted. There is an obligation on the part of the Appellant to plant ten trees for each felled tree. The High Court commented upon Coastal Regulation Zones (CRZ) clearances to be taken at certain points. The learned Attorney General submitted that the Appellant has already obtained CRZ clearances, wherever it is required. We have not dealt with the issues relating to acquisition of land being in contravention of the National Highways Act, 1956 as no such submission was made either before the High Court or this Court.

**26.** On the basis of the above discussion, we set aside the judgment of the High Court and issue the following directions:

1. There is no requirement for obtaining environmental clearances for NH 45-A Villuppuram -

Nagapattinam Highway as land acquisition is not more than 40 meters on existing alignments and 60 meters on realignments or by passes.

2. The Appellant is directed to strictly conform to the Notification dated 14.09.2006 as amended by the Notification dated 22.08.2013 in the matter of acquisition of land being restricted to 40 meters on the existing alignments and 60 meters on realignments.
3. The Ministry of Environment, Forest and Climate Change, Government of India shall constitute an Expert Committee to examine whether segmentation is permissible for National Highway projects beyond a distance of 100 kms and, if permissible, under what circumstances.
4. The Appellant is directed to fulfil the requirement of reforestation in accordance with the existing legal regime.

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27. The Appeals are allowed accordingly.

.....J.  
[L. NAGESWARA RAO]

.....J.  
[HEMANT GUPTA]

.....J.  
[AJAY RASTOGI]

New Delhi,  
January 19, 2021.

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F. No. 3-65/2020IA-III

Government of India

Ministry of Environment, Forest and Climate Change  
(Impact Assessment Division)

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Indira Paryavaran Bhawan  
Aliganj, Jorbagh Road  
New Delhi-110 003Dated: 19<sup>th</sup> July, 2023

## OFFICE MEMORANDUM


**Sub: Report of the Expert Committee Constituted in compliance to the Order of Hon'ble Supreme Court dated 19.01.2021 in the matter SLP (C) No. 8665 - 8667 of 2020 titled as "The National Highways Authority of India Vs. Pandarinathan Govindarajulu & Others, to ascertain "whether segmentation is permissible for National Highway Project beyond a distance of 100 Kms, and if permissible, under what circumstances"**

The Hon'ble Supreme Court vide order dated 19.01.2021 in SLP (C) No. 8665 - 8667 of 2020 directed to Constitute an Expert Committee to examine the matter of "whether segmentation is permissible for National Highway Project beyond a distance of 100 Kms, and if permissible, under what circumstances".

2. The Ministry vide OM dated 15.03.2021 & 13.04.2021 constituted Expert Committee. After detailed deliberations the Committee has finalized its report and submitted to the Ministry.

3. Copy of the report is enclosed herewith for taking necessary action as per the recommendations of the Committee, including while preparing DPR or EIA/EMP reports; in compliance of the judgement of Hon'ble Supreme Court.

This issues with the approval of the competent authority.

  
(Amardeep Raju)  
Scientist 'E'

End: As above

To

1. The Secretary, Ministry of Road Transport & Highways, Transport Bhawan, 1, Parliament Street, new Delhi-110001.
2. The Chairman, National Highway Authority of India, National Highways Authority of India, G-5 & 6, Sector-10, Dwarka, New Delhi-110075.

Copy to

1. PPS to Secretary, MEF&CC
2. PPS to AS(TK)

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**Report of the Expert Committee****Constituted in compliance to the Order of Hon'ble  
Supreme Court dated 19.01.2021****In the matter SLP (C) No. 8665 - 8667 of 2020 titled as  
"The National Highways Authority of India Vs.  
Pandarinathan Govindarajulu & Others,****to ascertain****"whether segmentation is permissible for National  
Highway Project beyond a distance of 100 Kms, and if  
permissible, under what circumstances".****Submitted to****Ministry of Environment, Forest and Climate Change**

## 1.0 Background

1.1 The National Highways Authority of India has challenged the common final judgment dated 08.01.2020 passed by the Hon'ble High Court of Madras in W. P. Nos. 21883/2019, 15217/2019 and 14997/2019 on the ground that the Hon'ble High Court has failed to appreciate that the project in question clearly exempted under Notification, S. O. 25559 (E) dated 22.08.2013 issued by the Ministry of Environment, Forest and Climate Change. With Writ Petition Nos. 21883/2019, 15217/2019 and 14997/2019 were filed under Article 226 of the Constitution of India. The directions of the Hon'ble High Court of Madras in their order dated 08.01.2020 are as under-

- a. The present project of expansion of NH-45A covering a stretch of 179.555 km shall be put on hold, and the present status quo is directed to be maintained.
- b. That the project proponent (NHAI) shall undertake a EIA study and obtain environmental clearance.
- c. The NHAI is also directed to obtain approval from CZMA for CRZ clearance for two locations that it has indicated in its counter in W.P.15217/2019.
- d. Once the necessary clearances are obtained as mentioned in (b) and (c) above, the project can proceed. If the EIA study to be undertaken provides any contra-indicators to the NHAI's plan of development of NH-45A, it will be at liberty to make necessary alterations and modifications to make the project environmentally viable.
- e. If after ensuring the environmental viability of the project, its implementation resumes, the project proponent, and subject to the terms of the contract, the concessionaire, should first identify the places for planting the saplings of the same variety, preferably native trees, for every tree felled, and it must be grown first. Possibility of forming a "Miyawaki forest" has to be explored as well.
- f. This Court proposes to form a Committee to monitor the compliance of the direction given in (e) above, and hence, before resumption of the project, NHAI is required to approach this Court.

1.2 Aggrieved by the order dated 08.01.2020, passed by the Hon'ble High Court of Madras the NHAI approached the Hon'ble Supreme court and filed SLP. The NHAI has stated that expansion of NH-45A for a stretch of 179.555 km is as per the guidelines of IRC. It involves expansion of existing roads, and also the laying of by-pass roads to avoid towns on the route including 11 proposed railway over-bridges, several bridges are proposed to be built. The NHAI further stated that the proposed project of 4 – laning involved widening/improvement of NH-45 A only.

1.3 The NHAI seeks following reliefs from the Hon'ble Supreme Court:

- a. Grant special leave to appeal against the impugned common final judgment dated 08.01.2020 passed by the Hon'ble High Court of judicature at Madras in W. P. Nos. 21883/2019, 15217/2019 and 14997/2019.
- b. Grant ad –interim ex –parte stay of the operation of the impugned common final judgment dated 08.01.2020 passed by the Hon'ble High Court of judicature at Madras in W. P. Nos. 21883/2019, 15217/2019 and 14997/2019.
- c. Direct the Continuation of the project by vacating the status quo order granted by the Hon'ble High Court.

1.4 Matter has been disposed of by the Hon'ble Supreme Court vide final judgment dated 19.01.2021; the Hon'ble Supreme Court set aside the judgment of the Hon'ble High Court with the following directions.

- i. There is no requirement for obtaining environmental clearances for NH 45-A Villuppuram Nagapattinam Highway as land acquisition is not more than 40 meters on existing alignments and 60 meters on realignments or by passes.
- ii. The Appellant is directed to strictly conform to the Notification dated 14.09.2006 as amended by the Notification dated 22.08.2013 in the matter of acquisition of land being restricted to 40 meters on the existing alignments and 60 meters on realignments.
- iii. *The Ministry of Environment, Forest and Climate Change, Government of India shall constitute an Expert Committee to examine whether segmentation is permissible for National Highway projects beyond a distance of 100 kms and, if permissible, under what circumstances.*
- iv. The Appellant is directed to fulfil the requirement of reforestation in accordance with the existing legal regime.

## 2.0 Regulatory provisions under EIA Notification, 2006 for grant of Environmental Clearance for National Highway projects.

2.1 Under sub section (1) clause (v) of sub section (2) of Section-3 of the Environment (Protection) Act, 1986, the Central Government has the power to make rules for carrying out the purposes of the said Act. Exercising the powers conferred by the Environment (Protection) Act, 1986, the Ministry had issued the Environment Impact Assessment (EIA) Notification vide S.O.60(E) dated 27<sup>th</sup> January, 1994 mandating 32 categories of projects listed in the Schedule-I to obtain prior environmental clearance (EC) based on the investment criteria (originally it was Rs 50 crores, which was enhanced to Rs 100 crores). It is further submitted that the Environment Impact Assessment (EIA) was made a statutory requirement for certain category of construction and development activities through amendment dated 07.07.2004 in the EIA Notification, 1994.

2.2 Under the Environment (Protection) Act, 1986 read with Environment (Protection) Rules, 1986, the Ministry has issued a notification number S.O. 1533(E) dated 14.09.2006, in suppression of the notification number S.O.60(E) dated 27<sup>th</sup> January, 1994.

2.3 Under the provision of the EIA Notification, 2006, *all new projects or activities listed in the Schedule to the EIA Notification 2006 or the expansion or modernization of existing projects or activities listed in the Schedule to the EIA Notification 2006 shall be undertaken in any part of India, as applicable, only after receipt of the prior environment clearance from the Central Government or by the State Level Environment Impact Assessment Authority ("SEIAA"), as the case may be. The Central Government under sub Section (3) of section 3 of the Environment Protection Act, 1986 in accordance with the procedure specified in the EIA Notification, 2006, duly constitutes SEIAA in the States.*

2.4 The entry 7(f) of the Schedule of EIA Notification 2006 provides as follows:

*[Handwritten signatures and initials]*

(1)	Project or Activity (2)	Category with threshold limit		Conditions if any (5)
		A (3)	B (4)	
7		<b>Physical Infrastructure including Environmental Services</b>		
7(f)	Highways	i) New National High ways; and  ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	i) All New State High ways projects;  ii) State Highway expansion projects in hilly terrain (above 1000 m AMSL) and/or ecologically sensitive areas	General Condition shall Apply  Note: Highways include Expressways

2.5 Under the provisions of the EIA Notification, 2006, New National Highways and expansion of National Highways greater than 30km, involving additional right of way or land acquisition greater than 20m involving land acquisition or passing through more than one state was listed in the Schedule 7 (f) of the EIA Notification, 2006, and such a project can be undertaken only after prior Environment Clearance from the Central Government.

2.6 The Ministry issued an amendment Notification S.O. 2559(E) dated 22.08.2013. The amended provision reads as follows.

*"b) in the Schedule, against sub-item (f) of item 7, in column (3), for the entry (ii) the following entry shall be substituted namely:-*

*(ii) Expansion of National Highways greater than 100 Km involving additional right of way or land acquisition greater than 40m on existing alignments and 60m on re-alignments or by-passes."*

2.7 In view of above, prior EC would be required if, the proposed expansion involves more than 100 km of length and additional right of way (RoW) or land acquisition greater than 40m on existing alignments and 60m on re-alignments or by-passes. As per EIA Notification, 2006 and subsequent amendment on 22.08.2013, only such project which meets both the conditions, i.e., threshold length of the highway and envisaged expansion width (RoW or land acquisition) of the highway, would require a prior EC.

2.8 For all new National Highway/State Highway projects, during the Scoping Stage the most important aspect deliberated upon by the EAC is the criteria adopted by the implementing agency for selection of the alignment and 'right of way'(RoW) for the proposed road project. Further, the implementing agency has to propose 3 alternative alignments along with the details of environmental and social factor.



2.9 Several other parameters are also sought at the ToR stage like the description of the existing situation of the land along the alignment, study of the land use pattern, habitation, cropping pattern, forest area, location of national parks, sanctuary, conservation and community reserves and biosphere reserve, tiger reserve, elephant reserve, wildlife migratory routes, ecologically sensitive areas, mangroves, IUCN listed endangered species, sand dunes, nature of the terrain (plain, rolling, hilly), sea, river, lakes, notified industrial areas, etc. by employing remote sensing techniques and also through secondary data sources.

2.10 Based on the EIA studies carried out, detailed Environmental Management Plan is prepared by the project proponent through NABET accredited agencies based on the predicted impact including budgetary provision for the implementation of EMP. This forms a separate chapter in the EIA/EMP report and is thoroughly evaluated by the Environmental Appraisal Committee (EAC)/ State level Expert Appraisal Committee (SEAC) as the case may be.

2.11 Apart from the regulatory provisions of the MoEFCC, the project proponent has to follow the guidelines prescribed by the Ministry of Road Transport and Highways (MoRTH)/Indian Roads Congress (IRC) from time to time. Following are some references:

- i. IRC-104-1988 Guidelines for Environmental Impact
- ii. IRC-SP-2009 : Guidelines on Landscaping and Tree Plantation(IRC:SP-21-2009)
- iii. MoRTH – Environment Management Framework - A Guidance Document to deal with Environmental Issues during Planning, Design and Construction of Roads Under the Project - 30/11/2019 (Draft)
- iv. Wild Life and other environmental guidelines

2.12 That the projects which does not fall under the purview of the EIA Notification, 2006 and its amendments, also need to obtain clearances from various departments.

- i. Tree cutting permission from appropriate authority for forest and non-forest area as per prevailing laws;
- ii. Consent to Establish and Consent to Operate for construction machineries from State Pollution Control Board under Air Act, 1981 (amended thereof) and Water Act, 1974 (amended thereof);
- iii. NoC from appropriate authority for setting up the construction camps;
- iv. Permission from ground water authority for withdrawing / abstracting any ground water;
- v. Permission from the irrigation dept. for abstraction of water from surface sources;
- vi. Permission from mining dept. / appropriate authority for procurement of aggregates, sands and borrow area;
- vii. Clearance for diversion of forest land under Forest Conservation Act, 1980;
- viii. Forest clearance, wildlife clearance, CRZ clearance and other statutory clearances.

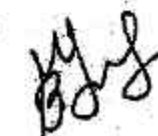


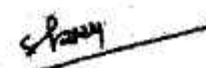












### 3.0 Constitution of Expert Committee in compliance of Hon'ble Supreme Court

3.1 The Ministry vide Order No. 3-65/2020-IA.III dated 15.03.2021 has constituted the Expert Committee in compliance of Hon'ble Supreme Court Order dated 19.01.2021 to examine whether segmentation is permissible for National Highway expansion projects beyond a distance of 100 kms and, if permissible, under what circumstances, with the following members:

S. No.	Name	Designation
1.	Dr. Deepak Arun Apte, (Chairman-BAC, Infra-I),	Chairman
2.	Dr. Mukesh Khare, Professor, IIT Delhi	Member
3.	Dr. Neeraj Sharma, Representative from CRR	Member
4.	An Officer/official from the National Highways Authority of India	Member
5.	Representative from IRC	Member
6.	An Officer/official from the Ministry of Road Transport and Highways	Member
7.	Member Secretary, Infra Sector, MoEFCC	Member Convener

The Committee met and deliberated the matter over five meetings dated 22 November 2021, 10 June 2021, 4 August 2021, 7 September 2021 and 7 March 2022.

### 4.0 Rationale for Segmentation

#### 4.1 Development strategies for Highway Projects

4.1.1 National Highway is a heterogeneous corridor for the entire corridor/length. The length of some of the roads run into 1000 km and more. This conglomeration is heterogeneous in terms of geomorphology, topography, traffic volume, existing deficiencies, environmental characteristics, traffic capacity, etc. It has been explained by NHAI that as such, development of a National Highway corridor cannot be taken up in one go under one contract due to various techno-economical and administrative reasons.

4.1.2 Additional acquisition of smaller strip of land to the bare minimum extent is required for expansion of NH in brown field projects on one side as eccentric widening and sometimes on either side of the existing road as concentric widening. If all the packages of the brown field corridor are combined like in case of Kanyakumari - Kerala/Karnataka border (700km, 25 Packages) and other segmented corridors as enclosed in Annexure A, these will not come under the purview of EIA notification and will not require EC because the additional land acquisition is lesser than 40 m on existing alignments and 60 m on re-alignments or by-passes.

4.1.3 Agencies of the MoRTH, take up development of NH projects either through upgradation of the existing National Highways/State Highways including bypasses and

realignment, major district roads and other roads, which in other words, are known as the brown field projects distinct from new/virgin route/alignments, which is known as Greenfield alignments.

4.1.4 The development along the brown field alignments has limited options for improvement due to the existing alignment with restricted right of way at urban locations, high land acquisition cost, shifting of large no. of various utilities and dismantling of structures, large tree felling including diversion of traffic etc. The Greenfield alignment, however, requires prior Environmental Clearance keeping in mind the impacts on the existing settlements, topography, ecology, land use pattern, connectivity, length, other techno-economic aspects like design, engineering, traffic and also the land acquisition costs, social issues, construction costs, etc.

#### 4.2 Administrative Reasons

It is understood that when a NH length of more than 100 km is to be upgraded, considerations such as corridors through different States, Districts, different geo-technical and hydrological conditions, different types of bridges, via-ducts, tunnels, grade separators, rigid pavement or flexible pavement, availability/scarcity of water, different climatic zones like coastal, heavy rainfall, snow bound areas, etc. play very important role for strategizing the implementation. In addition, individual package is resorted to for economic and geo-physical considerations to enable Government award & execute these in time bound manner.

4.2.1 It is also understood that there are a large number of projects of length greater than 100 km which were awarded during the year 2007 to 2018 for which all applicable statutory clearances including Environmental Clearance were obtained. However, NHAI could not achieve the targeted date of completion in many cases. NHAI also experienced severe difficulties in implementation of these mega projects under BOT/DBFOT resulting into multifold cost & time over run as well as prolonged inconvenience to the traffic. It was brought to the notice of the Committee that several projects are delayed due to above considerations.

#### 4.3 Resources of Contractor

4.3.1 There are approximately 20 major contractors available in the country for implementation of projects more than 100 km in terms of their capacity in delivering the project. Hence, a single project beyond 100 km limits the competitive bids. Moreover, the rate of award of 10,000 km in a year, of project size greater than 100 km each, would again result into overloading of contracts on existing road construction industry. The shorter length of project ensures competitive pricing & also attract more employment opportunity as compared to mega projects and expeditious completion of the projects.

#### 4.4 Traffic

4.4.1 The traffic density & growth for entire corridor like North-South & East-West corridor and Golden Quadrilateral & all other highways/roads is not homogeneous in nature requiring different capacity augmentation in particular section of National Highways. Thus, based on the availability of resources, types of structures and other constraints, the package size is decided.

#### 4.5 Topography

4.5.1 The topography affects the construction cost and duration of implementation of the projects, hence segmentation play an important role in controlling these factors in projects with varied topography.

4.5.2 In plains, the major constraints are delays in costly land acquisition and engineering challenges in long bridges on rivers and pond, built-up areas, presence of schools/hospitals etc.

#### 5.0 Deliberation by the Committee

5.1 The road projects are conglomeration of various heterogeneous sections and it is very difficult to take up the project as a single segment. The DPR, EIA & EMP preparation and tendering process is also easy if the stretch is segmented. Further, segmentation help in prioritizing the execution of important road sections. The tendering process also depend on the viability of the project, therefore, commercially it will be very difficult if the section of road is large.

5.2 Taking environmental clearance for large stretch will involve data collection over very large area and public hearing (PH) in several districts and across states in case of inter-state alignments, which is very tedious and time-consuming process. EC process would need to wait till all PHs are conducted successfully & thus causing delays.

5.3 MORTH has guidelines and circulars for entire life cycle of the project. All the safeguards as best as possible, are taken care of during pre-feasibility, designing, bidding, implementation and also operation phase of the project. For all projects, irrespective of any applicability of any statutory clearances, the IRC guidelines are adopted by NHAI during designing for entire life cycle of the project. The terrain/area specific MORTH guidelines are broadly summarized in Annexure B

5.4 The IRC Special Publication, IRC:SP:108-2015-"Guidelines on Preparation and Implementation of Environment Management Plan" lays down comprehensive guidelines in conformity with the extant policies of the MoEFCC regarding Scope of the Guidelines, Object of Environment Impact, Principles of Environment Management Plan (EMP), Choice of Technology, Criteria for Evaluation of Relative Merits of Alternate Technologies, Environmental Monitoring Program, Responsibilities and Accountabilities. These guidelines exhaustively cover the Checklist referred to the EIA notification, 2006, comprehensive Environment Management Plan.

5.5 At Pre-construction Stage (PC), Construction Stage (C) and Operation Stage (O). IRC:SP:108-2015 along with other best practices adopted in NHAI projects is enclosed as Annexure C

5.6 NHAI explained their past experience regarding the highway projects stating that most of the contracts having alignment length less than 100 km awarded by NHAI attracted healthy

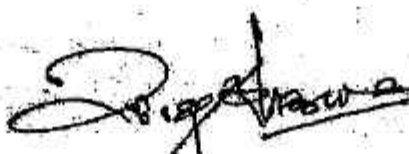
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competition resulting into lower project cost and were either completed successfully in time or are getting implemented timely. However, majority of highway projects having length of more than 100 km have been either unduly delayed or many of them had to be terminated.

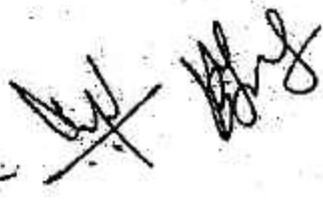
- 5.7 Segmentation of road projects is desirable under certain circumstances and can be considered for highway/ road projects. This should be resorted to in such a fashion that the project work gets completed in a timely and cost-effective fashion and duration of the same should get reflected in the EIA-EMP report.
- 5.8 All the necessary environmental aspects must be adopted by the DPR consultant. In addition to the implementation of EMP/EIA, all documents addressing the environmental issues should be taken into consideration beyond the segmentation of the Road/Highway project.
- 5.9 While implementing the road/Highway project it is the responsibility of the MoRTH to ensure that all the safety measures and conditions stipulated in the IRC guidelines are being adhered.
- 5.10 NHAI/NHIDCL, other implementing agencies of MoRTH shall prepare the Environmental Impact Assessment report for each of the segments of the expansion project based on the Environmental Audit/ Assessment. EIA-EMP shall be prepared including budgetary provisions and its implementation as per guidelines/ circulars of MOEF&CC /MoRTH /IRC. Segmentation of a corridor/road project shall be such that a particular notified Protected Area and its Eco sensitive Zone is covered under single segment or in case such area is covered under multiple segments, EIA&EMP will be carried out for all such segments passing through the aforementioned Protected Area and its ESZ in an integrated fashion.
- 5.11 NHAI would be aware while preparing a DPR that their project is taking care of all the safe guards/mitigation measures as per IRC/MoRTH guidelines and conditions stipulated under FCA 1980 and/or WPA 1972 for the stretches passes through these Eco sensitive/protected areas or corridors.
- 5.12 NHAI/NHIDCL & other implementing agencies of MoRTH may consult State Forest Department/Environment Department prior to the finalization of alignments or expansion of a project comprising of one or more segments/packages passing through notified Protected Areas / Eco-sensitive Zones / Wetlands.
- 5.13 Ministry to workout an appropriate mechanism to resolve human-wildlife conflict during segmentation of the highways and its construction.
- 5.14 NHAI/NHIDCL or any other implementing agencies of MoRTH should analyse the project during the planning to operation stage in view of the "Environmental Aspects" through their own environment assessment division / adequately trained, skilled manpower and experts.
- 5.15 It would be more feasible if MoRTH uses the Green Portal being developed by MoEFCC stating all the environmental sensitive areas/ Forest/ Wildlife zone/ Water body/ CRZ zone/ Natural resources etc., which will be helpful for designing all the projects and preparation of better EMP.



Shri. S. J. Prasad



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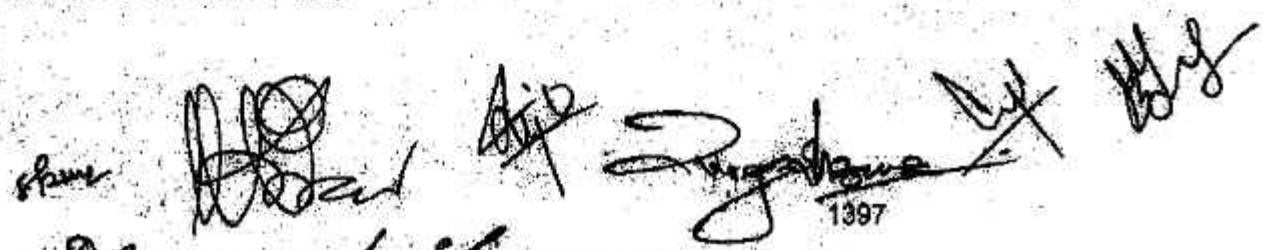


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- 5.16 DPR consultant may use the environmental audit/assessment for proper segmentation of the alignment. NHAI can state the environmental issues at the time of DPR report.
- 5.17 The Implementing Agency (NHAI/NHIDCL etc.) requires to relook at the selection guidelines of NABET accredited consultant for developing EIA/EMP and are required to develop fresh SOP to ensure only good quality consultants are on boarded.
- 5.18 NHAI engineering team makes efforts to develop animal under passes to avoid human animal conflict based on wildlife guidelines.
- 5.19 There is also a provision of nominating an Environmental Expert for each and every project of NHAI irrespective of brownfield and Greenfield as part of its Construction Supervision activity. Accordingly, as a part of this activity all compliances of environmental safeguards in accordance with the EMP and monthly/half yearly progress reports are submitted to the Regional Office for compliance monitoring.
- 5.20 Each of the NHAI project follows Environment Safeguard Practices from Planning, Design to Construction Stage. The EMP for NHAI project includes a list of all project-related activities at different stages of project (design and pre-construction stage, construction stage and operation and maintenance stage), remedial measures, and reference to laws/guidelines. Environmental management measures are given in Annexure D. Based on this generic comprehensive EIA-EMP, DPR consultant and Contractors draws the project specific EMP covering all the aspects as per applicability.
- 5.21 Environmental audit of completed package within defect liability period during operation stage of upcoming projects should be a mandatory requirement.
- 5.22 Development of green belt requires amendment of IRC-SP-21-2009 guidelines for detailed monitoring mechanism. Committee is of the opinion that green belt should comprise of only native species and work should be undertaken preferably by any credible Central/State Government agency including state forest department.

## 6.0 Conclusion and Recommendations of the Committee

- 6.1 Segmentation of road projects is desirable under certain circumstances and can be considered for highway/ road projects. This should be resorted to in such a fashion that the project work gets completed in a timely and cost-effective fashion and duration of the same should get reflected in the EIA-EMP report. It is with this objective in mind that the applicability of prior EC, as per EIA Notification 14.09.2006 and its subsequent amendments shall hold good for expansion of National Highways and State Highways and shall follow Notification No. S.O. 2559 (E) dated 22.08.2013 issued by MoEF&CC. Guidelines/OMS/orders issued by MoEF&CC shall be followed for formulation of EIA/EMP report. Preparation of EIA and implementation of its EMP should be integral part of contract agreement of DPR consultants, contractors, concessionaires and independent /supervision consultants to maintain environmental sustainability.


  
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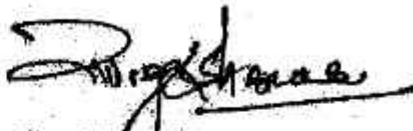
- 6.11 MoEFCC shall monitor the compliance of the EIA/EMP of the project as a part of their monitoring schedule and mechanism.



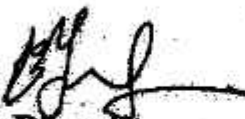
**Dr. Deepak Arun Apte**  
(Chairman - EAC)  
(Chairman)




**Dr. Mukesh Khare**  
(Professor Emeritus, IIT  
Delhi)  
(Member)



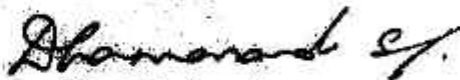
**Dr. Nitesh Sharma**  
(Chief Scientist, CRRI)  
(Member)




**Dr. Biswajit  
Mukhopadhyay**  
Joint Advisor,  
National Highways  
Authority of India  
(Member)



**Shri Sanjay Kumar  
Nirmal**  
Secretary General, Indian  
Road Congress  
(Member)



**Shri D. Sarangi**  
Additional Director  
General, Ministry of  
Road Transport and  
Highways  
(Member)



**Sh. Amardeep Raju**  
(Member Secretary,  
MoEF&CC)

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## Status details of ongoing NHA Projects through Segmentation

[Redacted Header]													
1	Kanyakumari to Kerala/Karnataka border	700 km	KT/KL Border-Chengala	39	1,961	25,176	4 - MB 1 - Flyover	Uralungal Labour Contract Co-operative Society Ltd.	3/23/2021	-	0%	-	CRZ is required
			Chengala-Neleshwaram	37	2,229	22,322	2 - MB 3 - Flyover 1 - ROB	Megha Engineering and Infrastructure Ltd.	10/15/2020	-	0%	-	CRZ is required
			4 lane ROB and its approaches including allied works near Neleshwaram town (Pallikara Railway Gate) Kasargad district	1	79	22,322	1 - ROB	Essel Infra projects Ltd	3/14/2018	21-02-2020	75.99%	17-08-2021	No Clearance is required
			Perole-Thaliparamba	40	3,813	38,278	3 - MB 2 - Flyover	Megha Engineering and Infrastructure Ltd	10/15/2020	-	0%	-	CRZ is required
			Thaliparamba-Muzhapilangad	30	3,138	23,968	1 - MB 5 - Flyover	Vishwasamudra	2/8/2021	-	-	-	CRZ is required
			Thalassery Mahe Bypass	19	1,194	23,966	4 - MB 1 - ROB	GHV India Pvt. Ltd. -EKK Infrastructure Pvt. Ltd	10/25/2017	31-05-2020	65.05%	23-05-2021	CRZ is required
			Azhiyur-Vengalam	39	3,666	26,778	5 - Flyover 1 - ROB	Adani Enterprises Ltd.	1/12/2021	-	-	-	CRZ is required
			Morad (Major Bridge) & Palali Palam (Minor Bridge)	2	210	27,635	1 - MB	E5 Infrastructure Pvt. Ltd - Gawar Construction	9/17/2020	-	18.91%	-	CRZ is required
			Kozhikode Bypass (Calicut Bypass) Vengalam Jn. to Ramanattur Jn.	28	1,819	59,514	4 - MB	KMC Construction Ltd.	2/26/2018	12-02-2021	0%	-	CRZ is required
										25PK Gs			

	Ramanattukura-Valenchery bypass	40	4,256	36,079	1 - MB 2 - Flyover	KNR Constructions Limited	3/30/2021	Not appointed	0%	-	No Clearance is required
	Valenchery bypass-Kappirikkad	37	3,366	14,475	4 - MB 3 - Flyover 1 - Elevated 1 - ROB	KNR Constructions Limited	3/31/2021	Not appointed	-	-	CRZ is required
	Kappirikkad - Thalikulam	33	10,061	-	2 - MB 1 - Flyover	N/A	Balance for award	Not appointed	-	-	CRZ is required
	Thalikulam - Kodungallur	29	3,544	-	1 - MB 2 - Flyover	N/A	Balance for award	-	-	-	CRZ is required
	Kodungallur - Edapally	25	3,443	-	Bid not invited	N/A	Balance for award	-	-	-	CRZ is required
	Edapally-Vytila-Aroor	17	-	-	-	-	Works completed	-	-	-	
	Aroor-Thuravoor Thekku	14	880	42,011	DPR Stage	N/A	Balance for award	-	-	-	CRZ is required
	Thuravoor Thekku-Paravoor	38	2,879	51,772	3 - Flyover 2 - ROB	N/A	Balance for award	-	-	-	CRZ is required
	Paravoor-Kottankulan gara	38	3,273	41,596	1 - MB 4 - Flyover	N/A	Balance for award	-	-	-	CRZ is required
	Kottankulan gara-Start of Kollam Bypass	32	2,816	35,232	2 - MB 1 - Flyover	N/A	Balance for award	-	-	-	CRZ is required
	Start of Kollam Bypass - Kadambattukonam	32	1,641	43,158	4 - MB 6 - Flyover 1 - ROB	N/A	Balance for award	-	-	-	CRZ is required
	Kadambattukonam-Kazhakuttom	30	3,593	32,946	DPR Stage	N/A	Balance for award	-	-	-	CRZ is required
	Kazhakuttom to Technopark	3	293	43,052	NIL	RDS-CVOC (JV)	9/25/2018	04-04-2021	53.27 %	04-10-2021	CRZ is required
	Kazhakuttom to Mukkola	27					Work in progress				
	Mukkola to Kerala/TN border	16					Works completed				
	Construction of Additional Structures in Tamil	53	-	25,176	-	Shinde Developers Private Ltd.	2/9/2021	-	-	-	CRZ is required

Sl. No.													
			Nadu / Kerala Border - Kanyakumari Section of NH-47 in the State of Tamil Nadu on EPC Mode										
2	Delhi Aligarh Kanpur	284	Aligarh-Kanpur (Pkg I) [Aligarh-Bhadwas]	46	1545.6	23,152	1	Brij Gopal Construction Pvt. Ltd.	3/20/2018	24-02-2021	51%	24-08-2021	Compliance of Stage-1 submitted & stage -2 is under process with Forest dept.
			Aligarh-Kanpur (Pkg II) [Bhadwas to Kalyanpur]	45	2044.44	17,709	1	SA Infrastructure Consultants Pvt. Ltd.	3/20/2018	28-01-2021	93%	20-06-2021	Compliance of Stage-1 submitted & stage -2 is under process with Forest dept.
			Aligarh-Kanpur (Pkg III) [Kalyanpur - Navigan]	61	2097.41	15,435	2	APCO Infrotech Pvt Ltd.	3/27/2018	6-06-2023	89.5%	06-09-2021	5 packages
			Aligarh - Kanpur (Pkg-IV)	71	2886.25	17,005		G R Infraprojects Limited	3/9/2020	17-08-2021	0%	28-02-2023	Compliance of Stage-1 submitted & stage -2 is under process with Forest dept.
			Aligarh - Kanpur (PkgV)	81	2755.44	19,877		PNC Infrotech	3/9/2020	11-09-2023	0%	11-08-2023	Compliance of Stage-1 submitted & stage -2 is under process with

												Other Applicable Statutory Clearances like CRZ, FC & WL		
												Forest dept.		
3	Bengaluru - Chittoor - Nellore	143	Chittoor (Design Km 0.000- Existing Km 158.000 of NH-4) to Mallavaram (Design Km 61.128- Existing Km 41.800 of NH-140)	61	1,983	37,856	6 - MB	KNR Constructions Limited	3/26/20 18	01-07- 2021	91.71 %	29-09- 2021	-	
			Mallavaram - Renigunta	25	555	34,085	-	NA	Balance for award	N/A	N/A	N/A	-	
			Renigunta - Poyya - Neidupeta	57	2,236	30,269	5-MB 3-ROB 6-Flyover	Megha Engineering and Infrastructure Ltd.	12/24/2 020	N/A	N/A	N/A	-	
4	Indore - Hyderabad	687	Indore - Edlabad Section from Bhawarkua n to Tejainagar from Km 2.500 to Km 9.000 (Package-I)	7	114.9 265	12770	-	N/A	Balance for award	N/A	N/A	N/A	-	
			Indore - Edlabad Section from Tejaji Nagar to Balwara from Km 9.000 to Km 43.000 (Package- II)	34	889.4 1	17217	-	N/A	Balance for award and Termin ated	N/A	N/A	N/A	15 Packa ges	Pending with DFO Badwah
			Indore - Edlabad Section from Balwara to Dhangaon from Km 43.000 to Km 81.000 (Package- III)	38	1001. 89	17217	-	N/A	Balance for award	N/A	N/A	N/A	-	

												Stage -2 Permissi on Received from MOEFC C vide Letter Dated 09.08.20 21
		Indore - Edlebad Package 4	58	975.0 2	12770	-	KCC Buildcon Pvt. Ltd.	11/27/2 020	-	0%	15-08- 2020	
		Borgaon to Akola	72	2156	12770	NA	N/A	Balance for award	N/A	N/A	N/A	NA
		MP/MH Border- Akola	80	2057. 6	12770	10 - MB 2 - ROB		Balance for award	-	-	-	EC not required
		Akola - Medshi	47	1499. 55	12770	1 - MB 3 - Flyover	Montecarlo Limited	3/30/20 20	15-11- 2022	16.28 %	15-11- 2022	EC not required
		Medshi to Washim from km 47.700 to km 92.200 (Design Chainage) of NH-161 including Bypasses at Malegaon and Washim	45	944.6 2	12770	8	Montecarlo Limited	3/27/20 18	24-10- 2021	42%	22-04- 2022	
		Washim to Pangare including Bypasses at Kanergaon and Hingoli	42	791.3	12770	1	Montecarlo Limited	3/27/20 18	14-05- 2021	70%	10-11- 2021	
		Pangare- Waranga Phata	42	900.4 6	17615	-	Rajendra Singh Bhamboo Infra	3/3/202 1	N/A	N/A	N/A	
		Nanded bypass	8	0	12770	-	N/A	Balance for award	N/A	N/A	N/A	
		TS / MH border- Nanded	79	0	12770	-	N/A	Balance for award	N/A	N/A	N/A	
		Mangloor to Telangana Maharashtr a Border	49	1216	12770	10	Dilip Buildcon Ltd.	3/26/20 18	10-04- 2021	86.04 %	10-07- 2021	Stage-1 & stage - 2 received
		Sangareddy - Nanded (Pkg. II) Rameshpalli	47	1504. 2	12770	42	KNR Constructions Limited	3/26/20 18	01-05- 2021	85.56 %	30-07- 2021	Stage- 2 under process

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													Other Applicati e Statutory Clearanc es like CRZ, FC & WL	
			e to Mangloor											
			Sangareed y - Nanded - Akola (Pkg-I) (From Kandi to Ramsanpall e)	40	1344	12770	28	Ashoka Buildcon Limited	11/19/2 019	04-10- 2022	22%	04-10- 2022	Stage-2 under process	
			Jejuri- Hadapsar	17	1440. 18	24740	-		Balanc e for award	-	-	-		
			Lonand- Jejuri	32	1089. 49	18078	-		Balanc e for award	-	-	-	Proposal is being prepared by DPR Consulta nt.	
5	Pune - Hyd - Vijayawad a	408	Dharampuri -Lonand	50	1411. 77	13166	-		3/15/20 21	-	-	-	9 PKGs  Forest Proposal for 0.9337 Ha. has been uploaded on online portal on 01.08.20 20. DCF, Satara vide letter dt. 08.12.20 20 conformi tated S.G.H. observati on, the complian ce for the same is being prepared by DPR Consulta nt	
			Khudus- Dharampuri	39	1052. 29	9006	2 - MB 16- Flyover	J.M. Mhatre infra Pvt. Ltd. & S.M.	9/18/20 19	30-01- 2022	18 %	30-04- 2022	Stage-I clearanc e for Diversion of forest land at Natepute is pending.	

													Proposal reached to approving Authority (PCCF, Nagpur).
			Wakhar-Khudus	33	906.24	8147	7-Flyover	J.M. Mhatre Infra Pvt. Ltd. & S.M.	9/18/2019	30-01-2022	40 %	30-04-2022	Stage-I clearance Obtained
			Mohol-Wakhar	45	1348.32	8483	1-MB 11-Flyover	J.M. Mhatre Infra Pvt. Ltd. & S.M.	9/18/2019	30-01-2022	35%	30-01-2022	stage-I clearance obtained
			Nandigama Bypass & Kanchikach erla bypass	14	359.08	42473.485	Nil	Lakshmi Infrastructure & Developers	12/27/2017	04-06-2019	94.28 %	31-03-2021	
			Flyovers from Old Pune Naka to Satrasta chowk till ROB at Vijayapura Road, - Flyovers from Old Pune Naka to Satrasta chowk till ROB at Vijayapura Road,	12	605.56	30621	-		Balance for award	-	-	-	
			Northern part of Hyderabad Regional Ring Road ( Sangareddy - Narsapur - Tupran - Gajwel - Yadagirigutta - Choutuppal section NH161AA	165	3520	-	-		Balance for award	-	-	-	
6	Raichur - Hassan	392	KT/AP Border - Raichur-KT/TN Border	54	1763	9,300	DPR Stage	N/A	Balance for award	N/A	N/A	N/A	6 Packages

													Z-FC & WL
			Bellary-Moka - KT/AP Border	34	345.54	6000	DPR Stage	N/A	Balance for award	-	-	-	
			Bellary to Byrapura Section of NH-150A from km 253.600 to km 308.550 (54.89 km.) - HAM (Rs.1027.62 crore) (NH - 150A), (BDD - 19-04-2018)	55	1567.75	19708.455	2 - Major bridge 7 - Flyover 2 - ROB	Dilip Buildcon Ltd.	6/1/2018	23-10-2021	76.27 %	23-01-2022	Stage-1 in-principle approval has been accorded on 21.02.2019 from MOEF GOI for an extent of 32.28 Ha.
			Byrapura to Challakere Section from km 308.550 to km 358.500 of NH-150A	50	932.63	15322.644	4 - Flyover	Dilip Buildcon Ltd	3/28/2018	31-12-2020	98.33 %	30-06-2021	EC not required
			Challakere to Hariyur section from km 358.500 to km 414.205 of NH-150A (55 km.) - HAM (Rs.910 crore) (NH - 150A), (BDD - 19-04-2018)	56	1413.87	14068.953	1 - Major bridge 1 - ROB 6 - Flyover	PNC Infratech Pvt. Ltd.	6/1/2018	24-01-2023	8.3 %	24-01-2023	Stage-1 clearance obtained on 21.02.2019.
			Hiriyur - Hassan	143	1413.67	9290	DPR Stage	N/A	Not yet awarded	-	-	-	To be taken up after Stage-1 approval
7	Shivpuri-Dewas	332	4 laning of shivpuri-guna section (pkg-1) of NH-3	97.70	830.36	15,000	1-Flyover	Ircon International Pvt.	2014-15	23/07/2018	100.00	-	3 PKGs EC not required
			4 laning of guna-biaora section	93.50	1012.90	15,000	4-Major Bridge 2-Flyover	Dilip Buildcon Ltd	2015-15	05/03/2019	99.00	-	EC not required but forest permissi

Sl. No.	[REDACTED]													
		(pkg-2) of NH-3												on obtained
		4 laning of blaora Dewas section (pkg-2) of NH-3	141.26	1583.79	15,000	-	Oriental structural engineers Pvt ltd	2015-16	04/01/2019	88.00		31/07/2020		

**Terrain/ area specific environment compliance being followed by Implementing Agency****Project Road Passing through Hilly/ Mountainous Terrains**

- Hill cutting and slope protection shall be done in an eco-friendly manner as per geological strata of area. Further, adequate number of drainage structures shall be provided for maintaining the existing drainage pattern.
- NO waste material and cut material shall be stored in and around hilly region, Muck disposal planned shall be duly approved by the local authority. Wherever any such muck disposal sites fail within forest areas, the same shall be undertaken in accordance with the approval of the state forest department.
- Blasting of rock material shall be undertaken in a controlled environment to minimise the impact on surrounding areas as well as on the flora and fauna.

**Project Road Passing through Coastal Areas**

- Adequate mitigation measures shall be adopted as per CRZ Notification 2019 for maintaining the existing title scenario of the water course. All the construction activities shall be done as per the norms/ provisions of the said notification.
- It will be ensured that bare minimum mangroves are affected during construction/ widening of road. The mangroves conservation plan shall be prepared (by authorised research laboratory Government institute with expertise on Mangrove) and compensatory afforestation of the mangroves will be done as approved by the competent authority of the state government.

**Stretches Passing through Built-up Areas**

Adequate number of Foot Over Bridges (FOBs) / Subways / Pedestrian Underpasses / Vehicular Underpasses (VUPs) / Flyovers / Service Roads shall be provided with proper signage, particularly nearer to sensitive areas like Hospitals/ Schools.

**Stretches Passing through Forest/ Protected Areas**

- ROW shall be restricted to the minimum, ensuring least impact on flora and fauna with minimum forest land diversion. These will be supplemented with fencing/ guard wall on either side of the carriageway for the safety of stray animals.
- Adequate number of structure/ overpasses/ elevated sections shall be provided following guidelines of the MoEF&CC and as per the recommendations of the state Chief Wildlife Warden.
- Prefabricated structures shall be preferred in forest area instead of cast-in-situ to minimise disturbances during the project execution.
- No camp sites, facilities shall be allowed within 500m radius from forest areas.

- Modern eco-friendly technology shall be adopted to ensure minimum disturbance.
- Adequate number of balancing culverts will be provided to avoid any water logging in the forest area.
- Within Wildlife proximity/ notified ESZ areas, widening of existing road is avoided or proposed alignment is deviated from crow-flight to avoid traversing through ESZ areas.

#### **Stretches Passing through Notified Critically Polluted Areas**

- No hot mix plant/ crushers / batching plant shall be established within 10 km of critically polluted area.
- No raw material or construction wastes shall be stored in these areas.
- The construction activity shall be regulated and done in the lean hours of the day when the pollution levels are low.
- Proper signage and barricades shall be ensured at all the temporary diversions.
- Water sprinkling shall be done during earthwork operations to avoid dust pollution.
- All construction material shall be carried on trucks covered with tarpaulins.
- Proper first aid facilities/ tie-up with the PHCs/CHHs/Hospital shall be ensured for safety of workers.
- The recovery van and adequate persons shall be deployed for any slippage of lubricant/oil/hazardous materials.

#### **Stretches Passing through Wetland/ Low Lying Areas**

- The embankment shall be constructed above the highest flood level (HFL).
- The alignment shall be determined with bare minimum impact on waterbody.
- Adequate structures like minor bridge/major bridge/ elevated corridor/ balancing culvert shall be provided for maintaining the existing drainage pattern and free flow of water.
- MoRTH shall also inter-alia, ensure compliance to the relevant stipulations by the Consultant/ Engineer, Project in-charge at field level of the concerned implementation agencies, contractors/ concessionaires etc.

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**Summary of Best Practices adopted by NHAI to Safeguard Environmental**

Following are the major **IRC guidelines** adopted by NHAI during designing for entire life cycle of the project.

IRC:SP:108-2015	Guidelines on Preparation and Implementation of EMP
IRC:104-1988	Guidelines for EIA of Highway Projects
IRC:SP:21-2009	Guidelines on Landscaping and Tree Plantation
IRC:SP:93-2011	Guidelines on Requirements for Environmental Clearance for Road Projects
IRC: 81 – 1997	Guidelines for Strengthening of Flexible Pavements Using Benkelman Beam Deflection Technique, 1 <sup>st</sup> Revision
IRC: SP-48:1998	Hill Road Manual
IRC: SP :73 – 2015	Specifications and Standards for Two Laning
IRC:SP:84-2014	Manual of Specifications & Standards for Four Laning of Highways
IRC: 37 – 2012	Tentative Guidelines for the Design of Flexible Pavements, 3 <sup>rd</sup> Revision
IRC:SP:87-2019	Manual of Specifications & Standards for Six Laning of Highways (Second Revision)
IRC: 58 – 2015	Guidelines for the Design of Plain Jointed Rigid Pavements for Highways, 4 <sup>th</sup> Revision
IRC:SP:27-1984	Report Containing Recommendations of the IRC Regional Workshops on Highway Safety
IRC:SP:58-2001	Guidelines for Use of Fly Ash in Road Embankments
IRC:SP:98-2013	Guidelines for the use of Waste Plastic in Hot Bituminous Mixes
IRC:SP:99-2013	Manual of Specifications & Standards for Expressways
IRC:103-1988	Guidelines for Pedestrian Facilities
IRC: SP: 32-1988	Road Safety for Children
IRC: 37-2012	Guidelines for the Design of Flexible Pavements
IRC: SP: 44-1994	Highway Safety Code
IRC:53-2012	Road Accident Recording
IRC: SP: 55-2001	Guidelines for Safety in Construction Zones
IRC:10-1961	Recommended Practices for Borrow pits for Road Embankments Constructed by Manual Operation
IRC:56-1974	Recommended Practices for Treatment of Embankment Slopes for Erosion Control
IRC:119:2015	Guidelines for Traffic Safety Barriers
IRC:120:2015	Recommended Practice for Recycling of Bituminous Pavement

IRC:SP:42:2014	Guidelines for Road Drainage
IRC:SP:50:2013	Guidelines on Urban Drainage
MORT 250-2013	Specifications for Road and Bridge Works, 2013 (Fifth Revision)
MORT 256-2-1997	Standard Plan for Highway Bridges -Prestressed Concrete Beams and RCC Slab Type Superstructure Volume-II
MORT 278-1-2010	Guidelines for Expressways Part I
MORT 278-2-2010	Guidelines for Expressways Part I
MORTH Circular dated 05.09.2013	Tentative Guidelines for drainage through Rain Water Harvesting and Artificial recharging along National Highways
MORTH Circular dated 03.09.2019	Rain Water Harvesting and Artificial recharging along National Highways Standard Operating Procedure.
MORTH Circular dated 02.08.2019	Principles to be adopted while considering the highway near or within Wildlife Sanctuaries/National Parks/Animal Corridor-Adoption of Manual entitled "Eco-Friendly Measures to Mitigate Impacts of Linear Infrastructure on Wildlife" approved by MoEF&CC
MORTH Circular dated 29.05.2019	Principles to be adopted while considering the highway near or within wildlife sanctuaries/National Parks/Animal Corridor -if unavoidable land would be acquired with RoW of not more than 30 mtrs
MORTH Circular dated 31.08.2017	Digging of Ponds/ Nalas/ Water Bodies/ Rivers and utilization of soil thereof for projects of water conservation in the drought-affected areas of the country
MORTH Circular dated 27.08.2019	Collection and re-use of waste plastic- all plastic waste collected from on and around NH may be used for road construction

The Indian Roads Congress (IRC) Special Publication, IRC:SP:108-2015- "Guidelines on Preparation and Implementation of Environment Management Plan" lays down comprehensive guidelines in conformity with the extant policies of the MoEF&CC regarding Scope of the Guidelines, Object of Environment Impact, Principles of Environment Management Plan (EMP), Choice of Technology, Criteria for Evaluation of Relative Merits of Alternate Technologies, Environmental Monitoring Programme, Responsibilities and Accountabilities. These guidelines exhaustively cover the Checklist referred to the EIA notification, 2006, comprehensive Environment Management Plan at Pre-construction Stage (PC), Construction Stage (C) and Operation Stage (O), background note on Carbon Footprint, Guidelines for Identification of Debris Disposal Sites, Guidelines for Rehabilitation of Dumpsites, Quarries and Borrow Areas, Guidelines for New Quarry Management, Guidelines for Siting, Operation and Re-development of Borrow Areas (Earth and Gravel), Guidelines for Sediment Control, Guidelines for Siting and layout of Construction Camps, Guidelines for Mitigation of Impact on Protected Areas, Guiding principles to be followed at the project development stage, and Environmental monitoring programme.

Further, wherever required, MoRTH and its Project Implementation Agencies shall obtain the statutory clearances in respect of:

- (i) Diversion of any forest land;
- (ii) Wildlife Clearance
- (iii) CRZ areas

The statutory clearances in respect of the above shall continue to be governed by the extant policies and statutory requirements of the MoEF&CC.

Based upon the experience of MoRTH and its implementation agencies, it has been endeavored to categorize the terrain/ area specific compliance requirements generally stipulated by the MoEF&CC for EMP in respect of highway projects. Specific care shall be taken by MoRTH and its implementation agencies in ensuring compliance to the provisions of IRC:SP:108-2015. Terrain/ area specific compliance requirements are broadly summarized as follows:-

**1. Stretches passing through Hilly/ Mountainous Terrains**

- (i) Hill cutting and slope protection shall be done in an eco-friendly manner as per the geological strata of area. Further, adequate number of drainage structures shall be provided for maintaining the existing drainage pattern.
- (ii) No waste material and cut material shall be stored in and around hilly region. Muck disposal shall be planned and got approved from the local authority. Wherever any such muck disposal sites fall within the forest areas, the same shall be undertaken in accordance with the approval of the state Forest Department.
- (iii) Blasting of rock material shall be undertaken in a controlled environment to minimize the impact on surrounding areas as well as on the flora and fauna.

**2. Stretches passing through Coastal Areas**

- (i) Adequate mitigation measures shall be adopted as per the CRZ Notification 1991 and its amendment of 2011 for maintaining the existing tidal scenario of the water course. All the construction activities shall be done as per the norms/ provisions of the said notification.
- (ii) It will be ensured that bare minimum mangroves are affected during construction/ widening of road. The mangroves conservation plan shall be prepared and compensatory afforestation of the mangroves will be done as approved by the Competent Authority of the State Government.

**3. Stretches passing through built-up areas:**

Adequate number of Foot Over Bridges (FOBs)/ Subways/ Pedestrian Underpasses/ Vehicular Underpasses (VUPs)/ Flyovers/ Service Roads shall be provided with proper signage, particularly nearer to sensitive areas like Hospitals/ Schools.

**4. Stretches passing through Forest/Protected Areas**

- (i) ROW shall be restricted to the minimum, ensuring least impact on flora and fauna as well as forest area. These will be supplemented with fencing/ guard wall on either side of the carriageway for the safety of stray animals
- (ii) Adequate number of underpasses/ overpasses/ elevated sections shall be provided following guidelines of the MoEF&CC and as per the recommendations of the State Chief Wild Life Warden (CWLW)
- (iii) Prefabricated structures shall be preferred in forest area instead of cast-in-situ to minimize disturbances during the project execution
- (iv) No camp sites shall be allowed within the forest area
- (v) Modern eco-friendly technology shall be adopted to ensure minimum disturbance.
- (vi) Adequate number of balancing culverts will be provided to avoid any water logging in the forest area

**5. Stretches passing through notified critically polluted areas**

- (i) No hot mix plant/ crusher plant or batching plant shall be installed within 10 km of critically polluted area
- (ii) No raw material or construction wastes shall be stored in these areas
- (iii) The construction activity shall be regulated and done in the lean hours of the day when the pollution levels slightly go down.
- (iv) Proper signage and barricades shall be ensured at all the temporary diversions
- (v) Water sprinkling shall be done during earth work operations to avoid dust pollution.
- (vi) All construction material shall be on trucks covered with tarpaulins
- (vii) Proper first aid facilities/ tie-up with the Primary Health Centre/ Community Health Centre/ Hospital shall be ensured for safety of workers
- (viii) The recovery van and adequate persons shall be deployed for any slippage of lubricant/ oil/ hazardous material

**6. Stretches passing through Wetland/ Low lying areas:**

- (i) The embankment shall be constructed above the Highest Flood Level (HFL).
- (ii) The alignment shall be determined with bare minimum impact on a water body.
- (iii) Adequate structures like minor bridge/ major bridge/ elevated corridor/ balancing culvert shall be provided for maintaining the existing drainage pattern and free flow of water

## Generic EMP for Environment Aspects

Sl. No.	Stipulations	Compliance	Statute / Guidelines / Circular (*List of applicable IRC codes given in end)
1.	Alignment plan, with details such as nature of terrain (plain, rolling, hilly), land use pattern, habitation, cropping pattern, forest area, environmentally sensitive places, mangroves, notified industrial areas, sand dunes, sea, river, lake, details of villages, tehsils, districts and states, latitude and longitude for important locations falling on the alignment by employing remote sensing techniques followed by ground trothing.	<p>Land use / Land cover mapping along with detailed alignment by remote sensing techniques shall be prepared and provided in Environmental Impact Assessment Report.</p> <p>During the detailed project preparation phase, the following investigations shall be carried out prior to finalization of alignment.</p> <ul style="list-style-type: none"> <li>• Topographical;</li> <li>• Hydrological;</li> <li>• Geo-technical; and</li> <li>• Geological Investigation (in case of roads in hill areas and areas of high seismic activity)</li> </ul> <p>Following guidelines shall be followed in desert areas while using cohesion-less soils for embankment construction.</p> <ul style="list-style-type: none"> <li>• The alignment should follow the natural ground level to the extent possible and the embankment shall be restricted to minimum to achieve ruling grades.</li> <li>• Slope of the embankment should be 3(H):1(V) or flatter</li> </ul>	IRC:SP:73-2015 IRC:SP:84-2014
2.	Procedures and criteria adopted for selection of the final alternative with reasons.	Analysis of alternatives shall be drawn based on comparison for selection of the best option by discussing following aspects:	IRC-SP:73-2015 IRC:SP:84-2014

Sl No.	Stipulations	Compliance	Statute / Guidelines / Circular (*List of applicable IRC codes given in end)
		<ul style="list-style-type: none"> <li>• Justification for Selection of proposed Alignment</li> <li>• Details of alignment modifications including avoidance of water bodies, protected area, archaeological statue/structures</li> <li>• Bypasses, Realignment, Curve Improvement</li> <li>• Comparison of Pavement Options (Rigid Pavement and Flexible Pavement)</li> <li>• Environmental &amp; Social Consideration like Improvement of air &amp; noise quality, Avoidance of Impact of Sensitive, Cultural and Community Properties, etc.</li> <li>• With and Without Project Alternatives</li> </ul>	
3.	Provision of bypasses/diversions/under passes for the stretches passing through a city/town/built up area.	<ul style="list-style-type: none"> <li>• The major settlement areas shall be generally avoided by providing Bypasses and realignments.</li> <li>• Adequate number of pedestrian / Cattle underpasses to be proposed at different settlement area as per traffic survey. Apart from this footpath, foot over bridge, guard railings, service roads, and street lightings etc. will enhance the safety of pedestrians.</li> </ul>	IRC-SP:73-2015 IRC:SP:84-2014 IRC SP 87-2013 IRC: 37-2012
4.	Forest	<ul style="list-style-type: none"> <li>• Forest Conservation Act, 1980 and The Forest Conservation Rules, 2014 &amp; its second amendment states that the</li> </ul>	Forest Conservation Act, 1980 Forest Conservation Rules, 2014

Sl No.	Stipulations	Compliance	Statute / Guidelines / Circular (*List of applicable IRC codes given in end)
		<p>project will require forests clearance if diversion of forest land is involved.</p> <ul style="list-style-type: none"> <li>For linear projects, the in-principal approval for diversion of forest land will be granted by the Regional Office (MoEF&amp;CC)</li> <li>Diversion of Forest Land to be minimized to the extent possible and bare minimum PROW shall be proposed in forest areas.</li> </ul>	<p>NHAI Circular no. NHAI/ SRD&amp;Q/CGM (T)/2017 dated 12.06.2017 on Guidelines for preparation of DPRs.</p>
5.	Protected Area under Wildlife (Protection) Act 1972	<ul style="list-style-type: none"> <li>As per Wildlife (Protection) Act, 1972, any activity involving use or alteration of any part of a protected area requires approval and consideration of the NBWL. Additionally, any project located within the Eco-Sensitive Zone (ESZ) around a National Park or Sanctuary also requires recommendation of NBWL.</li> <li>Further, as per the circular (F. No. 6-62/ 3013 WL) of Wildlife Division, MoEF&amp;CC dated 22<sup>nd</sup> December 2014, "The cases of re-surfacing and strengthening of existing Highways, not involving widening within Protected Areas will be possible without reference to Standing Committee of National Board for Wildlife".</li> <li>For projects passing through any protected area, provision for adequate nos. of animal</li> </ul>	Wildlife (Protection) Act 1972

Sl. No.	Stipulations	Compliance	Statute / Guidelines / Circular (*List of applicable IRC codes given in end)
		underpasses shall be provided for movement of animals. Culverts and bridges shall facilitate the movement of small animals and reptiles.	
6.	Tree Felling in forest area	<ul style="list-style-type: none"> <li>• Obtain tree felling permission from State Forest Department</li> <li>• Tree felling is to proceed only after all the legal requirements including attaining of In-principle and Formal Clearances from the State Forest Department are completed and subsequently a written order is issued to the Contractor.</li> <li>• Tree shall be felled by the forest corporation / contractor of user agency (if forest corporation/forest department declines to cut trees in time bound manner).</li> <li>• NOC / consent of forest department incase tree is felled by the contractor engaged by user agency.</li> </ul>	Forest Conservation Act, 1980 Forest Conservation Rules, 2014 Time to time circulars issued by MoEF&CC regarding tree felling
7.	Tree felling on non-forest area	<ul style="list-style-type: none"> <li>• Permission from the competent authority under local law / FC Act 1980</li> <li>• Tree shall be felled by forest corporation/contractor of user agency (in case forest corporation/forest department declined to cut trees in time bound manner).</li> <li>• All stipulated conditions shall be complied and felling job should be carried out under</li> </ul>	Time to time circulars issued by MoEF&CC regarding tree felling.

Sl No.	Stipulations	Compliance	Statute / Guidelines / Circular (*List of applicable IRC codes given in end)
		close super vision of forest department/local authority	
8.	Slope protection and erosion control.	<ul style="list-style-type: none"> <li>• At time of slope stability analysis following shall be considered: (i) Steep as well as heavy cuts are avoided, (ii) Flora and fauna of the area are not disturbed and (iii) Natural drainage pattern is not obstructed.</li> <li>• For high embankments, geo-technical investigations (determination of C, <math>\phi</math>, density etc.) of the available material need to be done to check its suitability as fill material.</li> <li>• In case of the CD structures, measures for preventing siltation and scouring shall be undertaken.</li> <li>• Bio-turfing of embankments to protect slopes.</li> <li>• Slope protection by providing frames, dry stone pitching, masonry retaining walls, planting of grass and trees.</li> </ul>	IRC: 56 -1974 Clause No. 306 and 305.2.2 MORT&H
9.	Pedestrian Crossing Facilities	Adequate and safe pedestrian crossings facilities like subway, foot over bridge, foot path, under pass shall be provided	IRC:SP:56-2011 IRC:103-2012
10.	At grade crossings for vehicles/ rail	Adequate at grade intersections shall be provided based on technical feasibility	IRC:SP:41-1994 IRC:54-1974
11.	Wayside amenities	Wayside amenities like petrol station / service centre, rest areas including public conveyance, food courts, etc.	IRC:SP:84-2014

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Sl. No.	Stipulations	Compliance	Statute / Guidelines / Circular (*List of applicable IRC codes given in end)
12.	Lighting	<ul style="list-style-type: none"> <li>• Proper lightning along the highway to be done to provide clear view of road during dark.</li> <li>• Highway lightings including high masts will be provided at intersections in order to improve the night time visibility.</li> <li>• All the built-up locations as well Underpasses has been proposed lighting arrangements.</li> </ul>	IRC:SP:84-2014
13.	Service Road	<ul style="list-style-type: none"> <li>• Service road shall be provided wherever feasible, especially in built-up areas.</li> </ul>	IRC:SP:73-2015 IRC:SP:84-2014
14.	Road side Drainage facilities and cross drainage structures	<ul style="list-style-type: none"> <li>• Raised embankment and provision of roadside drainage to prevent damage to pavement due to water logging on the road</li> <li>• Provision of adequate no. of cross drainage structures.</li> <li>• Increase (vent and height) in waterway of existing structures.</li> <li>• Considering the adequacy and hydrological requirements, additional culverts &amp; bridges shall be proposed.</li> </ul>	IRC:SP:50-2013 IRC:SP:42-2014 on IRC:SP:108-2015 MoEF&CC & WII, 2016, Eco-friendly measures to mitigate impacts of linear infrastructure on wildlife
15.	Flooding / Water-Logging	<ul style="list-style-type: none"> <li>• Provision of adequate number of Cross Drainage structures based on hydrology study of the area</li> <li>• All Cross Drainage (CD) structures shall be designed for 50 year HFL return period and bridges designed for 100 year HFL return period</li> <li>• Water ways of bridges and culverts may be increased.</li> </ul>	IRC:SP:42-2014

Sl. No.	Stipulations	Compliance	Statute / Guidelines / Circular (*List of applicable IRC codes given in end)
		<ul style="list-style-type: none"> <li>• Roadside drains shall be provided.</li> <li>• Embankment height to be raised along low lying / potential water logged areas.</li> <li>• Improvement in existing culverts / Bridges to increase their carrying capacity.</li> </ul>	
16.	Rain water harvesting	<ul style="list-style-type: none"> <li>• Rain-water harvesting pit shall be provided as per the ground water table and rainfall of the said area.</li> <li>• Rain water harvesting pit should be at least 3 - 5 m above the highest ground water table.</li> <li>• Provision shall be made for oil and grease removal from surface runoff before diverting it to the rain water harvesting pit</li> </ul>	CGWB Guidelines
17.	Safety along the proposed alignment	<ul style="list-style-type: none"> <li>• Proper signage and barricade to divert traffic, prevent accidents, display timings of construction etc. shall be done.</li> <li>• Safety barriers shall be provided on the high Embankment Section (where the height of embankment is more than 3.0 m)</li> <li>• Provision of retro-reflective warning sign boards near school, hospital and religious places</li> <li>• Signs and marking viz., cat's eyes, delineators, object markers, hazard markers, safety barriers at hazardous locations</li> <li>• Horizontal and vertical</li> </ul>	IRC:67-2012 IRC:SP:55 IRC:119-2015 IRC-SP:73-2015 IRC:SP:84-2014 IRC SP 87 2013 IRC: 37-2012

Sl. No.	Stipulations	Compliance	Statute / Guidelines / Circular (*List of applicable IRC codes given in end)
		geometry as per IRC Specification	
18.	Sound Barrier	<ul style="list-style-type: none"> <li>• Sound Barrier shall be proposed near sensitive receptors like educational institutes, hospital / health Centre or any other place as suggested during community consultation</li> </ul>	The Noise Pollution (Regulation and Control) (Amendment) Rules, 2010
19.	Water Bodies	<ul style="list-style-type: none"> <li>• The banks of water bodies along the road shall be protected by means of berms etc. as designed.</li> <li>• Any wells, ponds and tube wells incidentally lost will be relocated immediately. The location and siting of the relocated source will be based on the consultation with the locals.</li> <li>• Execution of enhancement measures at identified water sources</li> <li>• Capacity of Ponds shall be maintained by either increasing the depth of pond or increasing the area of the water-body.</li> </ul>	
20.	Waste Management and Disposal	<ul style="list-style-type: none"> <li>• Unproductive / wastelands of adequate capacity shall be selected for dumping sites away from residential areas and water bodies</li> <li>• Public perception and consent from the village Panchayats has to be obtained before finalizing the location.</li> </ul>	MORT&H guidelines Construction and Demolition Waste Management Rules, 2016

Sl. No.	Stipulations	Compliance	Statute / Guidelines / Circular (*List of applicable IRC codes given in end)
		<ul style="list-style-type: none"> <li>• The existing bitumen surface and excavated material shall be reused.</li> <li>• Unusable and non-bituminous debris materials should be suitably disposed off at pre-designated disposal locations, with approval of the concerned authority.</li> <li>• The bituminous wastes shall be disposed in secure landfill sites only in environmentally accepted manner.</li> </ul>	
21.	Livelihood loss to affected persons	<ul style="list-style-type: none"> <li>• Road improvements work to be accommodated within available ROW to the extent possible.</li> <li>• Social Impact Assessment and Resettlement Plan to be undertaken as per LARR, 2013.</li> <li>• Complete all necessary land and property acquisition procedures prior to the commencement of civil work.</li> <li>• Adhere to the Land Acquisition procedures in accordance to Entitlement Framework</li> <li>• Compensation and assistance as per project Resettlement Action Plan (RAP)</li> <li>• Income restoration as per RAP</li> <li>• Preference in employment and petty contracts during construction to affected persons</li> <li>• Constitute Grievance Redressal Cell (GRC) as per RAP</li> </ul>	The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

Sl. No.	Stipulations	Compliance	Statute / Guidelines / Circular (*List of applicable IRC codes given in end)
22.	Felling of trees & Loss of habitat of avifauna	<ul style="list-style-type: none"> <li>• Geometric adjustments made to minimize tree felling</li> <li>• Tree clearing within ROW would be only those required for enabling construction or to reduce accident. Trees to be felled shall be clearly marked.</li> <li>• Obtain tree felling permission from State Forest Department</li> <li>• Tree felling is to proceed only after all the legal requirements including attaining of In-principle and Formal Clearances from the State Forest Department</li> <li>• Stacking, transport and storage of the wood will be done as per the relevant norms.</li> </ul>	<p>Forest Conservation Act, 1980</p> <p>Subsequent circulars issued by MoEF&amp;CC regarding tree felling.</p>
23.	Diversion of Forest Land	<ul style="list-style-type: none"> <li>• Diversion of Forest Land to be minimized to the extent possible.</li> <li>• NoC is to be obtained (FRA Certificate) under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.</li> <li>• Provision of mandatory compensatory afforestation through Forest Department.</li> <li>• Forest Clearance to be obtained from Regional Office, MoEF&amp;CC as per the Forest Conservation Act, 1980 and amendments.</li> </ul>	<p>Forest Conservation Act, 1980</p> <p>Compensatory Afforestation Fund Act, 2018</p> <p>NHAI Circular no. NHAI/ SRD&amp;Q/CGM (T)/2017 dated 12.06.2017 on Guidelines for preparation of DPRs</p>
24.	Shifting of utilities	<ul style="list-style-type: none"> <li>• Bore wells, water supply pipelines, hand pumps,</li> </ul>	

Sl. No.	Stipulations	Compliance	Statute / Guidelines / Circular (*List of applicable IRC codes given in end)
		<p>telephone, electrical poles / wires and underground cables located within the proposed RoW should be shifted before start of construction in any construction zone.</p> <ul style="list-style-type: none"> <li>• Local people must be informed through appropriate means about the time of shifting of utility structures and potential disruption of services if any.</li> <li>• Necessary permission and payments should be made to relevant utility service agencies to allow quick shifting and restoration of utility services.</li> </ul>	
25.	Green Highway	<ul style="list-style-type: none"> <li>• Green Highway Plantation Plan to be prepared.</li> <li>• Avenue and median plantation to be taken up as per the design of road and meeting the requirements of Green Highway Policy, 2015.</li> <li>• Maintenance of plants for at least five years to be included.</li> </ul>	Green Highways (Plantation, Transplantation, Beautification and Maintenance) Policy, 2015 IRC:SP:21-2009
26.	Air Pollution: Dust Generation due to construction activities and transport, storage and handling of construction materials	<ul style="list-style-type: none"> <li>• Transport, loading and unloading of loose and fine materials through covered vehicles</li> <li>• Paved approach roads</li> <li>• Storage areas to be located downwind of the habitation area</li> <li>• Water spraying on the unpaved haulage roads and other dust prone areas</li> </ul>	<ul style="list-style-type: none"> <li>- MORT&amp;H Specifications for Road and Bridge works</li> <li>- The Air (Prevention and Control of Pollution) Act, 1981 and</li> <li>- Central Motor and Vehicle Act 1988</li> </ul>

Sl. No.	Stipulations	Compliance	Statute / Guidelines / Circular (*List of applicable IRC codes given in end)
	<p><b>Air Pollution:</b> Emission of air pollutants (HC, SO<sub>2</sub>, NO<sub>2</sub>, CO etc.) from vehicles and use of equipment and machinery</p>	<ul style="list-style-type: none"> <li>• Provision of PPEs to workers.</li> <li>• Regular maintenance of machinery and equipment.</li> <li>• Contractor to submit PUC certificates for all vehicles / equipment / machinery used for the project and maintain a record of the same during the contract period.</li> <li>• Batching, WMM, HMP and crushers at downwind (1km) direction from the nearest settlement.</li> <li>• These plants shall be used after obtaining consent to establish &amp; consent to operate from SPCB</li> <li>• Only Crushers licensed by the SPCB shall be used</li> <li>• Hot mix plant should be fitted with dust extraction unit</li> <li>• Particulate Matter (PM) value at a distance of 40 m from a unit located in a cluster should be less than 500 g/m<sup>3</sup>. The monitoring is to be conducted as per the monitoring plan.</li> <li>• DG sets with stacks of adequate height and use of low sulphur diesel as fuel.</li> <li>• LPG should be used as fuel source in construction camps instead of wood.</li> </ul>	
27.	Water Quality	<ul style="list-style-type: none"> <li>• No vehicles or equipment should be parked or refueled near water-bodies, so as to</li> </ul>	The Water (Prevention and Control) Act of

Sl. No.	Stipulations	Compliance	Statute / Guidelines / Circular (*List of applicable IRC codes given in end)
		<p>avoid contamination from fuel and lubricants.</p> <ul style="list-style-type: none"> <li>• Oil and grease traps and fueling platforms to be provided at re-fueling locations.</li> <li>• All chemicals and oil shall be stored away from water and concreted platform with catchment pit for spills collection.</li> <li>• All equipment operators, drivers, and warehouse personnel will be trained in immediate response for spill containment and eventual clean-up. Readily available, simple to understand and preferably written in the local language emergency response procedure, including reporting, will be provided by the contractors</li> <li>• Construction camp to be sited away from water bodies.</li> <li>• Wastes must be collected, stored and taken to approve disposal site only.</li> </ul>	<p>Pollution) Act, 1974 and amendments thereof;</p>
28.	Plant and Equipment	<ul style="list-style-type: none"> <li>• Regular maintenance of machinery and equipment.</li> <li>• Contractor to submit PUC certificates for all vehicles / equipment / machinery used for the project and maintain a record of the same during the contract period.</li> <li>• Batching, WMM, HMP and</li> </ul>	

Sl. No.	Stipulations	Compliance	Statute / Guidelines / Circular (*List of applicable IRC codes given in end)
		<p>crushers at downwind (1km) direction from the nearest settlement.</p> <ul style="list-style-type: none"> <li>• These plants shall be used after obtaining consent to establish &amp; consent to operate from SPCB</li> <li>• Only Crushers licensed by the SPCB shall be used.</li> <li>• Only IS approved equipment shall be used for construction activities.</li> <li>• Construction vehicles, machinery, and equipment to be stationed in the designated ROW to avoid compaction.</li> </ul>	
29.	<p><b>Noise:</b> Disturbance to local residents and sensitive receptors due to excessive noise from construction activities and operation of equipment and machinery</p>	<ul style="list-style-type: none"> <li>• Construction equipment and machinery to be fitted with silencers and maintained properly.</li> <li>• Near school, noisy construction activities shall be carried out after closing of school and in the weekends / holidays only.</li> <li>• Carry out noisy operations intermittently to reduce the total noise generated.</li> <li>• Manage smooth traffic flow to avoid traffic jams and honking.</li> <li>• Restrict construction near residential and built-up areas to daylight hours.</li> <li>• Construction of noise barrier at sensitive receptors</li> <li>• Initiation of multi-layered plantation, to serve as mitigation option for operation</li> </ul>	<p>The Noise Pollution (Regulation and Control) (Amendment) Rules, 2010</p>

Sl. No.	Stipulations	Compliance	Statute / Guidelines / Circular (*List of applicable IRC codes given in end)
		<p>phase</p> <ul style="list-style-type: none"> <li>• Honking restrictions near sensitive areas</li> <li>• PPEs to be provided to workers deployed in high noise environment</li> </ul>	
30.	Worker Safety	<ul style="list-style-type: none"> <li>• Contractors to adopt and maintain safe working practices.</li> <li>• Usage of fluorescent and retro refractory signage, in local language at the construction sites</li> <li>• Training to workers on safety procedures and precautions.</li> <li>• Mandatory appointment of safety officer.</li> <li>• All regulations regarding safe scaffolding, ladders, working platforms, gangway, stairwells, excavations, trenches and safe means of entry and egress shall be complied with.</li> <li>• Provision of PPEs to workers.</li> <li>• Provision of a readily available first aid unit including an adequate supply of dressing materials.</li> <li>• The contractor will not employ any person below the age of 18 years</li> <li>• Use of hazardous material should be minimized and/or restricted.</li> <li>• Emergency plan (to be</li> </ul>	<p>IRC: SP: 27 -1984;          IRC:SP: 32 -1988          Road Safety for Children (5-12 Years Old);          IRC:SP: 44 -1994          Highway Safety Code          IRC: SP: 55 -2001;          Guidelines for Safety in Construction Zones;          IRC:53:2012 Road Accident recording          The Building and other Construction workers Act 1996 and Factories Act 1948          MoEF&amp;CC &amp; WII, 2016, Ecofriendly measures to mitigate impacts of linear infrastructure on wildlife</p>

Sl. No.	Stipulations	Compliance	Statute / Guidelines / Circular (*List of applicable IRC codes given in end)
		approved by NHAI) shall be prepared to respond to any accidents	
31.	Traffic Management	<ul style="list-style-type: none"> <li>• Temporary traffic diversion shall be planned by the contractor and approved by the NHAI</li> <li>• The traffic control plans shall contain details of diversions; traffic safety arrangements during construction; safety measures for night time traffic and precautions for transportation of hazardous materials. Traffic control plans shall be prepared in line with requirements of IRC's SP 55 document'.</li> <li>• The Contractor will ensure that the diversion / detour are always maintained in running condition, particularly during the monsoon to avoid disruption to traffic flow.</li> <li>• On stretches where it is not possible to pass the traffic on the part width of existing carriageway, temporary paved diversions will be constructed.</li> <li>• Restriction of construction activity to only one side of the existing road.</li> <li>• Use of adequate.</li> </ul>	IRC: SP: 27 -1984; IRC:SP: 32 -1988 Road Safety for Children (5-12 Years Old); IRC:SP: 44 -1994 Highway Safety Code IRC: SP: 55 -2001; Guidelines for Safety in Construction Zones; IRC:53:2012 Road Accident recording The Building and other Construction workers Act 1996 and Factories Act 1948 MoEF&CC & WII, 2016, Ecofriendly measures to mitigate impacts of linear infrastructure on wildlife
32.	Archaeological Cultural Properties	No development activity (including building, mining, excavating, blasting) is permitted in the	Ancient Monuments and Archaeological Sites and Remains

Sl No.	Stipulations	Compliance	Statute / Guidelines / Circular (*List of applicable IRC codes given in end)
		<p>“prohibited areas” (100m). Development activities likely to damage the protected monument are not permitted in the “controlled / regulated areas” (300m) without prior permission from the Archaeological Survey of India (ASI) if the site/remains/monuments are protected by ASI or the State Directorate of Archaeology.</p>	(Amendment and Validation) Act, 2010
33.	Land use Change and Loss of productive / topsoil	<ul style="list-style-type: none"> <li>• Non-agricultural areas to be used as borrow areas to the extent possible.</li> <li>• If using agricultural land, top soil to be preserved and laid over either on the embankment slope for growing vegetation to protect soil erosion.</li> <li>• Hot-mix plants, batching plants, construction camps shall be located at least 500m away from habitation and 1000 m away from forest &amp; wildlife area</li> <li>• Land for temporary facilities like construction camp, storage areas etc. shall be brought back to its original land use.</li> <li>• Top soil to be preserved and reused.</li> </ul>	IRC:SP:108-2015
34.	Borrow Area Management	<ul style="list-style-type: none"> <li>• Obtain EC from competent authority opening any new borrow area</li> <li>• Compliance to EC conditions</li> <li>• Non-productive, barren lands,</li> </ul>	IRC:10:1961; Environmental Protection Act and Rules,1986; Water Act 1974; Air Act

Sl. No.	Stipulations	Compliance	Statute / Guidelines / Circular (*List of applicable IRC codes given in end)
		<p>upland shall be used for borrowing earth with the necessary permissions / consents</p> <ul style="list-style-type: none"> <li>Follow IRC recommended practice for borrow area (IRC:SP:108:2015) for identification of location, its operation and rehabilitation</li> </ul>	<p>1981 IRC:SP:108-2015</p>
35.	Quarry Operations	<ul style="list-style-type: none"> <li>If aggregate to be procured from vendor than licensed (environment approvals) should be ensured</li> <li>Copies of consent / approval / rehabilitation plan for a new quarry or use of existing source to be obtained.</li> <li>The contractor to develop a Quarry Redevelopment plan, as per the Mining Rules of the state.</li> <li>Obtain environmental clearance from competent Authority.</li> </ul>	<p>IRC Guidelines on Quarry Areas; Environmental Protection Act and Rules, 1986; Water Act 1974; Air Act 1981</p>
36.	Top soil Conservation	<ul style="list-style-type: none"> <li>Top soil to be preserved and laid over either on the embankment slope for growing vegetation to protect soil erosion.</li> <li>Top Soil Shall be stripped to a depth of 150cm and reused wherever reqd. like on slopes of High Embankments where grassing shall be done.</li> </ul>	

Sl. No.	Stipulations	Compliance	Statute / Guidelines / Circular (*List of applicable IRC codes given in end)
37.	Contamination of soil due to leakage / spillage of oil, bituminous and non-bituminous debris generated from demolition and road construction.	<ul style="list-style-type: none"> <li>• Fuel storage and refueling sites to be kept away from drainage channels.</li> <li>• To avoid soil contamination <b>Oil-Interceptors</b> shall be provided at wash down and refueling areas.</li> </ul>	IRC:SP:108-2015 Solid Waste Management Rules, 2016 The Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016
38.	Utilization of Fly Ash in road construction and chances of ground water contamination	<ul style="list-style-type: none"> <li>• Fly ash will be transported to the site in covered dumper</li> <li>• The leaching problem can be minimised by controlling the amount of water, which infiltrates into fly ash embankment</li> <li>• Sides and top of the embankment will be protected using less permeable good earth. This will prevent the seepage the water from the pavement to the embankment.</li> </ul>	MoEF&CC Notification: <ul style="list-style-type: none"> <li>▪ S.O. 763 (E), 1999;</li> <li>▪ S.O. 979 (E), 2003;</li> <li>▪ S.O. 2804 (E), 2009; S.O. 254 (E) 2016;</li> </ul> IRC:SP:58-2001
39.	Alteration in Surface Water Hydrology	<ul style="list-style-type: none"> <li>• Existing drainage system to be maintained and further enhanced.</li> <li>• Provision shall be made for adequate size and number of cross drainage structures especially in the areas where land is sloping towards road alignment.</li> <li>• Road level shall be raised above HFL level wherever road level is lesser than HFL.</li> <li>• Culverts reconstruction shall be</li> </ul>	

Sl. No.	Stipulations	Compliance	Statute / Guidelines / Circular (*List of applicable IRC codes given in end)
		done during lean flow period.	
40.	Siltation in Water Bodies due to construction activities / earthwork	<ul style="list-style-type: none"> <li>• Embankment slopes to be modified suitably to restrict the soil debris entering water bodies.</li> <li>• Silt fencing shall be provided along water bodies within the direct impact zone intercepting highway to prevent siltation in water bodies.</li> </ul>	
41.	Construction Camp	<ul style="list-style-type: none"> <li>• All camps should be established with prior permission from SPCB.</li> <li>• Camps to maintain minimum distance from following:               <ul style="list-style-type: none"> <li># 500 m from habitation</li> <li># 1000 m from forest areas where possible</li> <li># 500 m from water bodies where possible</li> <li># 500 m from through traffic route</li> </ul> </li> <li>• Adequate provision for infrastructure facilities including water supply, fuel and sanitation must be ensured for construction workers during the construction phase of the project to avoid any damage to the environment.</li> </ul>	IRC:SP:108-2015
42.	Worker's Health in construction camp	<ul style="list-style-type: none"> <li>• Proper living accommodation and ancillary facilities in functional and hygienic manner</li> </ul>	IRC:SP:108-2015 Solid Waste Management Rules,

Sl. No.	Stipulations	Compliance	Statute / Guidelines / Circular (*List of applicable IRC codes given in end)
		<p>to be provided.</p> <ul style="list-style-type: none"> <li>• Adequate water and sanitary latrines with septic tanks with soak pits shall be provided.</li> <li>• Contractor to provide a full-fledged dispensary. The number of beds shall be as per the requirement of the labour license</li> <li>• Contractor to conduct workshop on HIV / AIDS for all his laborers at all his camps at least once in a quarter</li> <li>• Contractor shall conduct biannual health check-ups of all his laborers in his camps through registered medical practitioner.</li> <li>• Waste disposal facilities such as dust bins must be provided in the camps and regular disposal of waste must be carried out.</li> <li>• The Contractor will take all precautions to protect the workers from insect and pest to reduce the risk to health. This includes the use of insecticides which should comply with local regulations.</li> <li>• No alcoholic liquor or prohibited drugs should be allowed.</li> </ul>	<p>2016 Plastic Waste Management Rules, 2016</p>
43.	Pedestrians, animal movement	<ul style="list-style-type: none"> <li>• Temporary access and diversion, with proper drainage facilities.</li> <li>• Access to the schools, temples and other public places must be</li> </ul>	

Sl. No.	Stipulations	Compliance	Statute / Guidelines / Circular (*List of applicable IRC codes given in end)
		<p>maintained when construction takes place near them.</p> <ul style="list-style-type: none"> <li>All structures having vertical clearance above 3m and not catering to perennial flow of water may serve as underpass for animals</li> </ul>	
44.	Clean-up Operations, Restoration and Rehabilitation	<ul style="list-style-type: none"> <li>Contractor will prepare site restoration plans, which will be approved by the NHAL</li> <li>The clean-up and restoration operations are to be implemented by the contractor prior to demobilization.</li> <li>All construction zones including river-beds, culverts, road-side areas, camps, hot mix plant sites, crushers, batching plant sites and any other area used/affected by the project shall be left clean and tidy.</li> <li>All the opened borrow areas shall be rehabilitated</li> </ul>	
45.	Vegetation	<ul style="list-style-type: none"> <li>Planted trees and grasses to be properly maintained.</li> <li>The tree survival audit to be conducted at least once in a year to assess the effectiveness.</li> <li>Maintenance of plantation to be done for atleast five years.</li> </ul>	Forest Conservation Act 1980 IRC:SP:21-2009 Green Highways (Plantation, Transplantation, Beautification and Maintenance) Policy, 2015
46.	Accident risks associated with traffic movement.	<ul style="list-style-type: none"> <li>Traffic control measures, including speed limits, will be forced strictly.</li> <li>Further encroachment of</li> </ul>	IRC:SP:55

SL No.	Stipulations	Compliance	Statute / Guidelines / Circular (*List of applicable IRC codes given in end)
		<p>squatters within the ROW will be prevented.</p> <ul style="list-style-type: none"> <li>• No school or hospital will be allowed to be established beyond the stipulated planning line as per relevant local law</li> <li>• Monitor / ensure that all safety provisions included in design and construction phase are properly maintained</li> <li>• Highway patrol unit (s) for round the clock patrolling. Phone booth for accidental reporting and ambulance services with minimum response time for rescue of any accident victims, if possible.</li> <li>• Tow-way facility for the breakdown vehicles if possible</li> </ul>	
47.	Transport of Dangerous Goods	<ul style="list-style-type: none"> <li>• Existence of spill prevention and control and emergency responsive system</li> <li>• Emergency plan for vehicles carrying hazardous material</li> </ul>	
48.	The project proponent will set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.	NHAI/NHIDCL/BRO/CPWD/PWD (NH Division) will appoint Project Management Consultant / Independent Engineer / Authority Engineer / Supervision Consultant for examination and evaluation of each and every items mentioned in BoQ, wherein, environment expert having adequate experience in highway.	
49.	Grievance Management	<ul style="list-style-type: none"> <li>• A Grievance Redress Committee (GRC) shall be</li> </ul>	

SL No.	Stipulations	Compliance	Statute / Guidelines / Circular (*List of applicable IRC codes given in end)
		<p>established to hear the complaints of project affected persons and resolve the same.</p> <ul style="list-style-type: none"><li>• The process will promote settlement of disputes and reduce litigation. GRC to be set up at the district level with District Collector as head.</li><li>• The GRC shall normally meet once in a month but may meet more frequently, if the situation so demands.</li><li>• A time period of 45 days will be available for addressing the grievance of PAPs. The decision of the GRC will not be binding to PAPs. The PAPs have the option of taking resource to the court of law, if he she so desires.</li></ul>	



सड़क परिवहन और राजमार्ग मंत्रालय  
MINISTRY OF ROAD TRANSPORT & HIGHWAYS  
सड़क सुरक्षा  
Government of India

Rehabilitation and Up gradation to Intermediate Lane/2-lane/2-lane with paved shoulders/4-lane configuration of Paonta Sahib Gumma-Fediz Section (km 0.000 to 103.550) of NH-707 in the State of Himachal Pradesh™ under Green National Highways Corridor Project (GNHCP) with the loan assistance of World Bank on EPC mode...

(KM 00+000 TO KM 103+550)

PACKAGE – 01 to 05

Bio Engineering measures Hill & Valley side

Authority's Engineer



M/s L.N. Malviya Infra Projects Pvt. Ltd.



"Rehabilitation & Upgradation of 02-lane/02-lane with paved shoulder/04-lane configuration of Paonta Sahib-Hewna Section (km.0.000 to km.25.000) of NH-707 in the state of Himachal Pradesh under Green National Highway Corridor Project (GNHCP) with the loan assistance of World Bank on EPC Mode..

(KM 00+000 TO KM 25+000)

PACKAGE – 01

Bio-engineering measures Hill & Villey Side

Authority's Engineer

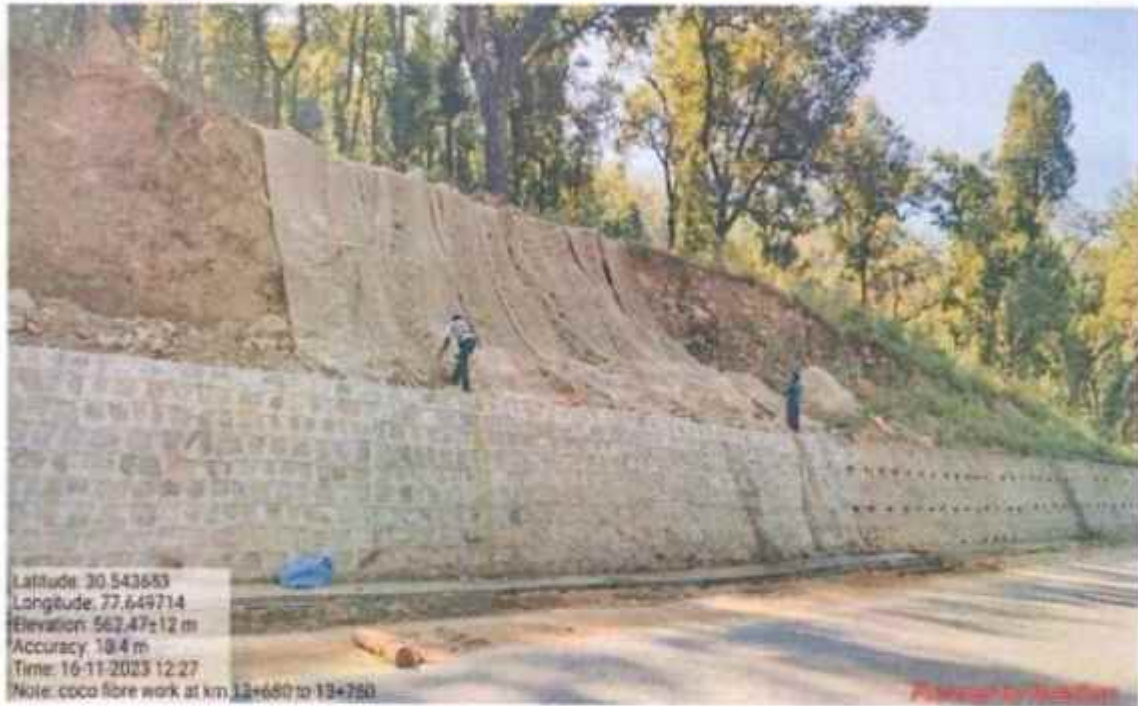


M/s L.N. Malviya Infra Projects Pvt. Ltd.

EPC CONTRACTOR

M/s ABCI Infrastructures Pvt. Ltd.

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707  
Package – I



Coco fibre work at km 13+680 to 13+750



Coco fibre work at km 12+910 to 12+970

1174

128

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707  
Package - I



Coco fibre work at km 12+477 to 12+490



Coco fibre work at km 12+910 to 12+970

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707  
Package - I



Coco fibre work at km 11+882 to 11+930

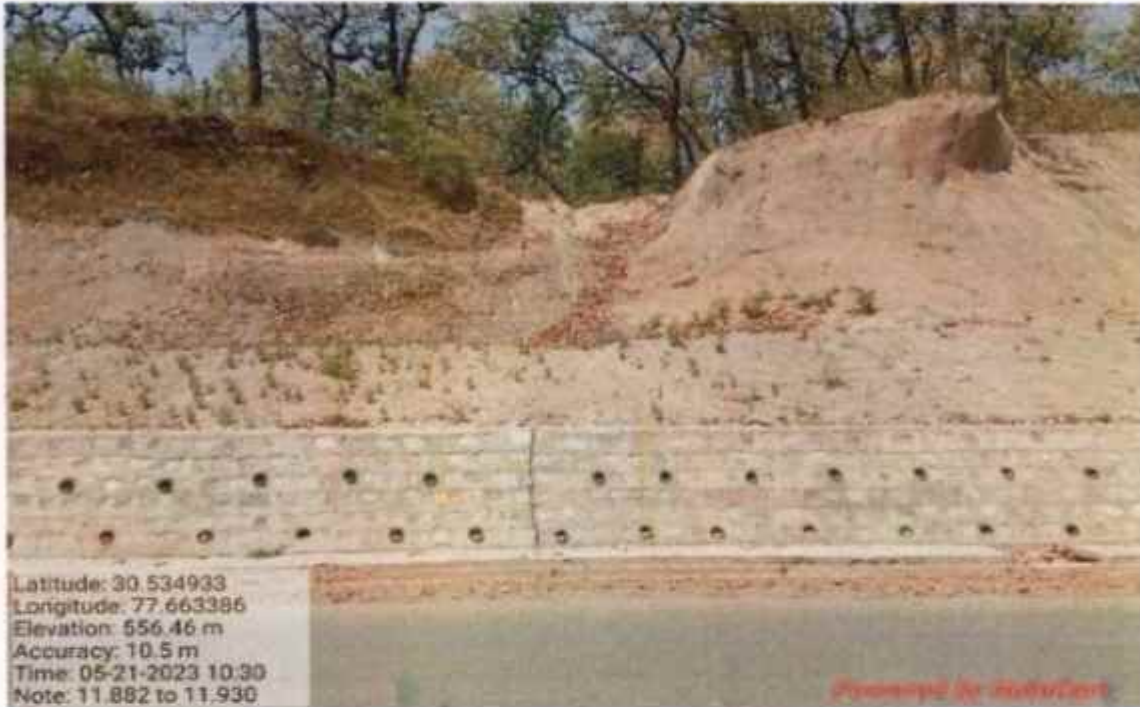


Coco fibre work at km

1176

# 1870

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package - I



Coco fibre work at km 11+882 to 11.930



Coco fibre work at km 11+882 to 11+930

1179

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – I



Coco fibre work at km 13+640 to 13+670

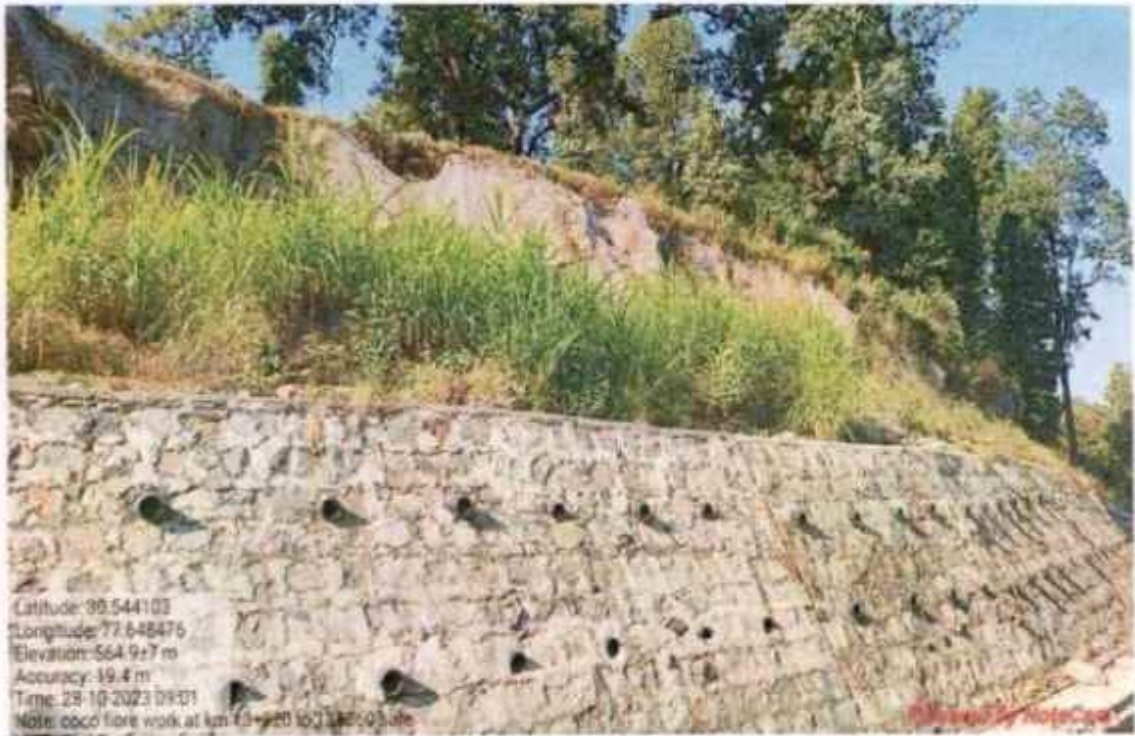


Coco fibre work at km 12+350 to 12.370

1178

1872

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package - I



**Coco fibre work at km 13+920 to 13+860**



**Coco fibre work at km 13.815 to 13+840**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – I



Coco fibre work at km 13+970 to 14.010



Coco fibre work at km 12+840 to 12+868

1180

# 1874

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package - I



Coco fibre work at km 14+490 to 14.505



Coco fibre work at km 14.450 to 14.510

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – I



Coco fibre work at km 12+849 to 12+868



Coco fibre work at km 14.450 to 14.480

1182

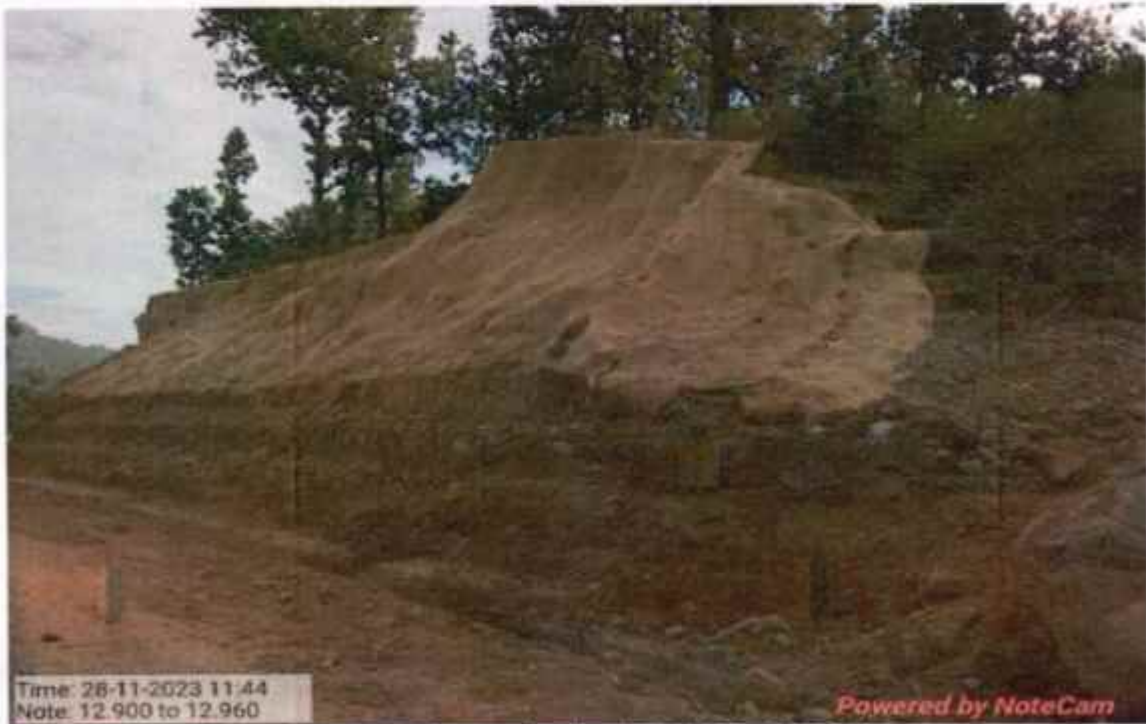
1876

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707

Package - I



Coco fibre work at km 14+490 to 14.505



Coco fibre work at km 16+050 to 16+154.

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707  
Package – I



Coco fibre work at km 13+920 13+680.



Coco fibre work at km 12+840 to 12.868

1184

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707  
Package - I



Coco fibre work at km 13+025

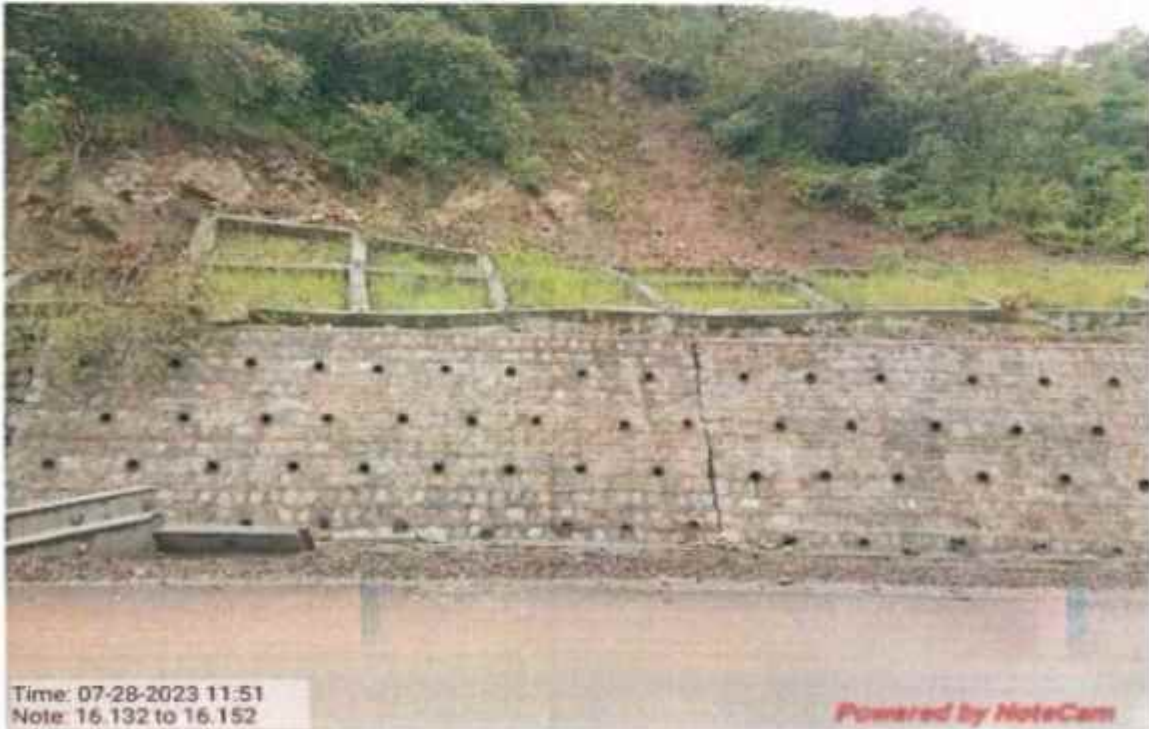


Coco fibre work at km 11+930 to 12+270

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – I



Shotcrete crib wall work at km 15+217 to 15+244



Shotcrete crib wall work at km 16+132 to 16+152

1186

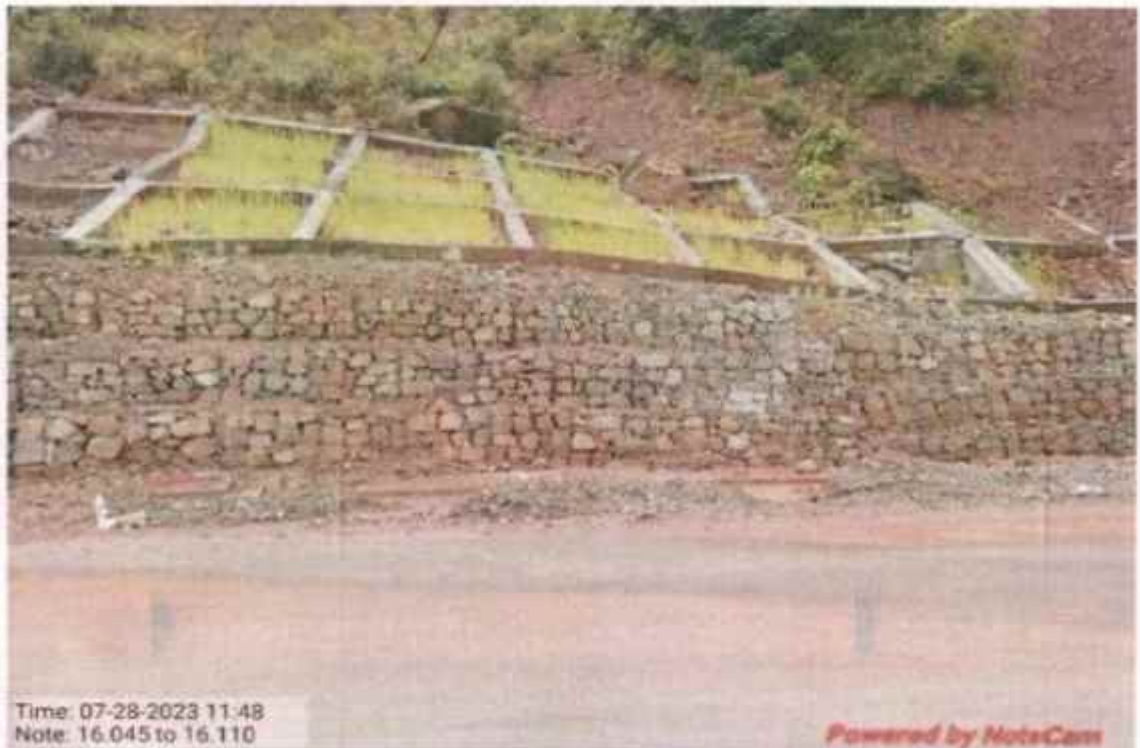
# 1880

259

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package - I



**Shotcrete crib wall work at km 16+120 to 16.154**



**Shotcrete crib wall work at km 16+045 to 16+110**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – I



**Shotcrete crib wall work at km 16+640 to 16+807**



**Shotcrete crib wall work at km 16+330 to 16+368**

1188

1882

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707

Package - I



Time: 17-11-2023 10:27  
Note: 16.680

Powered by NotCam

Shotcrete crib wall work at km 16+680



Latitude: 30.560618  
Longitude: 77.642579  
Elevation: 651.39 m  
Accuracy: 3.6 m  
Time: 05-21-2023 11:02  
Note: 19.400

Powered by NotCam

Interlink chain mesh work at km 19+400

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707  
Package – I



hydro seeding at km 19+270 to 19+290



Interlink chain mesh work at km 18+900

1190

1884

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707

Package - I



Time: 03-13-2023 12:00  
Note: PKG 1  
Inter link chain mesh. 19.030 to 19.070

Powered by NoteCam

**Interlink chain mesh work at km 19+030 to 19+070**



Time: 03-13-2023 12:02  
Note: PKG 1  
Inter link chain mesh. 19.105 to 19.150

Powered by NoteCam

**Interlink chain mesh work at km 19+105 to 19+150**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – I



**Interlink chain mesh work at km 19+230**



**Interlink chain mesh work at km 19+273 to 19+308**

1192

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707  
Package – I



**Interlink chain mesh work at km 13+372 to 19+384**



**Interlink chain mesh work at Km 19+398 to 19+455**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package - I



Interlink chain mesh work at km 19+740 to 19+773

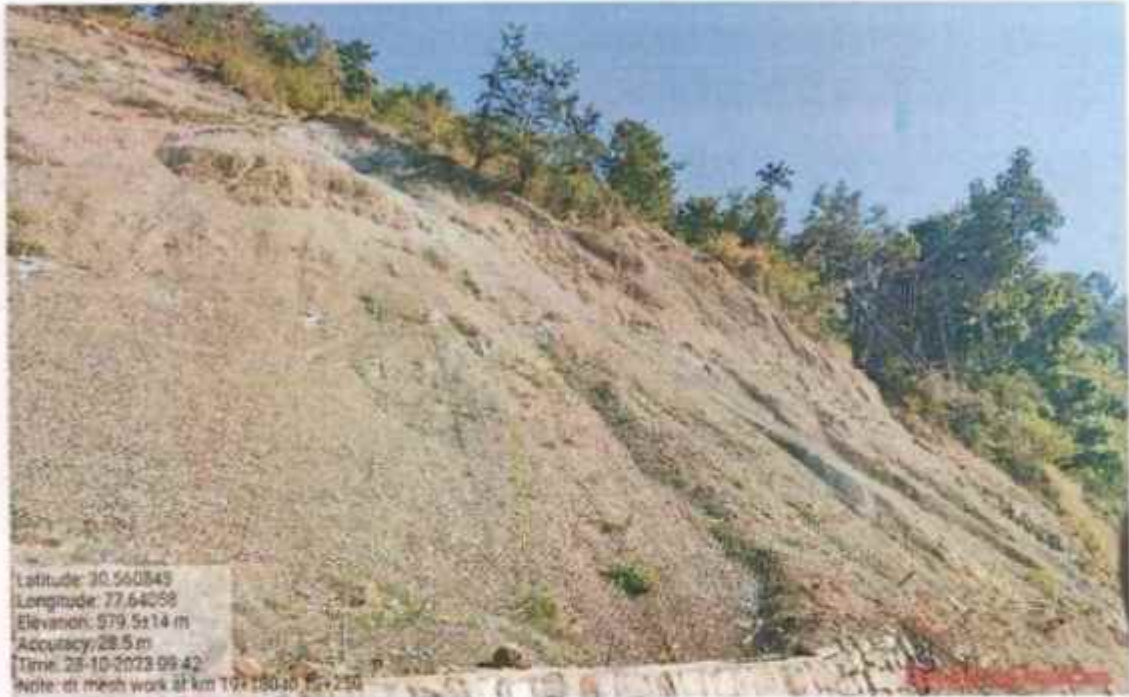


Interlink chain mesh work at Km 20+396 to 20+415

1194

# 1888

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707  
Package - I



**Interlink chain mesh work at km 19+180 to 19+250**



**Interlink chain mesh work at Km 19+040**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package - I



Interlink chain mesh work at Km 19+400



Interlink chain mesh work at Km 20+403

1196

# 1890

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package - I



**Interlink chain mesh work at Km 19.280**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – I



1198

# 1892

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package - II



**Hydro seeding work at km 30+350 to 30+430**



**Hydro seeding work at km 32+995 to 32+027**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – II



Hydro seeding work at km 34+080 to 34+160



Hydro seeding work at km 34+080 to 34+160

1200

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package - II



Hydro seeding work at km 34+080 to 34+160



Hydro seeding work at km 34+800 to 34+820

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – II



**Hydro seeding at km 40+589 to 40+700**



**Hydro seeding at km 40+589 to 40+700**

1202

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package - II



Time: 07-31-2023 14:48  
Note: 40.720 to 40.740

Powered by NoteCam

Hydro seeding work at km 40+720 to 40+740



Time: 07-31-2023 15:16  
Note: 42.680 to 42.720

Powered by NoteCam

Hydro seeding work at km 42+680 to 42+720

1203

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – II



Hydro seeding work at km 42+680 to 42+720



Hydro seeding work at km 42+788 to 42+810

(1204)

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package - II



Hydro seeding work at km 42+788 to 42+810



Hydro seeding work at km 47+694 to 47+855

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – II



**Hydro seeding work at km 48+273 to 48+370**



**Hydro seeding work at km 49+065 to 49+080**

1206

# 1900

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package - II



**Interlink chain mesh work at km 42+650 to 42+680**



**Interlink chain mesh work at km 48+370 to 48.373**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707  
Package – II



Interlink chain mesh work at km 42+650 to 42+680



Interlink chain mesh work at km 42+720 to 42+790

1208

# 1902

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707  
Package – II



Interlink chain mesh work at km 42+720 to 42+790



Interlink chain mesh work at km 48+373 to 48+400

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – II



Interlink chain mesh work at km 48+577 to 48+620



Interlink chain mesh work at km 48+855 to 49+030

1210

# 1904

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – II



**Interlink chain mesh work at km 48+855 to 49+030**



**Interlink chain mesh work at km 48+885 to 49+030**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – II



**Interlink chain mesh work at km 48+885 to 49+030**



**Coco fibre work at km 32+720 to 32+806**

1212

# 1906

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707  
Package - II



Coco fibre work at km 32+720 to 32+806



Coco fibre work at km 32+806 to 32+840

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – II



Coco fibre work at km 32+882 to 32+928



Coco fibre work at km 32+960 to 32+980

1214

1908

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707

Package - II



Coco fibre work at km 33+060 to 33+090



Coco fibre work at km 33+200 to 33+226

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – II



Coco fibre work at km 33+226 to 33+270



Coco fibre work at km 33+290 to 33+420

1216

# 1910

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – II



**Coco fibre work at km 33+445 to 33+560**



**Coco fibre work at km 47+580 to 47+700**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – II



**Interlink chain mesh work at km 43+128 to 43+178**



**Interlink chain mesh work at km 42+128 to 43+178**

1218

# 1912

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – II



**Interlink chain mesh work at km 43+566 to 43+653**



**Coco fibre work at km 30+990 to 31+010**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – II



Coco fibre work at km 31+010 to 31+040



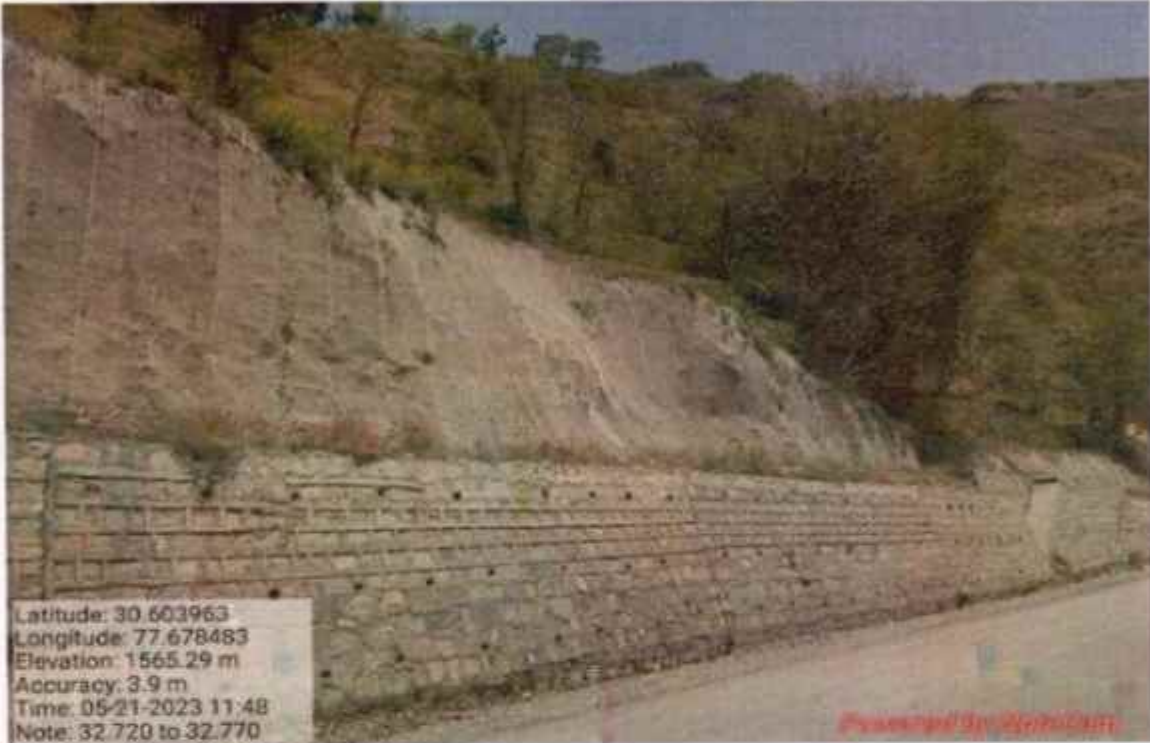
Coco fibre work at km 32+720 to 32+770

1220

# 1914

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707

Package - II



Coco fibre work at km 32+720 to 32+770



Coco fibre work at km 32+780 to 32+810

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707  
Package – II



Coco fibre work at km 32+950 to 32+990



Coco fibre work at km 33+060 to 33+080

1222

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package - II



**Coco fibre work at km 33+290 to 33+310**



**Coco fibre work at km 33+430 to 33+460**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – II



Coco fibre work at km 33+520 to 33+540



Coco fibre at km 42+650 to 42+680

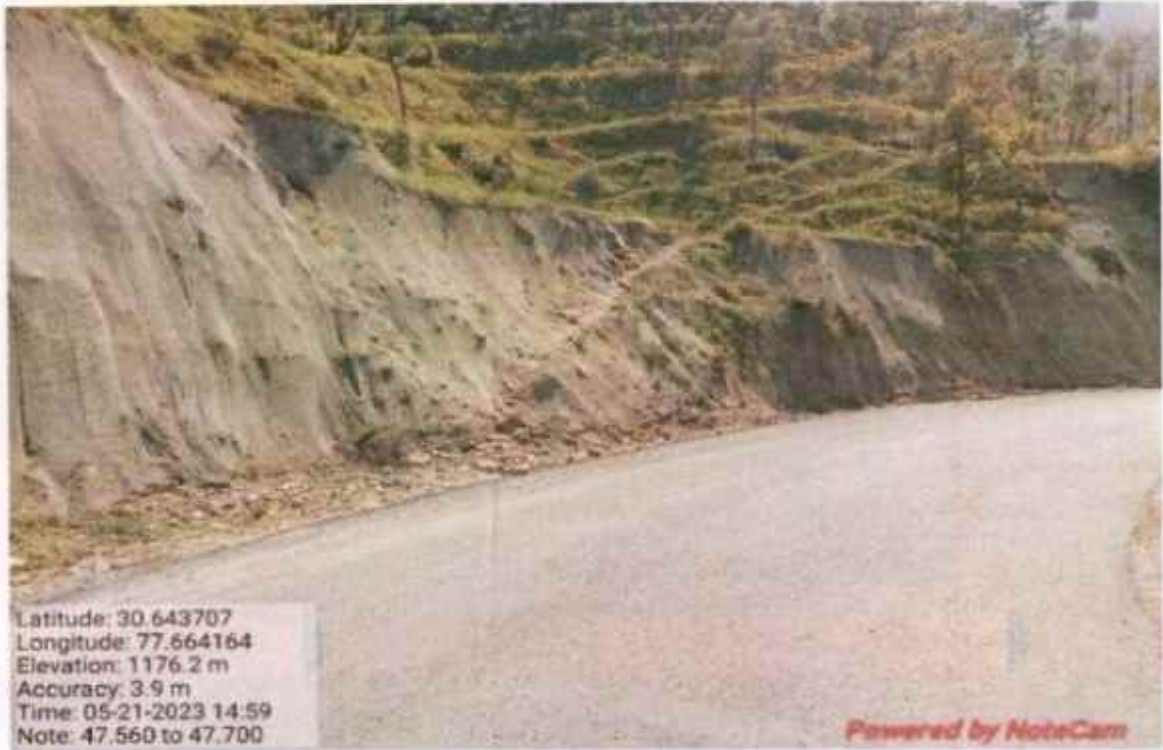
1224

# 1918

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707  
Package - II



Coco fibre work at km 42+770 to 42+790



Coco fibre work at km 47+560 to 47+700

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – II



Coco fibre work at km 40+589 to 40.700



Coco fibre work Watering

1226

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package - II



Hydro seeding watering



सड़क परिवहन और राजमार्ग मंत्रालय  
MINISTRY OF ROAD TRANSPORT & HIGHWAYS  
GOVERNMENT OF INDIA

\*Rehabilitation and upgradation to 2-lane Configuration of Ashyari - Kyari Section (km 50.000 to km 75.000) of NH-707 in the state of Himachal Pradesh under Green National Highways Corridor project (GNHCP) with the loan assistance of World Bank on EPC mode.

(KM 50+000 TO KM 75+000)

PACKAGE – 03

Bio-engineering measures Hill & Villey Side

Authority's Engineer



M/s L.N. Malviya Infra Projects Pvt. Ltd.

EPC CONTRACTOR

M/s HES Infra Private Limited

1228

# 1922

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – III

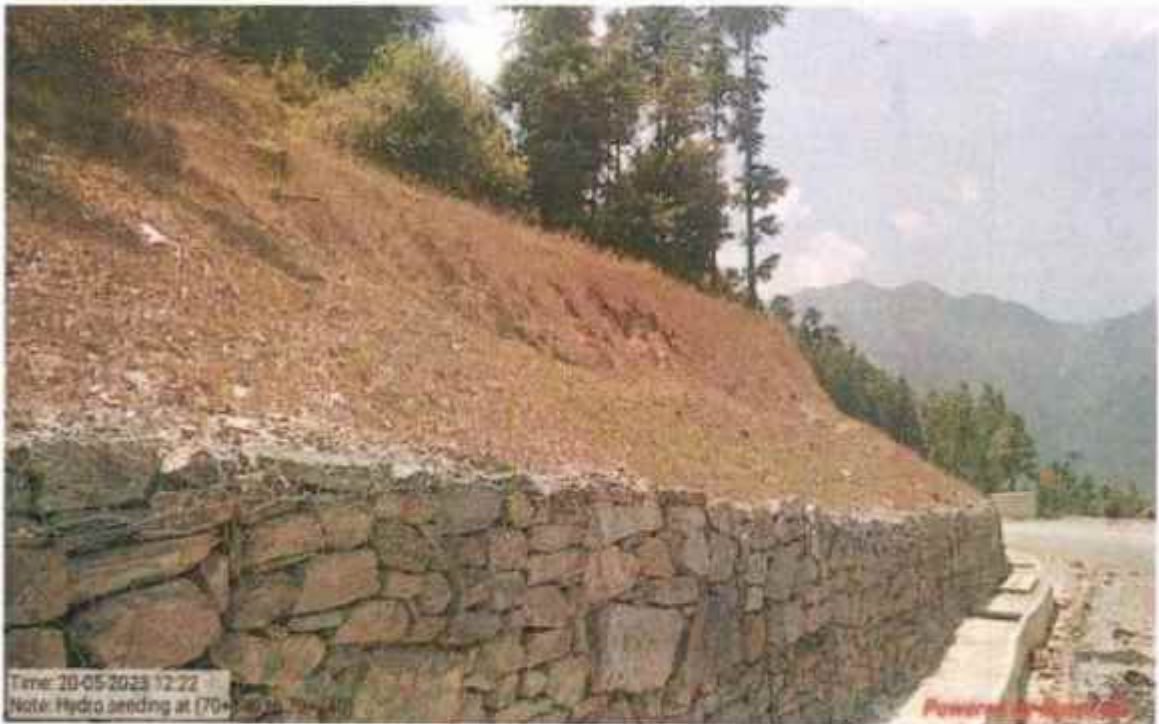


Hydro seeding work at km 52+400



Hydro seeding work at km 54+300

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – III



Hydro seeding work at km 70+140 to 70+240



Hydro seeding work at km 72+420 to 72+525

1230

# 1924

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – III

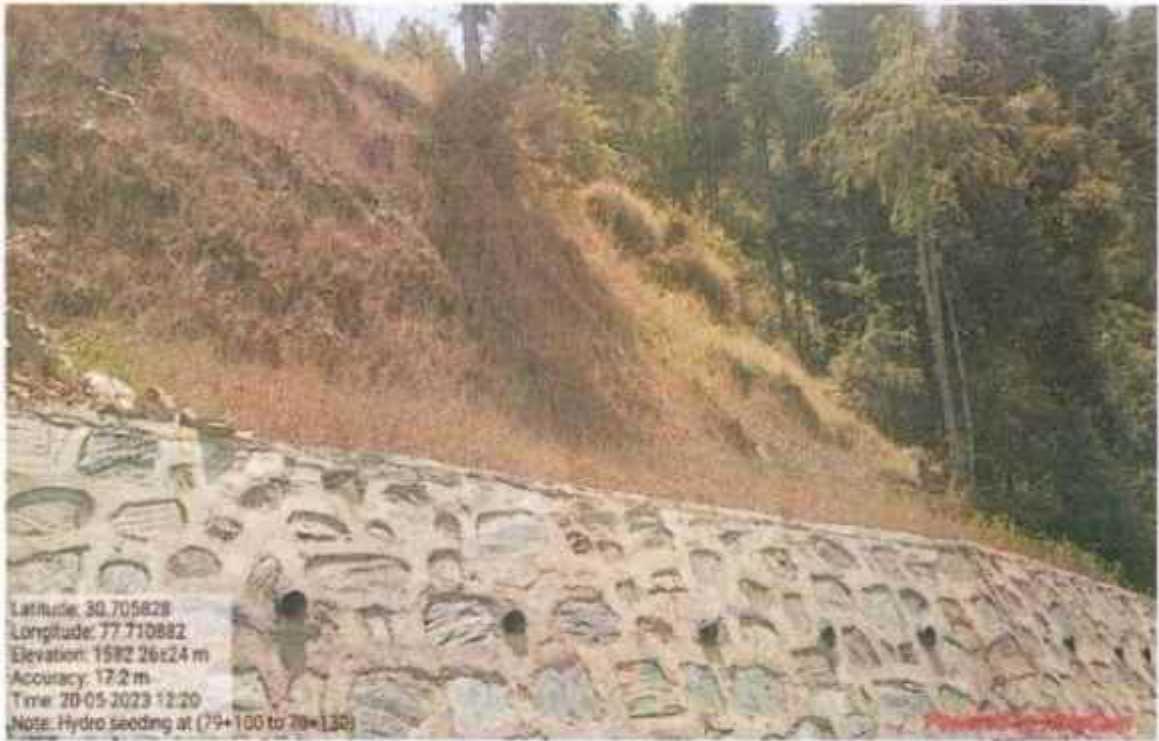


**Hydro seeding work at km 69+640 to 69+680**

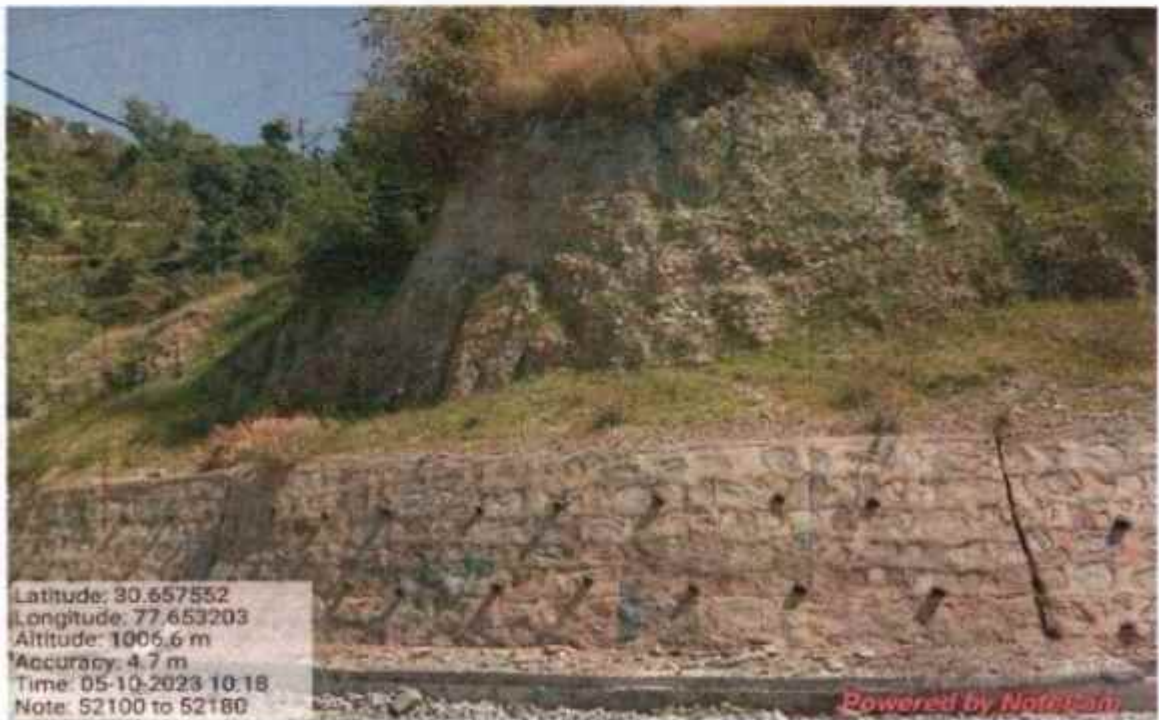


**Hydro seeding work at km 70+510 to 70+650**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – III



Hydro seeding work at km 70+100 to 70+130



Hydro seeding work at km 52+100 to 52+180

1232

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – III



Hydro seeding work at km 52+100 to 52+180



Hydro seeding work at km 69+690 to 69+970

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – III



Hydro seeding work at km 69+690 to 69+970

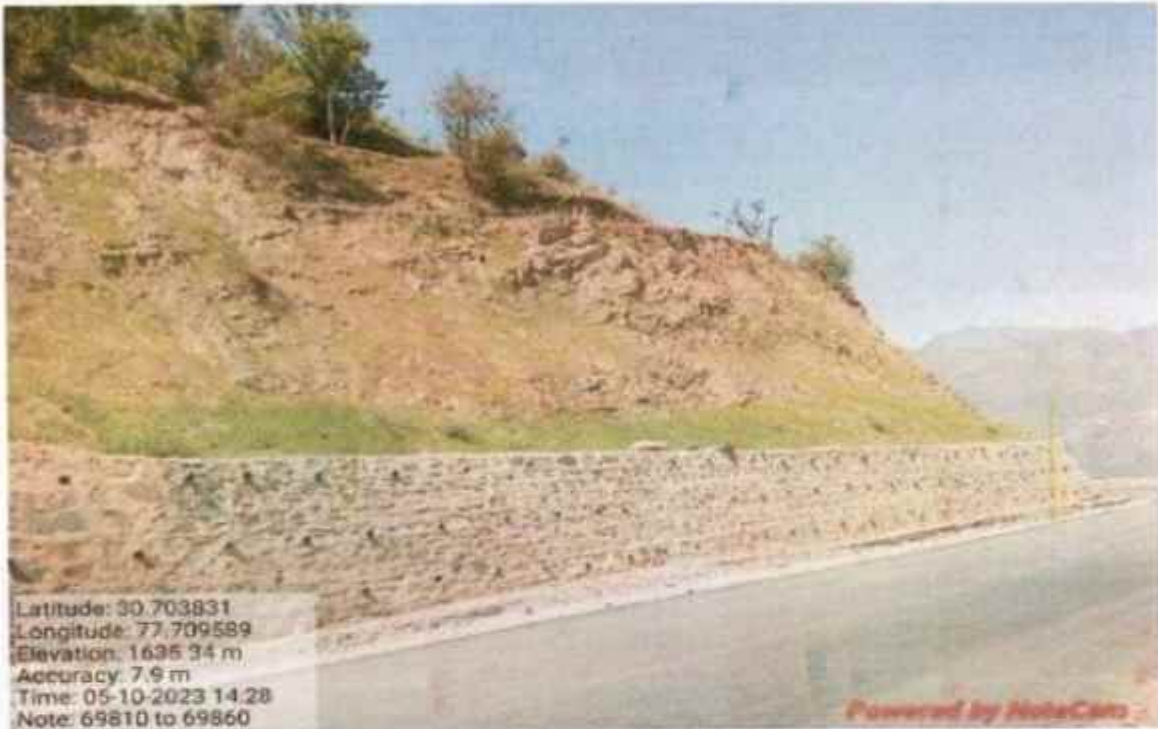


Hydro seeding work at km 69+690 to 69+970

1234

# 1928

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – III



**Hydro seeding work at km 69+810 to 69+860**



**Hydro seeding work at km 54+280**

1238  
1300

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – III



Hydro seeding work at km 53+080 to 53+130



Hydro seeding work at km 52+450 to 52+600

1236

# 1930

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707  
Package - III



Latitude: 30.70603  
Longitude: 77.696835  
Elevation: 1522.36±23 m  
Accuracy: 4.5 m  
Time: 06-07-2023 12:08  
Note: 71550

Hydro seeding work at km 71+550



Latitude: 30.704925  
Longitude: 77.692652  
Elevation: 1498.13±20 m  
Accuracy: 3.2 m  
Time: 06-07-2023 12:16  
Note: 72410

Hydro seeding work at km 72+410

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – III



Hydro seeding work at km 67+970



Hydro seeding work at km 54+230

1238

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707  
Package – III



Hydro seeding work at km 52+300 to 52+400



Hydro seeding work at km 70+430

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707  
Package – III



Hydro seeding work at km 52+400 to 52+450



Hydro seeding work at km 67+710

1240

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – III



Hydro seeding work at km 52+280 to 52+300



Hydro seeding work at km 68+600

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – III



Hydro seeding work at km 53+080



Hydro seeding work

1242

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – III



**Hydro seeding work at km 70+840**



**Hydro seeding work at km 70+170**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – III



Hydro seeding work at km 70+220



Hydro seeding work at km 70+650

1244

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707  
Package - III



Watering work

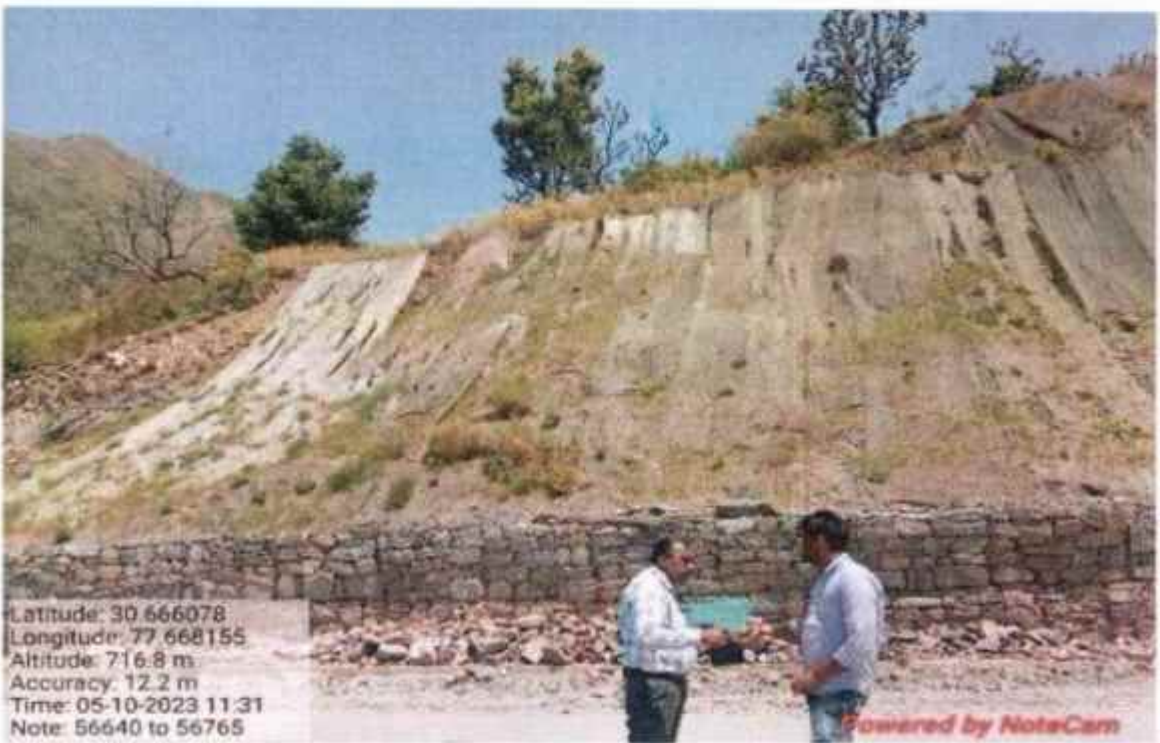


Coco fibre with Grass work at km 56+700

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – III



Coco fibre with Grass work at km 56+700



Coco fibre with Grass work at km 56+640 to 56+765

1246

# 1940

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – III



**Coco fibre with Grass work at km 56+670 to 56+800**

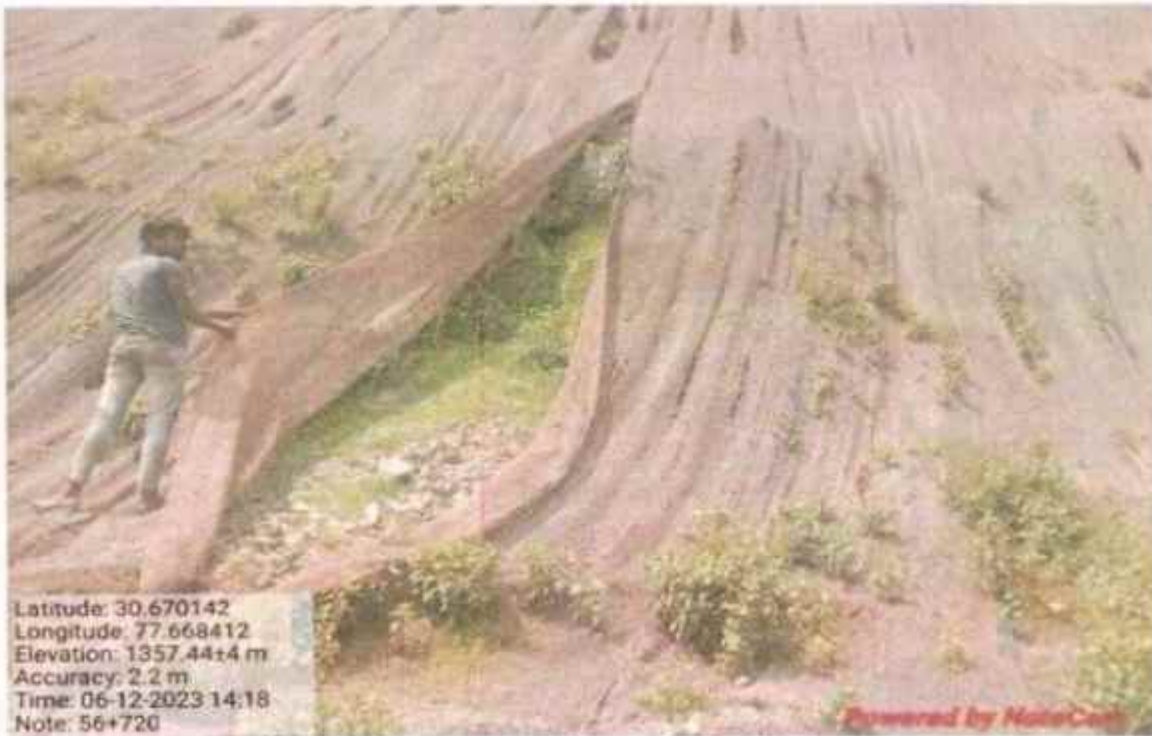


**Coco fibre with Grass work at km 56+640**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – III



Coco fibre with Grass work at km 56+670 to 56+800



Coco fibre with Grass work at km 56+720

1248

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – III



Coco fibre with Grass work at km 56+640 to 56+765



Coco fibre with Grass work at km 56+670 to 56+800

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – III



Latitude: 30.661154  
Longitude: 77.67283  
Elevation: 1393.22±104 m  
Accuracy: 4.9 m  
Time: 06-07-2023 10:41  
Note: 58160

**Interlink chain mesh work at km 58+160**



Latitude: 30.660339  
Longitude: 77.674239  
Elevation: 1462.42±7 m  
Accuracy: 5.6 m  
Time: 06-12-2023 15:17  
Note: 58+400

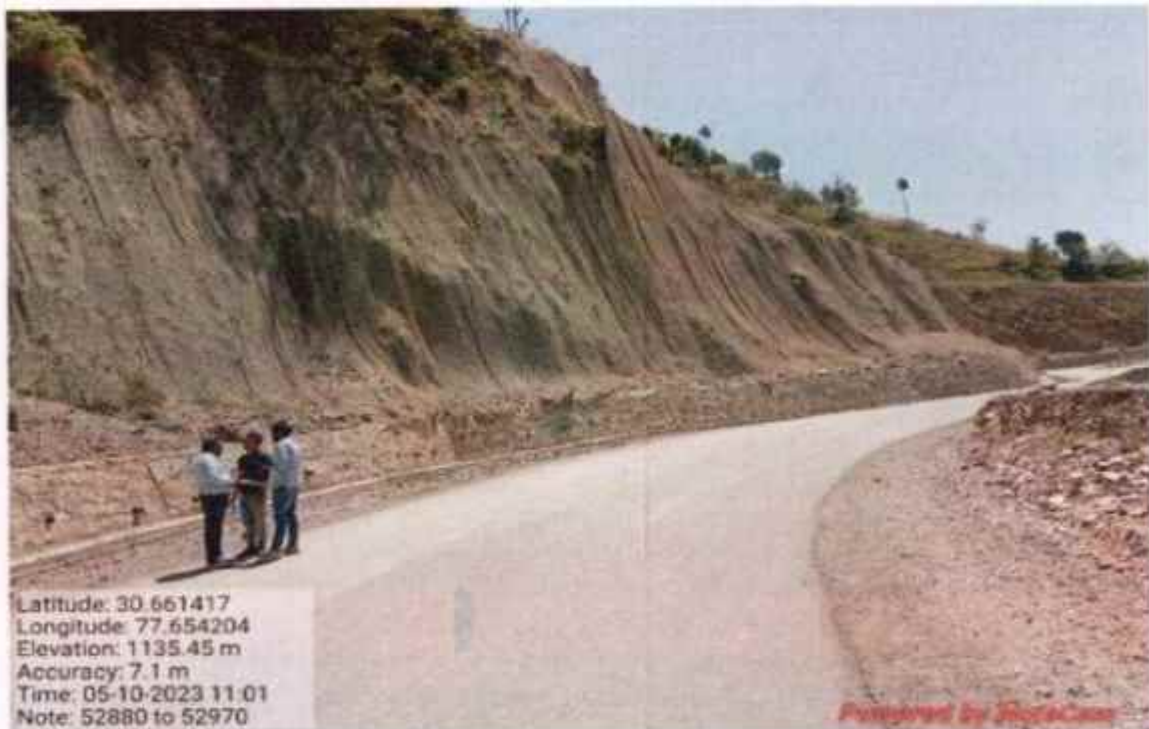
**Interlink chain mesh work at km 58+400**

1250

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – III



**Interlink chain mesh work at km 58+150**

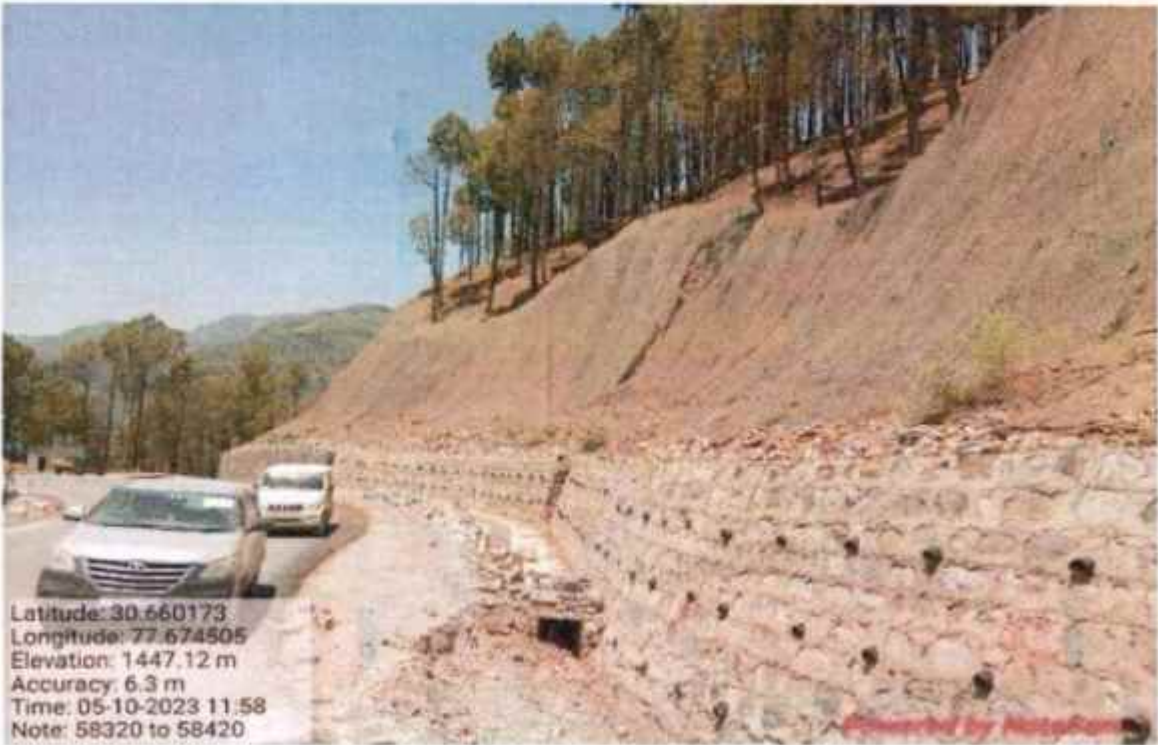


**Interlink chain mesh work at km 52+880 to 52+970**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – III



Interlink chain mesh work at km 52+880 to 52+970



Interlink chain mesh work at km 58+320 to 58+420

1252  
1252

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707  
Package – III



Interlink chain mesh work at km 58+360



Interlink chain mesh work at km 52+880 to 52+960

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – III



Shotcrete Crib wall work at km 60+800 to 60+830



Shotcrete Crib wall work at km 60+880 to 60+930

1254

# 1948

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – III



**Shotcrete Crib wall work at km 61+054**



**Shotcrete Crib wall work at km 60+910**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707  
Package – III



Shotcrete Crib wall work at km 60+730



Shotcrete Crib wall work at km 62+140

1256

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – III



Shotcrete Crib wall work at km 60+800



Shotcrete Crib wall work at km 63+400

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707  
Package – III



Shotcrete Crib wall work at km 62+100



Shotcrete Crib wall work at km 61+030 to 61+070

1258

Bio-engineering solutions for projects under PIU-Paonta Sahib NH-707
Package – III



Shotcrete Crib wall work at km 62+250



Shotcrete Crib wall work at km 60+860 to 60+870



सड़क परिवहन और राजमार्ग मंत्रालय  
MINISTRY OF ROAD TRANSPORT & HIGHWAYS  
भारत सरकार Government of India

"Rehabilitation and upgradation to 2-lane Configuration of Shri Kyari- Gumma Section (km 75.000 to km 94.900) of NH-707 in the state of Himachal Pradesh under Green National Highways Corridor project (GNHCP) with the loan assistance of World Bank on EPC mode.

(KM 75+000 TO KM 94+900)

PACKAGE – 04

Bio-engineering measures Hill & Villey Side

Authority's Engineer



M/s L.N. Malviya Infra Projects Pvt. Ltd.

EPC CONTRACTOR

M/s PRL Projects & Infrastructure Ltd. - Dhatarwal Construction Company Pvt. Ltd.  
(JV) [PRL - DCC (JV) ]

1260

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – IV



Valley side Bio-Engineering work at km 78+250



Valley side Bio-Engineering work at km 78+250

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – IV



Valley side Bio-Engineering work at km 78+250



Valley side Bio-Engineering work at km 78+250

1262

# 1956

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – IV



Latitude: 30.725396  
Longitude: 77.695253  
Elevation: 1262.59 m  
Accuracy: 7.1 m  
Time: 05-18-2023 13:44  
Note: 78 250

**Valley side Bio-Engineering work at km 78+250**



Latitude: 30.72525  
Longitude: 77.695171  
Elevation: 1262.59 m  
Accuracy: 10.5 m  
Time: 05-18-2023 13:44  
Note: 78 250

**Valley side Bio-Engineering work at km 78+250**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – IV



Valley side Bio-Engineering work at km 78+250



Valley side Bio-Engineering work at km 83+250

1264

1958

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – IV

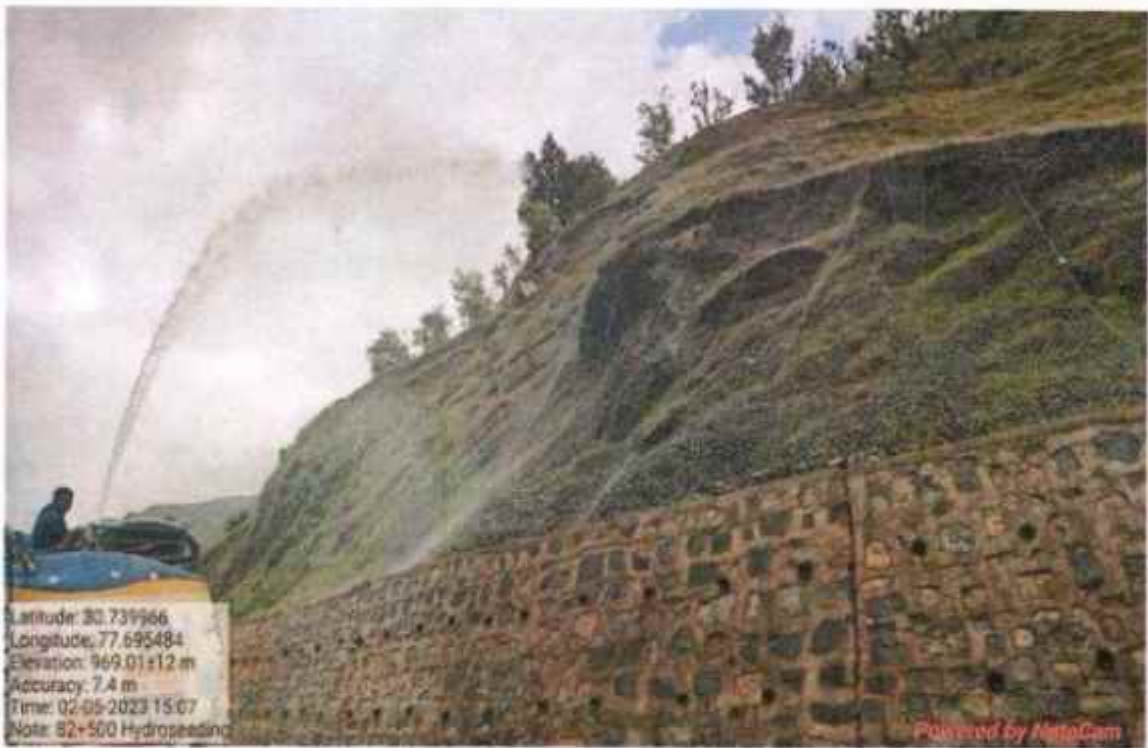


**Valley side Bio-Engineering work at km 83+250**



**Valley side Bio-Engineering work at km 83+250**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – IV



Interlink chain mesh work at km 82+500



Interlink chain mesh work at km 82+650

1266

# 1960

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707  
Package – IV



**Interlink chain mesh work at km 76+450**



**Interlink chain mesh work at km 77+780**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – IV



Interlink chain mesh work at km 76+690



Interlink chain mesh work at km 76+810

1268

# 1962

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – IV



**Interlink chain mesh work at km 76+650**



**Interlink chain mesh work at km 76+830**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – IV



Interlink chain mesh work at km 81+650

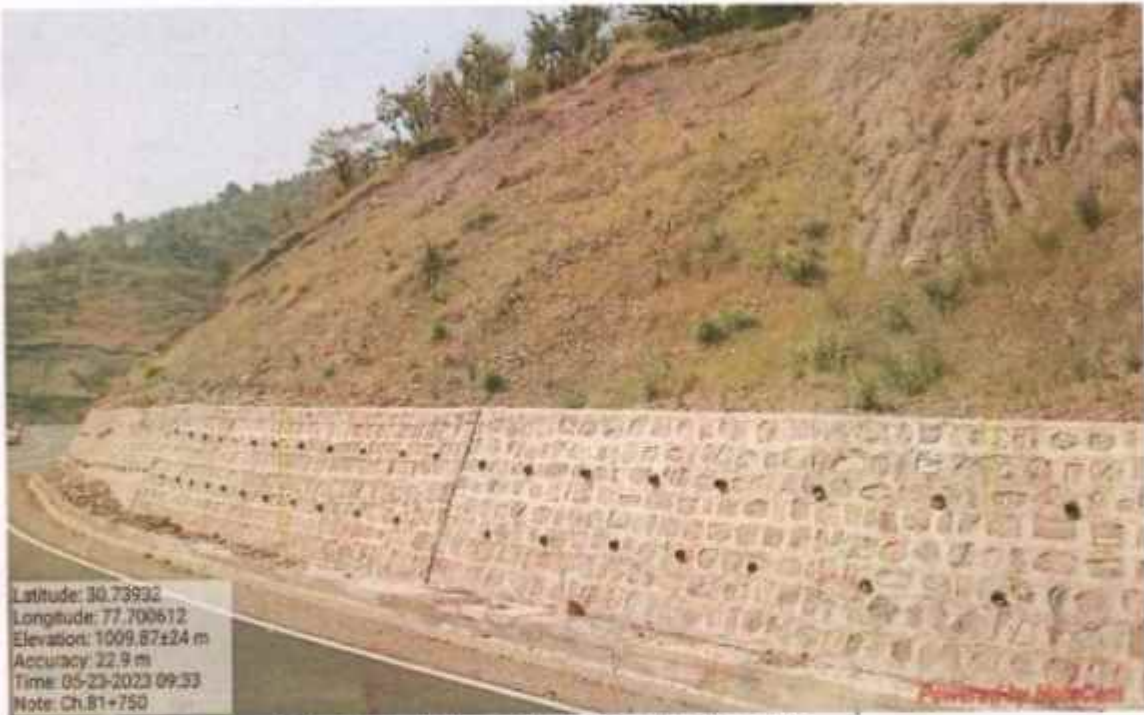


Interlink chain mesh work at km 81+130

1270

# 1964

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – IV



**Interlink chain mesh work at km 81+750**

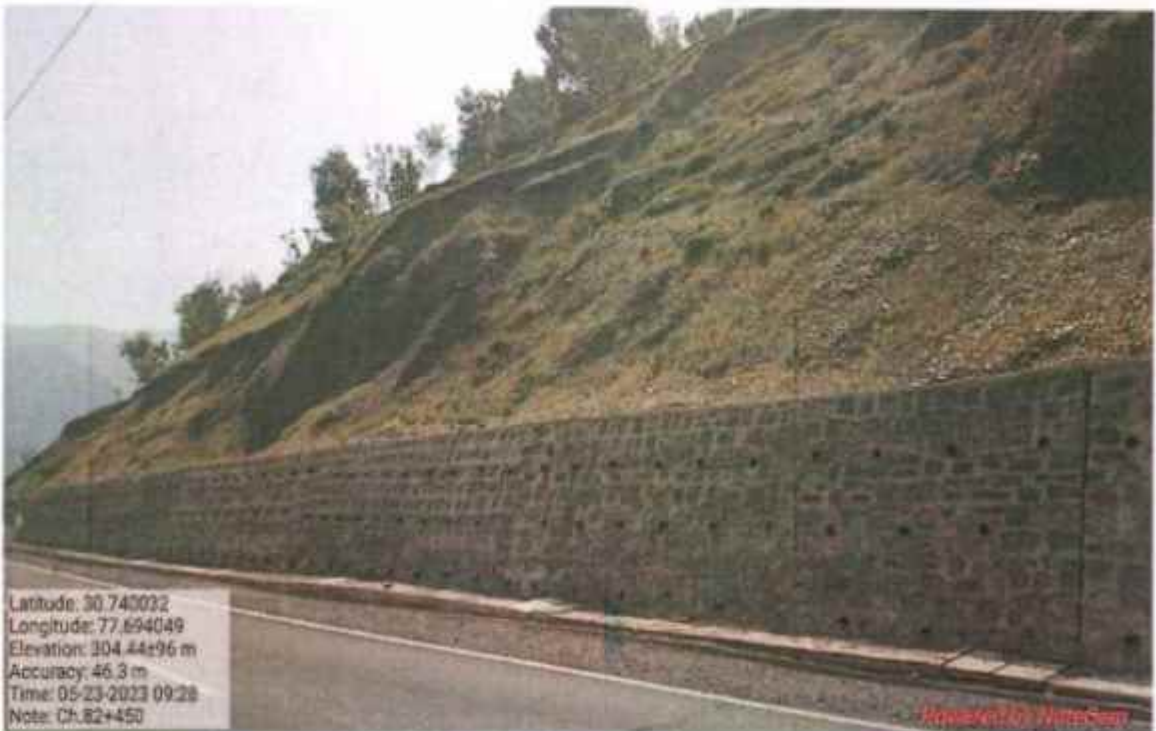


**Interlink chain mesh work at km 82+350**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – IV



**Interlink chain mesh work at km 81+940**



**Interlink chain mesh work at km 82+450**

1272

# 1966

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – IV



**Interlink chain mesh work at km 90+630**



**Interlink chain mesh work at km 90+550**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – IV



**Valley side Bio-Engineering work at km 90+800**



**Valley side Bio-Engineering work at km 83+250**

1274

# 1968

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – IV



**Interlink chain mesh work at km 89+770**



**Interlink chain mesh work at km 89+730**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – IV



Interlink chain mesh work at km 89+260



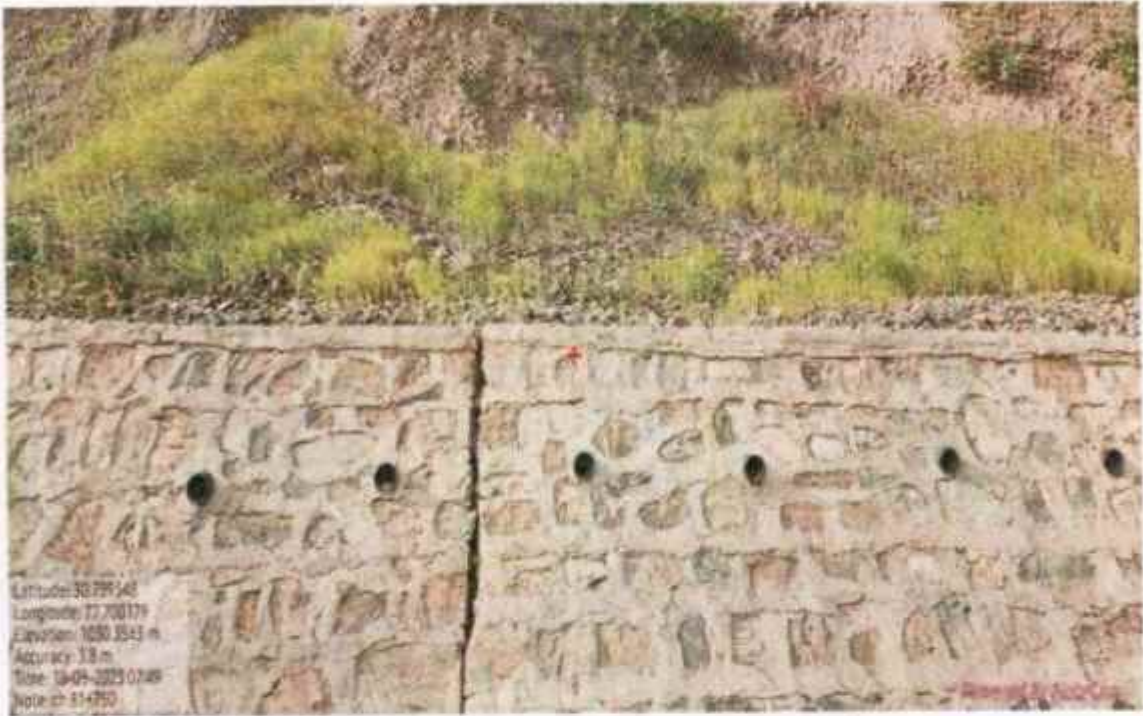
Interlink chain mesh work at km 88+900

1276

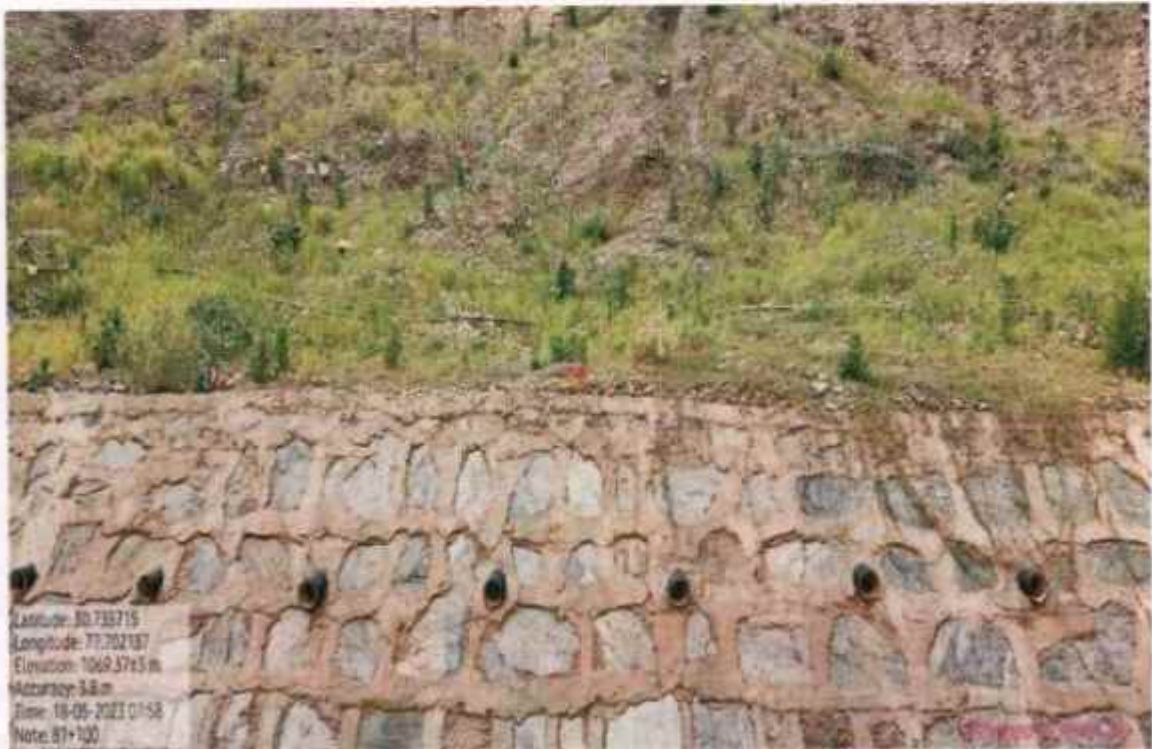
1970

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707

Package - IV



Interlink chain mesh work at km 81+750



Interlink chain mesh work at km 81+700

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707  
Package – IV



Interlink chain mesh work at km 76+650



Interlink chain mesh work at km 81+800

1278

1972

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – IV



**Interlink chain mesh work at km 82+380**



**Interlink chain mesh work at km 81+600**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707  
Package – IV



Interlink chain mesh work at km 82+480



Interlink chain mesh work at km 81+820

1280

# 1974

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – IV



**Interlink chain mesh work at km 81+780**



संस्कृत: १९५१

सड़क परिवहन और राजमार्ग मंत्रालय  
MINISTRY OF ROAD TRANSPORT & HIGHWAYS  
संस्कृत: १९५१ Government of India

\*Rehabilitation and upgradation to 2-lane Configuration of Gumma- Fediz Section (km 94.900 to km 103.550) of NH-707 In the state of Himachal Pradesh under Green National Highways Corridor project (GNHCP) with the loan assistance of World Bank on EPC mode.

(KM 94+900 TO KM 103+550)

PACKAGE – 05

Bio-engineering measures Hill & Villey Side

Authority's Engineer



M/s L.N. Malviya Infra Projects Pvt. Ltd.

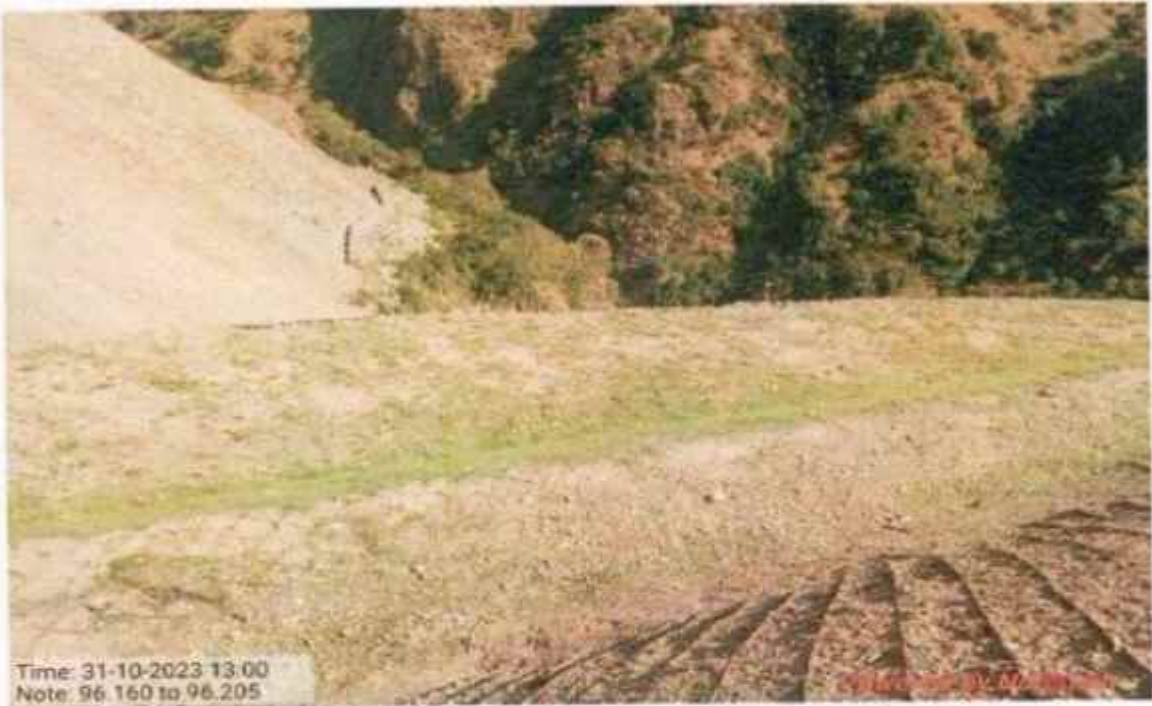
EPC CONTRACTOR

M/s Shivalik Buildtech Pvt. Ltd.

1282

1976

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package - V



**Valley side Geo cell with Hydro seeding and Bamboo plantation work at km 96+160 to 96+205**



**Valley side Geo cell with Hydro seeding and Bamboo plantation work at km 96+160 to 96+205**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – V



Time: 31-10-2023 13:24  
Note: 96.310 to 96.372

**Valley side Geo cell with Hydro seeding and Bamboo plantation work at km 96+310 to 96+372**



Time: 31-10-2023 13:34  
Note: 96.310 to 96.372

**Valley side Geo cell with Hydro seeding and Bamboo plantation work at km 96+310 to 96+372**

1284

1978

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707

Package - V



**Valley side Bamboo plantation work at km 100+420 to 100+460**



**Valley side Bamboo plantation work at km 100+420 to 100+460**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package - V



**Valley side Bamboo plantation work at km 100+420 to 100+460**



**Valley side Bamboo plantation work at km 98+570 to 98+600**

48  
1286

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package - V



**Valley side Bamboo plantation work at km 98+620 to 98+660**



**Valley side Bamboo plantation work at km 98+790 to 98+830**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package - V



**Valley side Geo cell with Hydro seeding and Bamboo plantation work at km 102+780**



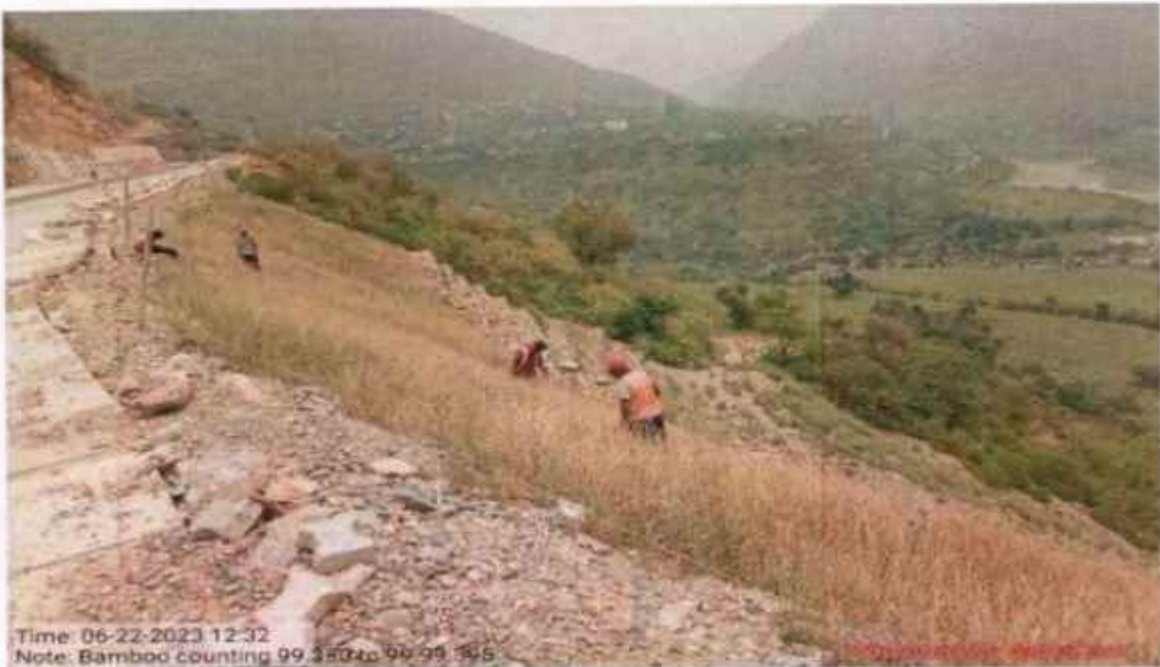
**Geo cell with Hydro seeding and Bamboo plantation work at km 102+750**

1288

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package - V



**Valley side Geo cell with Hydro seeding and Bamboo plantation work at km 101+670 to 101+700**



**Valley side Geo cell with Hydro seeding and Bamboo plantation work at km 99+380 to 99+395**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707  
Package - V



**Valley side Geo cell with Hydro seeding and Bamboo plantation work at km 99+315 to 99+385**



**Valley side Geo cell with Hydro seeding and Bamboo plantation work at km 99+240**

1290

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package - V



Valley side Geo cell with Hydro seeding and Bamboo plantation work at km 102+830



Valley side Geo cell with Hydro seeding and Bamboo plantation work at km 99+020

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – V



Time: 05-30-2023 11:59  
Note: 99180 to 99220. Bamboo plantation

**Valley side Geo cell with Hydro seeding and Bamboo plantation work at km 99+180 to 99+220**



Latitude: 30.825682  
Longitude: 77.75333  
Elevation: 923.44±0.1 m  
Accuracy: 6.1 m  
Time: 12-05-2023 12:32  
Note: ch-99+020 Grass + bamboo  
L=145m  
H=30cm side-V

**Valley side Geo cell with Hydro seeding and Bamboo plantation at km 99+020**

1292

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package - V



**Valley side Geo cell with Hydro seeding and Bamboo plantation work at km 101+250**



**Valley side Geo cell with Hydro seeding and Bamboo plantation work at km 101+250 to 101+300**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package - V



**Valley side Geo cell with Hydro seeding and Bamboo plantation work at km 101+673 to 101+700**



**Valley side Geo cell with Hydro seeding and Bamboo plantation work at km 102+740 to 102+831**

1294

# 1988

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package - V



**Valley side Geo cell with Hydro seeding and Bamboo plantation at km 103+500 to 103+550**



**Valley side Geo cell with Hydro seeding and Bamboo plantation work at km 99+067 to 99+182**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – V



**Valley side Geo cell with Hydro seeding and Bamboo plantation work at km 99+180 to 99+220**



**Valley side Geo cell with Hydro seeding and Bamboo plantation work at km 99+315 to 99+385**

1296

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – V



**Valley side Geo cell with Hydro seeding and Bamboo plantation work at km 101+250**



**Valley side Geo cell with Hydro seeding and Bamboo plantation work at km 101+250 to 101+300**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package - V



**Valley side Geo cell with Hydro seeding and Bamboo plantation work at km 101.250 to 101.300**



**Valley side Geo cell with Hydro seeding and Bamboo plantation work at km 102+670**

1298

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package - V



**Valley side Geo cell with Hydro seeding and Bamboo plantation work at km 102+740 to 102+831**



**Valley side Geo cell with hydro seeding and Bamboo plantation work at km 99+180 to 99+220**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – V



**Valley side Bamboo plantation work at km 98+425 to 98+460**



**Valley side Bamboo plantation work at km 98+610 to 98+620**

1300

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package - V



**Valley side Bamboo plantation work at km 98+710 to 98+740**



**Valley side Bamboo plantation and hydro seeding work at km 102+572 to 102+720**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – V



**Valley side Geo cell with Hydro seeding and Bamboo plantation work at km 102+760 to 102+810**



**Valley side Bamboo plantation work at km 102+948 to 102+968**

1302

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – V



Hydro seeding work at km 101+650



Geo cell with Hydro seeding work at km 101+110 to 101+160

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707  
Package – V



Hydro seeding work at km 103+120



Geo cell with Hydro seeding work at km 102+450 to 102+480

10/304

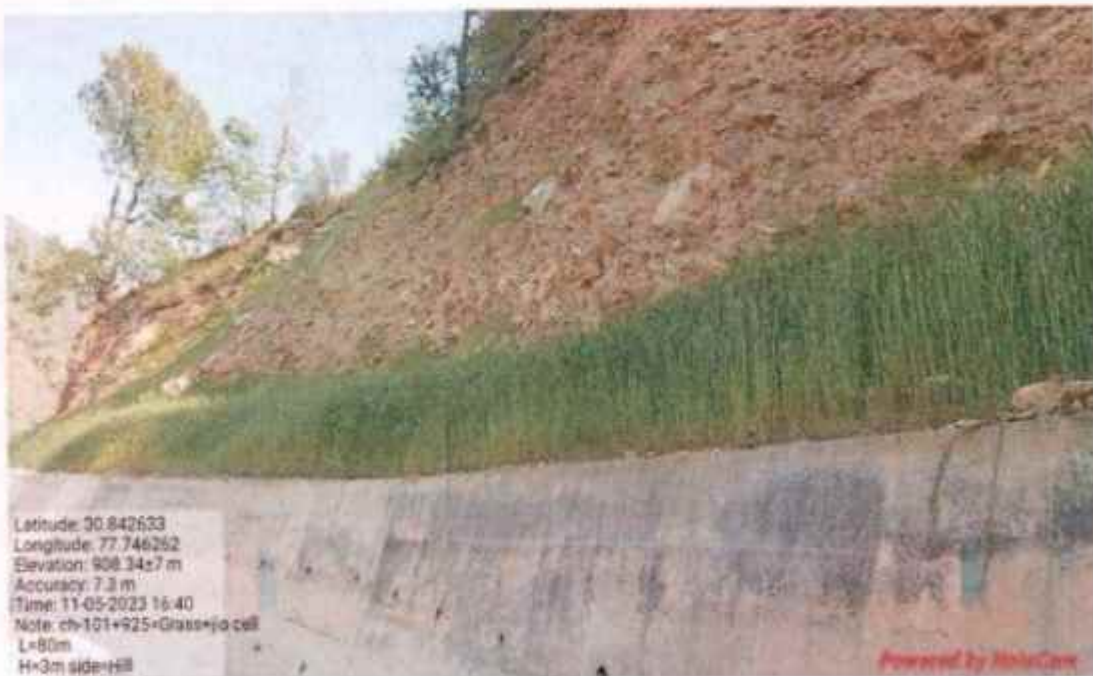
1998

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707

Package - V



**Hydro seeding and Geo cell with hydro seeding work at km 101+960**



**Geo cell with Hydro seeding work at km 101+925**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707  
Package – V



Hydro seeding and Geo cell with Hydro seeding work at km 101+680



Hydro seeding and Geo cell with Hydro seeding work at km 101+720

1306

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package - V



Hydro seeding work at km 101+630 to 101+680

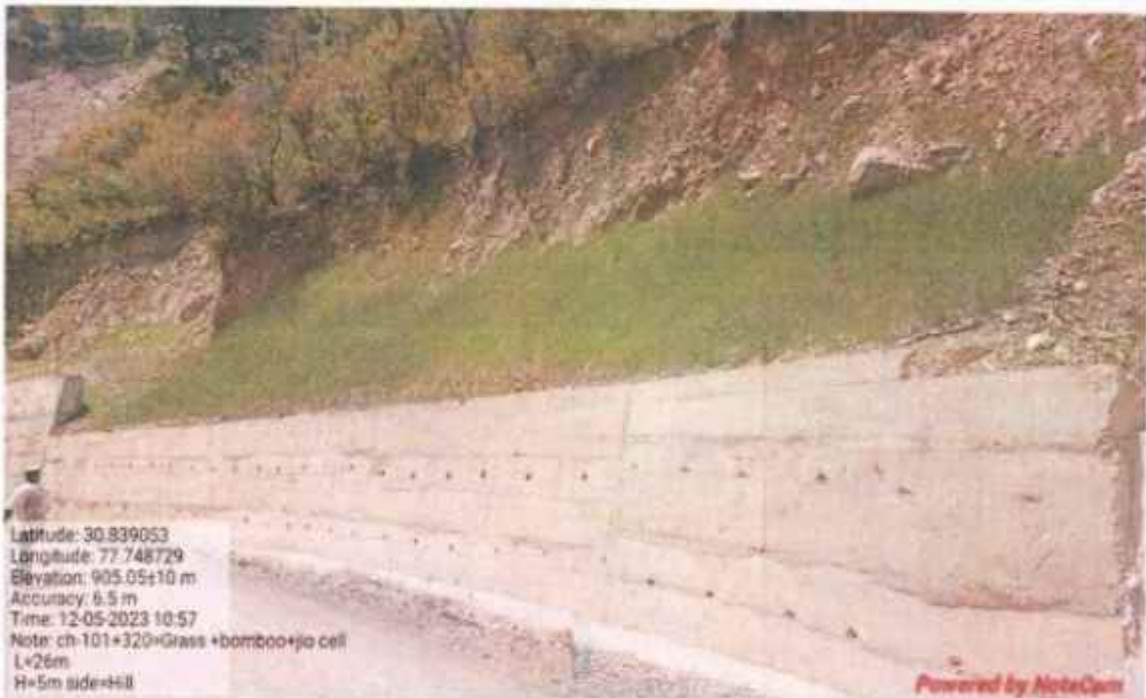


Hydro seeding work at km 101+570

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – V



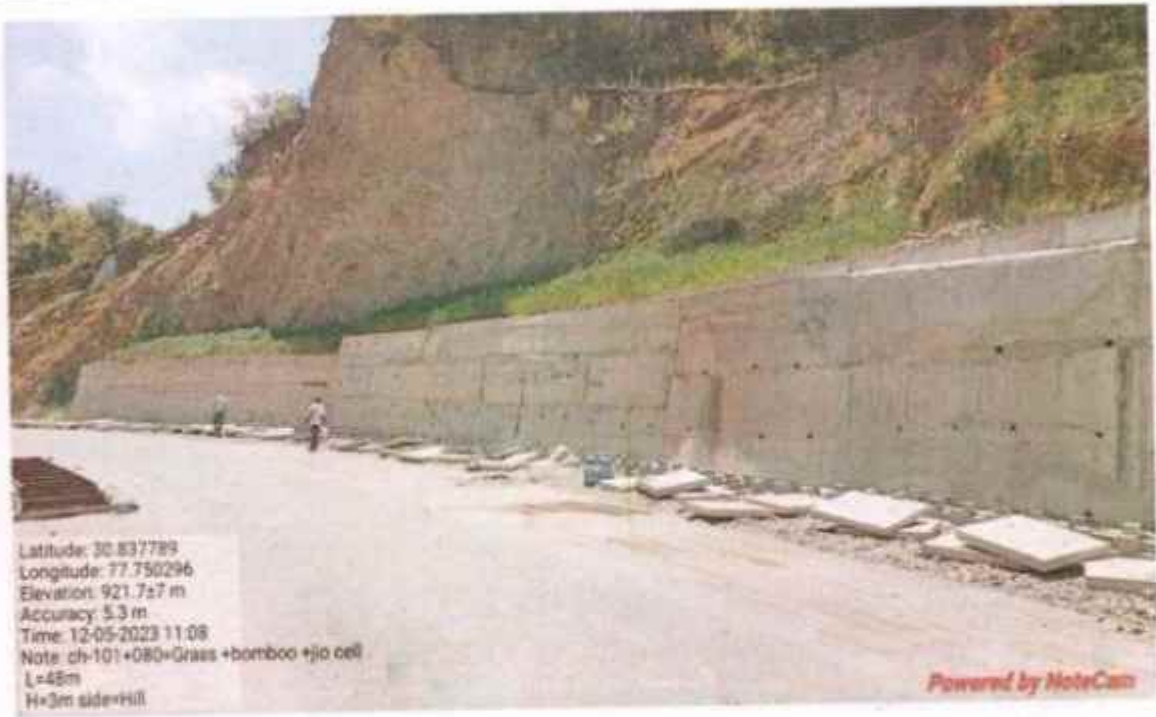
**Hydro seeding work at km 101+500**



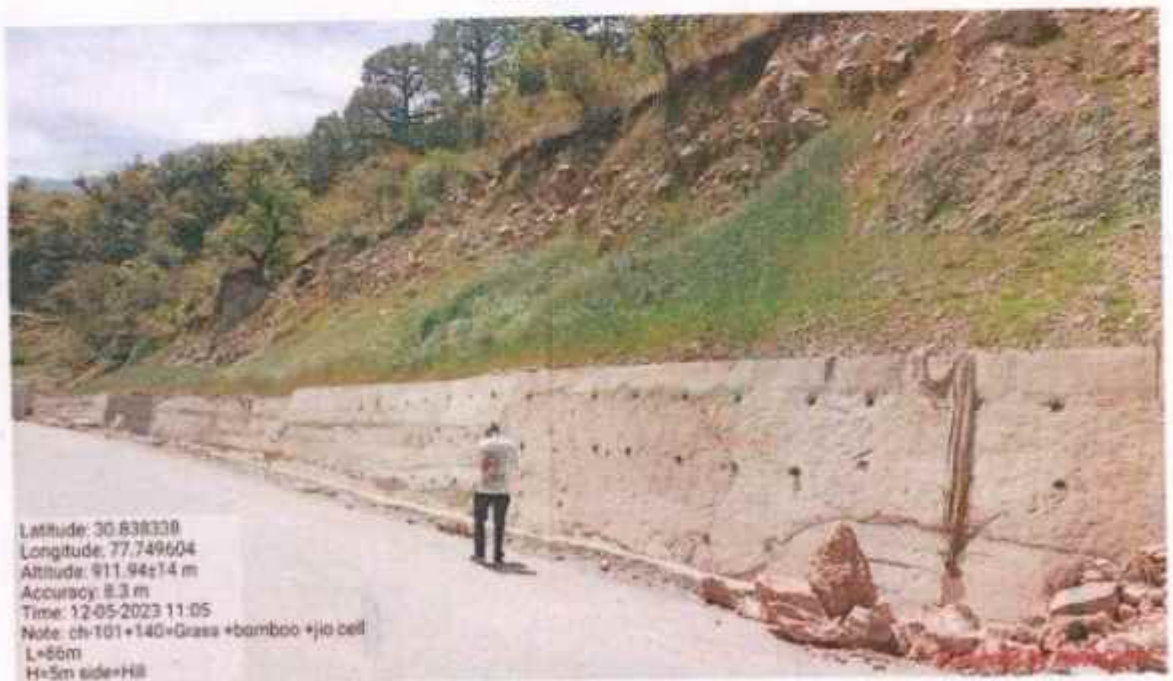
**Geo cell with Hydro seeding work at km 101+320**

1308

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package - V



Hydro seeding and Geo cell with Hydro seeding and Bamboo plantation work at km 101+080



Hydro seeding and Geo cell with Hydro seeding and Bamboo plantation work at km 101+140

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – V



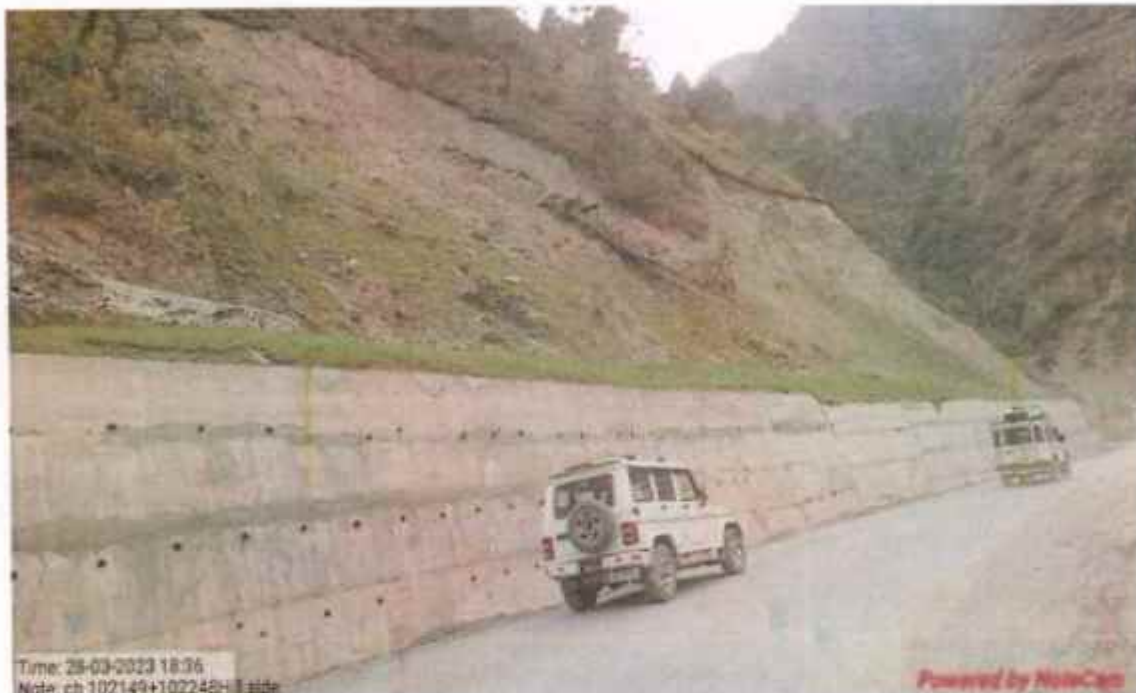
Hydro seeding work at km 100+880



Hydro seeding and Geo cell with Hydro seeding work at km 99+120

1310

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package - V



**Hydro seeding and Geo cell with Hydro seeding work at km 102+149 to 102+248**



**Hydro seeding and Geo cell with Hydro seeding work at km 101+063 to 101+107**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – V



**Geo cell with Hydro seeding work at km 101+153 to 101+172**



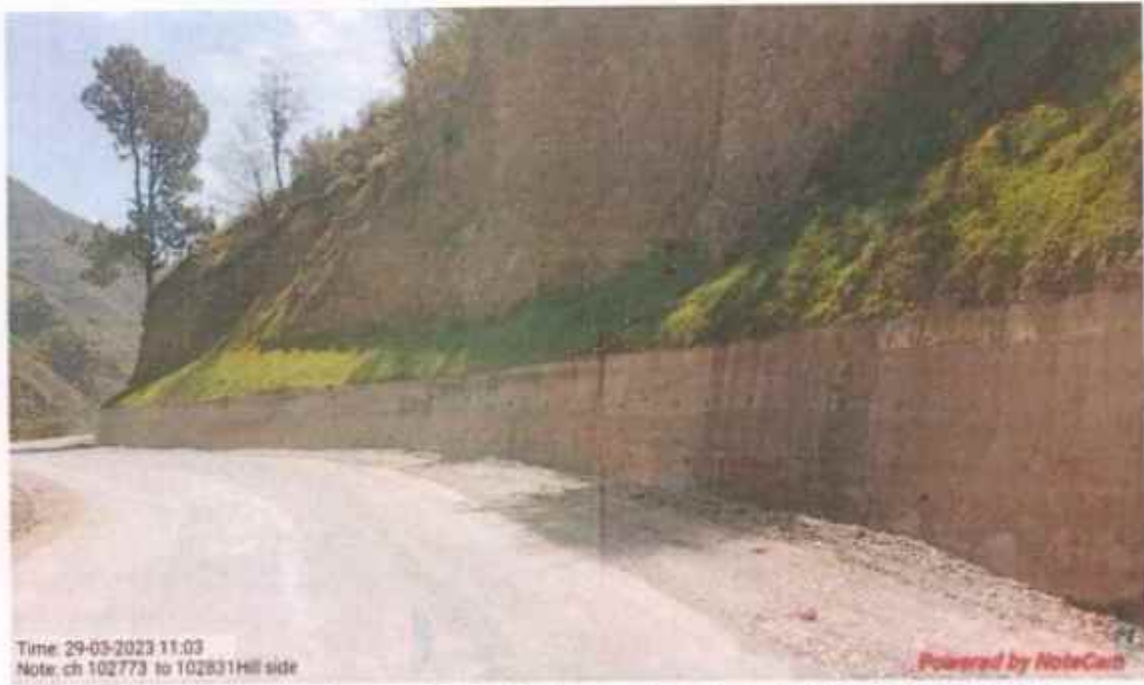
**Geo cell with Hydro seeding and Bamboo plantation work at km 99+315 to 99+385**

1312

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – V



**Geo cell with Hydro seeding work at km 101+097 to 101+134**



**Hydro seeding and Geo cell with Hydro seeding at km 102+773 to 102+283**

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707  
Package - V



Geo cell with Hydro seeding work at km 102+572 to 102+720



Geo cell with Hydro seeding and Bamboo plantation work at km 99+315 to 99+385

1314

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707  
Package - V



Geo cell with Hydro seeding and Bamboo plantation work at km 101+720

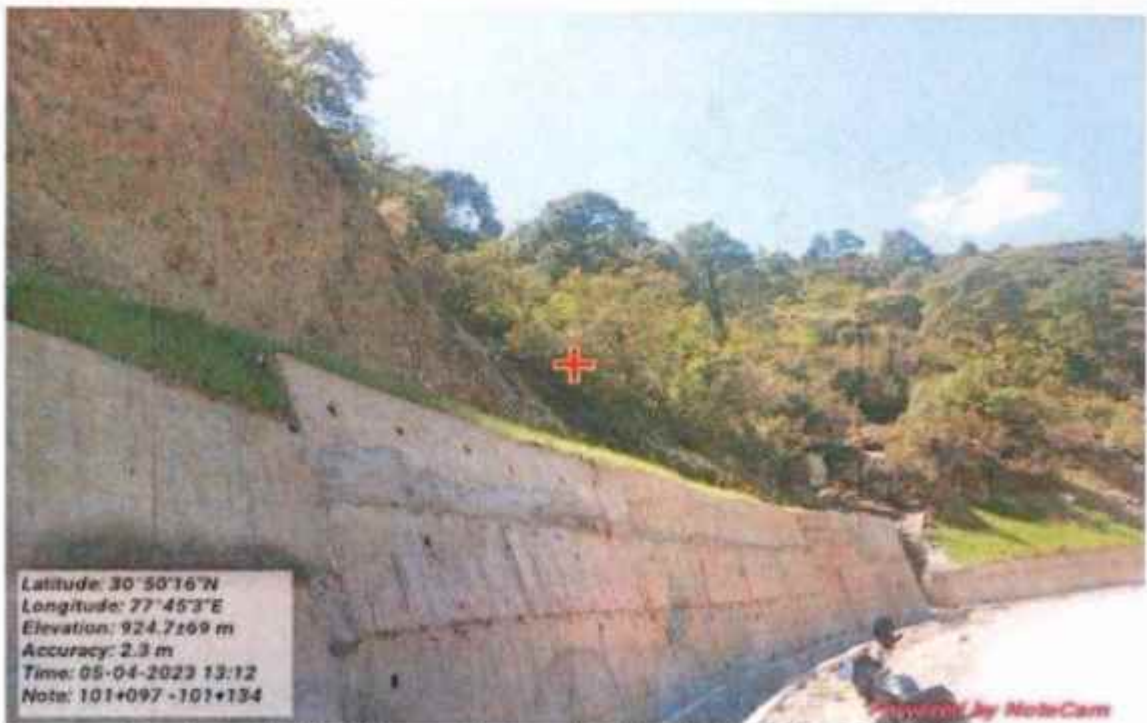


Hydro seeding and Geo cell with Hydro seeding work at km 101+960

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – V



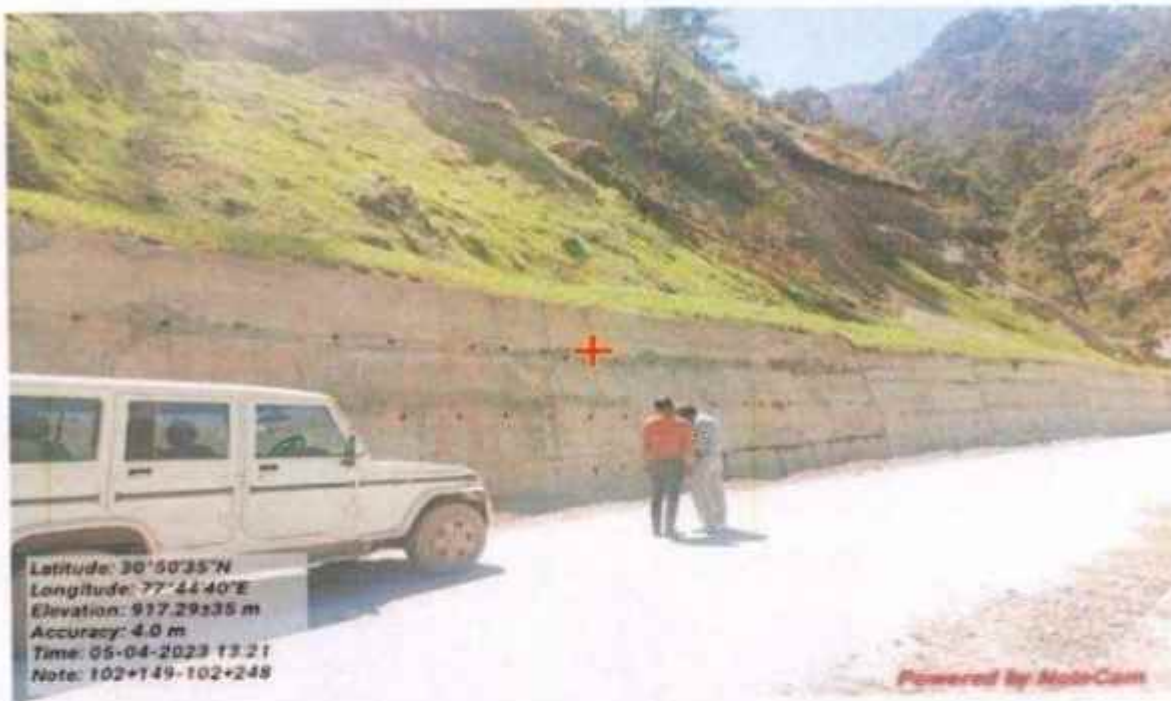
Geo cell with hydro seeding and Bamboo plantation work at km 98+315 to 98+385



Geocell with Hydroseeding work at km 101+097 to 101+134

1316

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – V

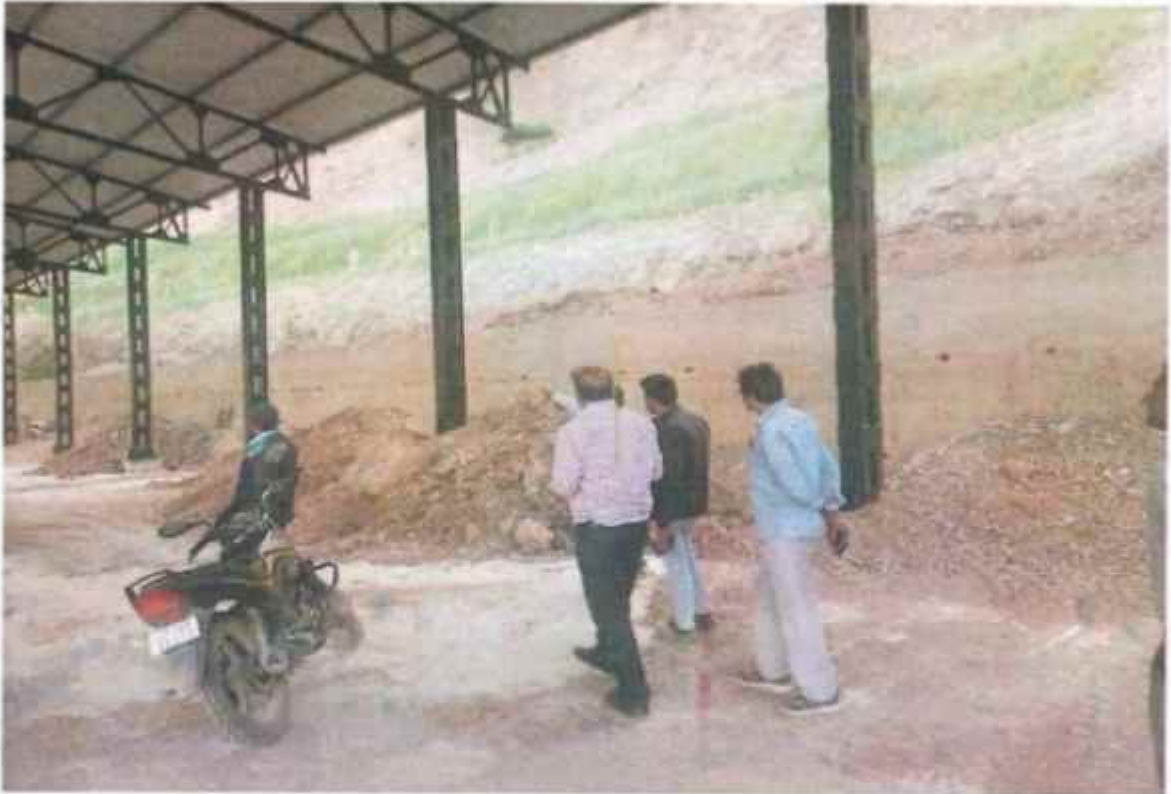


Hydroseeding and Geocell with Hydroseeding work at km 102+149 to 102+248



Geocell with Hydroseeding and Bamboo plantation work at km 102+572 to 102+720

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – V



**Geocell with Hydroseeding and Bamboo plantation work at km 99+315 to 99+385**



**Geo cell with Hydro seeding and Bamboo plantation work**

1318

2012

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package - V



Time: 05-30-2023 12:15  
Note: 99552 to 99570

Powered by NoteCam

Hydro seeding work at km 99+552 to 99+570

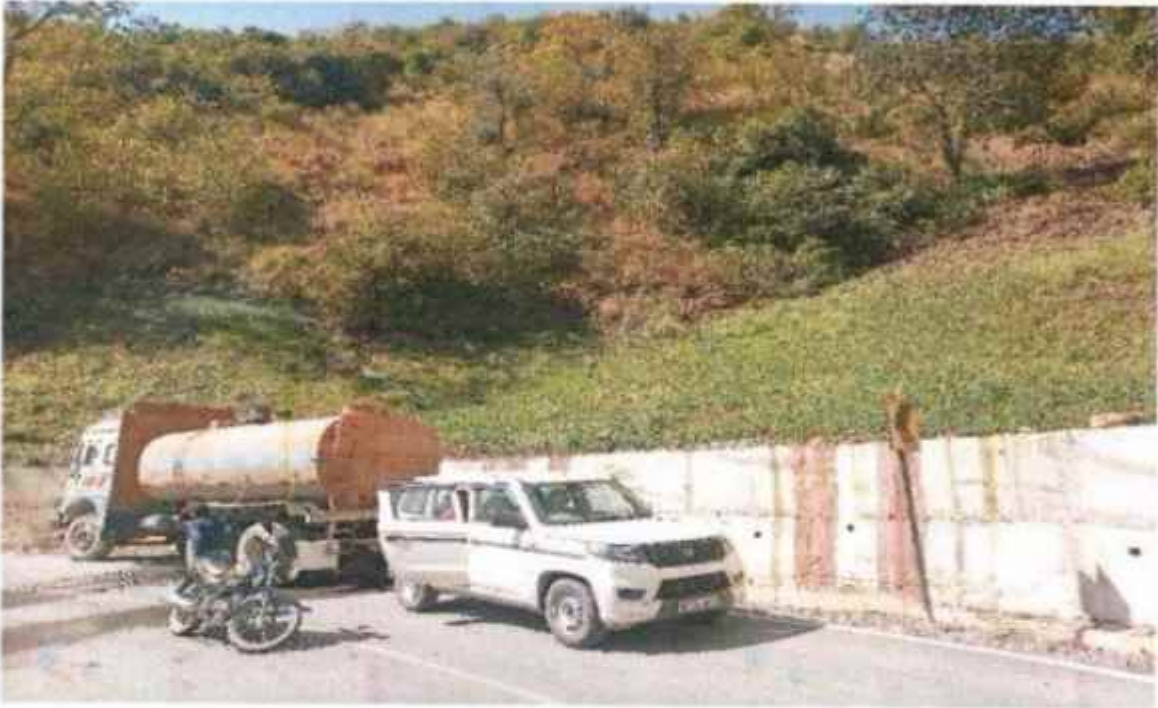


Time: 06-24-2023 12:17  
Note: 99.315 to 99.385 hill side geocell with hydroseeding measuring.

Powered by NoteCam

Geo cell with Hydro seeding and Bamboo plantation work at km 99+315 to 99+385

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – V



**Geo cell with Hydro seeding and Bamboo plantation work**



**Hydro seeding work at km 102+260 to 102+273**

1320

2014

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package - V



Geo cell with Hydro seeding work at km 101+140



Hydro seeding work at km 101+320

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – V



**Geo cell with Hydro seeding and Bamboo plantation work**



**Geo cell with Hydro seeding and Bamboo plantation work at km 101+995 to 102+215**

1322

2016

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package - V



Hydro seeding work at km 101+320



Latitude: 30.842672  
Longitude: 77.746156  
Elevation: 945.48 m  
Accuracy: 6.1 m  
Time: 12-17-2022 14:42  
Note: PKG S: 101.924 TO 101.999

Geo cell with Hydro seeding work at km 101+924 to 101+999

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package - V



Geo cell with Hydro seeding work at km 99+120



Hydro seeding work at km 99+590

1324

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707  
Package - V

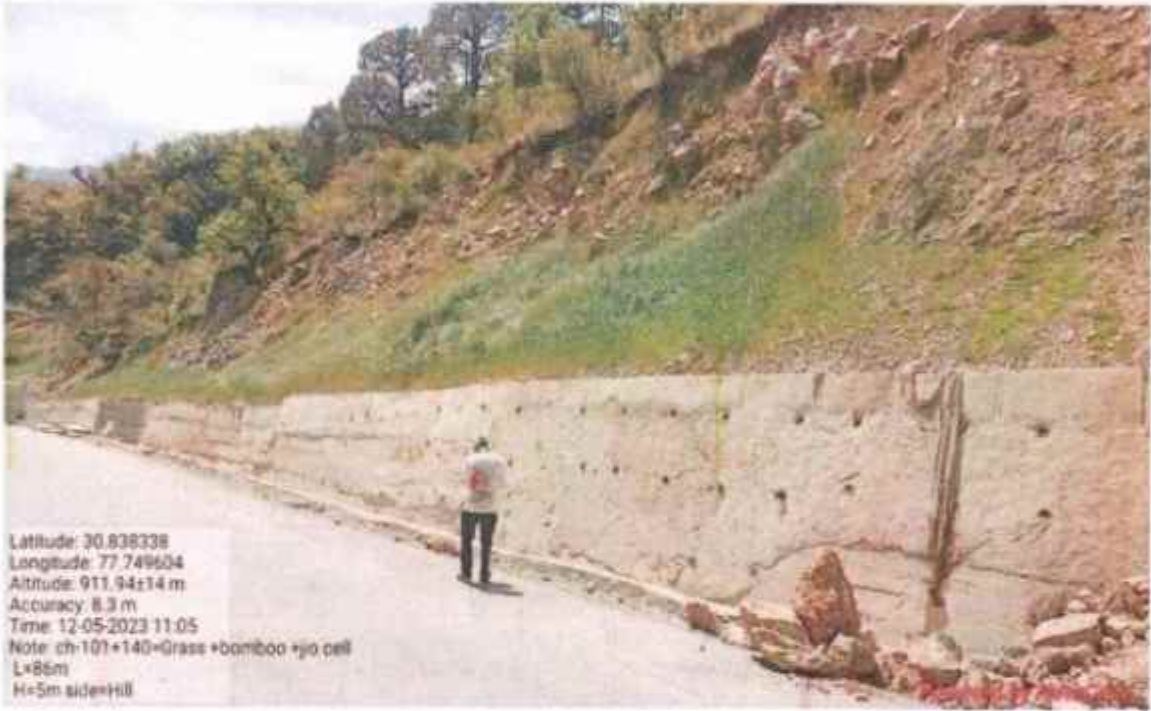


Hydro seeding work at km 100+880



Geo cell with Hydro seeding and Bamboo plantation work at km 101+063 to 101+107

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – V



**Geo cell with Hydro seeding and Bamboo plantation work at km 101+140**



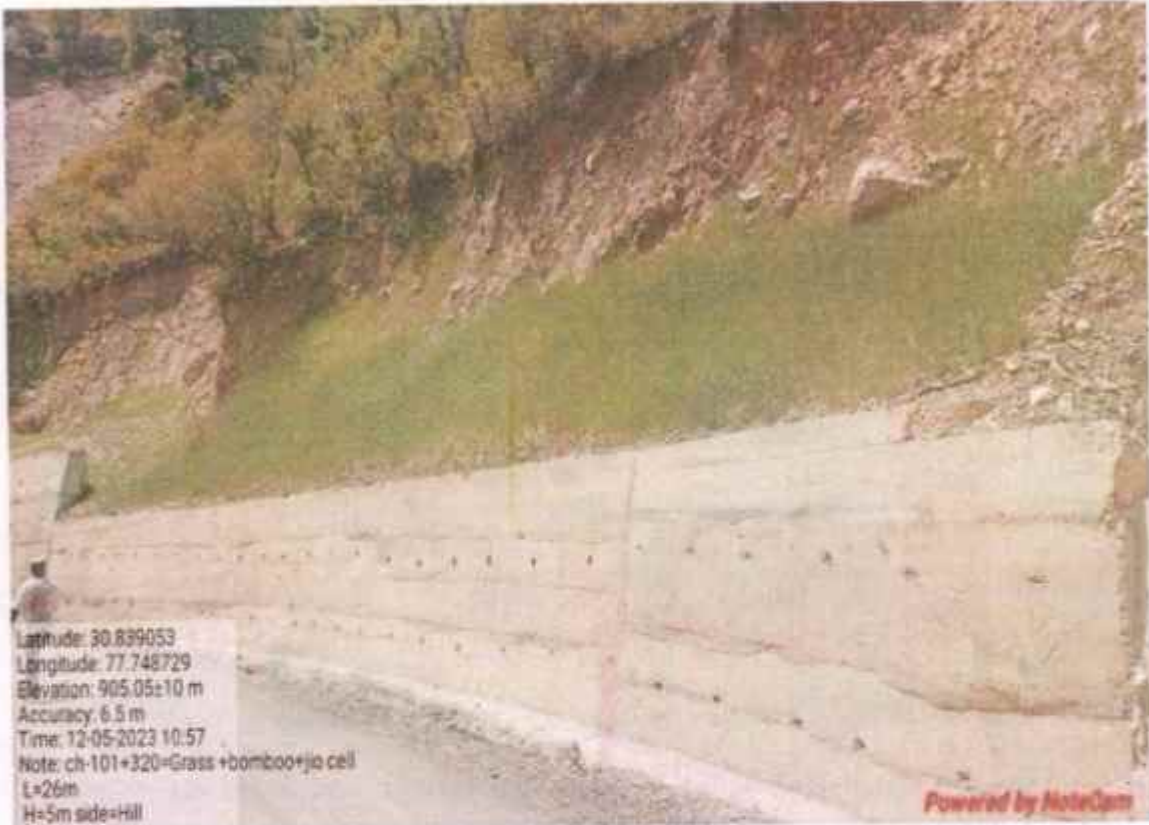
**Geo cell with Hydro seeding work at km 101+140 to 101+220**

1326

2020

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707

Package - V



Geo cell with Hydro seeding and Bamboo plantation work at km 101+320

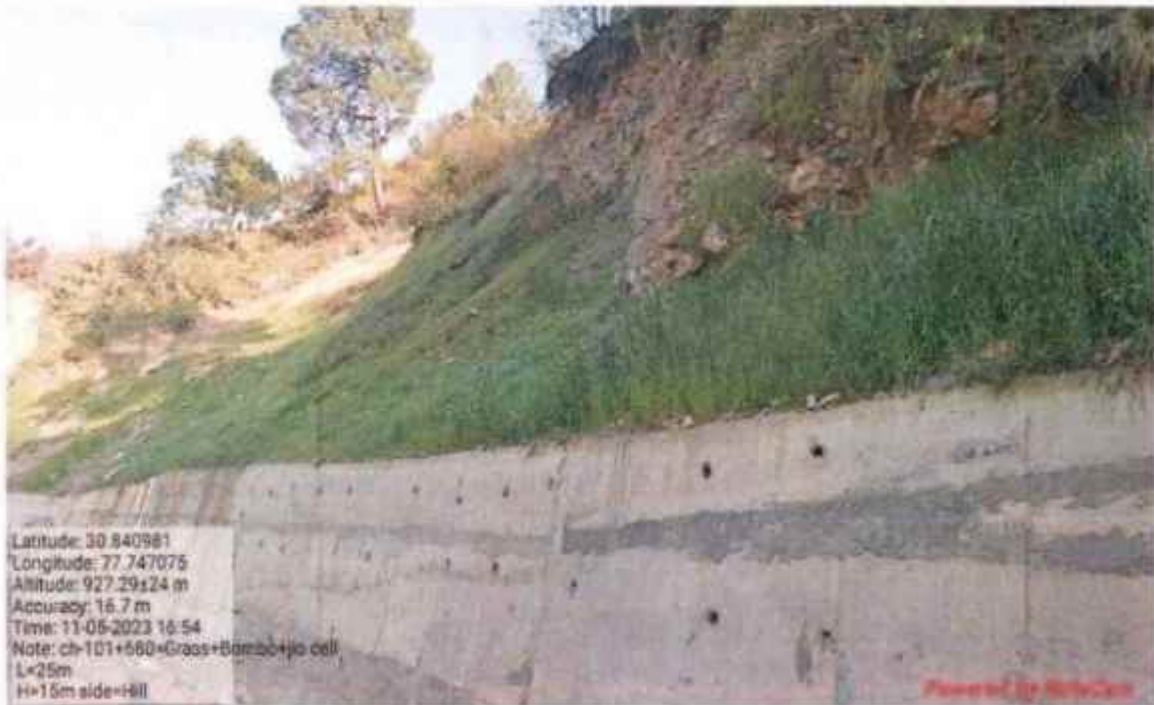


Hydro seeding work at km 101+570

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package – V



**Hydro seeding work at km 101+630 to 101+680**



**Hydro seeding and Bamboo and Geo cell with Hydro seeding work at km 101+680**

1328

2022

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707  
Package – V



Hydro seeding and Geo cell with Hydro seeding work at km 101+960



Hydro seeding and Geo cell with Hydro seeding work at km 102+150 to 102+200

Bio-engineering solutions for projects under PIU-Paonta Sahib NH 707
Package - V



**Hydro seeding and Geo cell with Hydro seeding work at km 102+150 to 102+240**



**Hydro seeding and Geo cell with Hydro seeding work at km 102+773 to 102+831**

2024

Annexure - R15

1330

Government of Himachal Pradesh  
Department of Revenue  
(Disaster Management)

No. REV (DMC) (F) 2-5/2023

Dated: the Shimla, 18<sup>th</sup> August 2023

NOTIFICATION

Whereas, the State of Himachal Pradesh has witnessed unprecedented loss of human lives and huge destruction, damage and loss to public and private property during the ongoing monsoon season. The entire State has been badly ravaged by incessant rains leading to floods, cloudbursts, landslides, and slope failure taking heavy toll of lives and property. Thousands of dwelling units have been damaged or destroyed. There has been unprecedented loss of crops and agricultural land. Thousands of tourists and local people who were stranded had to be evacuated with the help of Indian Air Force, Army, NDRF, SDRF, Police, Home Guards, Fire Services and local volunteers. The national highways, state, district and local road network has been severely damaged and destroyed. Dozens of bridges have been washed away or damaged severely hampering connectivity and rescue efforts. The unprecedented excessive precipitation has led to a series of challenges that impacted the daily life in the State;

And Whereas, the District Administration supported by the Govt. has been carrying out relief and rescue activities, ever since the onset of Monsoon, working day and night to save lives, provide relief to the affected persons, and restore essential services to minimize the impact the disaster;

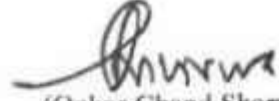
And Whereas, the Government of Himachal Pradesh has been providing all the necessary assistance for relief, rescue and rehabilitation works throughout the State and to bring life of the people back to normalcy and mitigate the sufferings of the affected people;

Now Therefore, keeping in view the unprecedented grave situation leading loss of human life and damage, destruction and loss to public infrastructure and private property, the State Government has decided to declares the whole State of Himachal Pradesh as "Natural Calamity Affected Area". After the weather become normal and the accessibility is improved, complete assessments damage and loss

2025

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assessment of property, livestock, infrastructure and crops shall be carried out by the respective Districts and Departments which shall be submitted to the Government for recovery and reconstruction efforts.



(Onkar Chand Sharma)  
Principal Secretary (Revenue) to the  
Government of Himachal Pradesh

Endst No. As above Dated Shimla <sup>18<sup>th</sup></sup> August, 2023  
Copy forwarded to:

1. The Joint Secretary (DM-1), Govt. of India, Ministry of Home Affairs, (DM Division), "C" Wing, 3<sup>rd</sup> Floor, NDCC-II, Jai Singh Road, New Delhi-110001.
2. All Administrative Secretaries to the Government of Himachal Pradesh.
3. The Principal Secretary to Chief Minister Himachal Pradesh
4. The Secretary to Governor, Himachal Pradesh
5. The Joint Secretary (GAD) to the Government of Himachal Pradesh in compliance to CMM by circulation dated 18-8-2023
6. All HODs to the Government of Himachal Pradesh.
7. All DCs cum Chairman DDMA of Himachal Pradesh.
8. Pr.PS-cum-Spl. Secretary to Pr. PS to CM OSD to Hon'ble Chief Minister.
9. Senior Private Secretary to Revenue Minister Shimla-171002
10. Sr. Private Secretary to all the Ministers Himachal Pradesh
11. Senior PS to the Chief Secretary cum Chairman, State Executive Committee (SEC), HP Secretariat, Shimla-171002.
12. Guard File

  
(D.C. Rana)

Director-cum- Ex Officio Spl. Secy. (Rev.-DM) to the  
Government of Himachal Pradesh.

क्रमांक संख्या 2026 /

हि0प्र0 वन विभाग।

दिनांक रेणुका जी /

Annexure-R16

1332

प्रेषक :-

व0म0अ0 रेणुका जी।

प्रेषित :-

व0प0अ0 शिलाई  
व0प0अ0 ककोटा

विषय :-

Regarding permission of felling of tree in favour of user agency i.e Executive Engineer, project Implementation unit, MoRTH, Paonta Sahib.

ज्ञापन,

उपरोक्त विषय पर जैसा कि मुख्य अरण्यपाल नाहन के कार्यालय पत्र संख्या XII-19/G 6987 दिनांक 22/01/2021 के माध्यम से इस कार्यालय को राष्ट्रीय राजमार्ग 707 में गैर वानिकी क्षेत्र में स्थित कुल 1097 वृक्षों 428.5414 घनमीटर विभिन्न प्रजाति के पेड़ों को काटने की अनुमति प्राप्त हुई है।

उक्त अनुमति के मुताबिक आपको निर्देश दिये जाते हैं कि प्रस्तावित 1097 वृक्षों को स्वयं मार्क करके मार्किंग लिस्ट व abstract के साथ तीन प्रतियों के साथ शीघ्र इस कार्यालय को भेजना सुनिश्चित करें। ध्यान रहे कोई भी वृक्ष वन आरक्षित भूमि व कब्जा वन विभाग में मार्क न करें। इसके अलावा इस वन निगम को Possession receipt मौके पर सयुक्त (वन विभाग व वन निगम) निरीक्षण उपरान्त ही हस्ताक्षर करें।

सलगन यथोपरि।

वन मण्डल अधिकारी  
रेणुका जी वन मण्डल,

पृष्ठांक संख्या 3642-44 / दिनांक रेणुका जी 08/02/2021 /

1. प्रतिलिपि मुख्य अरण्यपाल नाहन को उनके कार्यालय के पत्र संख्या XII-19/G/6987 दिनांक 22-01-2021 के सन्दर्भ में प्रेषित है।
2. प्रतिलिपि उपायुक्त जिला सिरमौर स्थित नाहन को सूचनार्थ हेतु प्रेषित है।
3. प्रतिलिपि जिलाशारी जमियन्ता राष्ट्रीय राजमार्ग परियोजना कार्यान्वयन ईकाई पावंटा साहिब को सूचनार्थ एवं आवश्यक कार्यावाही हेतु प्रेषित है। यहाँ यह स्पष्ट किया जाता है कि गैर वानिकी क्षेत्र में स्थित इन वृक्षों के पालन की कार्यावाही का वन भूमि हस्तान्तरण (Diversion) केस (FP/HP/Road/43307/2020) जिनकी स्वीकृति माननीय सर्वोच्च न्यायालय के निर्देश अनुसार की जानी है, के स्वीकृति पर कोई प्रभाव न होगा।

09/02/2021  
वन मण्डल अधिकारी  
रेणुका जी वन मण्डल

दिनांक 09.02.2021 को प्राप्त प्राप्त।

09.02.2021

P.U. Paonta Sahib  
Ministry of Road Transport & Highways  
Government of India  
Copy no. 24  
Date 09/02/2021

प्रेषक

अतिरिक्त मुख्य सचिव (वन)  
हिमाचल प्रदेश सरकार, शिमला-2

प्रेषित

प्रधान मुख्य अरण्यपाल (वन वल प्रमुख),  
हिमाचल प्रदेश, टॉलैण्ड, शिमला-171 001  
दिनांक: शिमला-171002, 26, फरवरी, 2021

विषय:-

राष्ट्रीय राजमार्ग 72B (नया नाम: राष्ट्रीय राजमार्ग-707-  
पांवटा साहिब से गुमा खण्ड) के प्रस्तावित रोड  
पुनरुद्धार (Rehabilitation) एवं अप-ग्रेडेशन में आने वाली  
हि0प्र0 लोक निर्माण विभाग द्वारा अधिग्रहीत श्री रेणुकाजी वन  
मण्डल के अन्तर्गत आने वाली गैर-वन भूमि से 77 बान के  
पेड़ काटने की अनुमति बारे।

संदर्भ

उपरोक्त विषय पर आपके कार्यालय पत्र संख्या No.Ft. 21-734/2003

(S) Vol.V दिनांक 24 जनवरी, 2021 के सन्दर्भ में मुझे राष्ट्रीय राजमार्ग 72B (नया नाम:  
राष्ट्रीय राजमार्ग-707-पांवटा साहिब से गुमा खण्ड) के प्रस्तावित रोड पुनरुद्धार  
(Rehabilitation) एवं अप-ग्रेडेशन में आने वाली हि0प्र0 लोक निर्माण विभाग द्वारा  
अधिग्रहीत गैर-वन भूमि से 77 बान के पेड़ काटने हेतु सरकार का अनुमोदन प्रदान करने  
का निर्देश हुआ है। कटान हेतु प्रस्तावित पेड़ों का प्रजाति तथा वर्ग-वार विवरण इस प्रकार

है-

प्रजाति	पेड़ों का वर्गवार विवरण						कुल पेड़
	V	IV	III	IIA	IIB	IA	
बान	11	33	31	1	1	0	77
कुल मात्र (Volume)	0.594	8.25	17.298	0.958	1.50	0	28.60 m <sup>3</sup>

2. विभाग द्वारा समस्त अनिवार्य/प्रक्रियागत औपचारिकताओं की  
अनुपालना तथा माननीय सर्वोच्च न्यायालय व उच्च न्यायालय द्वारा समय-समय पर पारित  
आदेशों की अनुपालना सुनिश्चित की जाए।

14/02/2021

*(Handwritten signature)*  
13/21

भवदीय,

(सतपाल धीमान) 26-2-2021

संयुक्त सचिव (वन)

हिमाचल प्रदेश सरकार

दूरभाष: 0177-2628497

(334)

2028

-2-

फरवरी, 2021

पृष्ठांकन संख्या: यशोधरि  
प्रतिलिपि उप सचिव (सामान्य प्रशासन), हिमाचल प्रदेश सरकार को  
सूचीमण्डल की बैठक दिनांक 23 फरवरी, 2021 की मद संख्या-3 के सन्दर्भ में सूचनाार्थ  
प्रेषित है।

दिनांक: शिमला-171002

(सत पाल घीमान)  
संयुक्त सचिव (वन)  
हिमाचल प्रदेश सरकार  
दूरभाष: 0177-2621874

\*\*\*\*\*

पृष्ठांकन संख्या एफ.टी. 21-734/2003 (एस) भाग-4 दिनांक \_\_\_\_\_  
प्रतिलिपि निम्नलिखित को इस कार्यालय को पृष्ठांकन संख्या एफ.टी.21-734/2003 (एस) भाग-5 दिनांक  
21.02.2021 की निरन्तरता में सूचनाार्थ व आवश्यक कार्यवाई हेतु प्रेषित है:-

1. मुख्य अरण्यपाल नाहन।
2. वन मण्डलाधिकारी रेणुका।
3. परियोजना निर्देशक, उत्तर पी.आई. यू. पावटा साहिब, वार्ड नं० 10, रामपुर घाट मार्ग देवी नगर,  
पावटा साहिब, जिला सिरमौर, हिमाचल प्रदेश
4. अति० प्रधान मुख्य अरण्यपाल (एफ.सी.ए) कार्यालय प्र०मु०अ०(होफ) हि०प्र०।
5. प्रबन्ध निर्देशक हि०प्र० राज्य वन विकास निगम सिमित, कसुम्पटी, शिमला।

उपरोक्त अनुरोध है कि इस बारे में माननीय सर्वोच्च न्यायालय के सिविल रिट याचिका सं० 202/96 शीर्षक  
"गोदावरी बनाव भारत संघ व अन्य" के निर्णय दिनांक 12.12.1996 के अन्तर्गत पारित सभी अन्तरिम आदेशों,  
माननीय उच्च न्यायालय हिमाचल प्रदेश सिविल रिट याचिका सं० 1358/2001 शीर्षक "रामलाल बनाव  
हि०प्र०सरकार" में पारित विभिन्न आदेशों की तथा इस कार्यालय द्वारा समय-2 पर जारी सभी स्थाई निर्देशों  
(standing instructions) व हिमाचल प्रदेश सरकार के पत्र संख्या FFE-B-F(9)-2/2015 दिनांक 30 दिसम्बर  
2016 द्वारा जारी अनुदेशों का कड़ाई से पालन व समस्त अनिवार्य प्रक्रियागत औपचारिकताओं की अनुपालना  
निश्चित की जाए।

hr अति० प्रधान मुख्य अरण्यपाल (प्रबन्धन),  
हिमाचल प्रदेश, शिमला-171001।  
01/03/2021

P. U. Pankaj Sahib  
Ministry of Road Transport & Highways  
Government of India

Copy no. 110  
Date 08/03/2021

2029

हिमाचल प्रदेश सरकार  
वन विभाग

1338

File No.- FFE-B-F(2)-2/2021

Dated Shimla-171002, the 20-02-2021

Order

Sub :-

Diversion of 22.419 ha of forest land in favour of HPPWD NH Division Nahan, for the Rehabilitation and upgradation of NH 72-B(New No. 707) to 2 lane/2 lane with paved shoulder configuration & strengthening from Km 0/0(Paonta)17/220 (Satuan), within the jurisdiction of Paonta Forest Division, Distt. Sirmour, H.P.(online no. FP/HP/Road/44020/2020).

भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन मन्त्रालय क्षेत्रीय कार्यालय देहरादून द्वारा वन (संरक्षण) अधिनियम 1980 की धारा-2 के अन्तर्गत जारी स्वीकृति पत्र संख्या **SB/HP/06/24/2020/FC/1435** dated 30-09-2020 के परिणामस्वरूप राज्यपाल हिमाचल प्रदेश उपरोक्त विषय में दर्शित 22.419 ha वन भूमि को HPPWD, को उपरोक्त के लिए स्वीकृति निम्नलिखित शर्तें पूरी करने पर प्रदान करते हैं:-

1. वन भूमि की विधिक स्थिति अपरिवर्तित रहेगी।
2. परियोजना के लिए आवश्यक गैर वन भूमि प्रयोक्ता अभिकरण को सौंपे जाने के बाद ही वन भूमि सौंपी जाएगी।
3. प्रतिपूरक वनीकरण  
क) प्रयोक्ता अभिकरण की लागत पर वन विभाग द्वारा 45.00 हे० RF Habban C-3 (a)-5 ha, RF Habban C-3(b)-25 ha, UF Chukhar Dhangyar C-3-2 ha, UF Chukhar Dhangyar C-3-13 ha of Rajgarh Division and RF Andheri Gurudwara C-1 - 10 ha of Nahan Forest Division पर प्रतिपूरक वनीकरण किया जाएगा जहां तक सम्भव हो, स्थानीय देशी प्रजातियों को लगाया जाए तथा किसी भी प्रजाति की एकल प्लांटेशन से बचें।
4. प्रयोक्ता अभिकरण प्रत्यावर्तित वन भूमि में पेड़ों की काटाई को न्यूनतम रखेगा जिनकी सं० प्रस्ताव के अनुसार 741 trees से अधिक नहीं होगी एवं पेड़ राज्य वन विभाग के सख्त पर्यवेक्षण में काटेगे।
5. एफआरए 2006 का पूर्ण अनुपालन संबंधित जिला कलेक्टर से निर्धारित प्रमाण पत्र के माध्यम से सुनिश्चित किया जाएगा।
6. संरक्षित क्षेत्रों / वन क्षेत्रों में निश्चित दूरी पर सड़क के साथ गति विनियमन साइनेज लगाए जाएंगे।
7. This final order is being issued as per the directions/orders of the Hon'ble Supreme Court of India delivered on 15-02-2021 in I.A No. 191338 of 2019, IA No. 55071, 121109, 130847, 87648 of 2020 in WP(C) No.-202/1995 titled as T.N.Godavarman Thirumulpad vs. Uoi & Ors.

Contd./2



Endst. No FFE-B-F(2)-2/2021 Dated, Shimla-171001 the, 20-02-2021

Copy is forwarded for information and necessary action to :-

1. Additional Director General of Forests, MoEF, Indira Paryavaran Bhawan, Aliganj, Jorbagh Road, New Delhi - 110003.
2. Asstt. Inspector General (Forests), Ministry of Environment, Forests & CC, Integrated Regional Office, Shimla, First & Second Floor, C.G.O Complex Longwood, Shimla-171001 Himachal Pradesh.
3. The Pr.CCF (HoFF) with the request to ensure compliance of all conditions contained in the above order.
4. The Nodal Officer-cum- APCCF(FCA) O/o HPFD HQ Talland Shimla for similar necessary action.
5. The Deputy Commissioner, Sirmour at Nahan, Distt., Sirmour, Himachal Pradesh.
6. DFO Paonta Forest Division, Distt., Sirmour H.P.
7. The Ex-Engineer HPPWD NH Division Nahan, Distt. Sirmour HP
8. Guard File.

(R.D. Dhiman)

Addl. Chief Secretary (Forests) to the  
Government of Himachal Pradesh.

1338

2032

हिमाचल प्रदेश सरकार

वन विभाग

File No.- FFE-B-F(2)-2/2021

Dated Shimla-171002, the

3 -03-2021

Order

**Sub :-** Diversion of 28.449 ha of forest land in favour of HPPWD NH Division Nahan, for the Rehabilitation and upgradation of NH 72-B(707) to 2 lane/2 with paved shoulder configuration & strengthening from Kms 17/320 (Satun), within the jurisdiction of Renukaji Forest Division, Distt. Sirmour, H.P. (online no. FP/HP/Road/43307/2019).

भारत सरकार पर्यावरण, वन एवं जलवायु परिवर्तन मन्त्रालय क्षेत्रीय कार्यालय देहरादून द्वारा वन (संरक्षण) अधिनियम 1980 की धारा-2 के अन्तर्गत जारी स्वीकृति पत्र संख्या **8B/HP/06/23/2020/FC/1436** dated 30-09-2020 के परिणामस्वरूप, राज्यपाल, हिमाचल प्रदेश उपरोक्त विषय में विशेषता 28.449 ha वन भूमि को HPPWD, को उपरोक्त के लिए स्वीकृति निम्नलिखित शर्तें पूरी करने पर प्रदान करते हैं-

1. वन भूमि की विधिक स्थिति अपरिवर्तित रहेगी।
2. परियोजना के लिए आवश्यक गैर वन भूमि प्रयोक्ता अभिकरण को सौंपे जाने के बाद ही वन भूमि सौंपी जाएगी।
3. प्रतिपूरक वनीकरण
- क) प्रयोक्ता अभिकरण की लागत पर वन विभाग द्वारा 56.90 हे० RF Bali Koti C6 of Shillai Beat & Shillair Block 15 ha, RF Milla Magnal C3 of Milla Beat & Milla Block 9.41 ha of Sillai Range, RF Sataun C1, Satuan Beat & Satua Block of Kafota Range 13.57 ha and RF Sharli Manpur C1 Jamma Beat & Karota Block 20 ha पर क्षतिपूरक वनीकरण किया जाएगा जहां तक सम्भव हो, स्थानीय देशी प्रजातियों को लगाया जाए तथा किसी भी प्रजाति की एकल प्लांटेशन से बचें। प्रयोक्ता अभिकरण प्रत्यावर्तित वन भूमि में पेड़ों की कटाई को न्यूनतम रखेगा जिनकी सं० प्रस्ताव के अनुसार 598 trees से अधिक नहीं होगी एवं पेड़ राज्य वन विभाग के सख्त पर्यवेक्षण में कटेंगे।
5. Nodal Officer-cum-APCCF(FCA) vide letter No. Ft.48-4034/2019 (FCA) dated 01-03-2021 has informed that stipulation imposed by MoEF&CC, GoI vide above referred letter at Sr. No. 5 has been complied by them and requested the State Government to issue formal orders.
6. एफआरए 2006 का पूर्ण अनुपालन संबंधित जिला कलेक्टर से निर्धारित प्रमाण पत्र के माध्यम से सुनिश्चित किया जाएगा।
7. संरक्षित क्षेत्रों / वन क्षेत्रों में निश्चित दूरी पर सड़क के साथ गति विनियमन साइनेज लगाए जाएंगे।
8. This final order is being issued as per the directions/orders of the Hon'ble Supreme Court of India delivered on 15-02-2021 in I.A No. 191338 of 2019, IA No. 55071, 121109, 130847 of 2020 in WP(C) No.-202/1995 titled as T.N.Godavarman Thirumulpad vs. UoI & Ors.

Contd./2

9. पर्यावरण (संरक्षण) अधिनियम, 1986 के प्रावधानों के अनुसार, यदि आवश्यक हो तो प्रयोक्ता अभिकरण पर्यावरणीय स्वीकृति प्राप्त करेगा।
10. केन्द्र सरकार की पूर्वानुमति के बिना प्रस्ताव का ले-आउट प्लान नहीं बदला जाएगा।
11. वन भूमि पर कोई भी श्रमिक शिविर स्थापित नहीं किया जाएगा।
12. प्रयोक्ता अभिकरण द्वारा मजदूरों को राष्ट्रीय वन विभाग अथवा वन विकास निगम अथवा वैकल्पिक ईंधन के किसी अन्य कानूनी स्रोत से पर्याप्त लकड़ी, विशेषता: वैकल्पिक ईंधन दिया जाएगा।
13. संबंधित प्रभागीय वनाधिकारी के निर्देशानुसार, प्रत्यावर्तित वन भूमि की सीमा को परियोजना लागत पर भूमि पर सीमांकन किया जाएगा।
14. परियोजना कार्य के निष्पादन हेतु निर्माण सामग्री के परिवहन के लिए वन क्षेत्र के अन्दर कोई अतिरिक्त या नया मार्ग नहीं बनाया जाएगा।
15. वन भूमि का उपयोग परियोजना के प्रस्ताव में विनिर्दिष्ट प्रयोजनों के अतिरिक्त अन्य किसी प्रयोजन हेतु नहीं किया जाएगा।
16. केन्द्र सरकार की पूर्वानुमति के बिना प्रत्यावर्तन हेतु प्रस्तावित वन भूमि किसी भी परिस्थिति में किसी भी अन्य एजेंसियों, विभाग अथवा व्यक्ति को हस्तांतरित नहीं की जाएगी।
17. प्रयोक्ता अभिकरण पूर्वविर्दिष्ट स्थलों पर इस प्रकार मलवे का निस्तारण करेगा कि वह अनावश्यक रूप से तय सीमा से नीचे न गिरे। राज्य के वन विभाग के पर्यावेक्षण में तथा परियोजना की लागत पर, प्रयोक्ता अभिकरण द्वारा उपयुक्त प्रजातियों के पौधे लगाकर मलवा निस्तारण क्षेत्र को स्थिर एवं पुनर्जीवित करने का कार्य किया जाएगा। मलवे को यथा स्थान रखने हेतु दीवारें बनाई जाएंगी। निस्तारण स्थलों को राज्य के वन विभाग को साँपने से पूर्व, इनका स्थिरीकरण एवं सुधार कार्य योजनानुसार समयबद्ध तरीके से वन विभाग की देख-रेख में ही पूरा किया जाएगा। मलवा निस्तारण क्षेत्र में वृक्षों की कटाई की अनुमति नहीं होगी।
18. यदि कोई अन्य सम्बन्धित अधिनियम/अनुच्छेद/नियम/न्यायालय आदेश/अनुदेश आदि इस प्रस्ताव पर लागू होते हैं, तो उनके अधीन जरूरी अनुमति लेना वन विभाग हि0 प्र0/ प्रयोक्ता एजेंसी की जिम्मेवारी होगी।
19. इनमें से किसी भी शर्त का उल्लंघन वन (संरक्षण) अधिनियम, 1980 का उल्लंघन होगा एवं पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय के दिशानिर्देश फाइल संख्या 11-42/2017-FC दिनांक 29-01-2018 के अनुसार उस पर कार्रवाई होगी।
20. पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय द्वारा वन एवं वन्यजीवों के संरक्षण व विकास के हित में समय-समय पर निर्धारित शर्तें लागू होंगी।

उपरोक्त शर्तों में से किसी भी शर्त का कार्यान्वयन सन्तोषप्रद नहीं पाए जाने पर, मन्त्रालय इस स्वीकृति को तत्काल प्रभाव से निरस्त कर सकता है। वन विभाग हि0 प्र0 के माध्यम से इन शर्तों की अनुपालना सुनिश्चित की जायेगी।

*Signature*

आदेश अनुसार

अतिरिक्त मुख्य सचिव (वन)


हिमाचल प्रदेश सरकार शिमला -2

Contd./3

Endst. No FFE-B-F(2)-2/2021 Dated, Shimla-171001 the, 3-03-2021

Copy is forwarded for information and necessary action to :-

1. Additional Director General of Forests, MoEF, Indira Paryavaran Bhawan, Aliganj, Jorbagh Road, New Delhi - 110003.
2. Asstt. Inspector General (Forests), Ministry of Environment, Forests & CC, Integrated Regional Office, Shimla, First & Second Floor, C.G.O Complex Longwood, Shimla-171001 Himachal Pradesh.
3. The Pr.CCF (HoFF) with the request to ensure compliance of all conditions contained in the above order.
4. The Nodal Officer-cum- APCCF(FCA) O/o HPFD HQ Talland Shimla for similar necessary action.
5. The Deputy Commissioner, Sirmour at Nahan, Distt., Sirmour, Himachal Pradesh.
6. DFO Renukaji Forest Division, Distt., Sirmour H.P.
7. The Ex-Engineer HPPWD NH Division Nahan, Distt. Sirmour HP
8. Guard File.

(Sat Pal ) 3-3-2021  
Joint Secretary (Forests) to the  
Government of Himachal Pradesh.

2035

134

क्रमांक संख्या ..... /  
हि0प्र0 वन विभाग।

P.O. Paonta Sahib  
Ministry of Road Transport & Highways  
Government of India  
Copy no. - 88  
Date - 08/02/2021

प्रेषक :-

दिनांक पांवटा साहिब ..... /  
व0म0अ0 पावटा साहिब।

प्रेषित :- व0प0अ0 पांवटा साहिब।

विषय :-

Regarding permission of felling of tree in favour of user agency i.e Executive Engineer, project Implementation unit, MoRTH, Paonta Sahib.

ज्ञापन.

उपरोक्त विषय पर जैसा कि मुख्य अरण्यपाल नाहन के कार्यालय पत्र संख्या XII-19/G/6975 दिनांक 22/01/2021 के माध्यम से इस कार्यालय को राष्ट्रीय राजमार्ग 707 में गैर वानिकी क्षेत्र में स्थित कुल 280 वृक्षों 212.017 घनमीटर विभिन्न प्रजाति के पेड़ों को काटने की अनुमति प्राप्त हुई है।

उक्त अनुमति के मुताबिक आपको निर्देश दिये जाते हैं कि प्रस्तावित 280 वृक्षों को स्वयं मार्क करके मार्किंग लिस्ट व abstract के साथ तीन प्रतियों के साथ शीघ्र इस कार्यालय को भेजना सुनिश्चित करें। ध्यान रहे कोई भी वृक्ष वन आरक्षित भूमि व कब्जा वन विभाग में मार्क न करें। इसके अलावा इस लोट वन निगम को Possession receipt मीके पर सयुक्त (वन विभाग व वन निगम) निरीक्षण उपरान्त ही हस्ताक्षर करें।

सलगन यथोपरि।

कुणाल अग्रिेश भा0व0से0,  
वन मण्डल अधिकारी  
पांवटा वन मण्डल,  
पांवटा साहिब।

पृष्ठांकन संख्या... 5824-26 / दिनांक पावटा साहिब 06-02-2021 /

1. प्रतिलिपि मुख्य अरण्यपाल नाहन को उनके कार्यालय के पत्र संख्या XII&19/G/6975 दिनांक 22-01-2021 के सन्दर्भ में प्रेषित है।
2. प्रतिलिपि उपायुक्त जिला सिरमौर स्थित नाहन को सूचनार्थ हेतु प्रेषित है।
3. प्रतिलिपि अधिशासी अभियन्ता राष्ट्रीय राजमार्ग परियोजना कार्यान्वयन ईकाई पांवटा साहिब को सूचनार्थ एवं आवश्यक कार्यावाही हेतु प्रेषित है। यहाँ यह स्पष्ट किया जाता है कि गैर वानिकी क्षेत्र में स्थित इन वृक्षों के पतन की कार्यावाही का वन भूमि हस्तांतरण (Diversion) कंस (FP/HP/Road/44020/2020) जिसकी स्वीकृति माननीय सर्वोच्च न्यायालय के निर्देश अनुसार की जानी है, के स्वीकृति पर कोई प्रभाव न होगा।

दिनांक 08-02-2021 को प्राप्त हुआ।

कुणाल अग्रिेश भा0व0से0,  
वन मण्डल अधिकारी  
पांवटा वन मण्डल,  
पांवटा साहिब।

08-02-2021